

Joint Committee Report

In

Hon'ble National Green Tribunal Principal Bench

Order dated 02.3.2021 in O.A. 94/2020 (CZ)

in the matter of

Manish Kaurav

Vs

State of M.P. & Ors.

Committee members

- i. Sh Rajendra Patel, Sub Divisional Magistrate (Revenue), Gadarwada, Dist. Narsinghpur
- ii. Sh Sunil Kumar Meena, Scientist 'D', Central Pollution Control Board, RD, Bhopal
- iii. Sh Alok Kumar Jain, Regional Officer, M. P. Pollution Control Board, Jabalpur

**Joint Committee Report in Hon'ble National Green Tribunal
Principal Bench Order dated 02.3.2021 in O.A. 94/2020 (CZ) in
the matter of Manish Kaurav
Vs State of M.P. & Ors.**

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Joint Committee Report in compliance of the Hon'ble National Green Tribunal Principal Bench order dated 2.3.2021 in Original Application No. 94/2020 (CZ) (Manish Kaurav Vs State of M.P. & others)

Hon'ble National Green Tribunal, Principal Bench vide its order dated 2.3.2021 in O.A. 94 of 2020 (CZ) directed as:

"We also constitute a joint Committee comprising CPCB, State PCB and the District Magistrate, Narsinghpur to give an independent report in the matter within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If the report is adverse to Respondent No. 4, copy thereof be also furnished to Respondent No. 4 for its response. The State PCB will be nodal agency for compliance." Copy of the Hon'ble Tribunal order dated 2.3.2021 is enclosed as **Annexure-I.**

In compliance of the Hon'ble Tribunal order, a committee of following officers was constituted to submit an independent report

- i. Sh Rajendra Patel, Sub Divisional Magistrate (Revenue), Gadarwada, Dist. Narsinghpur
- ii. Sh Sunil Kumar Meena, Scientist 'D', Central Pollution Control Board, RD, Bhopal
- iii. Sh Alok Kumar Jain, Regional Officer, M. P. Pollution Control Board, Jabalpur

The joint committee first holds its meeting on 16.3.2021 at Sub Divisional Magistrate (Revenue) office to discuss the matter related to the sand mining in the area stipulated by applicant. Later on, the committee proceeds to have detailed field visit of 03 sand stock yards, allotted mining lease etc. The representatives of Respondent No. 4 M/s Dhanlakshmi Merchandize Pvt Ltd, Narsinghpur was present during the field visit along with the applicant & others.

The committee first visited the mining lease of Sansaar Khera-1 (Khasra No. 208/1 & 208/2) followed by Bedar mine of Dudhi river (a tributary of river Narmada) and sand stock yards viz. Sahawan, Banwari & Tumda to verify the



claims made by the applicant in the petition regarding the illegal pathways in the center of the river, issue related to transit passes etc. On the day of field visit i.e. 16.3.2021; the sand mining was not going on at Sansar kheda mine lease.

A brief on the mining lease in River Dudhi

M/s Dhanlakshmi Merchandize Pvt Ltd, Ward No. 16, Civil Line, Kalika Nagar, Babai Rd, Hoshangabad (M.P.) was awarded Narsinghpur district contract for sand mining as per the Madhya Pradesh Sand Mining Policy, 2019 in the year 2020 as per the tendering process. There are 06 mining leases i.e. Ajanda, Sansar kheda, Dhingsara, Panagar, Muaar & Sainkheda of river Dudhi for which Environmental clearance was obtained. Out of 06, Muaar mine lease is not operational now. The details of the operational 06 mine leases is as tabulated w.r.to Khasra no, mine lease Area, Quantity as per mine plan, Environmental Clearance, Consent to Operate & date of statutory permissions:

Sl. No.	Name of the mines	Mining Plan Quantity (M ³)	Mining Plan Issue Date	Quantity CTO (M ³)	CTO Issue Date	Quantity EC (M ³)	EC Issue Date
1	Ajanda Khasra No. 39/1 Area- 4Ha	103974	07.09.2018	103974	19.03.2020	103974	09.03.2020
2	Sansar kheda Khasra No. 208/1 & 208/2, Area- 13Ha	382200	23.06.2020	382200	04.06.2020	382200	14.09.2020
3	Dhingsara Khasra No. 29/1, Area -5.775Ha	160000	27.06.2020	160000	12.11.2020	160000	14.10.2020
4	Panagar Khasra No. 305 Area -5Ha	147000	02.09.2020	147000	12.11.2020	147000	14.10.2020
5	Muaar Khasra No. 358 Area- 5Ha	67500	10.11.2020	67500	25.02.2021	67500	12.02.2021
6	Sainkheda Khasra No. 634 Area-5Ha	67500	10.11.2020	67500	25.02.2021	67500	12.02.2021

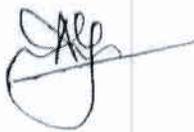


The geo-positioning demarcation of the 06 sand mine leases on River Dudhi is enclosed as **Annexure-II**. As per the EC, other than the Ajanda mine lease, all other 05 are semi-mechanized bas on the mining plan. Copy of the mining plan, consent to operate & environmental clearance are enclosed as **Annexure-III**. New Environmental clearance was obtained for mine leases i.e. Muaar & Saikhera whereas Old EC was transferred for others viz. Ajanda, Sansar kheda, Dhingsara & Panagar. EIA studies under EC for other mine leases on River Dudhi viz. Arjun Gaon, Maheshwar, Tumda, Mehragaon is under process.

M/s Dhanlakshmi Merchandize Pvt Ltd has obtained Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 from Madhya Pradesh Pollution Control Board and Stock License from mining department for 03 sand stockyards. The details of the statutory permissions and capacity are as tabulated below:

S.No	Name of Sand Stock Yard & Geo-Location	Stock license granted by Mining Department	MPPCB CTO Validity	Capacity of Stock
1	Village Sahawan (22.846791, 78.641470)	Letter No. 1102 dated 27/06/2020	31/05/2021	200000.000 MT ³
2	Village Banwari (22.925807, 78.650332)	Letter No. 1059 dated 25/06/2020	31/05/2021	200000.000 MT ³
3	Village Tumda (22.990281, 78.531687)	Letter No. 1008 dated 20/06/2020	29/06/2021	200000.000 MT ³

As per the report of stockyards siting location and distance, all the 03 sand stockyards are sited more than 5kms farthest distance from mine lease. Copy of the Stock License & Consent to Operate of stockyards is enclosed as **Annexure-IV**. On the day of field visit dated 16.3.2021; A minor quantity (about 300M³) of sand was found stored at Banwari stockyard; whereas sand



was stocked at Tumda & Sahawan yards in large quantity viz. 41138 M³ & 57226 M³ respectively.

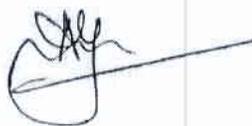
As per the record provided by M/s Dhanlakshmi Merchandize Pvt Ltd following quantity was stocked in 03 yards during 30.6.2020 to 30.9.2020 as

Stock 30.06.2020 to 30.09.2020			
Stock Name	Quantity in M ³		
	Opening Balance	Sale	Closing Balance
Stock A - Tumda	91353.21	48382.73	42970.48
Stock B- Banwari	93868.51	93569.36	299.15
Stock C- Sahawan	129008.61	79748.09	49260.52
Total	314230.33	221700.18	92530.15

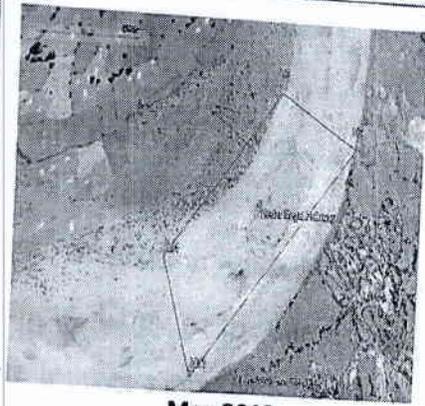
Field observations of the committee

To investigate & verify the claims made by the applicant in his petition regarding distance of stockyard, illegal pathway, mid-stream mining by heavy machineries, issue related to ETP, air pollution etc. committee visited mine lease Sansar kheda, Maheswar, Arjungaon and stockyards on 16.3.2021. The field observations are as below:

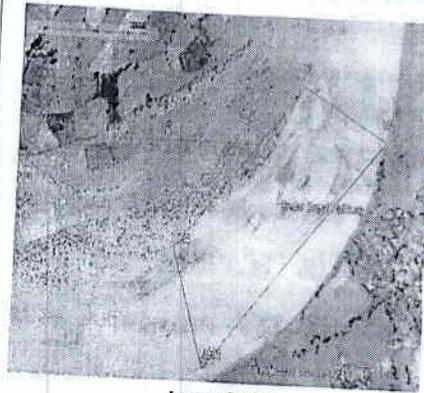
- i. M/s Dhanlakshmi Merchandize Pvt Ltd has established 03 sand stockyards after obtaining Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 from Madhya Pradesh Pollution Control Board and Stock License from mining department. The aerial distance of stockyards to mine lease is between 03 to 7kms from mine lease. And as per the report of stockyards siting location and distance of Mining department, Narsinghpur, all the 03 sand stockyards are sited more than 5kms farthest distance from mine lease. Copies of the siting of stockyard report are enclosed as **Annexure-V**. The google map of the stockyards is enclosed as **Annexure-VI**.



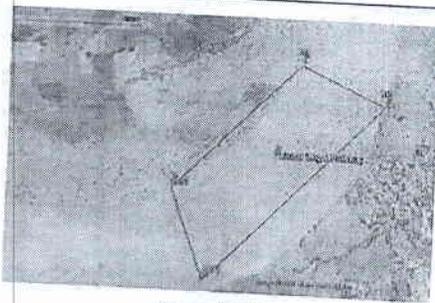
ii. The illegal pathway across the river Dudhi from Maheshwar, Narsinghpur district to Baidar sand lease of Hoshangabad district was earlier reported in joint inspection dated 26.11.2020 of the MPPCB & Revenue department. Copy of the same is enclosed as **Annexure-VII**. The Google satellite images since May 2012 showing the illegal pathway constructed across the river way before the M/s Dhanlakshmi Merchandize Pvt Ltd obtained this mine lease



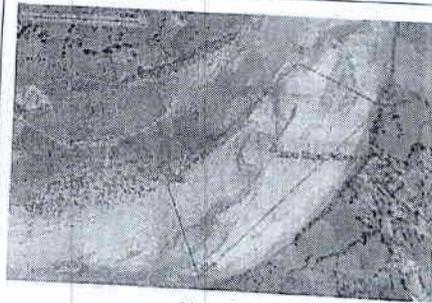
May 2012



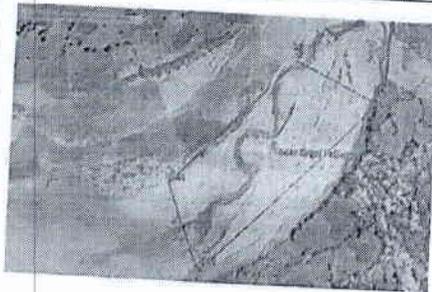
June 2013



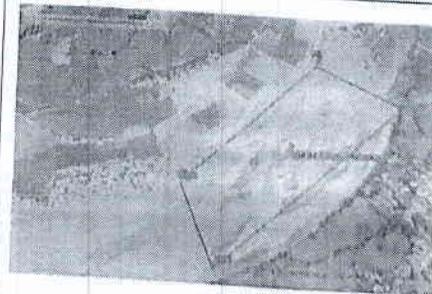
June 2014



Nov 2016



April 2018



Nov 2018

M/s Dhanlakshmi Merchandize Pvt Ltd has also informed about this illegal pathway constructed to district administration. Copy of the letters is enclosed as **Annexure-VIII**. On the day of the inspection i.e. 16.3.2021, the pathway was found dismantled. Large size pits were observed in this out of mine lease area and action has been taken by mining department for illegal mining.

- iii. As there was no authentic pictorial evidence with geo-graphical location was supplied by the applicant regarding the mid-stream sand mining during mansoon, committee is unable to make any comment over the mid-stream mining. Further, district administration may install CCTV cameras at mine area for continuous vigilance of mining during mansoon season.
- iv. The issue related to issuance of the ETPs from stockyards during mansoon when there was no stock of sand at yards was investigated. As committee was not supplied with authentic photographs (with date & time) by applicant that shows no stock of sand at yards; committee is unable to comment on the same; however the district administration may ask stockiest to install CCTV at stockyards for effective vigilance during mansoon.

To committee checked few ETPs generated during July to September, 2020 during mansoon period by randomly selecting vehicle number to get information on stockyards from which ETP was generated. The information was collected from <https://mining.mp.gov.in/VerifyEtp> webpage of Madhya Pradesh State Mining Corporation Limited.

Vehicle no	ETPs during 1.7.2020 to 30.09.2020	Stockyards		
		Stock A - Tumda	Stock B- Banwari	Stock C- Sahawan
MP15G2836	29	3	18	8

MP15G2468	25	2	14	9
MP15G3892	54	17	16	21

The random ETP search of monsoon season shows that ETPs generated from the stockyards Tumda, Banwari & Sahawan. So the claim that ETPs generated from mine found incorrect.

- v. Regarding the air pollution due to the transportation of the heavy vehicles dumper, trucks, tractor etc; the committee observed that road was damaged in few patches; however to suppress the dust contractor has deputed water sprinkling tankers. The Pollution Under Control Certificates were also managed for the vehicles engaged in transportation of the sand.
- vi. The committee on its visit dated 16.3.2021; haven't found pits below the water level during visit to Sansar Kheda mine lease. At 2-3 places small water impounding was observed that was due to upfront reflux of the ground water however the depth was not more than 3mtrs.
- vii. The demarcation of the lease area was done by the stone-posts (MUNARs). However, the stone-posts were not visible from distance; for that mine department put RED flags on the stone post to make it more visual from distance.
- viii. As out of the 06 EC granted mine lease at Dudhi river, 05 are permitted for semi-mechanized operation. For this; tractor with loader arrangement are in use by the contractor.
- ix. During visit, mining in 2 to 3mtrs depth was observed in village Arjun gaon. However, it was not possible to committee to comment whether the mine was done illegally or by the contractor. District administration may vigil the same through mine department.
- x. The mining department has filed 03 cases for illegal mining & 146 case of illegal transportation from the river Dudhi during 2020-21 against the



accused. There is NO case reported against M/s Dhanlakshmi Merchandise Private Limited of illegal mining. District administration has to initiate strict action as stipulated in O.A. 360/2015 for illegal mining. However, currently penalties are imposed as per the Madhya Pradesh Sand (Mining, Transportation, Storage and Trading) Rules, 2019. Copy of the mining department letter in this regard is enclosed as **Annexure-IX**. Complaints made by contractor & action taken by mining department in illegal mining at Arjun Gaon are enclosed as **Annexure-X**.

The photographs taken during the field visit are enclosed as **Annexure-XI**.

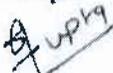
Recommendations

- i. District administration ensures the effective vigilance on sand mining w.r.to the mid-stream mining, heavy machineries by installing CCTV at strategic location and on stockyards.
- ii. To suppress the dust pollution during summer and heavy vehicle transportation, contractor may arrange regular water sprinkling and ensure the vehicle engaged in sand transportation and mining has valid PUC certificate. Contractor may also ensure the transportation of the sand in covered vehicles.
- iii. District administration has to initiate strict action as stipulated in O.A. 360/2015 for illegal mining & transportation.
- iv. The demarcation of the lease area is to be visible from distance. Mine department may ensure Stone post with Red flag to make the lease area visible from distance.


(Rajendra Patel)
Sub Divisional Megistrate
Gadarwada
Dist-Narsinghpur


(Sunil Kumar Meena)
Scientist 'D'
Central Pollution Control Board
Bhopal


(Alok Kumar Jain)
Regional Officer
M.P. Pollution Control Board
Jabalpur


(Shri Sumit Gupta)
Mining Inspector

Item No.05

(Bhopal Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 94/2020(CZ)

Manish Kaurav

Applicant

Versus

State of M.P. & Ors.

Respondent(s)

Date of hearing: 02.03.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Mr. Rohit Sharma, Advocate

ORDER

1. Grievance in this application is against illegal and in-stream sand mining by Respondent No. 4, M/s. Dhanlakshmi Merchandize Pvt. Ltd. at Narsinghpur, MP in River Dudhi. Heavy machinery is being used in the middle of the river for mining on the both shores of the river, resulting in damage to the riverine ecology. Illegal transportation of mined sand is also taking place causing air pollution in violation of Sustainable Sand Mining Management Guidelines, 2016. Illegal pathways have also been constructed in the center of the river. Transit passes are being issued also for the areas where no quantity of sand is available.

2. Having regard to the averments in the application, if the facts are found to be true on verification, remedial action may be necessary. The Tribunal has already dealt with the matter by order dated 26.02.2021 in O.A. No. 360/2015, *NGT Bar Association v. Virender Singh (State of*

Gujarat) laying down mechanism for remedial action against such illegality by stopping illegal mining, recovering compensation and seizing the vehicles involved, apart from other steps. Let the State PCB and SEIAA, M.P. look into the allegation and take remedial action in terms of the said judgment following due process of law.

3. We also constitute a joint Committee comprising CPCB, State PCB and the District Magistrate, Narsinghpur to give an independent report in the matter within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If the report is adverse to Respondent No. 4, copy thereof be also furnished to Respondent No. 4 for its response. The State PCB will be nodal agency for compliance.

A copy of this order be forwarded to the CPCB, State PCB, SEIAA, M.P. and the District Magistrate, Narsinghpur by e-mail for compliance.

The Applicant may serve set of papers on the CPCB, State PCB, SEIAA, M.P. and the District Magistrate, Narsinghpur and file affidavit of service within one week from today.

List for further consideration on 18.05.2021.

Adarsh Kumar Goel, CP

S.K. Singh, JM

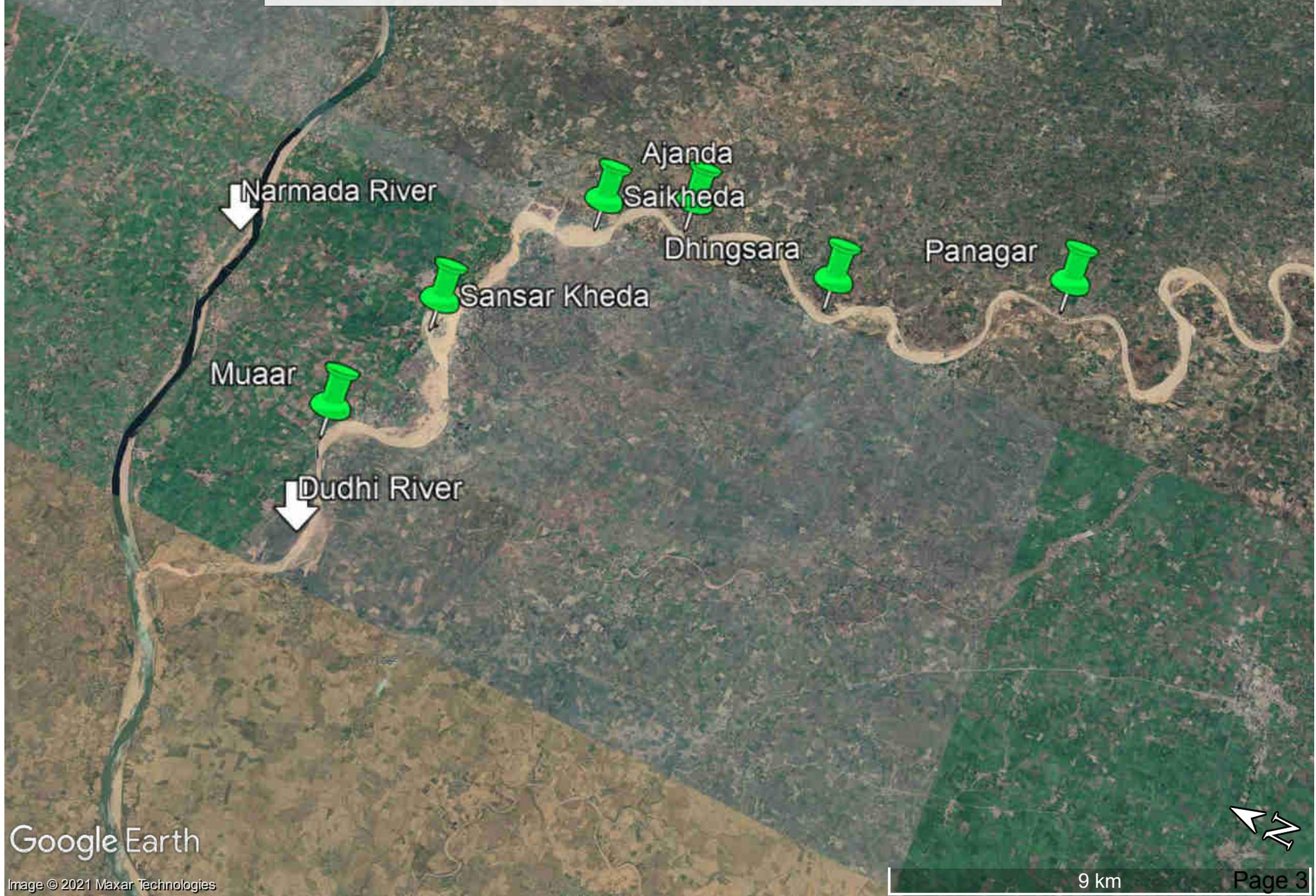
Dr. Nagin Nanda, EM

March 02, 2021
Original Application No. 94/2020(CZ)
A

Operational 06 sand mine leases on River Dudhi

M/s Dhanlakshmi Merchandize Pvt Ltd

ANNEXURE-II



**MINING PLAN OF VILLAGE AJANDA, DUDHI RIVER
SAND QUARRY LEASE
VILLAGE- AJANDA, TEHSIL- GADARWARA,
DIST.-NARSINGHPUR (M.P.) OVER AN AREA OF
4.00HECT**

MINERAL : SAND
AREA : 4.00HECTARE
VILLAGE : AJANDA
TEHSIL : GADARWARA
DISTRICT : NARSINGHPUR
STATE : MADHYA PRADESH
PRODUCTION CAPACITY : 103974 Cu.mtr

SUBMITTED UNDER SECTION 42 MINOR MINERAL RULE 1996

APPLICANT:

M/s. GRAM PANCHAYAT AJANDA
VILLAGE - AJANDA, TEHSIL GADARWARA,
DISTRICT- NARSINGHPUR

STATE :M.P.

3594
यह माईनिंग प्लान कार्यालय के पत्र क्र.....
दिनांक / ज. क्र 1131 / 2018-19 / जयलज
द्वारा अनुमोदित किया गया।

APPROVED
अनुमोदित

PREPARED BY;

SHRI PRAMOD AGRAWAL

FLAT NO. 301, PLOT NO. 13FF, SCHEME NO. 54

VIJAY NAGAR, INDORE 452010

REGISTERED NO :RQP/DGMMP/117/2014

Regional Head
Directorate of Geology & Mining
Regional Office, Jabalpur (M.P.)

1


Pramod Agrawal
RQP/DGMMP/117/2014

म.प्र. गौण खनिज विनियम 1996 के प्राकृतिक अध्याय में अर्ध-
18 अनुसूचित क्षेत्रों द्वारा रेत तथा बजरी का खनन अर्थात् से
तीव्र नीति तब तक अथवा अवसर तक जो भी काम हो किया जाएगा।
यदि अनुसूचित नहीं/बाहरी से पानी को भीतर नहीं किया जावेगा।



MINING PLAN FOR AJANDA SAND MINE (QUARRY LEASE)

MP ID : 27090
MP SUBMISSION DATE : 04/08/2018
SUBMITTED AT : Jabalpur
VILLAGE : AJANDHAA
DISTRICT : NARSINGHPUR
TEHSIL : GADARAVARA
MINERAL : Sand
KHASRA NO : 39/1
AREA : 4.0000 HECTARE

PROPOSED MINERAL PRODUCTION DETAILS..

YEAR	FIN. YEAR	PROD. QTY.	UNIT
YEAR-1	2018-2019	103974	CUBIC METER
YEAR-2	2019-2020	103974	CUBIC METER
YEAR-3	2020-2021	103974	CUBIC METER
YEAR-4	2021-2022	103974	CUBIC METER
YEAR-5	2022-2023	103974	CUBIC METER
TOTAL PRODUCTION		519870	CUBIC METER

PROPOSED PRODUCTION:

STATE : M.P
LEASE PERIOD : 5 Year
SANCTION ORDER NO. : 1218/KH.LY/2018
SANCTION ORDER DATE : 10/07/2018

SUBMITTED UNDER RULES 42 OF MPMMR,1996 FOR APPROVAL OF QUARRY LEASE

LESSEE:

NAME: GRAM PANCHAYAT AJANDA
FATHER NAME: SARPANCH
ADDRESS: VILLAGE AJANDA TEH. GADARWARA
DISTRICT: NARSINGHPUR

PREPARED BY:

RQP NAME : PRAMOD AGRAWAL
RQP ADDRESS : FLAT NO. 301 PLOT NO. 13 F.F. SKIM NO. 54 VIJAY NAGAR INDORE MADHYA PRADESH

Pramod Agrawal
RQP/DGMMP/117/2014

ANNEXURE

S. NO.	PARTICULARS	ANNEXURE NO.
1.	Consent Letter of Applicant	1
2.	DGMS Certificate	2
3.	RQP Certificate	3
4.	Copy of Sanction Letter from Collector	4
5.	Copy of Khasra Panchshala	5

APPROVED
अनुमोदित


Pramod Agrawal
RQP/DGMMP/117/2014

LIST OF PLATES

S. NO.	PARTICULARS	PLATE	SCALE
1.	Khasra Map	Plate	1 : 4000
2.	Location Plan	Plate	1 : 100000
3.	Key Plan	Plate	1 : 50000
4.	Surface Geological Plan / Sections	Plate	1:1000
5.	Five Years Dev, & Prod. Plan / Sections	Plate	1:1000
6.	Progressive Mine Closure & Environment Management Plant	Plate	1: 1000
7.	Environment Plan	Plate	1: 5000
8.	Conceptual Plan & Section	Plate	1:1000

All the co-ordinates are mentioned in UTM, WGS 84 System and are in Zone 44Q



**MINING PLAN OF VILLAGE AJANDA, DUDHI RIVER SAND
QUARRY LEASE
VILLAGE- AJANDA, TEHSIL- GADARWARA,
DIST.-NARSINGHPUR (M.P.) OVER AN AREA OF 4.00HECT**

CHAPTER-1

INTRODUCTION:

This Mining plan is submitted for approval under minor mineral rule 1996 for Sand Quarry. State Govt. issued directions for preparation of mining plan of quarry lease vide M.P. Gazette notification sand mining rules 2017 with reference to upper secretary MRD MP Bhopal letter vide letter no 19-2612017/12/1Bhopal Dated 23/11/2017. Lease is granted by Dist Collector Vide latter no 1218/kh.ly/2018 dated 10/07/2018 Grant lease area of sand in the river bed of DUDHI River over an area of 4.00hect. in Village-AJANDA. Tehsil-Gadarwara , and District- Narsinghpur

GENERAL:

Name of applicant : Gram Panchayat AJANDA
Address : Gram Panchayat AJANDA
Village – AJANDA,
Tehsil – Gadarwara,
District - Narsinghpur
State : M.P.

B) STATUS OF LESSEE: Gram Panchayat AJANDA
C) MINERALS/BUILDING MATERIAL WHICH ARE OCCURING
IN THE AREA AND WHICH THE LESSEE INTENDS TO MINE:

Sand.

D) PERIOD FOR WHICH MINING LEASE APPLIED FOR IS
GRANTED:




Pramod Agrawal
RQP/DGMMP/117/2014

QL permit has been granted for 5 years period by Collector Narsinghpur Vide latterno 1218/kh.ly/2018 dated 10/07/2018 Lease will be executed after approval mining plan and environment clearance.

E) NAME OF RQP WHO PREPARED MINING PLAN:

Name : Pramod Agrawal
Address : Flat no.301, Plot no 13.ff
Schem no 54. VijayNagar, Indore 452010
Registration No. : RQP/DGMMP/117/2014.

F) NAME of the Quarry Lease Holder.

Name of applicant : Gram Panchayat AJANDA
Address : Gram Panchayat AJANDA
Village-AJANDA.Tehsil-Gadarwal
District- Narsinghpur
State : M.P.

G) REFERENCE NO.AND DATE OF COMMUNICATION LETTER FROM THE STATE GOVERNMENT:

Distt. Collector order has issued consent letter for grant of quarry lease Q.L. area vide letter no. 1218/kh.ly/2018 dated 10/07/2018.



CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:

The QL area is located at a distance of 10 km. south of Gadarwara. Approach from Narsinghpur to quarry area is as follows. Distance from Narsinghpur to village AJANDA is around 40 km. from AJANDA.QL is at distance 1 km of village AJANDA in DUDHI River.

Nearest PWD rest house is located at a distance of 40 km. In Narsinghpur which is located towards South of the Q.L. area. The area falls under jurisdiction of police Gadarwara located at a distance of 10 km. South of the Q.L, area. Nearest railway station is Gadarwara located at a distance of 10 km. Q.L. area. Schooling facility. Medical facility, post office and telegram facility are available in Tehsil HQ Gadarwara located at a distance of 10 km.

INFRASTRUCTURE:

Mine office, rest shelter, separate lavatory for men and women, work shop, mess and room is proposed towards south in private land near quarry area.

WATER:

There is one major water course that flows in the area i.e, river DUDHI. Hand pump facility is available at village AJANDA

ELECTRICITY:

There is no Electric line in the area. Electric line is present in village AJANDA village is at 1/2 km distance.

MAN POWER:

Man power is easily available from the surrounding villages.

OTHER FACILITIES:



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Necessary facility such as works-shop. Rest room for local labour and necessary arrangement of hand tool maintenance will be developed near the area. Same will help to carryout smooth working in the quarry area.

DETAILS OF THE AREA:

District : Narsinghpur (MP)
 Taluka : Gadarwara
 Village : AJANDA
 Area : 4.00Hectares
 Khasra no : 39/1 Khasra map of the applied area.
 Toposheet No. : Area falls in Survey of India toposheet No.55J/9
 Ownership/occupancy: Govt. land
 Whether area is
 recorded in forest : No.
 Existence of public:
 Road : No public road is passing through grant area ,
 one village road is passing at 100 m distance in
 west direction.
 all pillars lie between
 Easting : 2512047, 251738
 Northing : 2537499, 2537029
 In Zone 44Q
 Land use pattern : Allotted for Sand



10	Co-ordinate of boundary pillars : in UTM zone 44Q	Shown on the Surface and on the Surface Geological Plan, as follows: Pillar No. 1: E-251831, N- 2537029 PillarNo.2 E-252047, N-2537463 Pillar No. 3 : E-251738, N- 2537086 Pillar No. 4 : E-251987, N- 2537499
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PART - A
CHAPTER-3

3.0 GEOLOGY AND EXPLORATION: -

(a) TOPOGRAPHY:

Topographically the applied area is having nearly levelled. Elevation of the applied area lie between 327m MSL located in the river sand bed. no Difference between highest and lowest elevation.

REGIONAL GEOLOGY:

Rock formation ranging in age from Archean to quaternary is exposed in the district. The oldest rocks are represented by Tirodi Gneissic Complex of Achaeon to Palaeo Proterozoic age, Sausar Group represented by Bichua Junewani Chorbaoli and Mansar of Mesoproterozoic age is exposed in the southern part of the district. The Aravallis group of rock formation comprised of an immense thickness of predominantly argillaceous rocks, which exhibits prograde metamorphosed character and belongs to Mahakaushals group of rocks of lower to middle Proterozoic age. The major litho units are metamorphosed sandstone (quartzites), dolomite and dolomitic quartzite and weathered BIF. The regional trend of rocks is NE-SW. These have been intruded by acid and basic intrusive. Structurally both primary and secondary structures have been developed. The rocks have been subjected to polyphase deformation and two sets of joints have developed.

The regional succession as follows:

Alluvium	Quarternar
DaccanTrapes	Cretaceous
-----Disconformity-----	
Lameta	
Green Sand MNB. Sandstone	
-----Unconformity-----	
Sandstone. Shale, Gondwana Super Group	Carboneferous to Jurassic
-----Thrust-----	



Acid and Basic intrusive	M	
Basic flows	A	
Calcpnyllites marbles	H	Middle to
Dolomite /slate	A	
Carbonate with chart bands	K	
Phyllite	A	
Quartzite	U	Lower
Conglomerate	S	
BHQ/BIF	H	Proterozoic
Granite Gneiss	A	
	L	

LOCAL GEOLOGY:

The lease area has been geologically mapped on 1:1000 scales where area has sand beds, Sand beds are conformably lying over mahakoshul formation, Structural Findings. River meandering seen.

The plan and section is prepared on Hor-1:1000, scale. Geological plan and sections are enclose.

**DETAILS OF ALREADY CARRIED OUT EXPLORATION/
EXPLOITATION: PITTING:**

- (a) There are 8 trial pit in the in the quarry lease area.



Detail is mentioned below: also refer to log sheet

Pit	Size in m. (Approx.)			Location	Logging in mt.
	Length	Width	Depth		
1 to 8	3	3	3	Log sheet is attached with UTM co-ordinate	0.0 to 3 m sand, from general level.

As the deposition of sand in the river bed is a regular process during the monsoon, the excavated portion of the river bed gets filled up with fresh sand in the next monsoon and hence further exploration to establish the quantum of sand (reserve) does not require. Hence, no future exploratory programmed is suggested.

(c) GEOLOGICAL RESERVES:

A sand bed is present in the lease area which shows the mineralization up to the depth of 3 m. has been considered in & width of the river and exposures of outcrop of sand continuity can be seen by naked eye in the area. and same has been taken for estimation of mineral reserves in the area.

Reserve of sand by surface area method in to proved category. In the leased area recovery percentage of sand is considered 90% by volume, same has been taken for estimation of reserves. *10% mining loss*

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Log sheet

S.NO	Co-ordinate UTM zone 44Q	Remarks	Depth
1	E-252011 N- 2537454	Dry Sand	3 mtr.
2	E-251970 N- 2537401	Dry Sand	3 mtr.
3	E-251978 N- 2537373	Dry Sand	3 mtr.
4	E-251345 N- 2537304	Dry Sand	3 mtr.
5	E-251905 N- 2537262	Dry Sand	3 mtr.
6	E-251877 N- 2537197	Dry Sand	3 mtr.
7	E-251853 N- 2537117	Dry Sand	3mtr.
8	E-251824 N- 2537053	Dry Sand	3mtr.

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1. RESERVES

A strike length of The area	Av.width of the area	Area Of sand Body (sq. m.)	Total Area
483 (avg.)	82.81(Avg.)	40000 (appx)	Sand Lease Area

Av thickness of sand bed- 3 m

Barrier Zone Area - 1491 Sq mtr.

$$\begin{aligned}\text{Sand reserve} &= (\text{total area- Barrier zone area}) \times \text{thickness} \times 90\% \\ &= (40000 - 1491) \times 3 \times 90\% \\ &= 103974 \text{ Cu.m}\end{aligned}$$




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Grade:

Sand / pebble of the area is Coarse grained, contains higher percentage of silica & Silicates of Ca, Mg and Al, which provides hardness and compactness. Therefore, it is suitable for Building material.

Mineable reserves and anticipated life of the mine:

Sand reserve in the river bed is an unending matter. As stated earlier deposition of sand in the river bed is a continuous process. Rain water carries sand and alluvium during monsoon time and the sand gets deposited a fresh and hence there is no end to sand reserve. Hence life of a sand lease cannot be estimated.

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CHAPTER 4

4.0 MINING :

(i) Existing Mining:

It is a case of QL this mining plan has been prepared for to carry out the systematic working by using hand tools. As sand is a soft material as per DGMS norms 3.0 m benches can be formed.

Methodology of the Mining:

The above lease area is required for sand to carry out infrastructural activities. The lease area is a virgin land and the mining (raising) of sand will be purely by opencast method. For mining, we shall use a combination manual loader & labours who are trained in sand digging. Based on the present annual requirement from mine, the requirement of sand for first 5 years has been calculated to be of the order of 519870 m³ one bench of 3m will be formed by manual labours. Proposed monthly production (rising) sand from the area will be aprx. 12996 M³.month(Considering 8 working months). To begins with a big trench of the dimension of approx. 120 x 82.81m x 3 m will be excavated along the strike length of the property (Two month block). The height of the bench will be 3 m. This will be extended along the full width of the property. Once this sequence is completed, the trench will be extended for further length of the strike and sequential extraction of sand will continue. Thus, there will be envisaged production of appx. 519 daily. One such block will last for 2 months. For this, 8-10 Nos. of trucks dumpers having a capacity of 6 to 10 M³ each will be deployed. These transport vehicles will transport the entire daily production in 1-6 no. of trips (to & fro) to the mine. Mined material transport to stock point near mine head which one is decide with all permeation from authority. The work will be continued for 8 months in a



year as balance 4 months will be rain days and no mining is possible in river bed; No other machineries will be required for sand raising.

In any case excavation will not be done beyond 3 m. permissible limit from general ground level Justification for the adopted mining technology

The sand is loosely spread over the river bed and hence can easily be excavated by opencast method.

Disposal of Waste:

The sand that will be required is in ROM form and after its raising from the river bed, the material will be directly loaded in the dumpers/trucks and hence there is no waste generation.

Waste Generation and Management:

There will be no waste generation and hence the question of disposal of waste materials does not arise.

Use of Mineral:

As stated earlier, sand is required for infrastructural & building activities.

Mineral Beneficiation:

As sand which will be mined will be used directly for stowing as ROM, there is no beneficiation required.

Surface transport:

The materials so produced will be transported to the nearby AJANDA stock point. with the help of dumper; trucks. 8-10 nos. of dumpers/trucks will be deployed for transporting the materials to the mine site. Each dumper/truck will have 6 to 10 M3 capacity to carry the materials.

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Site Service:

Site service for repairs of transport vehicle and the pay loader will be available at AJANDA dumping site where well equipped work shop facilities, all types vehicles facility are available there.

Conceptual Plan:

It is proposed to mine 103974m³ sand during non monsoon season.

Layout of haulage road:

Haulage roads 6m wide will be laid at maximum 1:16 gradient from (surface yard) to pit bottom at (324m)mrl to face of individual bench.

4.1 IN ENSUING PROPOSAL FIVE-YEAR DEVELOPMENT AND PRODUCTION: YEAR WISE DEVELOPMENT AND PRODUCTION FOR THE FIRST FIVE YEAR

Details of five year working are as follows.

YEAR WISE CALCULATIONS :

(2018-19)

Bench	Bench in Sand	Sand m3	Sand : OB in m ³
RL from to	327to 324		
(Av Area of excavation – Barrier zone area) xAvg thickness of excavation	(40,000- 1491) 3 (Avg.)	103974	1:0.0
Vol of bench excavation m ³	115527		
Soil	00		
Prod. Of sand 90% m ³	103974		
Total		103974	

Total production 103974m³ (sand) Recovery of saleable sand is 90%.

(2019-20)



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Bench	Bench in Sand	Sand m ³	Sand : OB in m ³
RL from to	327to 324		
(Av Area of excavation – Barrier zone area) xAvg thickness of excavation	(40,000- 1491) 3 (Avg.)	103974	1:0.0
Vol of bench excavation m ³	115527		
Soil	00		
Prod. Of sand 90% m ³	103974		
Total		103974	

Total production 103974m³ (sand) Recovery of saleable sand is 90%.

(2020-21)

Bench	Bench in Sand	Sand m ³	Sand : OB in m ³
RL from to	327to 324		
(Av Area of excavation – Barrier zone area) xAvg thickness of excavation	(40,000- 1491) 3 (Avg.)	103974	1:0.0
Vol of bench excavation m ³	115527		
Soil	00		
Prod. Of sand 90% m ³	103974		
Total		103974	

Total production 103974m³ (sand) Recovery of saleable sand is 90%.

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(2021-22)

Bench	Bench in Sand	Sand m ³	Sand : OB in m ³
RL from to	327to 324		
(Av Area of excavation – Barrier zone area) xAvg thickness of excavation	(40,000- 1491) 3 (Avg.)	103974	1:0.0
Vol of bench excavation m ³	115527		
Soil	00		
Prod. Of sand 90% m ³	103974		
Total		103974	

Total production 103974m³ (sand) Recovery of saleable sand is 90%.

(2022-23)

Bench	Bench in Sand	Sand m ³	Sand : OB in m ³
RL from to	327to 324		
(Av Area of excavation – Barrier zone area) xAvg thickness of excavation	(40,000- 1491) 3 (Avg.)	103974	1:0.0
Vol of bench excavation m ³	115527		
Soil	00		
Prod. Of sand 90% m ³	103974		
Total		103974	

Total production 103974m³ (sand) Recovery of saleable sand is 90%.

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- (i) shown five year production plan & section
(ii) Proposed rate of production when the mine is fully developed;
Highest year wise production will be 103974m³.

(b) Expected life of the mine and the year from which effected:

Mineable reserves = 103974m³
Rate of production = 103974m³ /year

- i. Total Proposed period 5 years production = 519870m³.

The mine is applied under quarry lease 5 years, it will be effective from 2018-19 to 2022-23

(v) Conceptual Mining Plan for the Entire Period

EXPLORATION:

As on Date			During Proposal Period			During Conceptual Period			Remarks
Type	Quantum No./Size	Area Covered	Type	Quantum No./Size	Area Covered	Type	Quantum No./Size	Area Covered	
8 Trial Pits	3 x 3* 3	40000HL.	Pits	Not Proposed		Pits	Not Proposed		

LOCATIONS ARE SHOWN ON (GEOLOGICAL PLAN)

ii) **CONCEPTUAL DEVELOPMENT :-**

Present mining is by open east manual way confined within the lease boundary and in future also it will be done by manual means throughout the life of mine. *lease area profile remain same after lease time period*

A) Following pits are available in the area at present:

Pit	Broken Area	Pit bottom area	Surface rl (range)	Pit bottom rl (lowest)	Overall Slope	
					Type	
8 Trial Pit	9m ² x 8	3	327	324	Sand	90°

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II) Following pits will be available at the end of mining plan period:

Pit	Broken Area	Pit Bottom Area	Surface rl (range)	Pit bottom rl (lowest)	Max. no. of benches on any side of pit			
					Type	Bench No.	(av) Ht.	(av) Width
Pit	40,000	40,000	327	324	Mineral sand	1	3	
Total	40,000 m ²							

LOCATIONS ARE SHOWN IN THE FIVE YEAR DEVELOPMENT PLAN

c) Following pits will be available at the end of conceptual period:

Pit	Broken Area	Pit Bottom Area	Surface rl (range)	Pit bottom rl (lowest)	Max. no. of benches on any side of pit			
					Type	Bench No.	(av) Ht.	(av) Width
Pit	40,000	40,000	327	324	Mineral sand	1	3	
Total	40,000 m ²							

Locations are shown in the Conceptual Plan

III) Conceptual OB dump management: -

(a) Following waste dumps are available in the area at present:

There are no waste dumps present in the area.

(b) Following waste dumps will be available at the end of proposal/conceptual period

There is no waste dumps will be available in quarry area.

Anticipated life of the mine:

The reserve estimated above will replenish every year. So, the life of the mine will be for the entire lease period.

Declaration:

About 500 tree plantation will be done at the conceptual stage before closure of mine on the sides of approach road.




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CHAPTER-5

5.0 BLASTING:

Since, the sand is a loose material, blasting is not proposed.

CHAPTER-6

6.0 MINE DRAINAGE:

A) During the proposed mining, seepage of ground water will not affect the mining work because ground water level is at RL320m, and proposal of mining (up to applied period) is up to RL :324m.

II) Working is not expected below the ground water table

CHAPTER-7

7.0 STACKING OF MINERAL REJECT AND DISPOSAL OF WASTE: NA.

7.1 STACKING OF SUBGRADE MATERIAL :NA.

CHAPTER-8

8.0 USE OF MINERAL:

Sand is used or building work & infrastructural activities.



CHAPTER-9

9.0 OTHERS:

A) SITE SERVICES;

Quarry lease holder will have facility of site services in the form of mine office, store room, rest shelter, lavatory and mess.. These facilities will be utilized for the applied area till further additional requirement arises. Existing site services will be maintained properly and will be increased as required. Site services have been created outside the quarry lease area.

B) MANPOWER:

Manpower easily available from the nearby villages. The details of existing and proposed manpower mentioned in the mining plan are given below.

DETAILS OF EXISTING MANPOWER:

Management and supervisory personal:

	Existing	Proposed
1. Mining mate	Nil	1
2. Time keeper	Nil	1

Labour skilled, semi-skilled, unskilled:

1. Mali/ watch man	Nil	1
2. Unskilled labour	Nil	70

Working days - 200 days

Avg, annual production 103974m³ / per year

No. of Labour 70

OMS- 7- 8m³/man/shift

Number of shift per day- one shift / day (as on date).



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CHAPTER-10

10. MINERAL PROCESSING:

No processing is proposed .ROM will be directly sold to consumers.

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PART-B
CHAPTER-11

11.0 ENVIRONMENTAL MANAGEMENT PLAN:

BASE LINE INFORMATION:

EXISTING LAND USE PATTERN:

LANDUSE PATTERN OF THE AJANDA LEASE AREA FOR sand

	Forest Land M ²	Crop land M ²	Grazing land M ²	Waste land M ²	Other M ²	Total within the applied area M ²	Land acquired outside If any M ²
A. Pits and quarry	Nil	Nil	Nil	40000	Nil	40000	Nil
B. Dumps of water and overburden	Nil	Nil	Nil	Nil	Nil	Nil	Nil
C. Infrastrycture inclusive of office workshop / temple	Nil	Nil	Nil	Nil	Nil	Nil	Nil
D. Township	Nil	Nil	Nil	Nil	Nil	Nil	Nil
E. Other to be specified	Nil	Nil	Nil	Nil	Nil	Nil	Nil
F. Area back filled	Nil	Nil	Nil	Nil	Nil	Nil	Nil
G. Area afforested by mine owner	Nil	Nil	Nil	Nil	Nil	Nil	Nil
H. Area occupied by road / footpath	Nil	Nil	Nil	Nil	Nil	Nil	Nil
I. Remaining area covered by shrubs and bushes (unexplored)	Nil	Nil	Nil	Nil	Nil	Nil	Nil
TOTAL	Nil	Nil	Nil	40000	Nil	40000	Nil

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FLORA AND FAUNA :

FLORA:

Regionally the area falls under subtropical climatic zone and sustaining, dry tropical forest, The common trees are Seja (Terminalia tomentosa purvilora) Amaltas (Cassia fistula) and Mahuwa. Apart from this many varieties of grass creepers and climber are found.

Applied area is covered by seasonal shrubs and bushes of Karonda and Makora etc.

FAUNA:

The area itself though devoid of much fauna except occasional langur, Mangoos and birds such as Heron, Crow, Parrots etc. Apart from this many kinds of snakes other reptiles are found.

Fauna in the form of Langoor, Crows, Parrots & Snakes are found in the applied area.

QUALITY OF AIR, AMBIENT NOISE LEVEL AND WATER:-

Pollution of air, water and noise is not noticed in the area. Groundwater is free from pollution and is suitable for drinking purpose.



CLIMATIC CONDITIONS:

Subtropical climate condition exists within the area. Average rainfall is about 1245 mm. The temperature ranges between 4' to 47.6°. The predominant wind direction is North West -South east. The temperature and rainfall recorded during last ten years is given below. Source: Meteorological department. Jabalpur (M-P).

Year	Annual rainfall	Temperature °C	
		Max.	Min.
2007	1255	48.1	4.2
2008	1245	49.1	4.12
2009	1260	46.2	4.2
2010	1250	45.3	4.2
2011	1280	44.1	4.4
2012	1285	44.1	4.5
2013	1260	45.2	4.2
2014	1275	47.8	4.1
2015	1220	47.3	4.1
2016	1265	47.5	4.2
2017	1255	48.1	4.2

HUMAN SETTLEMENT CHART:

Human settlement is in the form of small villages having little population. The main occupation of the local people is related with agricultural work. Details of human settlement around 5 km. radius of the applied area is given in following table.

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DETAILS OF HUMAN SETTLEMENT DUDHI SAND APPLIED AREA

S. No.	Name of village	Distance km.	Direction	Population	Occupation
1	AJANDA	1	South west	1000 around	Quarry Labour & agriculture

PUBLIC BUILDING. PLACES OF WORSHIP MONUMENTS:

No monument or historical building is there in 500 m. radius of the area. Village hutments are present in east direction at 500 m distance.

DOES AREA FALL UNDER NOTIFIED AREA WATER ACT 1974:

Yes.

ENVIRONMENTAL IMPACT ASSESSMENT STATEMENT DESCRIBING THE IMPACT OF MINING AND BENEFICIATION OF ENVIRONMENT ON THE FOLLOWING OVER THE NEXT FIVE YEARS:

QUARRYING/PITTING. DUMPING, ROADS WORKSHOP. PROCESSING PLANT TOWNSHIP ETC:

Details of post mining land use conceptualization of the applied area, at the end of applied period are given below:



AIR QUALITY:

The dust generated during mining activity, may pollute the air to some extent and which will be controlled by spraying of water as and when required.

WATER QUALITY:

Proposed mining operations are of small scale which will not cause adverse effect on quality of ground water.

NOISE LEVEL:

It is a manually, operated quarry drilling & blasting is not proposed there will be no noise pollution.

VIBRATION:

NA.

WATER REGIME:

Rain water drains along the slope of area. Proposed mining operations are of small scale and no prominent surface water course during non-monsoon season in the area therefore proposed mining operations will not cause effect on water regime of the area.

SOCIO ECONOMICS:

There will be beneficial impact of mining up to some extent on socio-economic environment of the area. The mining activity will cause new job opportunity for at least 70 local people. Proposed mining operations will improve the financial status of the local people.

HISTORICAL MONUMENTS ETC:

There are no historical monuments in 500 m. radius of the applied area.



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ENVIRONMENTAL MANAGEMENT PLAN:

TEMPORARY STORAGE AND UTILISATION OF TOP SOIL:

No top soil generation during proposed mining.

LAND RECLAMATION: NA.

IN CASE EXPLORED AREA ARE PROPOSED TO BE USED AS RESERVOIR. THERE SIZE, WATER HOLDING CAPACITY AND PROPSAL FOR UTILISATION OF SUCH WATER:

NA.

PROGRAMME OF AFFORESTATION:

Plantation will be done on the side of the road Site for proposed plantation is chosen. Plantation is proposed by considering that each plant will cover about 3 x 3 m, area and survival rate is considered about 100%. Plants like Mango. Karanj. Subabool. And Gulmohar and other varieties will be planted in consultation with forest department. Saplings will be planted in 30 cm. deep holes covered with soil and manure. Mali will take care of plants for better survival conditions. Details of proposed plantation are given below:

PROPOSED PLANTATION DURING FIRST FIVE YEARS:

Year	No. of trees	Area covered m ²	Survival rate	Proposed location	Particulars
I	100	900	100%	Along river	Mango, Subabool and Karanj Mango, Subabool and Karanj
II	100	900	100%	bank,	
III	100	900	100%	approach	
IV	100	900	100%	road, village	
V	100	900	100%	area etc.	

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STABILISATION AND VEGETATION OF DUMPS :

NA

MEASURES FOR MINIMISING EFFECT ON WATER REGIME

There is no surface water source in the area therefore there will be no effect of mining on water regime of the area.

TREATMENT AND DISPOSAL OF WATER FROM MINE:

Rain water accumulated in to working pit will be dewatered using 5 H.P. diesel operated pump. Drained water will be used for agricultural purpose.

PROTECTIVE MEASURES FOR GROUND VIBRATION/AIR BLAST CAUSED BY BLASTING:

NA.

MEASURES FOR PROTECTING HISTORICAL MONUMENTS AND FOR REHABILITATION OF HUMAN SETTLEMENT LIKELY TO BE DISTURBED BCE TO MINING ACTIVITY:

There is no historical monument within 500m. periphery, Habitat of village of AJANDA 1 km. South of the lease area. Proposed mining will not cause adverse effect on these huts.

SOCIO-ECONOMIC BENEFITS ARISING OUT OF MINING:

There will be positive effect to some extent on socio-economic environment of the area as mining activity will cause new job opportunities at least 70 local people. Which ultimately will improve the financial status of the local people.



CHAPTER-12

12.0 COMPLIANCE OF SAFETY RULES AND REGULATION:

(i) WHETHER THERE ARE ANY SERIOUS VIOLATION OF SAFETY REGULATION WHICH MAY JEOPARDISE HUIVIAN HEALTH AND SAFETY:-

Newly sanctioned area.

(ii) IF SO GIVE DETAILS OF THE VIOLATION AND STATE TILE PROPOSEDMEASURES TO TAKEN UP WITH A TIME SCHEDULE TO CLARIFY THEVIOLATION:

It is case of fresh quarry lease, hence there is no violation of safety regulations.



CHAPTER-13

Plantation & stone pitching at the river bank side to prevent erosion due to regular Movement labour and vehicles no other work is proposed.

Sand reserve in the river bed is an unending replenishing process. As stated earlier deposition of sand in the river bed is a continuous process. Rain water carries sand and alluvium during monsoon time and the sand gets deposited a fresh and hence there is no end to sand reserve.

ANY OTHER RELEVANT INFORMATION:

So far no any other relevant information is there.

DATE: 20/7/2018

PLACE: Jabalpur

PREPARED BY



PROMOD AGRAWAL

RQP/DGMMP/117/2014



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RQP/DGMMP/117/2014

**ANNUAL ESTIMATION OF SAND REPLINSHMENT
OF**

**AJANDA SAND QUARRY AT
Dudhi river**

KHASRA NO.-39/1

**VILLAGE- AJANDA, TEHSIL- GADARWARA,
DIST :NARSINGHPUR(MP)
(AREA.- 4.00HECT.)**

SUBMITTED BY:'

**GRAM PANCHAYAT AJANDA
VILLAGE-AJANDA, TEHSIL-GADARWARA,
DISTRICT :NARSINGHPUR
STATE :MP.**

PREPARED BY

PRAMOD AGRAWAL

**FLAT NO. 301, PLOT NO. 13 ff SCHEME NO. 54,
VIJAYNAGAR, INDORE 452010**

REGISTRATION NO. : RQP/DGMMP/117/2014



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BACKGROUND:

In recent years, rapid development has led to an increased demand for river sand as a source of construction material. Sand and gravel have long been used as aggregate for construction of roads and building. Today, the demand for these materials continues to rise. In India, the main source of sand is from in-stream mining. In-stream sand mining is a common practice because the mining locations are usually near the "markets" or along the transportation route, hence reducing transportation costs. In-stream sand mining can damage private and public properties as well as aquatic habitats. Excessive removal of sand may significantly distort the natural equilibrium of a stream channel. By removing sediment from the active channel bed, in-stream mines interrupt the continuity of sediment transport through the river system, disrupting the sediment mass balance in the river downstream and inducing channel adjustments (usually incision) extending considerable distances (commonly 1 km or more) beyond the extraction site itself. The magnitude of the impact basically depends on the magnitudes of the extraction relative to bed load sediment supply and transport through the reach. The sediment load of a river commonly is considered to be a pollutant that is aesthetically displeasing and environmentally degrading. Conversely, part of the sediment load (sand and gravel) may represent a natural resource for use by society. The potential usefulness of the sediment load is enhanced when it is composed of particle sizes found in deposits on the riverbed that would be replenished by newly transported sediment after mining. As such, river deposits become renewable resources, periodically replaced by sediment transport in the river.

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ANNUAL ESTIMATION OF SAND REPLINESHMENT

Following are some important factors affecting the replenishment of sand in river.

1. Geology / Lithostratigraphy.
2. Geomorphology slope / gradient / depth of water channel and grain size / meander's.
3. Type/ Stage/ and flow of water / Flood plain.
4. Climatic conditions/ Annual precipitation.
5. Erosion/ Weathering.
6. Activity near river bank.
7. Engineering structure stop dam/ check dam/ barrage / hydel dams.
8. Tributaries and its confluences

1. Geology / Lithostratigraphy:-

Amarkantak, Deccan trap, Lameta group, Sausar Group and Quarternary region is endowed on acidic and basaltic rocks while Mandla have basalt and sedimentary rocks. Therefore it also has sample of sand deposits. River sand deposit in Narsinghpur belong to Quarternary alluvium and sand of Cainozoic to quarternary age.



2. Geomorphology:-

Geomorphic study plays an important role for deposition of sand. Thus, if slope or gradient is zero and river water flowing in almost horizontal to a gentle slope, then the transporting medium i.e. water will dump the suspended grains. More over due to lack of gradient and presence of obstacles will also result in sand deposition. The said area has geomorphological features of river meandering thus, it is a potential zone.

3. Type / Stage / and flow of water / Flood plain:-

Dudhi River is a Perennial river which takes away particle or sand grains in larger quantity from one place to another hence deposition near the obstacles is higher in huge quantity and has wide river bank which promotes deposit in large quantity and has bigger area for deposition of sand. In this wide range of river bank huge amount of sand may be deposited but of course stagnant to slow flow will be helpful, as well as the space of deposition i.e. wider flood plain.

4. CLIMATIC CONDITIONS/ ANNUAL PRECIPITATION:-

The meteorological study of last few decades of Madhya Pradesh shows that climatic condition is an important study for stream flow and transportation of detritus and load material. In sand especially it should be arenaceous material which should be medium to fine grained. In general, in Madhya Pradesh about 1000 to 1500 mm annual rainfall yield a good deposition of sand near obstacles and should have a shallow water along medium to fine grained sand particles, in this case obstacles is river bank/meander . In tropical climatic, the best season of sand deposition is June to October.



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5. EROSION / WEATHERING:

The three factor i.e. wind, sun and water are three big factor of erosion and weathering of rock type, among these the zenith is of all is water. Hence, in rainy season the weathering level is highest as it results in huge run off which takes away a stupendous/ tremendous load of detritus material. As a result of continuous process of erosion/weathering all Madhya Pradesh rivers filled with this transported material and it retains near obstacles in river course.

6. ACTIVITY NEAR RIVER BANK:

There is no man made activity like mining / trenching/ channeling/canal etc near the allotted Sand site.

7. ENGINEERING STRUCTURE STOP DAM/ CHECK DAM/ BARRAGE /HYDAL DAMS:

There is no manmade structures like stop clam/ check dam/ barrage and hydel projects/ huge dam which could affect the sand flow and act as check over the sand deposition in downstream area

8. TRIBUTARIES AND ITS CONFLUENCES:

This is a 2nd order tributary, here physiographic features are also have imperative role.

- a. Tributary/ confluence.- no confluence seen
- b. Meanders:- part of meandering.
- c. Negative reliefs:- not seen.
- d. Slope/ gradients:- low gradients.



PROCESS OF REPLENISHMENT (THE SEDIMENT TRANSPORT & DEPOSITION)

Sediment in rivers gets deposited as the river slows down. Larger, heavier particles like pebbles and sand are deposited first, whilst the lighter silt and clay only settle if the water is almost still. When a river reaches a lake or the sea, it quickly deposits much of its sediment. This may choke up the river channel, which then divides up into distributaries, between which swamps are formed. The flow of water is strongest on the outside of river bends, eroding the bank, but is slowest on the inside of the bends, allowing deposition of sand and gravel. The loose boundary (consisting of movable material) of an alluvial channel deforms under the action of flowing, water and the deformed bed with its changing roughness (bed forms) interacts with the flow. A dynamic equilibrium state of the boundary may be expected when a steady and uniform flow has developed. The resulting movement of the bed material (sediment) in the direction of flow is called sediment transport. To transport load a river needs to have energy so when a river loses energy it is forced to deposit its load. There's several reasons why a river could lose energy. if the river's discharge is reduced then the river will lose energy because it isn't flowing as quickly anymore. This could happen because of a lack of precipitation or an increase in evaporation. Increased human use (abstraction) of a river could also reduce its discharge forcing it deposit its load If the gradient of the river's course flattens out, the river will deposit its load because it will be travelling a lot slower. When a river meets the :sea a river will deposit its load because the gradient is generally reduced at sea level and the sea will absorb a lot of energy.

A Histogram curve is a special type of graph that shows how a river's velocity affects it competence and its ability to erode particles of different sizes There are two curves on the Histogram Curve, a critical erosion velocity curve and a mean settling velocity curve. The critical erosion curve shows the minimum velocity needed to transport and erode a particle. The

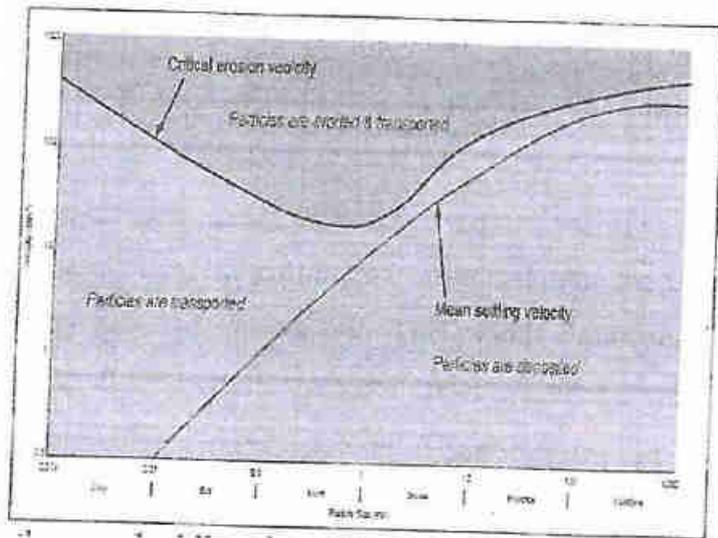


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mean settling velocity shows the minimum speed that particles of different sizes will be deposited by the river. The shaded areas between the curves show the different process that will be taking place for particles that lie in those shaded areas.

Finer particles (with low fall velocities) are entrained in suspension by the fluid turbulence and transported along the channel in suspension. This mode of transport is called 'suspended load'. Sometimes finer particles from upland catchment (sizes which are not present in the bed material), called 'wash load', are also transported in suspension. The combined bed material and wash load is called 'total load'.

Bed load ranges from a few percent of total load in lowland rivers to perhaps 15% in Mountain Rivers to over 60% in some arid catchments. Although a relatively small part of the total sediment load, the arrangement of bed load, sediment constitutes the architecture of sand, and gravel-bed channels. The rate of sediment transport typically increases as a power function of flow; that is a doubling of flow typically produces more than a doubling in sediment transport and most sediment transport occurs during floods. The environmental impacts from in-stream mining can be avoided, if the annual bed load is calculated and aggregate extraction is restricted to that value



or some portion of it. To accurately limit extraction to some portion of bed load, the amount of sediment that passes the in-stream mining site during a given period of time must be calculated. There is a large amount of uncertainty in the process of calculating annual rates of bed load transport.

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How much coarse material is moved, how long it remains in motion as also how far it move depends on the size, shape & packing of the material and the characteristics of the river flow. Downstream movement commonly occurs as irregular bursts of short-distance movement separated by longer periods, when the particles remain at rest. Because bed load changes from hour-to-hour, day-to-day, and year-to-year, estimating annual bed load rates is a dynamic process involving careful examination. Constant variations in the flow of the river make the channel floor and riverbanks a dynamic interface, where some materials are being eroded while others are being deposited. The net balance of this activity, on a short- term basis, is referred to a scour or fill. On a long-term basis, continued scour results in erosion (degradation), while continued fill results in deposition. A general indicator of the stability of a stream relates to the amount of vegetation present. Gravel bars that are vegetated or where the gravel is tightly packed, generally indicate streams, where the gravel supply is in balance. Streams with excessive gravel generally have gravel bars with little or no vegetation, and are surfaced with loosely packed gravel.

THE REPLENISHMENT ESTIMATION METHOD:

The mineral potential is calculated based on field reinvestigation and geology of the catchment area of the river/ streams. As per the policy of the State and location, depth of minable mineral is defined. The area for removal of mineral in a river or stream can be decided depending on geomorphology and other factors, it can be 50%to 60% of the area of a particular river/stream, e.g. The percent of mineral constituent like boulder, river DUDHI , sand also varies for different river and streams. While calculating the mineral potential the percentage of each mineral constituent is taken as' Boulders 35-40%, *Bajri* 30-35%, Sand 25-30% and 5-10% for silt and clay whereas in Madhya Pradesh rivers deposition of boulder 10-15% Bajri 20-25% and sand 60-65% and silt, clay 5-10%. The quantum of deposition varies from stream to stream depending upon factors like catchment lithology, discharge, river profile and



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Geo-morphology of the river course. There are certain geo-morphological features developed in the river beds such as channel bar, point bar etc. where annual deposition is more even two to three meters.

The sand- area in question has been visited by the team of geologist and surveyor, various point within the allotted area have been dug by *Pit* to know the continuity of the sand at these points. Maximum and minimum depth Where bed rock or soil is touched have been observed and noted to get the average thickness of the sand replenishment within the allotted lease area in current year. *Pit location* area are shown on surface geological plan.

During *Pitting* exploration it is observed that the maximum replanished sand deposit is continuing up-to 3 mtr.

Reserve has been computed by surface area method where mineralized zone area has been marked and multiplied by average replanished sand thickness to get the total volume of the sand in the said area.

REPLANISHED SAND RESERVE ESTIMATION

$$= (\text{Area} - \text{Barrier zone}) \times 3 \text{ mtr thickness}$$

$$= (40000 - 1491) \times 3$$

$$= 115527 \text{ Cu. mtr}$$



Name of the River	Portion of the river / stream recommended for mineral concession	Length of the recommended area for mineral concession (in mtr)	Average width of the recommended area for mineral concession (in m)	Mineable area after deduction of nonmineralized and water logged area (in sq. mtrs)	Barrier Zone area Sq. mtr.	Average thickness of the recommended area for mineral concession (in mtrs)	Mineable mineral potential (in metric ton) (90% of total mineral potential)*
DUDHI River	4.00 Hec/ Khasra No. 39/1	483 (avg.)M	82.81M. (Avg)	40000	1491	3 m	Approx. 103974m ³ *

About the size of the mining leases for the aggregates it should be borne in mind that a river / stream can be divided into two zones, which in-turn is

dynamic i.e. the zone of erosion and zone of deposition. These zones of deposition and erosion are extended in different patches in the river. Any mining lease granted in larger tract can cover both the zones, and mining activity in zone of erosion can further aggravate the problem of erosion and as such the mining activity can be allowed only in the zone of the deposition. The mining leases of larger areas in rivers are neither in interest of environment nor in the interest of mineral conservation.

CONCLUSION

Dry-pit channel mines are pits excavated within the active channel on dryintermittent or ephemeral stream beds. Sand to be extracted from dry pit channel considering NGT norms.

Overall field study and observation taken in the area in question shows that the levels sand deposition shown in mining plan could be at standard climatic conditions where as presently in the quarry lease area the sand replenishment thickness is ranging around 3.0m. Quarry lease holder can extract the sand approximately 103974Cu.mtr. from the mineable area in the current year.

DATE: 20/07/2018

PLACE: Jabalpur

सर्वोच्च न्यायालय द्वारा 1996 के प्राकृतिक संसाधन अधिनियम के अन्तर्गत खनन क्षेत्रों में 18 अन्तर्गत संशोधन द्वारा रेत तथा बजरी का खनन सतह से तीन मीटर तक अथवा अन्तर्गत तक को भी काम हो किया जाएगा।
यदि खनन नदी/बाले के पानी के भीतर नहीं किया जावेगा।

PREPARED BY

Pramod Agrawal

RQP/DGMMP/117/2014

Pramod Agrawal

RQP/DGMMP/117/2014

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अनुमोदित

Regional Head
Directorate of Geology & Mining
Regional Office, Jabalpur (M.P.)

CERTIFICATE

- A. Certified that the provisions of *MP MINOR MINERALS RULES 1996* made there under have been observed in the mining plan.
- B. This is to certify that the provisions of *Minor Mineral Rules 1996* have been observed in the mining plan and wherever specific permissions are required by the lessee will approach the concerned authorities for granting the permissions.
- C. It is also certified that the information furnished in the above Mining plan/Environment scheme are true and correct to the best of my knowledge & belief.

Signature



Pramod Agrawal
RQP/DGMMP/117/2014

Pramod Agrawal
RQP/DGMMP/117/2014



संचालनालय भौमिकी तथा खनिकर्म मध्यप्रदेश

(मध्यप्रदेश गौण खनिज नियम, 1996 के अंतर्गत)
खनन योजना/खनन स्कीम/पूर्वक्षण रिपोर्ट/पर्यावरण प्रबंधन योजना/माईन क्लोजर प्लान
बनाने हेतु मान्यता प्राप्त योग्य व्यक्ति

प्रमाण पत्र



श्री प्रमोद अग्रवाल, पिता श्री बी.आर. अग्रवाल, पता फ्लेट नम्बर 301, प्लॉट नम्बर 13 एफ.एफ., स्कीम नं. 54, विजय नगर, इंदौर, मध्यप्रदेश, जिनकी फोटो तथा हस्ताक्षर अभिप्रमाणित है, को मध्यप्रदेश गौण खनिज नियम 1996 के अंतर्गत खनन योजना/खनन स्कीम/पूर्वक्षण रिपोर्ट/पर्यावरण प्रबंधन योजना/माईन क्लोजर प्लान तैयार करने हेतु योग्य व्यक्ति के रूप में मान्यता प्रदान करते हुए पंजीयन क्रमांक RQP/DGMMP/117/2014 आवंटित किया जाता है।

यह मान्यता प्रमाण पत्र 05 वर्ष की अवधि के लिये दिनांक 14.10.2019 तक वैध रहेगा।

मान्यता प्राप्त व्यक्ति के हस्ताक्षर -
भोपाल, दिनांक 15.10.2014

Pramod Agrawal
RQP/DGMMP/117/2014

संचालक

भौमिकी तथा खनिकर्म
मध्यप्रदेश भोपाल

Consent Letter from the Applicant

The mining Plan & mine closure plan in respect of Ajanda sand Quarry Area 4.00 Hect.(Khasara no.39/1 in village Ajanda Tehsil Gadarwara Dist. Of Narsinghpur M.P, lessee by ,Gram Panchayat Ajanda Sarpanch Under minor mineral rule 1996 which has been prepared by Shree Pramod Agrawal RQP (RQP /DMMP/117/2014)

I request the Concern authorities to make further correspondence regarding modification of the MINING plan/scheme & Progressive Mine Closure Plan with the said person on his following address.

Pramod Agrawal

Flat No. 301 plot No. 13FF

Scheme No. 54 Vijay Nagar Indore (M.P)

Mob No. 7869704638

here by under take that all the modification so made in the Mining Plan & Progressive Mine Closure Plan by the recognized person may be deemed to has been made with my knowledge & consent & Mines plan prepared on basis of information's furnished by me shall be acceptable to me & binding on me in all respect "Understood the content of the Mining Plan & progressive closure Plan & agree to implement'. Boundary pillars are marked precisly in the field, which formed the basis for preparation of Mining Plan & Progressive Mine Closure Plan.

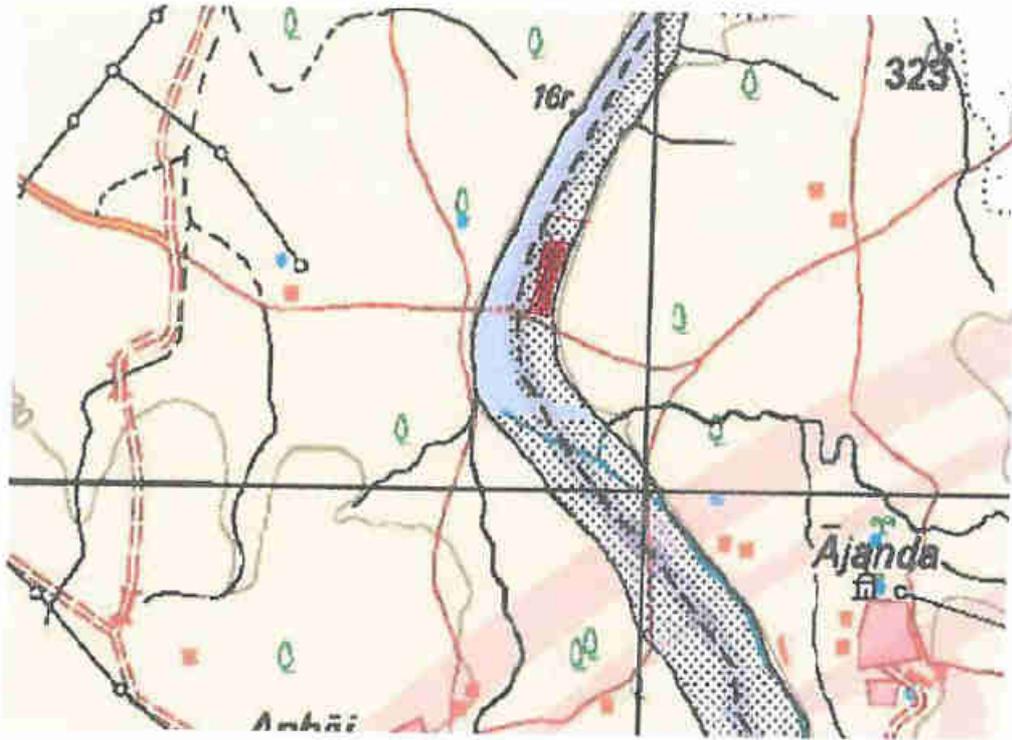
Place

For Gram Panchayat Ajanda

28 /7/2018

Sarpanch


Pramod Agrawal
RQP/DGMMP/117/2014



Key plan of Ajanda Sand Deposit



Scale 1:50000

Toposheet no. 55J/9

VTM co-ordinates of area lie between

252047, 251738 E

2537499, 2537029 M

River flow direction 

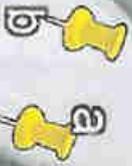

 Pramod Agrawal
 RQP/DGMMP/117/2014

Untitled Map

Write a description for your map.

Untitled Placemark

Jajanda



Legend

 Feature 1

Google Earth

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Pramod Agrawal
RQP/DGMMP/117/2019

कार्यालय कलेक्टर (खनिज शाखा) जिला - नरसिंहपुर

क्रमांक- क्यू/ख0लि0/2018
प्रति,

नरसिंहपुर, दिनांक- 20 जुलाई 2018

श्री प्रमोद अग्रवाल,
आर.क्यू.पी.
इंदौर म.प्र.

विषय:- रेत खनन नीति 2017 के क्रियान्वयन : नवीन रेत खदानों को ग्राम पंचायत/नगरीय निकाय को आवंटन (हस्तांतरण)

सन्दर्भ:- कार्यालयीन पत्र क्रमांक 87 दिनांक 12.01.2018

-0-

उपरोक्त विषयांकित सन्दर्भित पत्र के माध्यम से नरसिंहपुर जिले की रेत खदानों में खनन योजना तैयार करने हेतु अधिकृत किया गया है। नरसिंहपुर जिले में नवीन रेत खदान घोषित की गई है। उपरोक्तानुसार 03 रेत खदानों का विवरण निम्नानुसार है:-

क्र०	खदान का नाम	ग्राम पंचायत	खसरा नंबर	रकबा हे. में
1 ✓	अजंदा	अजंदा	39/1	4.000
2	बगदरा	बगदरा	272	4.000
3	खिर्रिया	खिर्रिया	21-1k	2.500

अतएव उक्त 03 नवीन रेत खदानों की खनन योजना तैयार कर अनुमोदन उपरांत इस कार्यालय में प्रस्तुत करना सुनिश्चित करें, ताकि ग्राम पंचायतों को रेत खदान हस्तांतरण की जा सकें।

प्रभारी अधिकारी,
(खनिज शाखा)
जिला नरसिंहपुर

6) खनिज परिवहन करने वाले वाहनों में उतनी ही मात्रा में रेत भरने की अनुमति दी जावे जिसकी खनिज मात्रा हेतु ई-पोर्टल पर ड्रक की गई है एवं क्रेता को उक्त मात्रा हेतु इन्वेंट जारी किया गया है, इन्वेंट का सत्यापन कर लिया जाये।

7) रेत निकासी एवं खनन कार्य सार्वजनिक स्थान से 100 मीटर की परिधि में नहीं किया जाये।

8) विन्डित एवं सीमांकित क्षेत्र में स्थापित किये गये सीमाचिन्ह को सुरक्षित रखे जाने की व्यवस्था की जाये।

9) खनन योजना, पूर्व पर्यावरण स्वीकृति/सी0टी0ओ0 में दर्शित शर्तों के पालन का दायित्व संबंधित काम पंचायत का होगा।

10) आर्बिट्रल(हस्तांतरित) खदान क्षेत्र का निरीक्षण पंचायत एवं खनिज विभाग के अधिकारियों द्वारा वर्ष में दो बार मात्रा के आंकलन हेतु पंचायत के अनुरोध पर किया जा सकेगा।

11) पंचायत क्षेत्र की खदानों पर पंचायत एवं ग्रामीण विकास विभाग से जारी निर्देशों का पालन करना होगा और नगरीय क्षेत्र की खदानों पर नगरीय विकास एवं आवास विभाग से जारी निर्देशों का पालन करना होगा।

12) आवश्यकता होने पर पंचायत एवं ग्रामीण विकास विभाग की खदान का निरीक्षण खनिज अधिकारियों द्वारा किया जा सकेगा।

अतिरिक्त विशेष शर्त - काम पंचायत के नाम पर अनुमोदित खनन योजना, पर्यावरणीय अनुमति एवं सी.टी.ओ. प्राप्त नहीं हो जाता, जब तक खदान क्षेत्र से उत्खनन संक्रिया पर प्रतिबंध रहेगा। उक्त शर्त का उल्लंघन पाये जाने पर नियमानुसार कार्यवाही सुनिश्चित की जावेगी।

क्रमांक - 1219 /ख0ति0/2018

नरसिंहपुर, दिनांक- 10/10/2018

प्रतिनिधि:- सचिव, मध्यप्रदेश शासन, खनिज साधन विभाग, मंत्रालय, भोपाल की ओर सूचनाई प्रेषित।

2) संचालक,श्रीमिकी तथा खनिकर्म, मध्यप्रदेश भोपाल की ओर सूचनाई।

सोहर

Pramod Agrawal
RQP/DGMMP/117/2014

जिला नरसिंहपुर

FORM 2/0731/201
पर ऑनलाईन देखें

10/10-11
श्रीधर - अमरा
10/10-19
श्रीधर - गाडखारा
श्रीधर - गाडखारा
श्रीधर - गाडखारा

area applied for
Khasra no 39/1

Applied area



Amol

[Signature]
प्राधिकृत अधिकारी
समाधान एक दिवस
लोक सेवा केन्द्र गाडखारा
सत्यप्रतिलिपि

[Signature]
हरिद्वारा
हरिद्वारा
हरिद्वारा

[Signature]
जनसंपर्क मानचित्रकार
जनसंपर्क पिला नरसिंहपुर (म प्र)

खण्ड
39
1
खंड
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जनसंपर्क अधिकारी
(प्रशासकीय अधिकारी)
नरसिंहपुर



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www.mpbhuabhilekh.nic.in



इसका धीरे धीरे से एवं तब तक नहीं करे जब तक कि जानकारी मिलने तक की है
प्रश्न 5 से 11 में खरीद की जानकारी वर्ष 2017 की है
प्रश्न 5 से 11 में खरीद की जानकारी वर्ष 2018 की है

फार्म पी -II

नकशा | किरतबन्दी फार्म बी

खसरा

NIC-CI.RMP

क्र.सं.	अ.क्र.	हस्ताक्षर	अ.क्र.	च.नि.म.	सं.क्र.	तहसील	गा.क्र.	जिला	नरसिंहपुर	वर्ष	2017-2018	
39/1	8 033 धू जल 8 033	शासकीय			खसरे की सूची					जमीन के बाहर के क्षेत्रों में किसी भी प्रकार का खसरा नहीं है	विवरण	
					खसरे की संख्या	खसरे का क्षेत्रफल	खसरे का प्रकार	खसरे का वर्ग	खसरे का मालिक			खसरे का वर्ग
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												सरकार नदी

ट- यह प्रतिलिपि सक्षम अधिकारी के प्रमाणीकरण (पद मुद्रा एवं हस्ताक्षर) उपरान्त मान्य होगी ।

Printed on : 8/8/2018

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Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal
Valid up to 31/03/2022

CONSENT NO: ***

PCB ID: 118494

Outward No:18504.19/03/2020
NO: /MPPCB/JBP

Consent No:AW-75197

To,
The Occupier,
M/s. Dhanlaxmi Merchandise Private Limited (Ajanda Sand Mine),
Survey No. 39/1, Gram-Ajanda, Tah-Gadarwara,
Dist : Narsinghpur,

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1000734 Dt. 17/03/2020 and last communication received on Dt.16/03/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/03/2022 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Survey No. 39/1, Area 4.0 Hect Gram-Ajanda, Tah-Gadarwara, Distt-Narsinghpur
- The capital investment in lakhs: Rs. 10
- Product & Production Capacity:

Product	Qty / year
Mining of Sand	103974.000 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 31/03/2022 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act

- * General conditions



e-Signed On 19/03/2020 18:09:06
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # F1MV43LG42



PUSHPENDRA SINGH
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.300 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.500	WWG : 0.300	Water Source	Remark
1	Domestic Purpose	0.500	0.300	Other	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online

Consent No:AW-75197



through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bogs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Special Conditions :-

- 1- If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology
- 2- The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.
- 3- Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.
- 4- Mine management shall provide demarcation of the mining lease boundary using pegging.
- 5- The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No in stream mining shall be done
- 6- The mining activity shall be done manually. Mining will be done with the help of spade, basket & shovel by lifting & loading the sand in small trolleys .No dumper/trucks shall be used. Heavy vehicles shall not be allowed on the banks for loading/transporting of sand
- 7- The sand shall be transported by small trolleys up to the Mineral stacking yard of 15x37 meter with 1.0 meter high & 0.5 meter broad wall all around except at two opening towards main service road will be constructed to avoid spreading and any kind of leaching effect on ground. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
- 8- Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded
- 9- After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
- 10- Mine management shall submit the annual replenishment plan. The amount towards reclamation of the land in MLA shall be carried out through the mining department; the appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
- 11- The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
- 12- Mine management shall comply with conditions of Environmental clearance.
- 13- The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by NGT MoEF/ CPCB/MPPCB from time to time as required and, if applicable.
- 14- Mine management shall install industrial grade HD IP (Internet Protocol) Pan-Tilt-Zoom (PTZ) Camera with minimum 5X zoom and night vision facility for remote surveillance and constant vigil of emission source and effluent discharge points.
- 15- Mine management shall establish suitable connectivity of IP-Camera with Environment Surveillance Centre at the HQ of M.P. Pollution Control Board for monitoring and data transmission purpose.
- 16- Mine Management shall comply the Rules of New Sand Policy issued by MP Government dated 30/08/2019 failing which the license/Consent shall be deemed as cancel

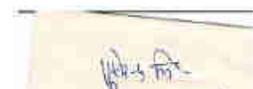
Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 19/03/2020 18:09:06
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # F1MV43LG42



PUSHPENDRA SINGH
Regional Officer



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony

Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 4954 /SEIAA/ dc

Date: 9.3.2020 dc

To,
M/s Dhanlaxmi Merchandise Private Limited
501/P/1, ward no. - 16,
Civil line, Kalika Nagar, Babai Road,
Hoshangabad (MP)

Sub:- Case No. 6902/20 Prior Environmental Clearance for River Sand Quarry (Opencast Manual Method) in an area of 4.0 ha. (103974 cum/year) at khasra no. 39/1 at Village - Ajanda, Tehsil - Gadarwara, District - Narsinghpur (MP) by M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).

The case was discussed in 603rd SEIAA meeting dtd 03.03.20 and it has been recorded that

**The Prior EC was issued by DEIAA, Dist. - Narsinghpur to Gram Panchayat Ajanda, Janpad Panchayat Saikheda, Dist. - Narsinghpur (MP) vide Letter No. 3030/DEIAA/18 dated 03.10.2018 for an area of 4.0 ha. (103974 cum/year) at khasra no. 39/1 at Village - Ajanda, Tehsil - Gadarwara, District - Narsinghpur (MP).*

Applicant M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) has submitted the following documents in support of his request:

- No objection letter of Chief Executive Officer, Janpad Panchayat Saikheda, Tehsil - Gadarwara, Dist. - Narsinghpur for transfer of prior EC in the name of Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).
- Notarised affidavit of Shri Samar Singh Tomar, Director, Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
- Copy of Prior EC issued by DEIAA, Dist. - Narsinghpur vide L.No. 3030/DEIAA/18 dated 03.10.2018.
- Copy of Environmental Management Plan of Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).
- Copy of Approved Mining Plan with Replenishment Plan of Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).

- f) Lease transfer order issued by Mineral Resource Department to Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) vide letter No. 810/132/2020/12/1/ dated 17.02.2020.

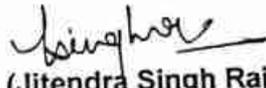
As per the notification issued by MoEF&CC on 14.09.2006, the policy on transferability of EC is as follows:-

Para 11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written 'no objection' by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

After detailed discussions on the MoEF&CC Notification regarding transferability and perusal of the above information, it has been decided to transfer the Prior EC issued by DEIAA, Dist. - Narsinghpur on 03.10.2018 in favour of M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) in place of Gram Panchayat Ajanda, Janpad Panchayat Saikheda, Dist. - Narsinghpur (MP) for Sand Quarry in an area of 4.0 ha. for production capacity of 103974 cum/year at khasra no. 39/1 at Village - Ajanda, Tehsil - Gadarwara, District - Narsinghpur (MP) on the same terms & conditions and validity period under which the prior Environmental Clearance was initially granted. Copy to PP and all concerned".

Hence, it was decided to transfer the Prior EC in the name of M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) with the same terms & conditions under which the Prior Environmental Clearance was initially granted, and for the same production capacity and validity period.


(Jitendra Singh Raj)
Member Secretary

Endt No. / SEIAA/20

Dated: 

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016.
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016
4. Collector, District Narsinghpur, M.P.
5. Divisional Forest Officer, District Narsinghpur, M.P.
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003.
7. Director (S), Regional Office MoEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3, Ravi Shankar Nagar, Bhopal - 462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District Narsinghpur, M.P.
10. Chief Executive Officer, Janpad Panchayat Saikheda, Tehsil - Gadarwara, Dist. - Narsinghpur (MP).
11. DEO, SEIAA for upload website.
12. Guard file


(Dr. Sanjeev Sachdev)
Officer-in-Charge



मध्य प्रदेश MADHYA PRADESH

BA 273631



[Signature]
17-2-20
Dwarkan Prasad Soni
Notary
Kareh & Narsinghpur (M.P.)

अनापत्ति / सहमति

जनपद पंचायत मुख्य कार्यपालन अधिकारी जनपद पंचायत साईखेड़ा के ग्राम डिगसरा, तहसील गाडरवाड़ा, जिला - नरसिंहपुर, के खसरा क्रं 29/1, रकबा 5.775, जो कि ग्राम पंचायत डिगसरा को स्वीकृत थी उक्त रेत खदान का संचालन ग्राम पंचायत द्वारा किया जा रहा था उक्त रेत खदान का संचालन एवं रेत विक्रय का अधिकार मध्यप्रदेश शासन द्वारा मेसर्स धनलक्ष्मी मर्चेडाईस प्रा. लि. के पक्ष में पत्र क्रमांक/रेत/2020/550 दिनांक - 01.02.2020 द्वारा आगामी तीन वर्षों के लिये नरसिंहपुर जिला की रेत खदानों की स्वीकृति दी गई है। इस परिपेक्ष में उक्त रेत खदान की सहमती देने का अधिकार मध्यप्रदेश राजपत्र (असाधारण) प्राधिकार से प्रकाशित क्रमांक 50, भोपाल, शुक्रवार, दिनांक 7 फरवरी 2020-माघ 18, शक 1941 राजपत्र क्रम द्वारा जनपद पंचायत मुख्य कार्यपालन अधिकारी को दिया है,

उक्त रेत खदान को मेसर्स धनलक्ष्मी मर्चेडाईस प्रा. लि. के पक्ष में दिखे जाने में जनपद पंचायत मुख्य कार्यपालन अधिकारी जनपद पंचायत साईखेड़ा कार्यालय साईखेड़ा तहसील गाडरवाड़ा जिला - नरसिंहपुर को कोई भी आपत्ति नहीं है।

Bhoy Lakshmi

मुख्य कार्यपालन अधिकारी

जनपद पंचायत साईखेड़ा
मुख्य कार्यपालन अधिकारी - साईखेड़ा
जनपद पंचायत कार्यालय - साईखेड़ा
तहसील - गाडरवाड़ा
जिला - नरसिंहपुर

ATTESTED

11-2-20
GOIARY

Prasad Soni
Notary
Kush & Narasinghpur (M.P.)



कार्यालय कलेक्टर (खनिज) जिला-नरसिंहपुर

Email - monarsinghpur@gmail.com, modgmnr@mp.gov.in

क्रमांक / 1098 / ख0लि0 / 2020
प्रति,

नरसिंहपुर दिनांक-27/06/2020

मेसर्स धनलक्ष्मी मर्चेडाइस प्रा.लि.
होशंगाबाद

विषय :- खनन योजना अनुमोदन बावत।
संदर्भ:- खनि निरीक्षक का प्रतिवेदन दिनांक 27.06.2020

-00-

उपरोक्त विषयांकित संदर्भित प्रतिवेदन के अनुसार ग्राम ढिंगसरा तहसील गाडरवारा जिला नरसिंहपुर खसरा नंबर 29/1 रकवा 5.775 हे.. क्षेत्र पर खनिज रेत खदान की खनन योजना म.प्र रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019 के अध्याय 6 का 1(ग) एवं म.प्र. गौण खनिज नियम 1996 के नियम 42 के अधीन प्रदत्त अधिकारों के अंतर्गत उपरोक्त खनन योजना की इस शर्त के साथ खनि निरीक्षक द्वारा की गई अनुशंसा के आधार पर म.प्र रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019, म.प्र. गौण खनिज नियम 1996 के प्रावधानों विशेषकर प्रारूप अट्ठारह में खण्ड 18 अंतर्गत ठेकेदार द्वारा रेत तथा बजरी का खनन सतह से तीन मीटर तक अथवा जल स्तर तक जो भी कम हो किया जावेगा, ऐसा उत्खनन नदी/नाले के पानी के भीतर नहीं किया जावेगा। खनन योजना सशर्त के साथ अनुमोदन की जाती है।
संलग्न:- खनन योजना।

पृ.क्रमांक 1099 / ख0लि0 / 2020

प्रतिलिपि:- प्रभारी अधिकारी खनिज शाखा नरसिंहपुर की ओर सूचनार्थ।

कलेक्टर,
जिला नरसिंहपुर
नरसिंहपुर दिनांक-27/06/2020

कलेक्टर,
जिला नरसिंहपुर

MINING PLAN

FOR

DHINGASARA SAND DEPOSIT QUARRY

VILLAGE- DHINGASARA, TEHSIL-GADARWARA

DISTRICT-NARSHIHPUR, STATE-MADHYA PRADESH

KHASRA NO. - 29/1, QUARRY AREA-5.775Hect.

PREPARED UNDER RULE 42 C OF MP MMR 1996

Proposed Period of Mining Plan - 5 Year

AQ Holder

M/S DHANLAXMI MARCHENDAIS PVT.LTD.

ADDRESS: 501/PI/1, WARD NO.16, SIVILLINE
KALIKA NAGAR, BABAI ROAD HOSANGABAD MP

PREPARED BY RQP

PREPARED BY M/S SHRI RAM MINING & GEOTECH, SATNA M.P

SWATI JAIN

ADDRESS- 10, THA LARDS COLONY

E-8 AXTENSAN, BHOPAL, MP

Registration No. RQP/DGMMP/64/2013 Valid up to -16.07.2023

APPROVED
अनुमोदित

यह खनन योजना कार्यालय के पत्र क्र 1093

ख लि 2020 नरसिंहपुर दिनांक 27-6-20

द्वारा अनुमोदित किया गया है

प्रभारी अधिकारी
(खानिज शाखा)
नरसिंहपुर

PREPARED BY M/S SHRI RAM MINING & GEOTECH, SATNA M.P.

Address:- Prabhat Vihar Colony House No.43 Near Of Panna Naka Satna (M.P.)

Office. No. - 07672-223344 Mob. 9630777552 Web Address :- www.shriraminig.com

DUDHI RIVER SAND QUARRY MINING PLAN FOR DHINGASARA SAND DEPOSIT

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1	Order	
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4	RQP Certificate	

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INTRODUCTION

As per the gazette notification of Madhya Pradesh Govt. dated 23.03.2013 all the existing and fresh quarry owner has to submit approved mining plan and progressive mine closure plan as per rule 42 C of MP MMR 1996 .

Therefore the Auction Quarry owner **M/s Dhanlaxmi Marchendais Pvt.Ltd.** is submitting the mining plan and progressive mine closure plan for approval.

GENERAL:-

Name of Lessee – M/s Dhanlaxmi Marchendais Pvt.Ltd.
Address: 501/pi/1,ward no.16,sivilline kalika nagar,babai Road
Hosangabad MP

Status of the Lessee- Pvt.Ltd. Firm

**Mineral(s) which are occurring in the–area and which the applicant in
tends to mine- River Sand**

Period for which the mining plan is proposed to be applied–

*Concerned AQ area has been sanctioned through The Collector
office Narshihpur through order no 1753/132/2020/12/1/Bhopa Dated
19/03/2020. Quarry period is 3 years (Agreement date to 30 June
2023).*

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2) **BASIC INFORMATION OF THE AREA: -**

- **Road** –Concerned Sand Quarry area is situated near National Highway which is at 1.50 km far at West side.
- **Drinking Water** - Hand pumps, wells & bore wells are the main water source for drinking water in nearby area.
- **Electricity** - All the villages in and around of 5 km radius are electrified. No any transmission line pass surrounding of Sand Quarry area.
- **SITE SPECIFIC DETAIL** - Concerned Sand Quarry is situated on Dudhi River. No any railway track, human settlement, stop dam, bridge is present within 500 mtr radius of Sand Quarry area. No any adverse impact is expected in the surroundings as it is a manual mine. Sand mining will not be done from sub-merge area.

3) **LOCATION AND ACCESSIBILITY:-**

Details of Area

Village– Dhingasara, **Tehsil** – GADARWARA, **District**- NARSHIHPUR, M.P.

KHASRA NO. – 29/1

Quarry Area–5.775 Hect.

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S.NO	Place	Distance (Km.)
1.	Narshihpur District	65 E
2.	Dhingasara (village)	1.95NE
3.	Padariya	1.72NE

Land Use Pattern (Forest, Agricultural, Grazing, Barren etc.)- Revenue Non forest land (Barren land)[khasra map enclosed]

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) –No, the area not recorded in any protected or reserved forest.

Ownership / Occupancy– Govt. Revenue River Land

4)TRANSPORTATION–Concerned Sand Quarry area is well connected with approach road at North Westside. Approach road is directly connected with NH 78 Aroad. Sand transportation will not be done through dense population area. Sand transportation road will be regularly maintained by Lessee on own cost for proper transportation. Traffic management will be developed for sand transportation and will be strictly adhered. Further, spot boys will be appointed at human settlement area. Excavation will not be done from submerged area. Transportation will be done during proposed period as per evacuation plan as detail given in environmental management plan.

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5) FLORA, FAUNA AND AQUATIC LIFE: -

FLORA:-

Regionally the District Narshihpur falls under subtropical climatic zone and sustaining dry tropical forest. No any other aquatic flora found in Sand Quarry area

FAUNA: -

The area itself though devoid of fauna except occasional birds such as Heron, Crow, Parrots etc. Apart from this many kinds of snakes other reptiles are found rarely. Local Species of fishes is found in river Water. No other aquatic life found surrounding of Sand Quarry area.

6) MINING IMPACTS & MITIGATION (EMP):-

The possible impacts and their mitigation are described ahead:

Sr. No	Impacts	Mitigation
1.	Land Use / Land Cover	Change in topography due to mining is always a negative impact leaving ugly pits. This river bed extraction project does not have any such type of impacts River sand collected will be replenished during the coming rainy season.
2.	Flora and Fauna	As stated earlier the core zone of activity is barren. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated.

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		Mining of collection of sand is being proposed in a small piece of land. No major impact is being anticipated in core zone.
3.	Air Pollution	During the collection of river sand dust particle increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers of Loading points.
4.	Noise Pollution	Increased vehicular traffic is the main source of Noise pollution. There will be no blasting activity. Collection of sand will be done only day hours. Earmuffs will be provided to workers of Loading points.
5.	Rehabilitation & Resettlement	The activity zone is very small. No migration will be takes place. Therefore, there is no R&R plan.

Remedial measures suggested for this mining (If any) is as below –

Activity	Probable Impact	Remedial Measure Suggested
Drilling/ Blasting	Not Proposed	
Loading	Generation of particulate matter and noise.	For particulate matter regular water sprinkling water sprinkling in haul roads & work site.
Transportation	Generation of particulate matter and noise.	

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7) REGIONAL/DISTRICT GEOLOGY-

Dudhi River

Dudhi river is a major in Madhya Pradesh. Dudhi River is originated from maikel ranges of Amarkantak is located in the shahdol district of Madhya Pradesh in India. Dudhi river mainly in the central India.

The river flows east to west roughly through the center part of Madhya Pradesh and India. The total length of the river from source to sea Gulf of Cambay in the Arabian Sea near Bharuch in Gujrat is 1312 kilometers (815 miles) The first 1,079 km of its run are in Madhya Pradesh. In the next length of 35 km, the river forms the boundary between the State of Madhya Pradesh and Maharashtra. Again, in next length of 39km, it forms the boundary between Maharashtra and Gujrat. The last length of 159km lies in Gujrat.

Dudhi River has 41 tributaries. Of these, 22 are on the left bank and 19 on the right. The important tributaries/sub-basis of the Dudhi are barna river, Ganjal River, Chhota Tawa river. Hiran River and Jamtara River, Kolar River, Orsang river, sher River and Tawa River.

Dudhi Basin

The Dudhi River, rises in the Amarkantak Plateau of Maikala range in the Shahdol district of Madhya Pradesh at an elevation of 1,057 meters above mean sea level at a latitude 2240 north and a longitude of 8145 east. The river travels a distance of 1,312 km before it falls into Gulf of Cambay in the Arabian Sea near Bharuch in Gujarat. The first 1,079 km of its run are in Madhya Pradesh. In the next length of 35 km, the river forms the boundary between the States of Madhya Pradesh and Maharashtra. Again, in the next length of 39 km, it forms the boundary between Maharashtra and Gujarat. The last length of 159 km lies in Gujarat. The index map of the basin is shown in Figure 1. The Dudhi basin extends over an area of 98,796 sq. km and lies between longitudes 7232 E to 8145 E and latitudes 2120 N to 2345 N. The statewise distribution of the drainage area is given in Table 1. The catchment area up to Sardar Sarovar dam is 88,000 sq. km. The basin is bounded on the north by the Vindhyas, on the east by the Maikala range on the south by the Satpuras and on the west by the Arabian Sea. Most of the basin is at an elevation of less than 500 meters above mean sea level. A small area around Panchmarhi is at a height of more than 1,000 meters above mean sea level. The Dudhi River has a number of falls in its head reaches. At 8 km from its source, the river drops 21 to 24 m at Kapildhara falls (see Figure 2). At 0.4 km further downstream, it drops by about 4.6 m at the Dhuandhara falls (see Figure 3). Its first major tributary, the Burhner joins the Dudhi from the left at the 248th km of its run. Flowing in a generally south-westerly direction in a narrow and deep valley, the river takes

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DUDHI RIVER SAND QUARRY MINING PLAN FOR DHINGASARA SAND DEPOSIT

several pin-head turns. At the 286th km from the source, it turns northwards and hardly a km further downstream it receives the Banjar, another major tributary from the left. Dudhi flows past Mandla town in a number of channels called Sahasradhara. Close to Jabalpur city, 404 km from the source, the river drops nearly 15 m at the picturesque Dhuandhara falls, after which it flows through a narrow channel carved through the famous marble rocks of Bhedaghat. Emerging from the marble rocks, the Dudhi enters the upper fertile plains and at the 464th km of its run receives the Hiran, a major right bank tributary. Continuing to flow in a westerly direction through the upper plains the river receives several tributaries, such as the Sher, Shakkar, Dudhi, Tawa, Ganjal from the left and the Tendoni, Barna, Kolar from the right. Flowing further west, the river enters the middle plains near Panghat in East Nimar district. At Mandhar, 806 km from the source and at Dhardi, 47 km further downstream, the river drops over falls of 12 m at each place. At the 966th km from the source, nearly 6.4 km downstream of Maheshwar, the Dudhi again drops by about 6.7 m at the Sahastradhara falls. During its journey through the middle plains, it receives the Chhota Tawa, the Kundi from the left and the Man from the right.

Dudhi

The Dudhi River, a left bank tributary of Dudhi River rises in the Mahadeo hills of the Satpura range, west of the Chhindi village, Chhindwara district, MP at the elevation of 900 m, and at latitude 22° 23' N, longitude 78° 45'E. It flows for a total length of 129 km to join the Dudhi River at North-west of Nibhora at a distance of 575 km run from source. It drains a total area of 1,541 sq. km. Dudhi, a tributary of the Dudhi, was a perennial river, but for some years it has become a rainy river. Warmth begins to answer as soon as it arrives. Earlier, there used to be a walk of public life on its banks, now desolate and desolate. Dudhi means milky. White like milk. Sweet pure water. The origin of Dudhi is the Satpura mountain. It originates near Patakot in Chhindwara and joins the Dudhi near Kheraghat. At the eastern end of Madhya Pradesh, this river divides Hoshangabad and Narsinghpur districts. The villages on the banks of the river used to run with it. They used to bathe in it collectively. People used to drink the water of this river when there were no hand pumps in the villages. On the occasion of Deepawali, people used to bathe their cows and bulls. Used to wash clothes and do cleanliness. On the Teej festival there was a fair atmosphere in the river.

On the banks of Dudhi are the people of Kahar, Baroua caste whose job is to catch fish and cultivate dungarbadi melon-melon in the sand of the river in summer. There were bhata, tomatoes, cucumber and fresh green vegetables. The people of these communities used to camp in Dungarbari. Members of the whole family used to take care of watermelon-melon and build a temporary hut in the sand there.

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When they were free from work, everyone gathered at night and sang folk songs to entertain themselves. Sajanaï, which is a type of folklore, was also played with a brass plate and a lotta with timki and dholak while singing it.

Babu Baroua, who has been cultivating watermelon-melon for years, says that the edge of the river had gone too far. We have taken a lot of bath in it. Have played a lot But now finding does not provide water. Although there has been a lot of rain this year, so there is water now but for the last few years, the water in the river starts drying up. The people of the Kentwat community used to dip sun (jute) in the river and then make rope with its fibers. They lived in the river for months. They worked all day. It was very nice to see them.

ii) Geology/ Lithostratigraphy :

Amarkantak, Deccan trap, Lameta Group, Sausar Group and Quarternary region is endowed on acidic and basaltic rock while Mandla has basalt and sedimentary rock. Therefore it also has sample of sand deposits. River sand deposit in Narsingpur belongs to Quarternary alluvium and sand of CENOZOIC to Quarternary age, but in the canal command area due to substantial recharge from canal seepage, sustains a good discharge, alluvium the alluvium aquifer system in the district is highly potential granular zones comprising of fine to medium to coarse grained sand gravel and pebbles are encountered in alluvium. The top phreatic aquifer range in thickness from 2 to 7 m and is encountered in the depth range of 4 to 15 m bgl.

The applied area forms a part of stream bed covered with bajari and sand deposit of channel alluvium, Mining will be concentrated up to 3 meter maximum depth of extraction of sand which is confined on top most layer of sand quarry area belong to recent alluvial deposit.

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Local Geology –

FORMATION OF SAND DEPOSITS

The sand is a carried material brought from various locations and getting accumulated at convenient places in the flow direction of the river. Denudation (weathering and Transportation) followed by depositional process give rise to formation of sand deposits. The sand along with other weathering products is carried by flowing water from various catchment areas of rivers/ nalas, most commonly during the monsoon every year and off season rains. The sand carried by water is deposited when the transporting media is overloaded. Such conditions may be developed due to various causes like addition of excess quantity of weathering product, cut in the quantity of inflow of water, lowering of gradient and increase in width of river, meandering, deformed river beds with changing roughness and rock bars etc. These conditions leads to overloading condition of stream and sand get deposited at convenient locations like river channels, bends, escarpments, meanders, junction of other river etc.

Altitude of the area – The Elevation point of the applied area is 324MSL.

During Monsoon floods the water level rises by 8-10mtr at time of short spells.

Reserve Calculation:-

The reserves are calculated by volume method 2.0m depth is considered for calculation of the reserve. The factor of annual replenishment is taken into consideration while calculating the reserve. It is also observed during flooding all the

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pits replenish with sand. Hence mined out area of the pre- monsoon will be completely replenished with sand during monsoon. Hence it is assumed that the pit will be replenished after each monsoon.

RESERVE ESTIMATION

Minable Area in Sq Mt.	Maximum Thickness In Meter	Sand in Cubic Meter after recovery loss 5%
57750*	3.0	160000 (Approx.)

*After deduction of submerge and safety zone area.

प्रभात उर्वरक कारी
(खनिज शाखा)
नरसिंहपुर

8) MINING:-

Proposed mining activity will be carried out in area by the open semi-mechanised method of mining using hand tools and machine like Excavators , Loader etc. No overburden in area. River sand will be transported by mechanical way from the Loading point sand will be transported by truck/dumper to the users. The proposed working will be emphasized with systematic developed in pits with development and production levels.

During the ensuing years the sand quarrying will be according to the proposed method of manual means.

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Open Cast Working

It is an open cast working quarry mine. The method of mining is open semi-mechanised method of mining using hand tools and machine like Excavators , Loader etc.. It is proposed to start production from upper side of river where is no stream water. The height of working pit will be 3.0 mtr maximum. The overburden /soil or waste whatsoever will be generated during to mining operation will be stacked properly in the quarry area.

Considerations

- The workability is suggested by keeping in the mind possible effect on the meandering of the Dudhi River. Year wise mining is suggested in area after sand will replenished during monsoon.
- Quarry area is situated well within the meandering corridor of river.
- Dry pit mining will be followed which means mining at all times be above the flowing river water level. Mining activity will be immediately stopped when water comes in the mining pits.
- Sand will be collected in slice of 1.0 mtr thickness up to depth of 3.0 mtr or water level whichever less is.
- Stream will not be diverted to form inactive channel.
- **Mining at the concave side of the river channel will be avoided to prevent bank erosion.**

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DUDHI RIVER SAND QUARRY MINING PLAN FOR DHINGASARA SAND DEPOSIT

- Proposed mining is approx 10mtr away (Inward) from river bank area to minimize effect of river bank erosion and to avoid consequent channel migration.
- Area of mining Quarry will be demarcated prior to mining for sustainable development and pillars will be installed on Quarry ground.
- Mining for each successive year is proposed to its optimum depth of mineral bed (ie.1.0m) according to MPMMR 1996 rule parameters (Maximum 3 m height), .
- The proposal is given for 3 years. That will be granted under M.P Miner Mineral Rule 1996 for sand.
- Mining will be done by Manual Method without machine use with the help of spade, basket and shovel by lifting and Loading the sand in to the trucks and tractor mounted -trolleys.

The Mining plan proposal is given for Proposed 3Year period.

Year wise Proposed Production for 5 years

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DUDHI RIVER SAND QUARRY MINING PLAN FOR DHINGASARA SAND DEPOSIT

Year	Area (Square Meter)	Maximum proposed Sand Excavation in Cubic Meter
2020-2021 June	57750*	160000
2021-2022 June	57750*	160000
2022-2023 June	57750*	160000
2023-2024 June	57750*	160000
2024-2025 June	57750*	160000

*Mining area as shown in proposed production plan

* Every year mining will be proposed after replenishment of sand during monsoon season.

proposed sand mining maximum 3.0 meter pit depth from upper surface but above of water level whichever is less. Proposed sand mining in part of quarry area.

\$ Proposed Mining Period after Monsoon to Before Monsoon.

- If MPSEIAA reduce in production of sand mining quantity Auction Quarry Holder will be restrict for that quantity.

Development and Production Programme

Prior to start production from the area, some development work has to be completed.

- Mining shall be carried only between during non flooding period or as per condition imposed by regulatory authorities.
- Heavy vehicles will not be allowed on the banks for Loading of sand.
- Erection of a temporary Site Office and one Rest Shelters proposed at out of river area.

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DUDHI RIVER SAND QUARRY MINING PLAN FOR DHINGASARA SAND DEPOSIT

- Mineral Stacking Yard of 1 x 80 m with 1.0m high and 0.5m broad walls all around, except at two opening towards main service road will be constructed to avoid spreading and any kind of leaching effect on the ground.
- The sand shall be transported by small trolleys up to the main transport vehicle.
- Transport vehicles will be covered with trampoline to minimize dust/sand particle emissions.
- If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
- Tanker flitted spraying system has been proposed for dust suppression on haul road, at Loading & unloading points, and over road which will used for transportation.
- **Mine management will be yearly study proposed for annual accumulation of sand in the specified quarry area from a recognized institute/RQP and restrict the mining to the natural annual deposit/Approved Mining plan quantity / SEIAA permission whichever is less.**

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9) BASE LINE ENVIRONMENTAL INFORMATION:-

Land use / Land Cover (LULC) -

Existing Sand Quarry is barren govt. river land.

Water Regime

Surface Water:

Quarry area which is a part of Dudhi River is perennial water body. Dudhi River collect water from small water channel / various small Nala's and Rivers

10) BLASTING:-

As the mineral is loose alluvial deposit hence the blasting is not required.

11) OTHERS

- **SITE SERVICES:** This is an existing Sand Quarry case and due course of time necessary site services like site office, labour room, separated toilet for male and female and first aid facilities will be provided in nearby village.
- **MANPOWER:** Man power is easily available from the surrounding villages.

12) MINE DRAINAGE:

- Working is expected to be 1.0 m. above the water bodies.
- As per the proposed mining the working shall be confined above the water table hence no water is likely to be encountered. So there is no need to make such arrangements.

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13) USE OF MINERAL:-

The end use of the mineral is in construction as a building material and in road works.

14) MINERAL PROCESSING:-

Mineral Sand does not require processing or beneficiation.

Place: Bhopal

Date: 20/12/2019

Swati Jain

RQP:

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PROGRESSIVE MINE CLOSURE PLAN

(Under Rule 42, J MPMMR 1996)

PREPARED BY M/S SHRI RAM MINING & GEOTECH, SATNA M.P.

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CHAPTER 15

PROGRESSIVE MINE CLOSURE PLAN

1. Method of mining and mineral processing:

Mining pits if any during past year due to mining activity is replenished by the river during monsoon.

2. Reasons for closure :

The progressive mine closure plan is being submitted, under MP MMR 1996 amended rule 42 J. No premature closure is anticipated.

3. Statutory Obligations :

As per MP MMR 1996 amended rule for every Quarry holder a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule.

4. Closure Plan:

4.1 Mined out land

No proposal can be given for concurrent back filling. Further, mined out pits will be replenished every by the river. Before monsoon season sand trapping stone staking in last of pit boundary every year and also end of quarry period for prevent of river surface erosion due to sand mining impact.

4.2 Water Quality Management :

Mining activity (collecting of sand) will be done in the bank of river. No water pollution is expected from mining of sand because mining activity is proposed out of running stream area.

- **Air quality Management** :Mining in river sand (Collection of sand from river bed) is done in the bank of river. The materials are already wet. Thus, does not increase much air pollution.
- Water sprinkling on mine roads will regularly be undertaken to control dust during transportation.

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4.3 Waste Management

All the material excavated from mine has a ready market. Therefore, there will be no waste stacks disposal issue.

4.4 Top Soil management

No top soil is present.

4.5 Infrastructure

As on date no infrastructure facilities in Sand Quarry area, Lessee proposed all infrastructure facility will be provide out of Sand Quarry area, out of river area.

Disposal of Mining machinery:

No mining machinery is used in the collection of river sand. It will be a manual mine. Transport vehicle will be hired from the market. Hand tools will be used to collect the sand.

4.6 Safety and Security :

Presently area has been granted for 3 year period. Quarry out pits will be naturally replenished every year by the river.

Place: Bhopal

Date: 24/06/2019



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REPLENISHMENT STUDY OF RIVER SAND QUARRY

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THE REPLENISHMENT STUDY OF RIVER SAND

Common factors of Sand replenishment

For the replenishment of sand the following study may reveal the actual potential of deposition of sand in river course after completion of periodical mining activity per annum: -

1. Geology / Lithostratigraphy.
2. Geomorphology / slope / gradient / depth of water channel and grain size / meander's.
3. Type / stage of river and flow of water / Flood plain.
4. Climatic conditions / annual precipitation.
5. Erosion / weathering.
6. Activity near river bank.
7. Engineering structure stop dam / check dam / barrage / hydel dams.
8. Tributaries and its confluences

1. GEOLOGY / LITHOSTRAIGRAPHY:

This region is encompassed by sedimentary rocks which are susceptible to erosion by water. Thus these areas owe vast deposits of sand. This area has Deccan trap and sedimentary rocks. Therefore it also has ample of sand deposits. Thus bear huge sand deposits; it is noteworthy to mention here that geology of the area plays very important role in formation of sand and deposition too.

2. GEOMORPHOLOGY / SLOPE / GRADIENT / DEPTH OF WATER CHANNEL AND GRAIN SIZE / MEANDER'S:

Geomorphology plays an important role for deposition of sand. Thus, if slope or gradient is zero and river water flowing in almost horizontal to a gentle slope, then

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the transporting medium i.e. water will dump the suspended grains. More over due to lack of gradient and presence of obstacles will also result in sand deposition. Here geomorphologic features such as meanders, oxbow lake and places of negative relief will be potential zones.

3. TYPE / STAGE OF RIVER AND FLOW OF WATER / FLOOD PLAIN:

A potential river takes away particle or sand grains in larger quantity from one place to another hence deposition near the obstacles will be higher or huge quantity also the stage of river such as mature river may have wide river bank may deposit large quantity and has bigger area for deposition of sand. In this wide range of river bank huge amount of sand may be deposited but of course stagnant to slow flow will be helpful, as well as the space of deposition i.e. wider flood plain. The places confluence of rivers is also a potential locii, where the tributary transports large quantities of detrital material and dumps in the junction.

4. CLIMATIC CONDITIONS / ANNUAL PRECIPITATION:

The climatic condition is an important study for stream flow and transportation of detritus and load material. In sand especially it should be arenaceous material which should be medium to fine grained. In general in Madhya Pradesh about 900 to 1200 mm annual rainfall yield a good deposition of sand near obstacles and should have a shallow water along medium to fine grained sand particles, these obstacles may be river bank, negative relief in river itself / river bank / meander etc. in tropical to subtropical climatic country, the best season of sand deposition is June to October, but some time winter shower also exceed it up to February. Thus sudden flooding may also result in transportation and deposition of detrital material lying in the river bed.

5. EROSION / WEATHERING:

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DUDHI RIVER SAND QUARRY MINING PLAN FOR DHINGASARA SAND DEPOSIT

The three factor i.e. wind, sun and water are three big factor of erosion and weathering of rock type, among these the zenith is of all is water. Hence, in rainy season the weathering level is highest as it results in huge run off which takes away a stupendous / tremendous load of detritus material, hence most of the rivers filled with this transported material and retains near obstacles in river course.

6. ACTIVITY NEAR RIVER BANK:

Any man made activity such as Mining / trenching / channelling / canal etc. produce large quantity of fines of exciting rocks which transports in river bed may deposited nearby the area in river course.

7. ENGINEERING STRUCTURE STOP DAM / CHECK DAM / BARRAGE / HYDLE DAMS:

Man made structure like stop dam / check dam / barrage and hydle projects / huge dam. Also affects the sand flow and act as check over the sand deposition in downstream area. Near to these structures, sand deposited and huge silting may be observed in mainstream along with catchment. This check is major cause of retaining sands from one place to another. Therefore sometime downstream is also devoid of sand.

8. TRIBUTARIES AND ITS CONFLUENCES:

A stream may be 1st order to 3rd order, that to a streamlet to a major one, have a great impact on deposition of sand where some physiographic features are also have imperative role:

- a. Tributary / confluence
- b. Meanders
- c. Negative reliefs
- d. Slope / gradients

Altitude of the area in lean season –323MSL.

During Monsoon floods the water level rises by 8-10 m

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DUDHI RIVER SAND QUARRY MINING PLAN FOR DHINGASARA SAND DEPOSIT

HFL of River – 328m

Lean season water level of River – 323m

CONCLUSION

Concerned Sand Quarry area is situated at Dudhi River. Dudhi River origins from Amarkantak area of Anuppur District. Most part of river passes through hilly forest area where the three factors i.e. wind; sun and water are the main causes of erosion and weathering of rocks.

Gradient of river is too high from origin to concerned area i.e. 1300m to 332m approx 1040 m elevation difference. This is a very big factor of sand deposition in this area.

Concerned Dudhi flood plain area is approx 10000 Sq Km. Most part of that 10000 Sq Km area belongs to forest area. Where there is a flow of soil in huge quantity. Sand particles are present in most part of flowing soil.

In this Dudhi River flood plain region annual precipitation is about 900 mm to 1100 mm. This is a big factor for sand transportation from Local nala, small rivers flood plain area to sand mining area.

Dudhi River has an availability of huge quantity of sand.

No any major stop dam / Hydal Dam / Engineering structure is situated within flood plain area to concerned mining area.

Hence it is concluded that the annual production capacity which will be excavated at the Quarry area will be replenished easily*.

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DUDHI RIVER SAND QUARRY MINING PLAN FOR DHINGASARA SAND DEPOSIT

(*Quarry Area= 5.775 ha. Required quantity of sand is available at the Quarry area. The annual production capacity is 160000m³ which will be easily replenished).

So year wise mining is suggested in this Quarry area after replenishing of sand during monsoon season. **Mine management yearly study for annual replenishment of sand in the specified QL area will be proposed from a recognized institute / RQP or as suggested / condition imposed by concerning permission authority and lessee will do mining according to the natural annual deposit of sand / Approved Mining plan quantity / SEIAA permission whichever is less.**

Place: Bhopal

Date: 24/06/2019

RQP:

Swati Jain

SWATI JAIN

ADDRESS- 10,THA LARDS COLONY

E-8 AXTEANSAN, BHOPAL, MP

Registration No. RQP/DGMMP/64/2013 Valid up to -16.07.2023

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CERTIFICATE

A. This is to certify that the provisions of Minor Mineral Rules 1996 have been followed in the mining plan and wherever specific permissions are required, lessee will approach the concerned authorities for granting the permissions.

B. It is also certified that the information furnished in the above Mining Plan / Environment scheme are true and correct to the best of my knowledge & belief as the same is provided by Project Proponent. And all the papers related to this plan are attested by me. I will be responsible for attestation of the documents.

PLACE: Jabalpur

Place: Bhopal

Date: 24/06/2019



Signature

SWATI JAIN

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संचालनालय भौमिकी तथा खनिकर्म मध्यप्रदेश

मध्यप्रदेश गौण खनिज नियम 1998 के अंतर्गत
मान्यता प्राप्त योग्य व्यक्ति

प्रमाण पत्र



डॉ. स्वाती जैन, पता 10, द लार्ड्स कालोनी, ई-8, एक्सटेन्शन, भोपाल, मध्यप्रदेश, जिनकी फोटो तथा हस्ताक्षर अभिप्रमाणित है, को म.प्र. गौण खनिज नियम 1998 के अंतर्गत मान्यता प्राप्त योग्य व्यक्ति के रूप में प्रदत्त पंजीयन क्रमांक RQP/DGMMP/64/2013, दिनांक 17.07.2018 से 16.07.2023 की अवधि के लिये नवीनीकृत किया जाता है।

मान्यता प्राप्त व्यक्ति के हस्ताक्षर -

Swati Jain

भोपाल, दिनांक 08.03.2019

Ujjain
संचालक

भौमिकी तथा खनिकर्म
मध्यप्रदेश, भोपाल

मध्यप्रदेश शासन
खनिज साधन विभाग
मंत्रालय

क्रमांक/ /132/2020/12/1/

भोपाल,दिनांक :-

-: आदेश :-

मध्यप्रदेश रेत (उत्खनन खनन, परिवहन, भण्डारण एवं व्यापार) नियम, 2019 के अंतर्गत म0प्र0 राज्य खनिज निगम द्वारा प्रदेश में रेत खदानों के निवर्तन हेतु जिलावार निविदायें आमंत्रित की गईं। इस निविदा प्रक्रिया में जिला नरसिंहपुर हेतु मेसर्स धनलक्ष्मी मर्चेडाईस प्रा0लि0, को सफल निविदाकार घोषित किया गया है। उनके द्वारा सूचित किया गया है कि जिला नरसिंहपुर की ढिगसरा खदान का माइनिंग प्लान वैध है एवं उनके द्वारा उक्त माइनिंग प्लान का अपने पक्ष में हस्तांतरण पूर्ण करा लिया गया है। खदान की पर्यावरण स्वीकृति के हस्तांतरण हेतु खदान के आवंटन/हस्तांतरण आदेश की आवश्यकता है।

अतः एतद द्वारा निविदा शर्तों/रेत नीति 2019 के अंतर्गत निम्नांकित रेत खदान, जिला नरसिंहपुर के सफल निविदाकार मेसर्स धनलक्ष्मी मर्चेडाईस प्रा0लि0 के पक्ष में हस्तांतरित की जाती है।

क्र.	जिला	तहसील	खदान का नाम	खसरा नं.	रकबा (हे.)
1	नरसिंहपुर	गाडरवारा	ढिगसरा	29/1	5.775

इस खदान की पर्यावरण स्वीकृति सफल निविदाकार मेसर्स धनलक्ष्मी मर्चेडाईस प्रा0लि0 के पक्ष में हस्तांतरण किये जाने पर राज्य शासन को कोई आपत्ति नहीं है।

(राजेश कुमार कौल)

अवर सचिव

मध्यप्रदेश शासन, खनिज साधन विभाग

भोपाल, दिनांक :- 13/03/2020

पू.क्रमांक/132/2020/12/1/

प्रतिलिपि:-

- 1- सदस्य सचिव, म0प्र0 सिया, पर्यावरण परिसर, भोपाल।
- 2- कलेक्टर, जिला नरसिंहपुर (म0प्र0)।
- 3- कार्यपालक संचालक, म0प्र0 राज्य खनिज निगम, पर्यावास भवन, भोपाल।
- 4- संचालक, भौतिकी तथा खनिकर्म, म0प्र0 भोपाल।
- 5- मेसर्स धनलक्ष्मी मर्चेडाईस प्रा0लि0, 501/पी/1, वार्ड नं. 16, सिविल लाईन कालिका नगर, बाबई रोड होशंगाबाद (म0प्र0) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अघोषित।
- 6- गार्ड फाईल।

अवर सचिव

मध्यप्रदेश शासन, खनिज साधन विभाग

Sand/LH/BM/RJT MINES/14

MDP. NO. W 577
 Date 15/10/13
 149376042899

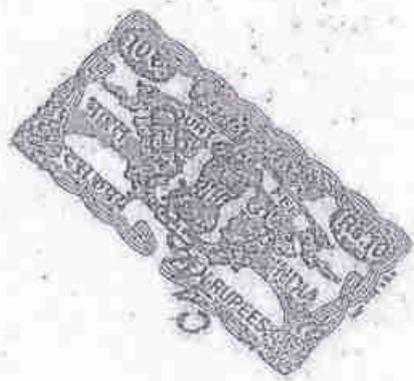
75

जिला नरसिंहपुर वर्ष 2012-13

ग्रामिका विगसरा 7. नि. नं. देवरी

क्र.सं.	अवकाश का नाम, प्रकार, दिनांक, अंश का नाम तथा, उचित स्थान, अधिकार विवरण	किसी भूमिस्वामी या पट्टेदार का या किसी मालिको व्यवसाय के उप-पट्टेदार का नाम, पिता का नाम, जगह का पट्टे की तहसील और उस पट्टे का स्थान का नाम का संकेत	अवकाश विवरण		खारि का विवरण		खारि के प्रकार का क्षेत्रों में खारि पट्टेदार का नाम तथा क्षेत्रफल	कमिशन
			अवकाश का नाम	अवकाश का क्षेत्रफल	खारि का नाम	खारि का क्षेत्रफल		
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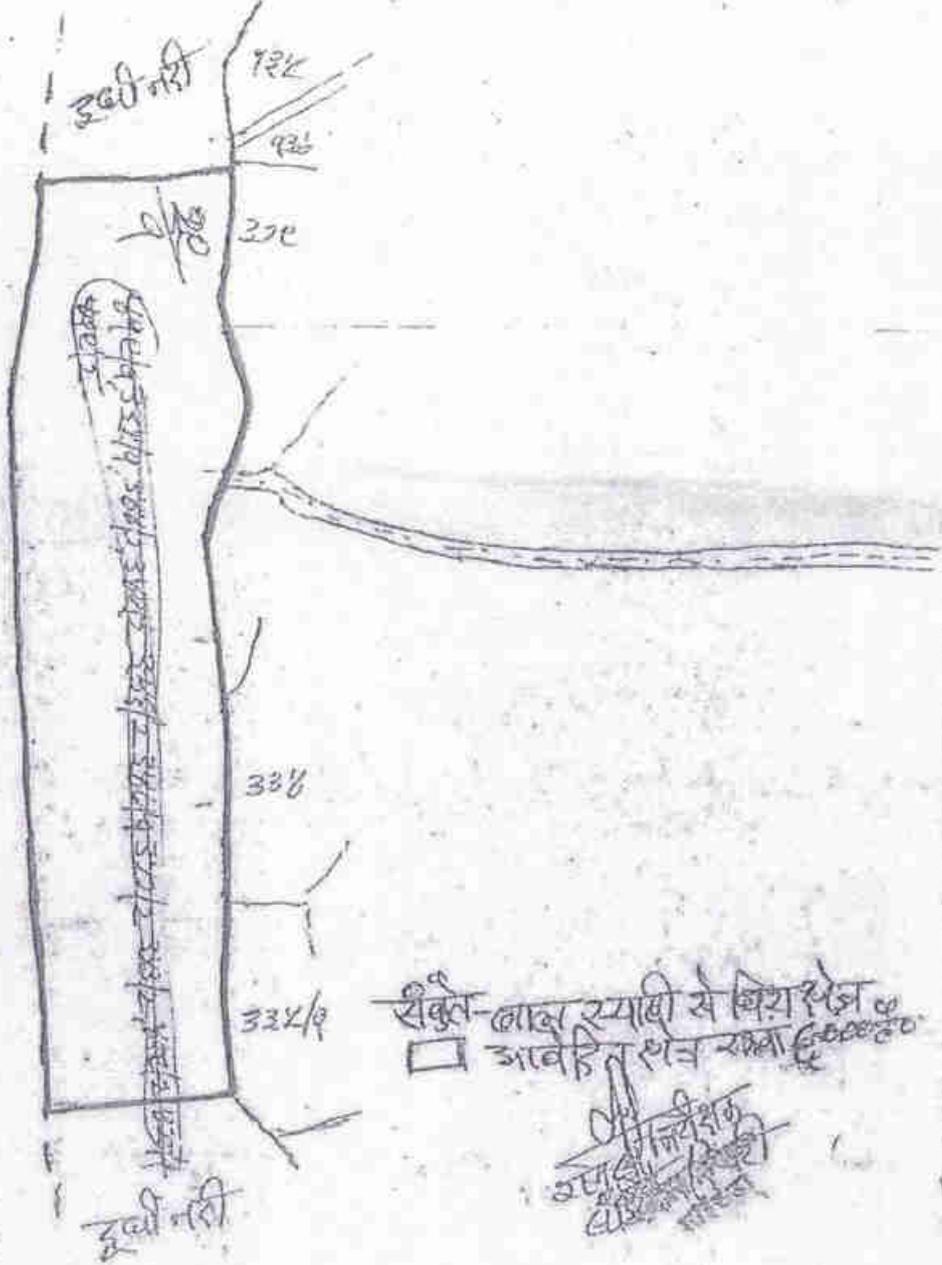
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 जलसंधारण नं० = 100/10



जिला - बाँसगावाड़ इधरी नदी



सर्वेक्षण-बाबू रमणी से किया गया है
 आवधिकृत शत्रु रक्षा
 जिला नवलखण्ड
 दिहासरा

DHINGSARA

KHASRA NO. 29/1
AREA-5.775 HECT.

Legend

Boundary Co-Ordinates		
Point No	LATITUDE	LONGITUDE
BL.1	22°53'02.69"N	78°34'34.12"E
BL.2	22°53'02.85"N	78°34'36.87"E
BL.3	22°53'13.98"N	78°34'36.53"E
BL.4	22°53'14.48"N	78°34'33.34"E

E 78°34'12"

E 78°34'37.92"

N 22°53'6.72"

PLATE - 3

GOOGLE MAP

DHINGSARA SAND DEPOSIT MINE

AREA: 5.775 HA, KHASRA NO 29 / 1 VILLAGE- DHINGSARA, TEHSIL- GADARWARA,
DISTRICT- NARSINGHPUR (M.P.)

APPLICANT- M/S. DHANLAXMI MERCHANDISE PVT. LTD.
R/O 501/9/A, WARD NO. 16, CIVIL LINE, KALUKA NAGAR, BARAI ROAD,
HOSHANGABAD (M.P.)

PREPARED BY

DR. SWATI JAIN
REGD. NO. RQP/DGMP/64/2013
Valid upto 16.07.2023

Google Earth

© 2020 Google

Map © 2020 Maxar Technologies

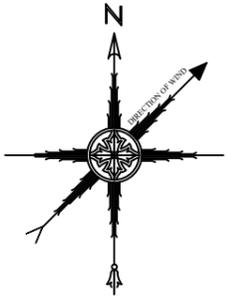


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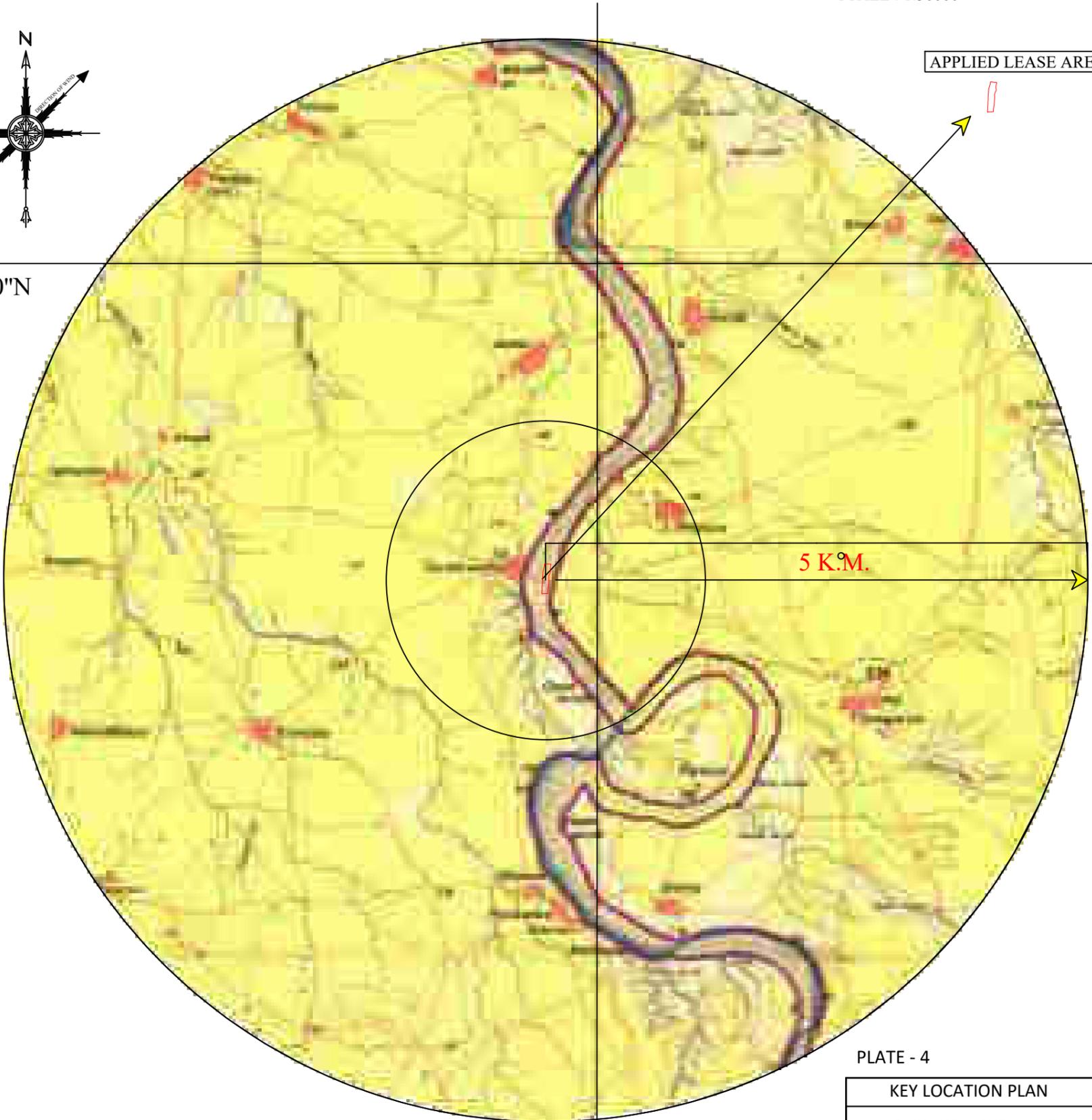
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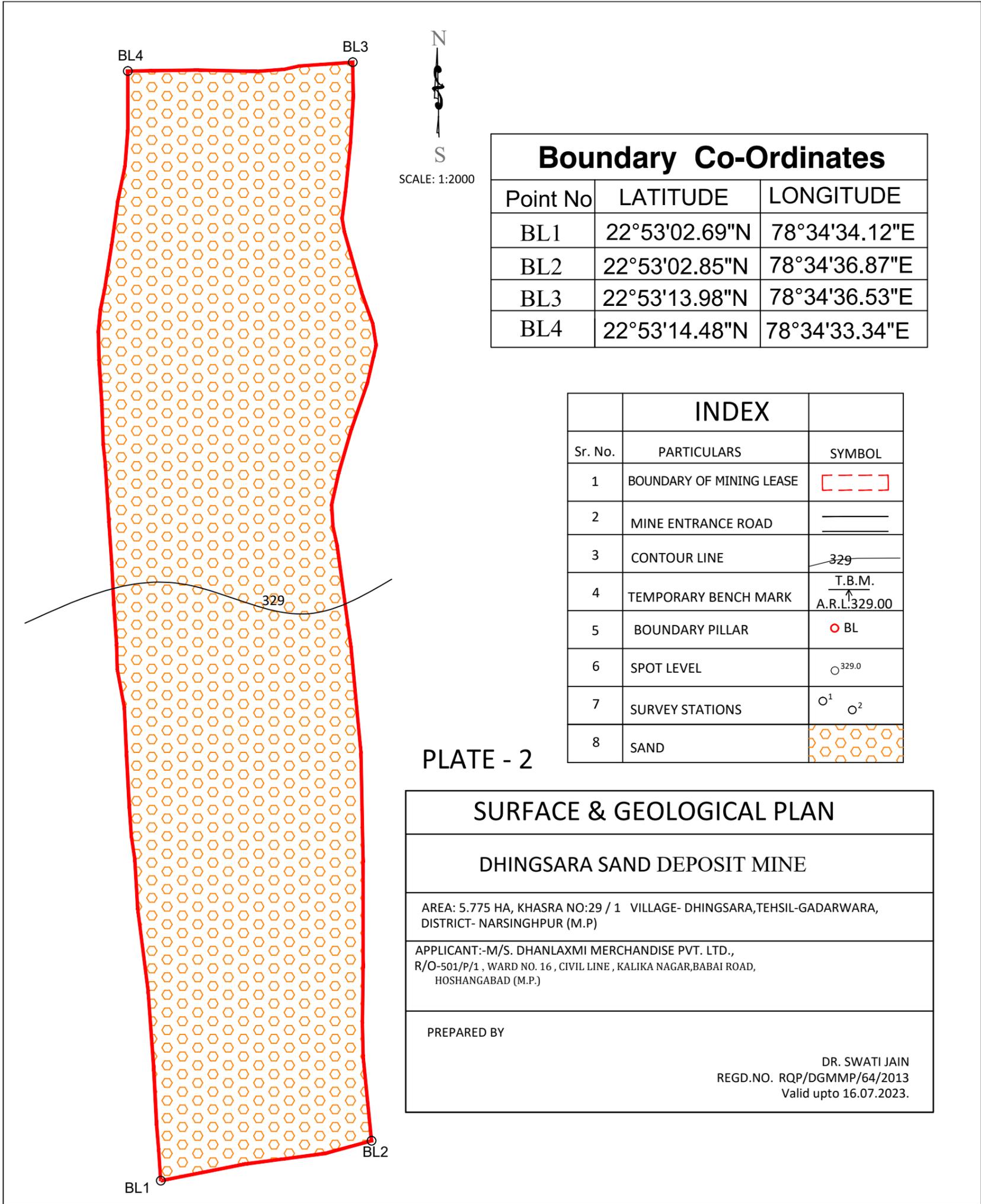
22°60'00"N



78°45'00"N

PLATE - 4

KEY LOCATION PLAN
DHINGSARA SAND DEPOSIT MINE
AREA: 5.775 HA, KHASRA NO:29 / 1 VILLAGE- DHINGSARA,TEHSIL-GADARWARA, DISTRICT- NARSINGHPUR (M.P)
APPLICANT:-M/S. DHANLAXMI MERCHANDISE PVT. LTD., R/O-503/P/1, WARD NO. 16, CIVIL LINE, KALIKA NAGAR,BABAI ROAD, HOSHANGABAD (M.P.)
PREPARED BY
DR. SWATI JAIN REGD.NO. RQP/DGMMMP/64/2013 Valid upto 16.07.2023.



Boundary Co-Ordinates		
Point No	LATITUDE	LONGITUDE
BL1	22°53'02.69"N	78°34'34.12"E
BL2	22°53'02.85"N	78°34'36.87"E
BL3	22°53'13.98"N	78°34'36.53"E
BL4	22°53'14.48"N	78°34'33.34"E

INDEX		
Sr. No.	PARTICULARS	SYMBOL
1	BOUNDARY OF MINING LEASE	
2	MINE ENTRANCE ROAD	
3	CONTOUR LINE	
4	TEMPORARY BENCH MARK	
5	BOUNDARY PILLAR	
6	SPOT LEVEL	
7	SURVEY STATIONS	
8	SAND	

PLATE - 2

SURFACE & GEOLOGICAL PLAN	
DHINGSARA SAND DEPOSIT MINE	
AREA: 5.775 HA, KHASRA NO:29 / 1 VILLAGE- DHINGSARA, TEHSIL-GADARWARA, DISTRICT- NARSINGHPUR (M.P)	
APPLICANT:-M/S. DHANLAXMI MERCHANDISE PVT. LTD., R/O-501/P/1, WARD NO. 16, CIVIL LINE, KALIKA NAGAR, BABAI ROAD, HOSHANGABAD (M.P.)	
PREPARED BY	DR. SWATI JAIN REGD.NO. RQP/DGMMP/64/2013 Valid upto 16.07.2023.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL

CCA-Fresh

CONSENT NO: ***

PCB ID: 135531

Outward No:101338,12/11/2020

Consent No:AW-52417

To,
The Occupier,
M/s. Dhanlaxmi Merchandise Private Limited (Dhingsara Sand Mine),
29/1, Khasra No. 29/1 Area 5.775 Hect Village-Dhingsara,
City : Dhingsara,
Dist : Narsinghpur, Tal : Gadarwara, SIDC : Not In SIDC, Latitude : 22.8829 Longitude : 78.5790

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1020799 Dt. 22/10/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **30/09/2021**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No. 29/1, Village-Dhingsara , Tehsil: - Gadarwara, Distt: - Narsinghpur (M.P.)
- b. Mining Lease area: 5.775 ha
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Sand	1,60,000 Cubic Meter per year.

- Note:- 1) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, OA 09/2018 on dated 12/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
- 2) Mine management shall complied with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to **30/09/2021** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Narsinghpur Dist. Narsinghpur (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Jabalpur (M.P.)



e-Signed On 12/11/2020 18:48:28
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 32476F3IAB

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.50 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

3. Compilation of Monitoring data-
 - i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
4. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.
5. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
6. Disposal of Collected Solid waste-
Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.
7. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
4. Mine management shall submit evacuation plan for the transportation of sand.
5. PP shall take effective steps for extensive tree plantation of the local tree species along the evacuation route for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall not use village road for transportation.
- 2) Mine management shall provide fugitive emission control arrangements.
- 3) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/ authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. Tree plantation shall be carried out in open area available.
2. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level.
3. The mining activity shall be done as per approved mining plan and environmental clearance.
4. The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
5. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
6. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
7. Mine management shall submit the annual replenishment plan.
8. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 12/11/2020 18:48:28
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 32476F3IAB

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-52417

Page 109



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 3618 /SEIAA/24

Date: 14.10.24

To,
M/s Dhanlaxmi Merchandise Private Limited,
501/P/1, ward no. - 16, Civil line,
Kalika Nagar, Babai Road,
Hoshangabad (MP)

Sub:- Case No. 2449/2015 Prior Environmental Clearance for **River Sand Quarry** in an area of 5.775 ha. (1,60,000 cum/year) at khasra no. 29/1 at Village - Dhingsara, Tehsil - Gadarwara, Dist. - Narsinghpur (MP) by M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).

The case was discussed in 636th SEIAA meeting dtd 14.09.20 and it has been recorded that

"The prior EC was transferred by SEIAA (MP) to Sarpanch, Gram Panchayat Dhingsara, Dist. - Narsinghpur (MP) vide Letter No. 2219-20/SEIAA/2019 dtd. 12.02.2019 for an area of 5.775 ha at khasra no. 29/1 at Village - Dhingsara, Tehsil - Gadarwara, Dist. - Narsinghpur (MP)".

Applicant M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) has submitted the following documents in support of his request:-

- No objection letter of previous Project Proponent (to whom prior EC was granted) issued by "CEO Janpad Panchayat Saikheda, Tehsil - Gadarwara, Dist. - Narsinghpur (MP)" for transfer of prior EC on behalf of Sarpanch, Gram Panchayat Dhingsara, Dist. - Narsinghpur (MP).
- Notarised affidavit of M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
- Copy of Prior EC transferred by SEIAA (M.P.) vide letter No. 2219-20/SEIAA/2019 dtd. 12.02.2019.
- Copy of Environmental Management Plan of M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).
- Copy of Approved Mining Plan with Replenishment Plan of M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).
- Lease transfer order issued by Mineral Resource Department to M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) vide letter No. 1753/132/2020/12/1/ dated 19.03.2020.

As per the notification issued by MoEF&CC on 14.09.2006, the policy on transferability of EC is as follows:-

Para 11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Export Appraisal Committee or State Level Export Appraisal Committee concerned is necessary in such cases.

In context of above, it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC transferred by SEIAA, (MP) on 12.02.2019 in the name of "Sarpanch, Gram Panchayat Dhingsara, Dist. - Narsinghpur (MP)" is hereby transferred to "M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP)" for Sand Quarry in an area of 5.775 ha. for production capacity of 1,60,000 cum/year at khasra no. 29/1 at Village - Dhingsara, Tehsil - Gadarwara, Dist. - Narsinghpur (MP) on the same terms & conditions and validity period under which the prior Environmental Clearance was initially granted.

Hence, it was decided to transfer the Prior EC in the name of M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) with the same terms & conditions under which the Prior Environmental Clearance was initially granted, and for the same production capacity and validity period.

(Tanvi Sundriyat)
Member Secretary

Endt No. / SEIAA/20
Copy to:-

Dated:

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016.
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016
4. Collector, District Narsinghpur, M.P.
5. Divisional Forest Officer, District Narsinghpur, M.P.
6. I.A. Division, Monitoring Cell, MoEF & CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003.
7. Director (S), Regional Office MoEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3, Ravi Shankar Nagar, Bhopal - 462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District Narsinghpur, M.P.
10. Sarpanch, Gram Panchayat Dhingsara, Dist. - Narsinghpur (MP).
11. DEO, SEIAA for upload website.
12. Guard file

(Dr. Sanjeev Sachdev)
Officer-in-Charge

प्रति,

प्रभारी अधिकारी महोदय,
खनिज शाखा,
जिला नरसिंहपुर

विषय :- खनन योजना के अनुशंसा के संबंध में ।

संदर्भ:- आपका पत्र क्रमांक 1962/ख.लि./2020 नरसिंहपुर दिनांक 09.11.2020

-00-

उपरोक्त विषयांतर्गत संदर्भित पत्र के माध्यम से ग्राम मुंआर तहसील गाडरवारा जिला नरसिंहपुर खसरा नंबर 358 व अन्य रकवा 5.000 हे. क्षेत्र पर खनिज रेत खदान का उत्खनिपट्टा खनन योजना की तीन प्रतियां अनुशंसा हेतु प्रस्तुत की गई हैं।

म.प्र. रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019 के अध्याय 6 का 1(ग) एवं म.प्र. गौण खनिज नियम 1996 के नियम 42 के अधीन प्रदत्त अधिकारों के अंतर्गत उपरोक्त खनन योजना की इस शर्त के साथ अनुशंसा की जाती है कि, आवेदक म.प्र. रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019, म.प्र. गौण खनिज नियम 1996 के प्रावधानों विशेषकर प्रारूप अट्ठारह में खण्ड 18 अंतर्गत ठेकेदार द्वारा रेत तथा बजरी का खनन सतह से तीन मीटर तक अथवा जल स्तर तक जो भी कम हो किया जावेगा, ऐसा उत्खनन नदी/नाले के पानी के भीतर नहीं किया जावेगा।

संलग्न:- खनन योजना 03 प्रति ।

10.11.2020
खनि निरीक्षक
नरसिंहपुर

MINE PLAN OF MUAAR RIVER SAND MINE WITH EMP & MINE CLOSURE PLAN

VILLAGE- MUAAR , TEHSIL— GADARWARA,

DISTRICT- NARSINGPUR, STATE— MADHYA PRADESH

KHASRA NO. 358 LEASE AREA – 5.00 HECT. (NON – FOREST –5.00 HECT.)

PLAN PERIOD - 05 Years



APPLICANT

M/s Dhanlaxmi Marchendais Pvt.Ltd.

Address: 501/pi/1,ward no.16,sivilline kalika nagar
,babai Road Hosangabad MP

PREPARED BY

SHRI RAM MINING & GEOTECH
RQP- BRIJNANDAN MISHRA

S/o Late Shri Shiv Pratap Mishra

Phone No.9630777552

Registration No. RQP/DGMMP/50/2013 Valid up to -30.05.2023

Address:- Prabhat Vihar Colony House No.43 Near Of Panna Naka Satna (M.P.)

Office. No. – 07672-223344 Mob. 9630777552 Web Address :- www.shriramminiq.com


प्रकाश आनंद
(खनिज शास्त्रा)
नरसिंहपुर

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Valid Upto: 30.05.2023



संचालनालय भौमिकी तथा खनिकर्म मध्यप्रदेश

मध्यप्रदेश गौण खनिज नियम 1996 के अंतर्गत
मान्यता प्राप्त योग्य व्यक्ति

प्रमाण पत्र



श्री वृजनन्दन मिश्रा, पिता स्व. श्री शिवप्रताप मिश्रा, पता ग्राम व पोस्ट शिवराजपुर, सतना, मध्यप्रदेश, जिनकी फोटो तथा हस्ताक्षर अभिप्रमाणित है, को म.प्र. गौण खनिज नियम 1996 के अंतर्गत मान्यता प्राप्त योग्य व्यक्ति के रूप में प्रदत्त पंजीयन क्रमांक **RQP/DGMMP/50/2013**, दिनांक 31.05.2018 से 30.05.2023 की अवधि के लिये नवीनीकृत किया जाता है।

मान्यता प्राप्त व्यक्ति के हस्ताक्षर -

भोपाल, दिनांक 19.12.2018

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संचालक
भौमिकी तथा खनिकर्म
मध्यप्रदेश, भोपाल

CONSENT LETTER FROM THE LESSEE

The Plan of mining in respect of Sand Mine Village- Muaar , Tehsil— Gadarwara, Area 5.00 Hectare in Narsingpur (M.P.) under rule of M.M.R 1996 (43B&C)has been prepared by **Brijnandan Mishra RQP/DGMMP/50/2013**. . I request the Collector Narsingpur to make further correspondence regarding modifications in the permit mine with the said recognized person on his following address:-

BRIJNANDAN MISHRA

S/o Late Shri Shiv Pratap Mishra

Phone No.9630777552

Registration No. RQP/DGMMP/50/2013 Valid up to -30.05.2023

Address:- *Prabhat Vihar Colony House No.43 Near Of Panna Naka Satna (M.P.)*

Office. No. – 07672-223344 Mob. 9630777552 Web Address :- www.shriraminia.com

I hereby undertake that all the modification so made in the Sand Mine by the recognized person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have *understood the contents further. I hereby authorize **Brijnandan Mishra** collect the copies of approved Plan of mining along with approval letter from you or you may directly send the same on RQP's above said address.

DATE / /2020

PLACE: Narsingpur

LESSEE

M/s Dhanlaxmi Marchendais Pvt.Ltd.

**Address: 501/pi/1,ward no.16,sivilline kalika nagar
,babai Road Hosangabad MP**

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CHAPTER-1
INTRODUCTION

(a)	Name of Applicant	M/s Dhanlaxmi Marchendais Pvt.Ltd
	Address	501/pi/1,ward no.16,sivilline kalika nagar,babai Road Hosangabad MP
	Village	Hosangabad
	Post	Hosangabad
	District	Hosangabad
	State	Madhya Pradesh
	PIN code	461001
	Phone	
(b)	Status of the Applicant	Pvt.Ltd Firm
(c)	Mineral(s) which are occurring in area and which the applicant intends to Mine	Muaar River Sand
(d)	Period for which permission for sand excavation is to be granted	As Per Agreement
(e)	Name and address of the Recognized Qualified Person (RQP) preparing the Quarry plan	Brijnandan Mishra 43, Prabhat Vihar Colony, Near Panna Naka, Satna (M.P.) 485001 Cell: 9630777552 Email: www.shriramminig.com
(f)	Registration No. of Recognized Qualified Person or authorization of the state government	RQP/DGMMP/50/2013
(g)	Name of prospecting agency	-NA
(h)	Whether the area is prospected by the Directorate Geology and Mining, If yes then enclose a certified copy of prospecting report of DGM (P.L. Report may procedure as per rule).	-NA
(i)	LOI By MPSMC Bhopal	क्रमांक /रेत/ न 0क0/ 550 /2019-20 Date – 01.02.2020 Bhopal

Note: - Mine Plan Is Valid For 5 Year But For M/s Dhanlaxmi Marchendais Pvt.Ltd, Mine Plan Veiled Up To The Lease Period (As Per The Agreement)

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CHAPTER-2

DETAILS OF LEASE AREA

A. Detail of the lease area :

State	Madhya Pradesh		
District	Narsingpur		
Taluka	Gadarwara		
Village	Muaar		
Khasra No.	358		
Lease area (hectares)	5 hect.		
Compartment number if the area is recorded to be in forest (please specify whether protected, reserve etc.)	Not Applicable		
Ownership/Occupancy	358	Govt. Land	
Existence of public Road/ railway line, if any, nearby and approximate distance	National Highway	NH-12 at 12 Km	
	Public Road	0.250 km	
	Railway Station	Gadarwara At 30.0 Km	
Toposheet No with Latitude/ Longitude	Toposheet No. –		
BOUNDARY POINT	LATITUDE	LONGITUDE	
BL 1	22°57'48.49"N	78°28'48.97"E	
BL 2	22°57'45.29"N	78°28'50.60"E	
BL 3	22°57'53.08"N	78°29'2.24"E	
BL 4	22°57'55.75"N	78°29'1.13"E	
Land Use Pattern (Forest, agricultural, grazing, barren, etc.)	Forest	Forest (specify) - Nil	Area (ha)- Nil
	Non-forest	(i) Govt. BhuJal Land)	5.00 Hect.. Area
		(ii) Grazing land,	Nil
		(iii) Agriculture land,	Nil
		(iv) barren land	Nil
		(v) others (specify)	Nil

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The Khasra-wise detail of the applied lease area is as under:

Khasra No./ Compartment No.	Area		Type of land
	(Ha)	(Acres)	
358	5.00	12.3553	Govt. Land

- B. Attach a map showing boundaries of the quarry lease, adjoining area, roadways, railways, natural drainage system and other surface features, if any. It is preferred that the area be marked on a Survey of India topo-sheet or a cadastral map or forest map as the case may be. However if none of these are available, the area should be marked on a plan prepared especially for the purpose on a scale of 1: 50,000 linking it with any important reference point available in and around the area.

Cadastral map on scale of 1:4000 and Key plan with demarcated area in Survey of India toposheet on scale 1:50,000 is enclosed as Plate No. 1 & Plate No. 2

Distance from:

S. No.	Permanent Features	Distance from the Area
1.	National Highway No.	NH-12 at 12 Km
2.	PMGSY/ CMGSY	1027 m.at North
3.	Other path way	30 m
4.	Any water body	River –Dudhi
5.	Any residential educational area	Residential Area – Village – Muaar at 1 km Educational Area –Village – Muaar at 1 .0km
6.	Any kind of bridge	1.00 km
7.	Hospital/ Historical place	Hospital –At Gadarwara at – 30 km

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CHAPTER 3
MINE DETAILS

Topography

The topography of the lease area is almost flat. The highest ARL is 315 m and the lowest ARL is 317 m. The general slopes are towards west.

Drainage Pattern:

No any water channel passes from area which drains rain water during the rainy season. Flow direction of water channel is towards south. The water table varies from 30m to 35m in and around the lease area. This is based on the observation from nearby wells and water bodies.

Flora: Natural plantation growth has been largely degraded by human intervention. There is no tree or any vegetation in the lease area.

Fauna: For the mine site. There is no wild life sanctuary/ biospheres or national parks within 10 km radius from project site. No wild life of schedule I has been reported in the core zone

Climate:

The region has a tropical monsoon climate with long humid summer and short winters. The rain fall is heavy during S-W monsoon and light during pre-monsoon season. The monsoon normally begins during June and retracts during September.

Rainfall Data:

The area receives rainfall from middle of June to middle of October. The average annual rainfall is about 1000 mm.

Details within 500m. Radius from Lease area:

Public Place: Nil.

Religious Place: Nil.

Religious Institution: Nil.

Hospital: Nil.

Historical Monuments: Nil.

Human Settlement: Nil.

Water Structure: The area is itself in the River bed.

Railways Lines: Nil.

Facility of Water: Nearby bore well.

Facility of Electricity: Nil.

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Facility of Labours: From nearby villages which is already 0.786km.away from lease area.

Distances from Forest: Nil.

Number of Plants in lease area: Nil.


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CHAPTER-4
GEOLOGY AND EXPLORATION

Regional Geological Set Up:-

Paleoproterozoic rocks include, quartz veins and granites. Mahakoshal Group comprises limestone, chert breccia, Metabasalt, Banded jasper, conglomerate, schiest, quartzites and dolomite limestone. These rocks are intruded by quartz veins and dolerite dykes. Some of these dykes, are altered to hornblende schiests which are garnetiferous. At places, granite has intrusive relationship with the schist. It is thus felt that there may be granites of more than one age. A few bodies of pegmatite are also seen in the gneisses and metamorphic rocks. The rocks of Vindhyan Supergroup are well exposed to the north of the Narmada, and consists of fine grained reddish coloured hard sandstone and quartzite inter-layered with shale bands. The sandstone exhibits ripple marks. These rocks have been divided into four formations namely Upper Rewa sandstone, Lower Bhandar sandstone, Sirbu shale and Upper Bhandar sandstone. The rocks of Gondwana Supergroup are represented by thick bedded bands of chert. These rocks are classified into four formations namely Talchir, Denwa, Bagra and Jabalpur. Talchir is represented by tillites, diamictite olive shale and sandstone. The Denwa rocks exhibit alternations of bands of sandstone and variegated clays, which are calcareous and contain large amount of calcite nodules. The Bagra Formation consists of variegated clay, conglomerate and earthy to pink coloured limestone. The rocks of Jabalpur formation are exposed as thick masses of sandstone interlayered by white clays. In general, they include conglomerate, red clay carbonaceous shale. Deccan Trap is exposed in the South and SE part of the district. 18 to 20 different lava flows are exposed in the area. These have been classified into five formations. A thick alluvium deposits, comprising fluvial sediments and derived from the adjoining rocks by the Narmada river and its tributaries Dudhi, Sher and Rewa. This alluvium has given rise to a most fertile plain in the central part of the district. It is generally composed of red, yellow, greenish-yellow, or khaki and grayish silt, fine to coarse sand gravels which has been grouped into five formations. Occurance of Quartz and quartz crystals are seen in the mounds west of Kisanpur. Talc and soapstone occur in dolomites near Karpera and Bagaspur. Building and road metal are readily available from Vindhyan quartzites, cherty limestone and basaltic lava flows. (Ref. district resource map narsinghpur district MP)



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The stratigraphic sequence of various geological units with their respective rock types are described below

Lithology	Stratigraphic Status / Group		Age	Nature and Characteristic
Sand stone, Clay, limestone & calcareous conglomerate	Lameta Formation	G O	Late Cretaceous	Whitish grey, greenish, felspathic gritty sandstone & cherty, nodular limestone. Soft to moderate hard rock
Sandstone with bands of clay, conglomerate & carboniferous shale	Jabalpur Formation	N D W A	Cretaceous	Pinkish to yellowish white, fine to medium grained sandstone interbedded with soft friable red clay & carbonaceous material. Conglomerate has pebble of quartz.
Fireclay, Conglomerate/limestone	Bagra Formation	N A	Triassic	Coarse conglomerate, variegated clay & few earthy to pink coloured limestone bands. Soft to moderately hard rock
Variegated clay & sandstone	Denwa Formation	S U	Permian to Triassic	Green, red to buff coloured, soft to moderately hard rock. Clay are fossiliferous.
Tillite-Diamicite, olive shale & sandstone	Talchir Formation	P E R	Carboniferous to Permian	Tillite-Diamicite consisting of heterogeneous clasts assemblage & soft to moderately hard current bedded sand stone

*Reference from DRM Map

Topography: Narsinghpur district is situated in the central part of Madhya Pradesh Madhya Pradesh is located in the Central part of India. Narsinghpur district holds a special importance being located in the Country.It attracts special attention because of its natural situation as well. On the Northern ends Vindhyaachal on the southern ends through out the lengths are Satpura ranges of Mountains. In the Northern part river Narmada flows from East to West. Which is a sacred as holy as river Ganga.Narsinghpur district has received many natural gifts as Narmada Kachhar .In the ancient period, this area was ruled by many Rajvansh including great historical worrier Rani Durgawati which was refured by various names in that period. In the Eighteenth Century Jat Sardars got constructed a large Temple, in which Idol of Lord Narsimha placed worshiped so in the name of Lord Narsimha the village. Gadariya Kheda become " Narsinghpur" later on it become headquarter of the district . Latitude 22°.45 North 23°.15 North, longitude 78°.38 East 79°.38 East, Area 5125.55 sq Km. 359.8 meters above the sea. Narsinghpur district holds a special importance being located in the Country.It attracts special attention because of its natural situation as well. On the Northern ends Vindhyaachal & on the southern ends through out the lengths are Satpura ranges of Mountains. In the Northern part river Narmada flows from East to West. Which is a sacred as holy as river Ganga.

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On the Northern ends Vindhyaachal & on the southern ends through out the lengths are Satpura ranges of Mountains. In the Northern part river Narmada flows from East to West. Which is a sacred as holy as river Ganga.Narsinghpur district has received many natural gifts as Narmada Kachhar .In the ancient period, this area was ruled by many Rajvansh including great historical worrier Rani Durgawati which was refured by various names in that period. In the Eighteenth Century Jat Sardars got constructed a large Temple, in which Idol of Lord Narsimha placed & worshiped & so in the name of Lord Narsimha the village. Gadariya Kheda become " Narsinghpur" & later on it become headquarter of the district.

Physiographically, the district area can be broadly divided into three sectorsnamely 1) Narmada Valley alluvial plain, 2) Satpura range in the south and 3) the Vindhyan range in the north. The vast alluvial plain of Narmada valley stretches from east to west throughout the district on both the sides of the Narmada river. The regional slope of the area is westward. Soil Characteristics The areas in Northwest, East and Southeast of the district are generally covered with black soils derived from Basaltic rocks varying in the depth from 0.33m to over a meter. The soils are usually clayey to loamy in texture with calcareous concretions invariably present They are sticky and in summers, due to shrinkage, develop deep cracks . The soils predominantly consist of montmorillonite and beidellite type of clay minerals. In rest of alluvial areas , mixed clays , black , brown to reddish brown , derived from sandstones and basalt rocks are observed and are predominantly sandy - clayey in nature with calcareous concretions .Near the banks of the rivers and at river confluences ,light yellow to yellowish brown soils are noticed which were deposited during the recent past .These soils are clayey to silty in nature . The soils near the foots hills are gravelly with good porosity. (Reference: district ground water information booklet (narsinghpur district 2013)

Mineral In the district Soap stone, dolomite, fireclay, limestone found excessively apart from this building onstructions stone is also found near village Gontitoriya. Fireclay found mainly in Kanharpani,Bachai,Heengpani and Hiranpur hills. From various hilly areas we found Murrum, crashed stones and from rivers sand which is used for construction purpose. Cement manufactured from limestone, cement pipes are prepared from cement. In village Chichali metal called pectal combination of copper and zinc utensils prepared. Chichali is very famous for these items.

Among the rivers flowing in the district, Narmada river is the main and important river, that flows from east to west. The flow of rivers in the south is from southeast to north-west, while in north, flow is from north east to south-west. Except Rigveda and Panini, all other religious books describe Narmada river as one of the seven most holy rivers of the country. In the district it flows from Bhikanpur to 4 Sankal for about 41 km. In the north its tributary Hiran river from its confluence to Pandajheer river, divides the district into two parts, the length of which is 64.37 km. that outlines its border later, up to the confluence of Dhudhi river. Its tributaries are Sher, Shakkar, Dhudhi and Viral etc. Sher river starts from the eastern side of Lakhnadon. After flowing about 148 km. towards north it meets Narmada in the west at Rati Kachhar. The tributaries of Sher river are Macharewa, Barurewa and Umar. Macharewa River starts from Seoni district and flows for about 64.37 km. through Satpura Mountains. It covers the most part of the district. Barureva river flows south. To the west of Bachai where the other small streams enter the plains and falls into it. This river flowing for about 48.28 km. falls into Sher river. Shakkar river originates from Amarwara of Chhindwara, flows north - west covering about 112.65 km, falls into Narmada river at Sakalpur. Dhudhi river marks the boundary on south-west and falls into Narmada river. It covers a length of 80 km. Singhor river marking the north-west boundary of the district and after sub-merging in Pandarjhar river falls into Narmada. Apart from these, Bitarewa Sukha and Hardh are other small rivers. Famous streams are Kachhua, Doun, Banda, Pahar Bariathana, Bairgarh, Jogi Khapa, Kotri, Chichli, Kaundia Cheerah, Sawri, Hingpani and Malkuhi, near Mekha of Manegaon and in reserve forest, Kishurpur. Last three of these are in the

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valley of Vindhya and others are on the southern part of eastern district. Almost every village in the plains has a tank or big pond. Important tanks in the district are Bagespur, Barha, Narsimhapur, Biner, Chiria, Sainkhera, Sukha kheri, Gargat, Gourtala, Barheta, Suhawan, Rampur Lathgaon.Sukri, Salibora, Kareli, Theria, Nadia, Shrinagar, Kewlari, Ajansara and Gadrabari. Ref. census of india 2011 series 24 part XII-A

Table 1 : River Basin and Their Features

1	River basin	Key rivers (length within the state in Km)	Catchment in the state (sq km)	Key tributaries
	Narmada	Narmada (1077 km)	85930	Tawa, Barna, Dudhi, Shakkar, Hathani, Tenduni, Hiran
2	River	Length km*		
	Dudhi	171.2		
	Sher	135.8		
	Shakkar	167.4		
3	Distance from origin	Tributary River / Stream / structure	Location / Bank	Tributary Length (Km)
	553 km	River Dudhi joins	Umardha (L). Originates from Patakot.	100+ km. Multipronged BLUE status
	526.5 km	River Shakkar joins. Two dams on tributaries.	Sokalpur (L). Gadarwara town in the catchment.	100+ km Multipronged. PINK status

There are still five rivers (Halon, Sher, Dudhi, Ganjal and Machak) within the Narmada valley in MP that deserve a BLUE status and Barna, Kolar and Tawa that deserve a RED status. All the rest are PINK.

Local Geological Set Up:-

The applied area forms a part of stream bed covered with boulders, cobbles, pebbles, river born bajari, sand and clay deposit of channel alluvium. The rocks of Barakar formation of Gondwana Super Group in the applied area forms the basement of the The Dudhi River, a left bank tributary of Narmada River rises in the Mahadeo hills of the Satpura range, west of the Chhindi village, Chhindwara district, MP at the elevation of 900 m, and at latitude 22° 23' N, longitude 78° 45'E. It flows for a total length of 129 km to join the Narmada River at North-west of Nibhora at a distance of 575 km run from source. It drains a total area of 1,541 sq. km.

AGE	LITHOSTRATIGRAPHIC UNIT	LITHOLOGY
Recent to sub recent	Alluvium, Laterite	Sandy loam, Silty Sand,

Mining will be concentrated up to 2.5m depth for extraction of river borne bajari and sand only which is confined on top most layer of recent alluvial deposit.

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CHAPTER-5
RESERVES

The reserves are calculated by volumetric method, 2.5 m depth is considered for calculation of the reserve. The factor of annual replenishment is taken into consideration while calculating the reserve. It is also observed during flooding all the pits get filled with sand. Hence mined out area of the pre- monsoon will be completely filled with sand during monsoon. Hence it is assumed that the pit will be filled after each monsoon. The sand is available in total quarry area. That's why we calculate the average thickness of sand for reserve calculation is 2.5 meter in this quarry. As per as per the Point (r) page 24 of Guidelines of Enforcement and Monitoring Guidelines for Sand Mining, Ministry of Environment, Forest and Climate Change January 2020 "River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river

The factor of annual replenishment is taken into consideration while calculating the reserve. It is also observed in the other areas that although it is factor of 3.0m per year but during flooding all the old pits get filled with mineral. Hence mined out area of the pre- monsoon will be completely filled with sand during monsoon. Hence it is assumed that the pit will be filled after each monsoon.

RESERVE ESTIMATION

i. RESERVE

The area is flat. The formula adopted for calculation of reserves is graphical method. The reserve is of estimated category. Various mine specification are as under -

A	Total lease area	50000 Sq.m (5.000 ha.)
B	Area for sand mine which has to be left as no mining zone so as to comply the provisions of maintain minimum distance of mine from river bank. (10 % of river width) (A x 10%) (50000 x 10% = 5000 Sq.m)	5000 Sq.m (.500 Ha.)
C	40% of the total area for sand Non extraction (As per the Point (r) page 24 of Guidelines of Enforcement and Monitoring Guidelines for Sand Mining, Ministry of Environment, Forest and Climate Change January 20201 (Area in Sq.m) (A-B) (50000 - 5000 = 45000) 45000 x 40% = 18000	18000 Sq.m (1.8 Ha.)
D	Total Non Mining Area for (B+C) (5000+18000=23000)	23000 Sq.m (2.3 Ha.)
E	Total Mineable area 60% of the area (A-D) (50000-23000=27000)	27000 Sq.m (2.7 Ha.)

Deposits of sand on applied river bed area are till the depth of average 4.0 m or below thick. The ground water table intersection in this area is 4.0 m. or below 4.0 m deep form river bed surface

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level. As the proposed depth of excavation of sand is 2.5 meter. Therefore for calculation of geological reserve thickness/depth of sand deposit from river bed surface is taken to 3.0 m. Calculation is as under-

$$\text{Minable Area (m}^2\text{)} \times \text{Average depth (m)} = \text{Volume (m}^3\text{)}$$

Total Area = 27000 Sq. Meters

Geological Reserve = 27000 Sq. x 2.5 m = 67500 m³

Total Recoverable reserve comes to 67500 m³

ii. RECOVERABLE RESERVE

Recoverable Reserve = (Minable Reserves – deduction for waste/subgrade material) There is no sub grade or waste material generated in the sand mine. The whole scrapped sand is saleable.

Minable reserve is equivalent to recoverable reserve i.e. 67500 m³

Total recoverable reserve on 27000 m² area till 2.5 meter of depth is 67500 m³

Year wise future program of exploration, is not planned, considering the annual replenishment of mined out area by the steam during monsoon.

Reserve Categorization- The basic requirement of the applicant will be river borne bajari, gravel and sand from top of the deposition with occasional screening. Hence calculation of the reserve is done on the basis of market terminology rather than Geological classification.

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CHAPTER- 6
DEVELOPMENT AND PRODUCTION PROGRAMME

Considerations

- Area is situated well within the meandering corridor of Narmada River.
- The mining shall be done by opencast Machine method .
- Boulder, Gravel and sand will be excavated in layers up to the depth of 2.5m.
- Mining will be done by deploying excavator, backhoe, loaders, etc.
- Only 240 days have been considered for mining, rest 125 days of monsoon season for replenishment of the area.
- After leaving 1.30 m column of sand above the water table on river bed mining for each successive year is proposed to its 2.5 m depth of mineral bed with an average annual production of 67500 M³ / Year.
- The area on rotation basis is suggested in such a way that pit of previous year will act as depository during the monsoon season by reducing the velocity and carrying capacity of the stream thus depositing the mineral being transported by the tributary. In totality the principal of Placer Deposit is adopted. Hence following rotation plan is recommended.
- Mining will be done by open cast semi-mechanized method by scraping of sand layers with the help of excavator, backhoe and loaders for loading of minerals, into the trucks, tipper and tractor/trolleys etc.
- For protection of aquatic life & riparian habitats mining will not be carried out in active channel and a buffer zone of minimum 3m will be left along the active channel so that the aquatic life and the natural flow of river will not be disturbed.

Development and Production Program

- Prior to start production from the area, some development work has to be completed.
- Maintenance and widening (9m) of pre - existing roads leading to area will be ensured.
- Erection of a temporary Site Office and one Rest Shelter shall be completed.
- Production Program will be as tabled below-

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Proposed Year wise development for five Years: -

It is proposed to work the deposit for winning the sand minor minerals by open cast Machine method of mining.

During the period of 5 year, the work will be carried out and total 67500 cum sand will be produced.

YEAR	Area in Sq.m	Non Mining Area	Mineable area	Optimal Depth Meter	Sand Cubic Meter /YIAR
First Year	50000	23000	27000	2.5	67500
Second Year	50000	23000	27000	2.5	67500
Third Year	50000	23000	27000	2.5	67500
Forth Year	50000	23000	27000	2.5	67500
Fifth Year	50000	23000	27000	2.5	67500

PROPOSED METHOD OF MINING: -

"Rule 3(6) Of the Madhya Pradesh sand (mining Transportation, Storage and trading) Rull-2019 Has the following Provisions.

There Shall be complete ban on mining, loading and Storage of sand by machines from the Sanctioned quarries In River Narmada sand mining, loading and Storage from Quires having area upto 5.00 hectare situated on other rivers shall be done by the committee of local labo rers and quarries having area more than 5.00 hectare, local labourers shall be given priority for sand mining , loading and storage. The use of machines for sand mining in other rivers may be given depending upon the requirement and approval in mining plan and environmental clearance."

Proposed mining activity will be carried out in area by the open semi-mechanized method of mining using hand tools and machine like Excavators , Loader etc. No overburden in area. River sand will be transported by mechanical way from the Loading point sand will be transported by truck/dumper to the users. The proposed working will be emphasized with systematic developed in pits with development and production levels.

Will be excavated in layers up to a depth of 2.5 meter in Riverbed. Mining will be done by deploying labors for loading of mineral into trucks and tractor/trolleys.

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Conceptual Mining plan

Mine lease area will be worked in blocks for ease of operation. However, as the digging depth will be restricted to 3.000 m only, material will still be available below. This will be further replenished during rainy season. Blocks will be worked systematically as the width is limited while length is much more. Sequence of working has been shown on Development plan.

Ultimate Pit Limits: -

It is proposed to work the deposit up to the depth of 3 meters from the surface.

Extent of Mechanization:-

At present no mining is carried out in the allotted area so there is no machinery deployed for mining operations. To achieve the desired production, as proposed in the five years mining plan period, the following machinery is proposed to be deployed. Mining will be done by deploying for loading of mineral into dumpers and tractor/trolleys. Mining machineries and transporting vehicles may be deployed on contractual basis. No mineral beneficiation will be carried out at the site.

The Proposed Mining Machinery is as follows: -

S.No.	Machine	No's	Capacity	Remark
1.	Dumper/truck	4	15 m ³	On hire basis
2.	Water Tanker	1	4000 Liters	On hire basis
3.	Light Vehicles	1	-----	On hire basis
4.	Maintenance Van	1	As per requirement	On hire basis

Other equipment's to be required: -

1. Water sprinkler -1
2. Potable Workshop containing all the equipment's for repairing including portable electric welding sets, Gas cutting arrangements, electrical equipment's, such as insulators, conductors, transformers, oil circuit breaker, protective fuses & relays, control cables, flexible cables etc.
3. Safety appliances such as fire extinguisher, safety helmets, shoes, goggles, florescent jackets etc.
4. Equipment's & medical appliances for first aid.

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5. Office equipment's such as computers, Xerox machine, plotter, surveyor equipment's & tools, various monitoring equipment's such as RDS (Repairable Dust Sampler), Sound level meter, Lux meter, Vibrometer etc.

6. A small workshop along with necessary machines & equipment's foe repair, maintenance and over hauling of heavy earth moving & other mining machinery.

Dumper: -

1. Every dumper will be provided with efficient brakes.

2. Efficient audible warning devices will be provided with the dumpers.

3. The dumper, if required to work after daylight hours, efficient headlights and taillights will be used.

4. Every dumper will be under the charge of a competent person, authorized in writing by the manager.

5. No person, other than the driver or his helper, if any, will ride on a dumper.

6. No person will be permitted to ride in the running board of a dumper.

7. The loaded dumpers will not be reversed on gradients.

8. Sufficient stop blocks will be provided at every tipping point and these will be used on every occasion when material is dumped.

9. Standard traffic rules shall be adopted and follow all dumpers. They shall be prominently this opencast workings and haulm roads.

10. When not in use, every dumper will be moved to and stood on proper parking places.

11. No person will be permitted to work on a chassis of a dumper, with the body in rest position, until after the dumper body has been securely blocked in position.

12. The mechanical wised mechanism will not be depended upon to whole the body of a dumper in a rest position.

13. No unauthorized person will be permitted to enter or remain in any turning points.

14. While inflating tyres, suitable protective cages shall be used.

15. Tyres will never be inflated by sitting either in the front or on the top of the same.

16. While the vehicle is being loaded / unloaded on gradient, the same will be secured stationary by the parking brake, and other means suitably designed stopper block, which could be placed below the tyres.

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17. At least once in every two weeks the brakes of every dumper will be tested as below: -

(a) **Service Brake test:** - The brake will be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within the specified distance when the brake is applied.

(b) **Parking brake test:** - The parking brake shall be capable to hold the vehicle when it is fully loaded and placed at the maximum gradient. Maximum gradient of the roadway which is permitted only for a period of at least 10 minutes.

(c) A record of such test will be maintained in a bound paged book and will be signed by the competent person carrying out the test. These records will be counter signed by the engineer and manager.

(d) All vehicles shall be tested and examined once at least in every 6 months.

(e) A notice shall be displayed outside every vehicle that "No Unauthorized Travelling allowed".

Duties of dumper operators: -

I. At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details: -

(i) Tyre pressure, brakes, horn and the Lights are in working order.

(ii) The driver will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically shown and in efficient working order.

(iii) The driver will maintained a record of every inspection made in a bound paged book, kept for the purpose and shall sign every entry made there in.

(iv) The driver will keep the cab window clean so to ensure clear vision at all times.

(v) Driver will ensure that the gear is in neutral position before stopping the engine. He will park the vehicle: -

(a) In reverse gear, on level roads and down gradients.

(b) In low gear, on up gradients.

(vi) The driver will negotiate downhill gradients in low gear, so that minimum of braking is required.

(vii) The driver will not drive too fast, avoid distractions and drive defensively.

(viii) Before crossing a road / railway line he will reduce his speed looking both directions along the road or railway line and will proceed across the road or line only if it is safe to do so.

(ix) The driver will not operate the dumper in reverse unless he has a clear view of the area behind the vehicle.

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(x) The driver will see that: -

(a) The vehicle is not overloaded.

(b) The material is not loaded in a dumper so as to project horizontally beyond the sides of its body.

(xi) The driver will not allow any unauthorized person to ride on the vehicle.

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CHAPTER- 7
SITE SERVICES &MANPOWER DEPLOYMENT

SITE SERVICES & EMPLOYMENT POTENTIAL

Site services: For efficient and systematic working of the mine the following site services have been proposed

- Y A office for supervisory staff with First-Aid Box
- Y Two Rest Shelters for labors for resting during lunch time with drinking water storage facilities.
- Y A store room for keeping necessary tools.

Employment potential: Requirement of technical and other supervisory staff is proposed for systematic and scientific mining:-

Foreman	- 1
Supervisor Staff	-1.
Excavator Operator	-1
Semi-Skilled/ Un-Skilled	-28
Supervisor cum First-Aider (skilled)	- 01

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CHAPTER- 8
USE OF MINERAL

Describe the utilization of mineral and type of industry.

USE OF MINERAL

The end use of the mineral is in construction as a building material and in road works.

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CHAPTER-9
WASTE DISPOAL ARRANGEMENTS

No waste material like liquid, solid or gases will be generated as all sand generated will be utilized moreover there is no provision of dumping of excavated material which needs management. Therefore no waste disposal management plan is envisaged.

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CHAPTER -10
REPLENISHMENT PLAN

INTRODUCTION

Narsinghpur district is situated in the central part of Madhya Pradesh. Madhya Pradesh is located in the Central part of India. Narsinghpur district holds a special importance being located in the Country. It attracts special attention because of its natural situation as well. On the Northern ends Vindhyaachal on the southern ends through out the lengths are Satpura ranges of Mountains. In the Northern part river Narmada flows from East to West. Which is a sacred as holy as river Ganga. Narsinghpur district has received many natural gifts as Narmada Kachhar. In the ancient period, this area was ruled by many Rajvansh including great historical warrior Rani Durgawati which was referred by various names in that period. In the Eighteenth Century Jat Sardars got constructed a large Temple, in which Idol of Lord Narsimha placed & worshiped so in the name of Lord Narsimha the village. Gadariya Kheda become "Narsinghpur" later on it become headquarter of the district. Latitude 22°.45 North 23°.15 North, longitude 78°.38 East 79°.38 East, Area 5125.55 sq Km, 359.8 meters above the sea. Narsinghpur district holds a special importance being located in the Country. It attracts special attention because of its natural situation as well. On the Northern ends Vindhyaachal & on the southern ends through out the lengths are Satpura ranges of Mountains. In the Northern part river Narmada flows from East to West. Which is a sacred as holy as river Ganga.

On the Northern ends Vindhyaachal & on the southern ends through out the lengths are Satpura ranges of Mountains. In the Northern part river Narmada flows from East to West. Which is a sacred as holy as river Ganga. Narsinghpur district has received many natural gifts as Narmada Kachhar. In the ancient period, this area was ruled by many Rajvansh including great historical warrior Rani Durgawati which was referred by various names in that period. In the Eighteenth Century Jat Sardars got constructed a large Temple, in which Idol of Lord Narsimha placed & worshiped & so in the name of Lord Narsimha the village. Gadariya Kheda become "Narsinghpur" & later on it become headquarter of the district.

Physiographically, the district area can be broadly divided into three sectors namely 1) Narmada Valley alluvial plain, 2) Satpura range in the south and 3) the Vindhyan range in the north. The vast alluvial plain of Narmada valley stretches from east to west throughout the district on both the sides of the Narmada river. The regional slope of the area is westward. Soil Characteristics The areas in Northwest, East and Southeast of the district are generally covered with black soils derived from Basaltic rocks varying in the depth from 0.33m to over a meter. The soils are usually clayey to loamy in texture with calcareous concretions invariably present. They are sticky and in summers, due to shrinkage, develop deep cracks. The soils predominantly consist of montmorillonite and beidellite type of clay minerals. In rest of alluvial areas, mixed clays, black, brown to reddish brown, derived from sandstones and basalt rocks are observed and are predominantly sandy - clayey in nature with calcareous concretions. Near the banks of the rivers and at river confluences, light yellow to yellowish brown soils are noticed which were deposited during the recent past. These soils are clayey to silty in nature. The soils near the foot hills are gravelly with good porosity. (Reference: district ground water information booklet (narsinghpur district 2013))

Mineral In the district Soap stone, dolomite, fireclay, limestone found excessively apart from this building constructions stone is also found near village Gontitoriya. Fireclay found mainly in Kanharpani, Bachai, Heengpani and Hiranpur hills. From various hilly areas we found Murrum, crushed stones and from rivers sand which is used for construction purpose. Cement manufactured from limestone, cement pipes are prepared from cement. In village Chichali metal called peetal combination of copper and zinc utensils prepared. Chichali is very famous for these items.

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Among the rivers flowing in the district, Narmada river is the main and important river, that flows from east to west. The flow of rivers in the south is from southeast to north-west, while in north, flow is from north east to south-west. Except Rigveda and Panini, all other religious books describe Narmada river as one of the seven most holy rivers of the country. In the district it flows from Bhikanpur to 4 Sankal for about 41 km. In the north its tributary Hiran river from its confluence to Pandajheer river, divides the district into two parts, the length of which is 64.37 km. that outlines its border later, up to the confluence of Dhudhi river, Its tributaries are Sher, Shakkar, Dhudhi and Viral etc. Sher river starts from the eastern side of Lakhnadon. After flowing about 148 km. towards north it meets Narmada in the west at Rati Kachhar. The tributaries of Sher river are Macharewa, Barurewa and Umar. Macharewa River starts from Seoni district and flows for about 64.37 km. through Sapura Mountains. It covers the most part of the district. Barureva river flows south. To the west of Bachai where the other small streams enter the plains and falls into it. This river flowing for about 48.28 km. falls into Sher river. Shakkar river originates from Amarwara of Chhindwara, flows north - west covering about 112.65 km, falls into Narmada river at Sakalpur. Dhudhi river marks the boundary on south-west and falls into Narmada river. It covers a length of 80 km. Singhor river marking the north-west boundary of the district and after sub-merging in Pandarjhar river falls into Narmada. Apart from these, Bitarewa Sukha and Hardh are other small rivers. Famous streams are Kachhua, Doun, Banda, Pahar Bariathana, Baigarh, Jogi Khapa, Kotri, Chichli, Kaundia Cheerah, Sawri, Hingpani and Malkuhi, near Mekha of Manegaon and in reserve forest, Kishurpur. Last three of these are in the valley of Vindhya and others are on the southern part of eastern district. Almost every village in the plains has a tank or big pond. Important tanks in the district are Bagespur, Barha, Narsimhapur, Biner, Chiria, Sainkhera, Sukha kheri, Gargat, Gourtala, Barheta, Suhawan, Rampur Lathgaon.Sukri, Salibora, Kareli, Theria, Nadia, Shrinagar, Kewlari, Ajansara and Gadrabari. Ref. census of india 2011 series 24 part XII-A

The applied area forms a part of stream bed covered with boulders, cobbles, pebbles, river born bajari, sand and clay deposit of channel alluvium. The rocks of Barakar formation of Gondwana Super Group in the applied area forms the basement of the The Dudhi River, a left bank tributary of Narmada River rises in the Mahadeo hills of the Satpura range, west of the Chhindi village, Chhindwara district, MP at the elevation of 900 m, and at latitude 22° 23' N, longitude 78° 45'E. It flows for a total length of 129 km to join the Narmada River at North-west of Nibhora at a distance of 575 km run from source. It drains a total area of 1,541 sq. km.

Replenishment:

Replenishment of sand in mined out area is the most important natural activity. As a result of mining operation in the river the original profile of river bed will be altered. The proposed mining area is river bed sand mine. Topography of the area is almost flat. Since the mine is a Declared River Bed Sand mine.

Sand is an essential minor mineral used extensively across the country as a useful construction material and variety of other uses. It is common knowledge that minerals are non-renewable but in the case of sand mining it naturally gets

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replenished from time to time in a given river system and is very much interrelated to the hydrological cycle in a river basin.

Sand mining has become a widely spread activity and does not require a specific technology and huge set up. The number of ventures has increased extensively and it has become a foot loose industry in itself but the backward-forward linkages are becoming stronger as the construction activity / industry requires this mineral at consistent rates and many are getting employed. This mine is providing work to many rural people and it is good for employment

GEOMORPHOLOGY/SLOPE/GRADIENT/DEPTH OF WATER CHANNEL AND GRAIN SIZE/MEANDERS

Physiographic ally, structural landforms, represented by plateau and low lying plains with average altitude of 491 m to 498 m above MSL, are developed in northern, north-eastern and north-western and central parts of the district. In the southern part of the District, hills and highlands of Maikal Range and high to medium level (500m to 990m) plateau and flat topped, step like terraces are developed. Fluvial Land Forms represented by flood plains are present along the western boundary of the district. The maximum elevation of the area is 1123m above mean sea level at Singingarh Hill (23°08'56" : 81°58'50") in Satpura hills, in southern part of the district. The slope of the river bed is gentle. The depth of water channel is 2.5-3.0 meter and the size of sand grains is medium to fine grain.

TYPE/STAGE AND FLOW OF WATER / FLOOD PLAIN

The total length of the river from source to sea is 1312 kilometers (815 miles) while the length up to dam site is 1163 kilometers. (723 miles). The width of the river channel at dam site during high floods is 488 meter (1600 feet) and that during summer is 45.70 meter. (150 feet). The maximum recorded flood on 7th September 1994 was 70.847 cumecs (2.5 million cusecs) while minimum recorded flow in summer was 8.5 cumecs (300 cusecs). The dam is designed for 87,000 cumecs (3.07 million cusecs) flood. The western bank of the river it is overlain by Quaternary to recent alluvial deposit is average to 4.000 m or below thick in the area. The ground water table is 4.000 m deep from surface level. The total basin area of the river is 97,410 square kilometer comprising 85,858 square kilometer in Madhya Pradesh, 1658 square kilometer in Maharashtra and 9894 square kilometer in Gujarat. The drainage area up to dam site is 88,000 square kilometer. The mean annual rainfall in the basin is 112 centimeters.

The total basin area of the river is 97,410 square kilometer comprising 85,858 square kilometer in Madhya Pradesh, 1658 square kilometer in Maharashtra and 9894 square kilometer in Gujarat. The drainage area up to dam site is 88,000 square kilometer. The mean annual rainfall in the basin is 112

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centimeters. The annual run of the dam site at 75 percentage of dependability is 27.22 MAF. The World Bank computed the yield of 28.57 MAF while the yield computed in May 1992 by the Central Water Commission, Government of India is of 26.60 MAF, i.e. about 27.00 MAF. The utilisation of Narmada River basin today is hardly about 10%. Thus water of the Narmada continue to flow to the sea unused . Applied area is the part of the Narmada river at district Narsingpur.

The applied area forms a part of stream bed covered with boulders, cobbles, pebbles, river born bajari, sand and clay deposit of channel alluvium. The rocks of Barakar formation of Gondwana Super Group in the applied area forms the basement of the The Dudhi River, a left bank tributary of Narmada River rises in the Mahadeo hills of the Satpura range, west of the Chhindi village, Chhindwara district, MP at the elevation of 900 m, and at latitude 22° 23' N, longitude 78° 45'E. It flows for a total length of 129 km to join the Narmada River at North-west of Nibhora at a distance of 575 km run from source. It drains a total area of 1,541 sq. km.

CLIMATIC CONDITION/ANNUAL PRECIPITATION

In the district climate is very pleasant except in summers. Except South West Mansoon rest of the year waves moves slowly. District's usual minimum temperature rests around 25-26 degree Celcius and maximum temperature rises upto 45-46 degree Celcius. May is the hottest month of the year. It is very excessive hot during summer and in the end of this season dustful storms come. When Mansoon reaches mercury goes very down. District's 90% rainfall observed in mansoon months only i.e. June to September. An average rainfall is of 60 days and measuring approximately 40 Inches. During December-January it is very cold and average temperature during day time is around 9 degree Celcius. Sometimes cold waves also occurs and heavy fog also observed. **Source of data is Ministry of Water Resources, Central Ground Water Board, North Central Region, BHOPAL**

As per rainfall statistics,

PERIOD	SEASON	MINIMUM ° C	MAXIMUM ° C
Mar- June	Summer	9.4	45.4
July-oct	Rainy	13.2	39.0
Nov-Feb	Winter	3.2	35.4

RESOURCE: www.narsinghpur.mp.gov.in/general-information

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EROSION/WEATHERING

The wind, sun and water are three big factor of erosion and weathering of rock type, among these the zenith of all is water. The processes are definitively independent, but not exclusive.

Weathering is the mechanical and chemical hammer that breaks down and sculpts the rocks. Erosion transports the fragments away.

Water is nature's most versatile tool. For example, take rain on a frigid day. The water pools in cracks and crevices. Then, at night, the temperature drops and the water expands as it turns to ice, splitting the rock like a sledgehammer to a wedge. The next day, under the beating sun, the ice melts and trickles the cracked fragments away.

Repeated swings in temperature can also weaken and eventually fragment rock, which expands when hot and shrinks when cold. Such pulsing slowly turns stones in the arid desert to sand. Likewise, constant cycles from wet to dry will crumble clay.

Bits of sand are picked up and carried off by the wind, which can then blast the sides of nearby rocks, buffing and polishing them smooth. On the seashore, the action of waves chips away at cliffs and rakes the fragments back and forth into fine sand.

ACTIVITY NEAR RIVER BANK

Any man made activity such as mining/trenching/channeling/canal etc. produce large quantity of fines of exiting rocks which transports in river bed may deposited nearby the area in river course. Near the Narmada River agricultural activity, mining activity, channeling / canal etc. is continuing in very large scale, which is suitable for huge sand deposit nearby the area in river course.

Remarks -Muaar River sand mine is situated in southern bank of Narmada river and 1000 m from Muaar village. Excavation depth is 2.5m. Sand depth is 4.000 m. possible. Seepage water depth is 4.000 m. Height of river bank is 312 m. and Reduced level of river bank is 308 m.

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WATER LEVEL IN THE LEAN SEASON

A river's health depends on the quality and quantity of its water. Barring a few stretches for example, Narmada river belt where a minor & major tributary brings industrial effluents the Dudhi ,Shakker , Sher , Sita Rewa water is of an enviable 'A' category as per the Central Pollution Control Board standards. It is the water quantity, water depth and flow that threaten the river ecology.

The lean flow works out to be less than 4 percent of the peak flow.

In modern times, environmental water requirements are considered a compromise between water resource development and the maintenance of a river at ecologically acceptable conditions. Since different ecological functions require different flow types, a river needs a range of lean period flows, rather than a fixed minimum flow. To maintain the habitat suitability of aquatic life in the Mahanadi, indicate WII studies, a minimum flow range of 149-255 m³/sec is necessary. It is only fair that the mighty river that gathers more than 10 times its minimum flow requirement during monsoons is allowed its essential share during the lean months. Given the current plenty water, more new projects will be it river-linking or lift irrigation which is viable on this river or in its basin as any additional harvesting of water will have to be compensated by releasing water from, or lowering the capacity of the existing projects.

CONCLUSION:-

River Narmada Traverse a long path and its path contact with broad belt of sedimentary, igneous and metamorphic rocks at the monsoon river erode and transport large amount of eroded material (sand, gravel, silt etc) and deposit at meandering points of river channel. In the Narsingpur district sand deposit up to 2.50 m thickness with 27000 m² area take for production of 67500 so it is easily replenished at the time of monsoon.

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CHAPTER-11

ENVIRONMENT MANAGEMENT PLAN

A) Measures of protection of environment, especially against air and water pollution due to Quarrying operation:

At present what so ever mining activity carried out in the proposed lease area is not so big. The area is also devoid of good flora and fauna. The socio-economic status of the surrounding villages is rural with dominant agriculture economy. The surrounding area is thinly populated. There will be no adverse impact due to mining on socio-economic environment. The possible impact on environment is being discussed in following chapters:

Land use pattern:

Articles	Land use at the end of 2 years in Hect.	Forest Land	Agri. Land	River Bed Land	Land use at the end of 2 years in Hect.
A. Lease Area	5.00	-	-	5.00	5.00
B. Quarrying & allied					
1. Area under pits	5.00	-	-	-	-
2. Area for dumping	-	-	-	-	-
3. Un-worked area available for mining	5.00	-	-	-	-
5. Plantation	-	-	-	-	-
6. Naturally reclaimed area	-	-	-	-	5.00
Total Area	5.00	-	-	-	5.00

B) Environment Impact Assessment Statement:

Proposed mining activity will be carried out by Open- Cast machine method of mining without blasting. Lease hold area is not big and also the area is devoid of good flora and fauna.

i) Land environment:

The propose lease area is government BhuJal landflat land with devoid of vegetation.

As a result of mining operation as the original profile of land will be altered but it is a river bed mining and the pit will be naturally reclaimed after each monsoon.

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ii) Air Environment:

There was no major mining activity in the applied area and no air pollution because of mining activity in surrounding area observed. There is no industry in the buffer zone.

Source of Air Pollution:

Emission of SO_x and NO_x may be caused due to use of diesel operated Dumper/Truck & other Machines etc.

Dust will be generated during loading/unloading and vehicle movement activity etc.

Mitigation measures

Impact of above is localized, transitory and intermittent in nature and hence their effect on environment is insignificant. However the following measures will done to mitigate the air pollution-

- i. The better maintenance of diesel operated equipment/vehicle will help to reduce emissions (SO_x and NO_x) and maintain below permissible limit.
- ii. Fugitive Emissions during mining, loading/unloading, handling and transportation will be suppressed by water sprinkler & water spray. Water sprinkling on transport road side (approx. 500m.), Water sprinkling on stock yard etc. will be done by tractor mounted water sprinkler.
- iii. There is no any river band falling in the applied area so there will be no any meandering occur in this area.
- iv. It is the commitment of lessee to cover sand during transport.
- v. Proper maintenance of transport vehicle & sprinkling of water on transport road will be helpful to control Water & Air pollution, and it is mandatory for lessee.
- vi. It is the responsibility of lessee for fixing of display board in the mine area.
- vii. To control the River Bank Erosion mining will be done after lifting proper distance from river bank and if there is govt. Land than the highly rooted plant will be planted on the river bank.

Avoid Spillage: Transportation of minerals will be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of minerals / dust takes place.

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No overloading of minerals for transportation will be committed so that no spillage of minerals / dust takes place.

Dense Plantation:If/Where no plantation is possible being river bed on declared sand mine area then plantation on transportation road side or on the Government waste land as suggested/demarked by Gram Panchayat/Nagar Panchayat/ local body will be done.

iii) Water Environment:

Surface Water: At present there is no water source, which is passing through the lease area and its surrounding.

This will be the commitment of lease to look after transport vehicle maintenance and the proper care should be taken so that there will be no chance to pollute river water by oil & grease of transport vehicle.

For protection of aquatic life & riparian habitats mining will not be carried out in active channel and a buffer zone of 3m. will be left along the active channel so that the aquatic life and the natural flow of river will not be disturbed.

Ground Water:It noticed that the ground water is available below 4.000 meters of the normal surface level as well as in nearby dug well and bore well etc. As the mining operation has been carried out above the ground water table hence there would not be any adverse effect on the ground water.

In this area no any rare species were found.

Mining for each successive year is proposed to its optimum depth of mineral bed (ie.2.50m Max.) so there is very little chance to disturbance in ground water table.

a) Likely impact of mining on water table

Positive.

The dug out pit will help in recharging of Ground Water by decreasing the runoff.

b) Details of modification/diversion of natural drainage system /Obstruction of water channels and measures taken –

Not Applicable as no any surface water body present in the lease area.

c) Measures taken for minimizing silting and contamination of water

Since the water table is below the maximum excavation depth of operation (3.0 meter of depth) and the flow or extent of nearest hydrology is too far from the proposed lease area thus no impact can be assessed on water table, water flow or hydrology. Moreover no sewage or other effluents will be generated from the mining activity which are required to be discharged on water hence no water pollution can be assessed. The mining shall not cause any change or diversion of any source of water in the area or any drainage pattern.

Water pollution in mining is generally caused due to generation of dust, chemicals of explosive, Oil & grease of transport vehicles etc.

Mitigation measures proposed for water pollution:-

i) Surface water:

No surface water source such as rivers, streams & dam exists in the mining lease area. Proper maintenance of transport vehicle & prevention of washing of transport vehicle in ponds etc. be helpful to control Water pollution, and it is mandatory for lessee.

ii) Ground water:

Mining for each successive year is proposed to its optimum depth of mineral bed and the mining will not goes to touch the ground water table so there is no chance to disturbance in ground water table. The dug out pit will help in recharging of Ground Water by decreasing the runoff.

d) Requirement of water for quarrying operations

1) For Green belt and dust suppression	
Dust Suppression -	3.00 KLD
Green Belt -	2.00 KLD
2) Domestic usage-	
Drinking & Washing	2.00 KLD
Total Need of Water (1+2)	7.00 KLD

e) Source of water

- 1) **For Green belt and dust suppression:** Water will be made available from the river for utilization in green belt and dust suppression.

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- ii) **Domestic usage:** Drinking water is available in dug well and tube well in near the applied area which is portable, pure and clean.

iv) Noise & Vibration:

a) **Noise :**Negligible

In the open cast machine mining the ambient noise level are well within the standards of Occupational Safety and Health Administration (OSHA) and Pollution Control Board. There is likelihood of some increase in noise due to operation of machinery like engines engines/dumpers,however noise levels will be less than 90 dBA and exposure to the workers for 8 hrs will also be less than stipulated standard of 90 dBA and it's a short time activity.

Mitigation Measures:

Person working just close to machines will be provided with ear plugs/ear muffs for further protection. However, impact of operational activity and traffic as mentioned above is local, transitory and intermittent which is for short-term hence no considerable impact can be envisaged.

b) **Ground Vibration :**Negligible

There is no explosive or blasting is involved in mining so no ground vibrations will be occurred.

c) **Storage of explosive (like capacity and type of explosive magazine):**

Not Applicable

v) Human Environment:

No village or human dwellings are within the quarry lease area. There for there will not be any need for resettlement. While due to increase revenue earning in the area there is development of infrastructure facilities like transport, road, housing, schooling and hospital etc. will be raised. There is no any village falling around 500 m. of transportation road side but it is the commitment of lessee to cover material during transportation and sprinkling of water on transport road side to minimize the harmful impact on human life due to mining activity.

At this time there is no public building or monuments of any importance is seen nearby, which could be affected due to river sand mining operation.

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vi) Social Infrastructure

At present there are no much activities other than the agricultural activity in the surrounding area. On the other hand mining will generate employment opportunity to local inhabitants directly and indirectly in mining as well as in consequent related activity.

The method of mining will be small scale. There will not be any development of large machinery in the proposed lease area to carryout mining operation, which will create noise pollution, air pollution or any other operational hazards to local public life.

vii) Rehabilitation and Resettlement (R & R) Plan

No R&R plan is required as the river sand mine area does not cover any habitation. Hence the mining activity does not involve any displacement of human settlement. No public buildings, places, monuments etc. exist within the lease area or in the vicinity of the mine lease area. The mining operation will not disturb/ relocate any village or need resettlement. Thus no adverse impact is anticipated.

viii) Stabilization and Vegetation of dumps:

Not required as it is a river bed sand mining and no any waste will be generated during mining.

ix) Sewerage system:

No sewerage system is proposed to be develop in the lease area.

x) Environmental monitoring:

It is proposed to install air, noise and water monitoring stations within the lease area in order to measure the level of change in various environmental factors.

Further following step will also be taken for environment monitoring and management –

A) Year-wise Program of Plantation:

Afforestation program shall be started with the commencement of mining operation with simultaneous clearing of land by spreading of clay lumps along barrier of proposed lease boundary. 2.0m X 2.0m spacing with 0.6m depth have been suggested for sapling pits on which local species will be planted as the following manner-

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Year	PROPOSED SITE	SPECIES	No. OF SAPLING
1st Year	Land provided by gram panchayat	Seesam, Bargad, Neem, Aam, Pipal etc.	50

If/Where no plantation is possible being river bed area on declared sand mine area then plantation on transportation road side or on the Government waste land as suggested/demarked by Gram Panchayat/Nagar Panchayat/ local body will be done as per above plantation program.

B) Budgetary arrangement for environment monitoring management :

Total Rs. 1,80,000/- will be utilized annually for environment management like Plantation, Water sprinkling on transport road, Water sprinkling on stock yard etc. The details of expenditure are given in table below:

Proposed Action Plan Towards socio economic development	Expenses per Year (in Rs.)
General Development of the area	-
i) Dust Suppression	55,000
ii) CSR Activities	50,000
iii) Development of Green Belt	30,000
iv) Expenditure for Environment Monitoring	45,000
TOTAL	1,80,000

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CHAPTER-12
QUARRY CLOSURE PLAN

This is an Sand Mine of River bed which will naturally replenished after each monsoon period. Hence quarry closure plan is not required in this case.

Place: Narsingpur

Date :

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दि मध्यप्रदेश स्टेट माइनिंग कारपोरेशन लि.

(मध्यप्रदेश शासन का उपक्रम)

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पंजीकृत कार्यालय :
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द्वितीय तल, जेल रोड,
अंश हिस्सा, भोपाल-462011

प्ररूप-तीन

देखिए नियम 11(3) एवं 11(5)

आशय पत्र

क्रमांक/रित/2020/ 550

भोपाल, दिनांक - 01/02/2020

प्रति,

धनलक्ष्मी मरचंडाईस प्रा0लि0
अधिकृत व्यक्ति- श्री धर्मेन्द्र कुमार चौकसे,
3, मंगोई लेन,
कलकत्ता (वेस्ट बंगाल)- 700001

विषय :-ई-निविदा क्रमांक 277 दिनांक 05.10.2019 के संदर्भ में ग्राम (सूची अनुसार) तहसील (सूची अनुसार) जिला नरसिंहपुर रकबा (सूची अनुसार) हेक्टेयर क्षेत्र की खदान समूह क्रमांक (संपूर्ण नरसिंहपुर जिला) रेल खदानों हेतु आशय पत्र।

1. पृष्ठभूमि :

1.1 मध्यप्रदेश रेत (खनन, परिवहन, भण्डारण एवं प्यावार) नियम, 2019 के अनुसरण में मध्यप्रदेश राज्य खनिज निगम लिमिटेड, भोपाल द्वारा मध्यप्रदेश राज्य के जिला नरसिंहपुर स्थित समूह खदान के समूह क्रमांक (संपूर्ण नरसिंहपुर जिला) हेतु रेत की समूह खदानों के प्रदान के लिए निविदा प्रक्रिया को प्रारंभ करने के लिए ई-निविदा सूचना दिनांक 05.10.2019 जारी की गई। ई-निविदा प्रक्रिया उक्त नियमों के नियम 8 के अनुसार उक्त रेत समूह आबंटन हेतु संचालित की जाकर श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 को उक्त नियमों के नियम 8(8) के अधीन उच्चतम सफल निविदाकार के रूप में घोषित किया गया है।

1.2 उक्त नियमों के नियम 11 के अधीन तथा उक्त समूह खदान के लिये निविदा दस्तावेज के अधीन अपेक्षित किए गए अनुसार श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 ने प्ररक्षित मूल्य के 25% राशि रकम रूपए 6,25,00,000/- (शब्दों में रुपए छः करोड़ पचीस लाख मात्र) अग्रिम धन (ईएमडी) के रूप में के माध्यम से (भुगतान का तरीका) जो दिनांक 22.11.2019 (भुगतान की तारीख) जमा कर दी है तथा जो दिनांक 22.11.2019 (भुगतान प्राप्त करने की तारीख) को प्राप्त हुई है।

2. परिणामस्वरूप आशय पत्र जारी किया जाता :

उक्त नियमों के नियम 11(3) एवं 11(5) के अनुसरण में समूह क्रमांक (संपूर्ण नरसिंहपुर जिला) श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 के पक्ष में 03 वर्षों की अवधि हेतु रेत खनिज की खदानों के समूह के लिए ग्राम (सूची अनुसार) जिला नरसिंहपुर में रकबा (सूची अनुसार) (हेक्टेयर) क्षेत्र के लिए यह आशय पत्र जारी किया जाता है।

3. शर्तें :

3.1 यह आशय पत्र तथा इसके पूर्वोक्त खदान समूह का अनुवर्ती आबंटन इन नियमों के समय-समय पर यथा संशोधित उपबंधों के अध्याधीन होगा तथा श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 को "उच्चतम सफल निविदाकार" के रूप में घोषित किया जाता है तथा इन नियमों के अधीन समस्त अपेक्षाओं की संतोषजनक पूर्ति पर पश्चातवर्ती रूप से आबंटित खदान समूहों का आबंटन किया जाएगा।

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3.2 संदर्भ हेतु श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 के "उच्चतम सफल निविदाकार" के रूप में घोषित किए जाने तथा समूह खदानों के पश्चातवर्ती आबंटन है, के लिए अपेक्षाओं को नीचे दोहराया गया है। यह स्पष्ट किया जाता है कि अधोवर्णित अपेक्षाएं मात्र संदर्भ के लिए हैं तथा उक्त नियमों में किसी परिवर्तन की स्थिति में यथास्थिति संशोधित नियमों के अधीन अपेक्षाएं लागू होंगी।

- (क) "उच्चतम सफल निविदाकार" के रूप में घोषणा:-
श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 को "उच्चतम सफल निविदाकार" मान्य किया जावेगा, बशर्ते-
- (एक) नियमों के निबंधनों तथा शर्तों का अनुपालन किया गया हो;
- (दो) नियमानुसार वार्षिक ठेका राशि की 50% रकम का भुगतान कर दिया गया हो;
- (तीन) उक्त नियमों के नियम 12 के उपनियम (1) से उपनियम (7) में विनिर्दिष्ट खनन योजना एवं अन्य कानूनी अनुपालनों के संबंध में शर्तों को पूरा किया गया हो।
- (ख) ठेका अनुबंध का निष्पादन-
समस्त कानूनी अनुज्ञाओं, अनुमोदन, अनुज्ञा, अनापत्ति एवं सहश जो कि खनन संक्रिया प्रारंभ करने के लिए प्रयोज्य विधियों के अधीन अपेक्षित हों, प्राप्त करने के उपरांत श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 म0प्र0 राज्य खनिज निगम के साथ अनुबंध निष्पादित करेगा।
- (ग) समूह खदानों की खनन संक्रिया-
अनुबंध निष्पादन के पश्चात श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 किरतों का नियमित रूप से भुगतान करेंगे तथा नियमित खनन संक्रियाएँ जारी रखेंगे।

3.3 यह आशय पत्र नियमानुसार प्रमाणित की गई 03 (तीन) वर्षों की कालावधि के लिए विधिमाल्य है। समय-सीमा के भीतर समस्त शर्तों की पूर्ति की जानी चाहिए एवं श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 एवं म0प्र0 राज्य खनिज निगम के मध्य ठेका अनुबंध निष्पादित किया जाना चाहिए। उच्चतम सफल निविदाकार के नियंत्रण से परे किन्हीं कारणों से ठेका अनुबंध के निष्पादन में विलंब होने की स्थिति में, समय-सीमा में वृद्धि करने के लिए वह म0प्र0 राज्य खनिज निगम को आवेदन पत्र प्रस्तुत कर सकेगा। उपरोक्त समस्त अथवा किन्हीं शर्तों के अनुपालन के लिए म0प्र0 राज्य खनिज निगम अधिकतम 10 दिवस की अवधि बढ़ा सकेगा।

निविदाकार कंपनी की ओर से प्राधिकृत हस्ताक्षरकर्ता द्वारा हस्ताक्षर उपरांत उक्त आशय पत्र की द्वितीय प्रति 07 दिवस की अवधि के भीतर अधोहस्ताक्षरी को स्वीकार्य पावती के रूप में वापस करने योग्य होगी।

संलग्न - समूह की खदानों का विवरण
एवं राशि की जानकारी।

कार्यपालक संचालक
म0प्र0 राज्य खनिज निगम

भोपाल, दिनांक -

पृ.क्रमांक/रित/2020/
प्रतिलिपि-

1. संचालक, संचालनालय भूमिकी तथा खनिकर्म भोपाल।
2. कलेक्टर (खनिज शाखा) जिला नरसिंहपुर।
3. मुख्य महाप्रबंधक(वित्त/लेखा) मुख्य कार्यालय भोपाल।

कार्यपालक संचालक

ई-निविदा में सम्मिलित खदानों एवं राशि का विवरण

जिला- नरसिंहपुर

क्र0	जिला	तहसील	ग्राम	खसरा क्रमांक	रकबा (हे.)
1	2	3	4	5	6
01	नरसिंहपुर	गाडरवारा	मुआर	358	5.000
02	नरसिंहपुर	गाडरवारा	मेहरागांव	380	20.000
03	नरसिंहपुर	गाडरवारा	महेश्वर	124	10.000
04	नरसिंहपुर	गाडरवारा	साईखेडा	634	5.000
05	नरसिंहपुर	गाडरवारा	तूमडा	67	10.000
06	नरसिंहपुर	गाडरवारा	संसारखेडा-1	208/1, 208/2	13.000
07	नरसिंहपुर	गाडरवारा	संसारखेडा-2	207	10.000
08	नरसिंहपुर	गाडरवारा	अजंदा-1	39/1	4.000
09	नरसिंहपुर	गाडरवारा	अजंदा-2	263/2, 263/1	15.000
10	नरसिंहपुर	गाडरवारा	दिगसरा	29/1	5.773
11	नरसिंहपुर	गाडरवारा	पनागर-1	305	5.000
12	नरसिंहपुर	गाडरवारा	पनागर-2	276	6.000
13	नरसिंहपुर	गाडरवारा	अर्जुनगांव	128, 187	6.000
14	नरसिंहपुर	गाडरवारा	छेनाकछार-1	669	4.000
15	नरसिंहपुर	गाडरवारा	छेनाकछार-2	28	4.000
16	नरसिंहपुर	गाडरवारा	बैरागड	176	4.800
17	नरसिंहपुर	गाडरवारा	दिघौरी	195	4.000
18	नरसिंहपुर	गाडरवारा	घरीला (पटना)	294/1	3.946
19	नरसिंहपुर	गाडरवारा	गंगई	400/1	4.000
20	नरसिंहपुर	गाडरवारा	उमरिया	45	4.000
21	नरसिंहपुर	गाडरवारा	कुड़ासी	100	4.000
22	नरसिंहपुर	गाडरवारा	खिरिया	21/1क	4.000
23	नरसिंहपुर	गाडरवारा	बगदरा	272	4.000
24	नरसिंहपुर	गाडरवारा	घूरपुर (कजरीटा)	163, 165	7.334
25	नरसिंहपुर	गाडरवारा	गाडरवारा	308	7.500
26	नरसिंहपुर	गाडरवारा	घिरहकला	483	5.000
27	नरसिंहपुर	गाडरवारा	भूमियाढाना	1	4.980
28	नरसिंहपुर	करेली	देवाकछार	229	4.800
29	नरसिंहपुर	करेली	रेवानगर	20/1	3.466
30	नरसिंहपुर	करेली	धरमपुरी	103	5.000
31	नरसिंहपुर	नरसिंहपुर	बारुरेवा	96/1	4.900
32	नरसिंहपुर	नरसिंहपुर	घाटपिपरिया	1/1	7.000
33	नरसिंहपुर	नरसिंहपुर	करहैया	1, 113	3.063
34	नरसिंहपुर	तेन्दुखेडा	इनाडिरा	236	4.890
35	नरसिंहपुर	तेन्दुखेडा	हीरापुर	605	5.000
36	नरसिंहपुर	नरसिंहपुर	मुगाखेडा	206/2 & other	5.000
			योग-		223.452

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अनुमोदित

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नोट- यह लेख है कि समूह में शामिल पूर्व ठेके पर संचालित अन्य खदानें ठेके की वैध अवधि तक संचालित रह सकेंगी।

1	कुल चिन्हित खदाने -	36
2	कुल अनुमानित क्षेत्रफल -	223.452 हे०
3	निविदा हेतु निर्धारित खदाने -	संपूर्ण नरसिंहपुर जिला
4	जिला समूह हेतु बिक्री योग्य निर्धारित मात्रा (वार्षिक) घनमीटर -	2000000 (बीस लाख घनमीटर)
5	निविदाकार श्री/मैसर्स मनलक्ष्मी मधेन्द्राईस प्रा०लि०	
6	पता- 3, मंगोई लेन, कोलकाता पश्चिम बंगाल- 700001	
7	स्वीकृत ऑफर मूल्य रुपये -	630500046 (तिरसठ करोड़ पांच लाख पैतालीस रुपये)
8	प्राप्त दर के अनुसार प्रति घनमीटर देय राशि (रायल्टी सहित) -	315.25 (तीन सौ पन्द्रह रुपये पचीस पैसे प्रति घनमीटर)
9	जमा EMD राशि रुपये -	62500000 छः करोड़ पचीस लाख रुपये
10	शेष जमा राशि रुपये (315280023 - 62500000) (ऑफर मूल्य का 50% - निविदा की ईएमडी राशि)	252750023 पचीस करोड़ सत्ताईस लाख पचास हजार तीस रुपये
11	बिन्दु क्रमांक 10 की राशि जमा दिनांक एवं भुगतान विवरण -	29.01.2020 RTGS

नोट :-2. निविदा प्रपत्र की कड़िका- 9 (ख) -निगम द्वारा परिशिष्ट-1 में समूह में सम्मिलित समस्त रेत खदानों का विवरण एवं खदान में उपलब्ध अनुमानित मात्रा दर्शित है। ठेकेदार द्वारा समूह हेतु निविदत्त मात्रा तक ही खनन किया जा सकेगा। यह अनिवार्य नहीं होगा कि वह समूह में सम्मिलित प्रत्येक खदान की परिशिष्ट-1 में दर्शित मात्रा हेतु वैधानिक अनुमतियों प्राप्त कर खदाने संचालित करे। अर्थात् निविदत्त मात्रा का खनन समूह में सम्मिलित कतिपय खदानों से वैधानिक अनुमतियों के अधीन भी किया जा सकेगा।


कार्यपालक संचालक

कार्यालय ग्राम पंचायत मुंआर

जनपद पंचायत साईखेड़ा जि.नरसिंहपुर (म.प्र.)

श्रीमति राजावाई/ रामस्वरूप शर्मा
सरपंच

फोन. 8120835419

क्रमांक ... 9

दिनांक 07/01/2019

प्रति,

कलेक्टर महोदय
जिला नरसिंहपुर

विषय:- ग्राम पंचायत मुंआर में रेत खदान स्वीकृत करने के संबंध में।
महोदय जी,

—000—

निवेदन है कि जनपद साईखेड़ा ग्राम पंचायत मुंआर में सर्वसम्मति से प्रस्ताव पास किया गया है। कि ग्राम पंचायत अंतर्गत दुधीनदी है जिसका एकदा नदीब 4.50 हेक्टर है।

अतः आपसे आग्रह है कि ग्राम पंचायत मुंआर दुधी नदी रेत खान स्वीकृत करने का कष्ट करें।

धन्यवाद,

संलग्न:- 1. ग्राम पंचायत का प्रस्ताव

2. खसरा, नक्सा

राजावाई
श्रीमति राजावाई
ग्राम पंचायत मुंआर
जनपद पंचायत साईखेड़ा
07-01-2019

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अनुमोदित

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न्यायालय नायब तहसीलदार वृत्त-साईखेडा / देवरी

प्रकरण/प्रतह/2019

साईखेडा दिनांक 20/3/2019

प्रति,

कार्यालय कलेक्टर महोदय
खनिज शाखा नरसिंहपुर

विषय-नवीन रेत खदान घोषित किये जाने हेतु जांच प्रतिवेदन बाबत।

संदर्भ-कार्यालय कलेक्टर खनिज शाखा के पत्र क्रमांक 421/खोलि/2019 दिनांक 11.02.2019 के संबंध में।

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विषयवस्तु लेख है कि कार्यालय कलेक्टर महोदय खनिज शाखा नरसिंहपुर के पत्र क्रमांक 421 खोलि/2019 नरसिंहपुर दिनांक 11.02.2019 के अनुसार आवेदक ग्राम पंचायत मुंआर तहसील गाडरपारा में स्थित म०प्र० जिला नरसिंहपुर द्वारा ग्राम मुंआर प०ह०न० 02 ख०न० 358 रकबा 17.555 हे० मे से 4.000 हे० भूमि म०प्र० शासन पानी मद दुधी नदी में दर्ज है। शासकीय भूमि पर उपलब्ध रेत की उत्खनन अनुज्ञा के संबंध में आवेदित क्षेत्र के संबंध में नक्शा खसरा की छायाप्रति एवं परिशिष्ट दो के निर्धारित विन्दुओं के साथ जांच प्रतिवेदनार्थ हेतु लेख किया गया है।

हल्का पटवारी ग्राम मुंआर से उक्त शासकीय भूमि के संबंध में परिशिष्ट दो में भूमि की जानकारी एवं प्रतिवेदन बुलाया गया ।

प्रकरण में हल्का पटवारी ग्राम मुंआर द्वारा अपना प्रतिवेदन मय नक्शा एवं परिशिष्ट दो के निर्धारित विन्दुओं की पूर्ति करते हुये प्रस्तुत किया गया है जिसमे हल्का ग्राम मुंआर द्वारा प्रतिवेदित किया गया कि ग्राम मुंआर प०ह०न० 02 रा०नि०न० साईखेडा तहसील गाडरपारा में भूमि खसरा नं० 358 रकबा 17.555 हे० मे से 4.000 हे० भूमि म०प्र० शासन पानी मद दुधी नदी में दर्ज है। अतः प्रकरण में प्रस्तुत हल्का पटवारी के प्रतिवेदन, पंजनामा, नक्शा, खसरा एवं भूमि से संबंधित हल्का पटवारी द्वारा परिशिष्ट दो में दी गई निर्धारित विन्दुओं की जानकारी संलग्न कर अग्रिम कार्यवाही हेतु सादर सम्प्रेषित है।

M-2
28/2/19



Ditin
नायब तहसीलदार
वृत्त-साईखेडा/देवरी
साईखेडा/देवरी
तह.गाडरपारा



कार्यालय कलेक्टर (खनिज शाखा) जिला नरसिंहपुर

Email - monarsinghour@gmail.com, modemnar@mp.gov.in

क्रमांक / /खोलि0 / 2019 नरसिंहपुर दिनांक /02/ 2019

- संशोधित पत्र :-

प्रति,

1. जनमण्डलाधिकारी
नरसिंहपुर
2. तहसीलदार,
गाडरवारा
3. खनि निरीक्षक
नरसिंहपुर

विषय :- नवीन रेत खदान घोषित किए जाने हेतु जांच प्रतिवेदन उपलब्ध कराने बाबत।
संदर्भ :- इस कार्यालय का पत्र क्रमांक 84/ख.लि./2019 नरसिंहपुर दिनांक 07.01.2019

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उपरोक्त विषयवर्तित संदर्भित पत्र के माध्यम तहसील गाडरवारा स्थित ग्राम पंचायत मुंआर के द्वारा नवीन रेत खदान घोषित करने हेतु ग्राम रामा का प्रस्ताव प्रस्तुत किया गया है। नवीन खदान घोषित करने हेतु आवेदित क्षेत्र का विवरण निम्नानुसार है :-

क्रमांक	ग्राम	खसरा क्रमांक	रकबा
1	2	3	4
1	मुंआर प.ह.न.02 खनि.मं - साईखेडा	358	17.555 ई. मं से 4.000 ई.

उक्त प्रस्ताव के संबंध में नक्शा, खसरा पेंचसाला की छायाप्रति एवं परिशिष्ट-2 के निर्धारित बिंदुओं के साथ जांच प्रतिवेदनार्थ हेतु संलग्न कर आपकी ओर प्रेषित हैं। उक्त आवेदित क्षेत्र में नवीन रेत खदान घोषित किये जाने हेतु स्थल जांच प्रतिवेदन उपलब्ध कराने तथा रेत खदान घोषित करने हेतु जहाँ से भी रेत के अवैध उत्खनन होने की संभावना हो उक्त क्षेत्र को जाल स्याही से अलग-अलग चिन्हित कर अपना अभिमत सहित अविलम्ब इस कार्यालय में प्रस्तुत करने का कष्ट करें, ताकि शासन एवं कलेक्टर, महोदय की मंशानुरूप अविलंब नवीन रेत खदान घोषित कर शीघ्रतरीयत पंचायतों की हस्तांतरित की जा सके।

(कलेक्टर महोदय द्वारा ओदेशित)

संलग्न :- उपरोक्तानुसार

प्रभारी अधिकारी
खनिज शाखा नरसिंहपुर

पृ0क्रमांक / /खोलि0 / 2019 नरसिंहपुर दिनांक / 01 / 2019

प्रतिलिपि :- सरपंच ग्राम पंचायत मुंआर ज.प. साईखेडा तहसील गाडरवारा जिला नरसिंहपुर को सूचनार्थ। कृपया जनमण्डलाधिकारी/तहसीलदार को आवश्यक सहयोग प्रदान करने का कष्ट करें ताकि खदान घोषित करने की कार्यवाही अविलम्ब की जा सके।

प्रभारी अधिकारी
खनिज शाखा नरसिंहपुर

APPROVED
अनुमोदित

प्रति

पत्र - चार

कलेक्टर,
खनिज शाखा
जिला नरसिंहपुर म0प्र0

श्री ग्राम पंचायत उधौरी द्वारा आवेदित ग्राम उधौरी पहलवा = 02
खसरा नं० 358 जिला नरसिंहपुर = 17 555 हे० 17.555 हे० 17.555 हे०
हेनटेयर/एकड़ भूमि पर खनिज क्षेत्र (खदान) आवेदन पत्र की जानकारी निम्नानुसार है -

- (1) क्या आवेदित क्षेत्र का मिलान पटवारी के नक्शे की चालू सीट से होता है आवेदित भूमि का मिलान चालू नक्शे से होता है।
- (2) आवेदित खसरा के क्षेत्र का कुल रकबा 17.555 हे० आवेदित खसरा को रकबा 4.000 हे० निस्तार हेतु सुरक्षित रकबा 14.572 हे० 17.555 हे० में से खसरा 4.000 खसरा की पत्र न्यामी
- (3) ग्राम का कुल रकबा 709470 हे० ग्राम में पशुओं की संख्या 41000 चराई के लिये सुरक्षित कुल रकबा 14.572 हे०
- (4) नियमानुसार चराई हेतु सुरक्षित रकबा छोड़ने पर कितना आवेदित क्षेत्र आवेदित भूमि का कुल रकबा के आसपास का पूर्व स्वीकृत रकबा शेष रहता है, खनिजपट्टे/उत्खनिजपट्टे 358 रकबा 17.555 हे० में से रकबा 4.000 हे० आवेदित खसरा नंबर का नक्शा एवं खसरा पत्रावली संलग्न किया जाये। खसरा संलग्न है।
- (5) आवेदित क्षेत्र से रेलवे लाईन, नदी, नाला, रोड, मरघट आदि की दूरी आवेदित क्षेत्र में रेलवे लाईन नहीं है।
- (6) ग्राम की आबादी से आवेदित क्षेत्र की दूरी 1 Km.
- (7) आवेदित भूमि के खसरा पांचसाला का थौरा खसरा पांचसाला की नकल, पटवारी, हस्ताक्षरित संलग्न किया जावे सर्वे संलग्न है।
- (8) आवेदित क्षेत्र में मुख्य तथा गौण फसल का थौरा तथा बांधक लगान भूमि का थौरा उधौरी नदी में है।
- (9) आवेदित क्षेत्र के निस्तार क्षेत्र होने वास्तु निस्तार पत्रक संलग्न किया जावे, आवेदित क्षेत्र निस्तार हेतु सुरक्षित नक्शा है। आवेदित क्षेत्र का नक्शा उधौरी में है।
- (10) आवेदित क्षेत्र की भूमि समतल/उकड़-खानड/पहाड़ी/दो फराली/ आवेदित भूमि का थौरा पत्र न्यामी पहाड़ी आदि का थौरा उधौरी नदी में है।
- (11) यदि क्षेत्र में कृषि उपज होती है, तो यह स्पष्ट करें कि खनिज से प्राप्त होने वाली आय कृषि से प्राप्त आय से कम होगा या ज्यादा आवेदित भूमि का थौरा उधौरी में है।
- (12) क्या ग्रामवासियों को वास के जंगल में मवेशी चराई की सुविधा उपलब्ध है। भूमि का थौरा उधौरी में है।
- (13) आवेदित क्षेत्र के विषय में ग्राम के ग्राम पंचायत से गुनाही लशकर ग्रामवासियों ग्राम पंचायत का मत प्राप्त कर संलग्न किया जाये उत्खनिजपट्टा हेतु आवेदित क्षेत्र का प्रस्ताव संलग्न किया जावे। ग्राम पंचायत का मत प्राप्त कर संलग्न किया जाये।

प्रस्ताव उकड़
पत्रावी ह. नं. 02
जिला नरसिंहपुर

(14) क्या आवेदित क्षेत्र किसी विशेष योजना के अंतर्गत आता है या निकाय
मंदिर में आने की संभावना है। अथवा अन्य विभाग के द्वारा इस क्षेत्र
के मांगे जाने की संभावना है। आवेदित क्षेत्र में कोई भी विशेष योजना
के अंतर्गत नहीं आती है। अथवा किसी
दूसरे विभाग द्वारा मांगे जाने की संभावना है।

(15) निजी भूमि के मामले में यदि भूमि अर्जित की जाती है तो क्षति पूर्ति
मुआवजा का अनुमानित राशि प्रति एकड़/वर्तमान मूल्य। आवेदित भूमि शासक परती पड़ने
की है।

(16) भूमि स्वामी का भूमि खनिज दोहन हेतु अर्जित किये जाने पर भूमि
स्वामी भूमिहीन तो नहीं हो जायेगा। भूमि शासक की पट्टी

(17) क्या भूमि स्वामी ने पहले भी अन्य प्रकरण में अपनी सहमति दी है,
यदि हां तो नाम व पता। नहीं।

- (18) अशासकीय भूमि के मामले में निम्नलिखित तथ्यों की जानकारी दें :-
- क. फसल का नाम - एक फसली का रकबा - - - - - -
 - ख. भूमि स्वामी की सहमति है या नहीं - - - - -
 - ग. क्या क्षेत्र पक्की है यदि हां तो कितने वर्षों से। - - - - -
 - घ. क्या भूमि रहत या गिरवी है। - - - - -
 - ङ. आवेदित क्षेत्र में पेड़ों की रिश्त, बाग या फलदार वृक्ष
राष्ट्रीय वनोपज की संख्या - - - - -
 - च. भूमि स्वामी हरिजन या आदिवासी है। - - - - -
 - छ. भूमि स्वामी के पास कुल कितनी भूमि है - - - - -
 - ज. शासन द्वारा भूमि स्वामी को भूमि वांछित (अलाटेड)
तो नहीं की गई है। - - - - -

(19) आवेदित क्षेत्र मानवीय सच्यताम न्यायालय द्वारा याधिका
कमांक 202/95 में परिभाषित वन की श्रेणी के अंतर्गत तो
नहीं आता है। आवेदित क्षेत्र की भूमि वन क्षेत्र की
दीर्घा में नहीं आता है।

(20) यदि आवेदित क्षेत्र में खनि रियायत स्वीकृति कर दी जाती है तो
अन्य कोई वैधानिक अड़चन तो न होगी तर्क सहित स्पष्ट करें। भूमि शासक की पट्टी है। कोई अड़चन
नहीं होगी।

(21) आवेदित क्षेत्र नया है या पूर्व में इसी क्षेत्र पर खनिपट्टा/उत्खनिपट्टा/
पूर्वक्षण अनुज्ञप्ति स्वीकृत था। आवेदित क्षेत्र नया है।

(22) अन्य आवश्यक जानकारी आवेदित क्षेत्र शासक की पट्टी पर
पानी पकड़ है।

सहप्रभ :- मानचित्र
उद्गोपणा-पत्र

पटवारी.....
ग्राम.....
पह.नं०.....
तहसील.....

(Signature)
202
2

मुख्य अधिकारी
राज्य न्यायालय
राज्य न्यायालय

APPROVED
अनुमोदित

पर्यावरणीय अनुमति के लिये मापदण्ड अनुसार विचारित बिन्दु

आवेदक/पट्टेदार का नाम व पता - श्रीम. पंथापत एंड और ग्राम सुडीर
 मीजा - अज्ञेय प्लॉट नं 02 नं व 336 सानि. मं. सं. 10/10-358
 रकबा - 17.555 अनिज. रिजर्वेशन हेतु।

क्र	निर्धारित बिन्दु	हाँ/नहीं	जावकारी विवरण यदि हाँ है तो विवरण दे अन्यथा नहीं
01	यदि खनिपट्टा/ उत्खनिपट्टा/ नीलाम खदान से 10 कि०मी० की दूरी में कोई नेशनल पार्क/ अन्यारण्य/ईको सेंसेटिव जॉन स्थित है तो उक्त आदेश में उनकी तुरी स्पष्ट करें और नहीं होने की स्थिति में यह भी स्पष्ट करें कि ऐसा कोई क्षेत्र 10 कि०मी० की दूरी में नहीं है ?		
02	खनिपट्टा/उत्खनिपट्टा/ नीलाम खदान से वन क्षेत्र कितनी दूर है और यदि वह 250 मी० के अन्दर है तो संभागीय आयुक्त की समिति से अनुमति प्राप्त करें ?		
03	खनिपट्टा/उत्खनिपट्टा/नीलाम खदान से 500 मी० की दूरी पर यदि कोई मानव बसाहट/शैक्षणिक संस्था/ चिकित्सालय/ पुरातत्व धरोहर/राष्ट्रीय महत्व के स्मारक स्थित नहीं है ?	नहीं	नहीं
04	500 मीटर के अन्दर कोई जलीय निकाय/नदी/तलाब/नहरहों तो उसकी दूरी ?	नहीं	do do
05	स्वीकृत खनिपट्टा/उत्खनिपट्टा/ नीलाम खदान के 500 मीटर की परिधि में अन्य खदान स्वीकृत हो तो उसका क्षेत्रफल (रिज के प्रकरण में है दूरी 1000 मीटर रहेगी ?)	नहीं	do do
06	रेज उत्खनन के प्रकरण में नदी का नाम ?	नहीं-नी	आवेदक ने प्रकरण 358 रकबा 17.555 हे. के अन्तर्गत प्लॉट नं 02 पर अनिज. रिजर्वेशन हेतु

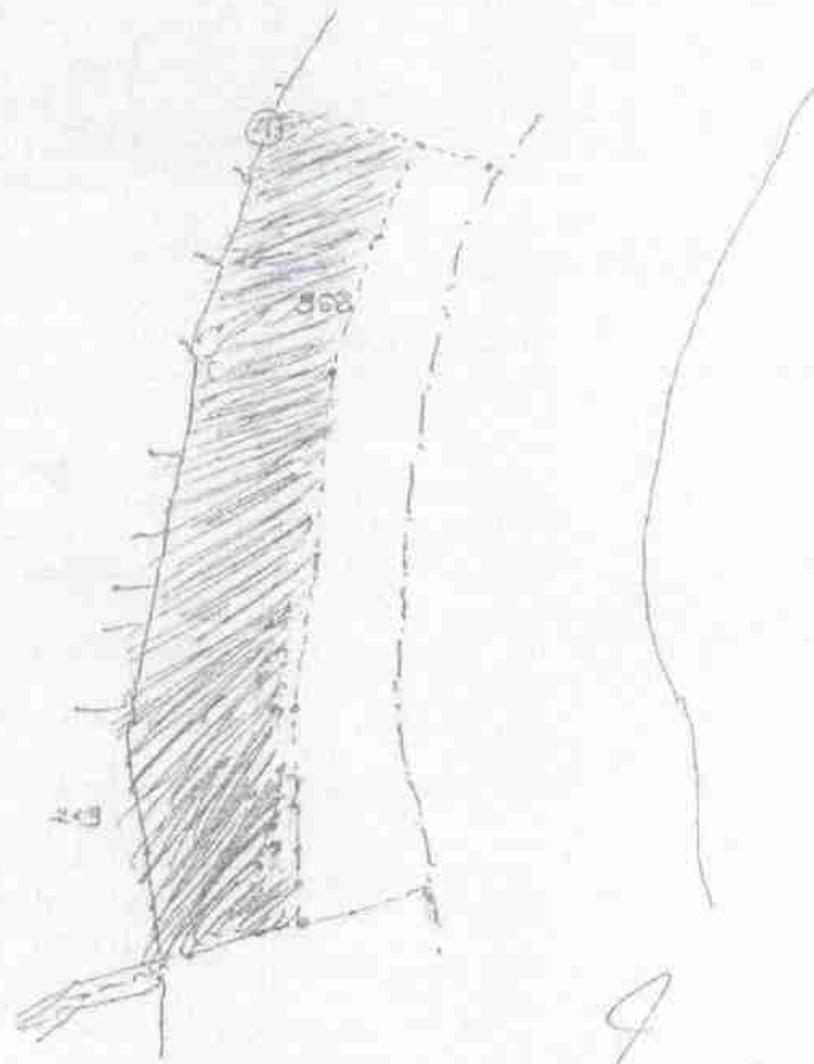
टीप :- बिन्दु 01 एवं 02 वन विभाग तथा बिन्दु 03 से 06 राजस्व विभाग से संबंधित है।

① बिन्दु 03 से बिन्दु 06 तक की जावकारी लेना अनिवार्य है।

हस्ताक्षर पंथमुता स्थित

(Signature)
 P.E.M. 02
 2023/03/2

नकल मन्दीरा प्रान्त
ग्राम - खडौर - प.ह.नं. 02
सं.नं. 886 रा.नि.नं. सी.ड.ख.ड.
तहसील - गारुवासा, जिला - नरसिंहपुर
एकल 16' मीटर



महाराष्ट्र राज्य
प.ग.स.स. सं. 2
स.स.स. गारुवासा

सचिव निवासी
[Signature]
प.स.नं. 2
26/2/99

APPROVED
अनुमोदित

बैंगन का उपयोग का प्रयोग पंचायत जिला तहसील आठवारा जिला अररिपुर बैंगन किांक क्र. 11112

क) उपरोक्त पंजी, तपासिकाओं के नाम	विषय एवं संक्षुप्त सार	कार्यवाही का परिणाम विवरण	प्रस्ताव संकल्पनाओं का संक्षेप	उपरोक्त संकल्पनाओं के अंतर्गत प्रस्ताव
1	प्रस्ताव क्र. 09	आज बान समा की बैठक के उपरान्त सार्वजनिक कार्य निर्णय किया गया कि अगले पंचायत में एक सचिव की नियुक्ति करवाये जाये।	आज बान समा की बैठक के उपरान्त सार्वजनिक कार्य निर्णय किया गया कि अगले पंचायत में एक सचिव की नियुक्ति करवाये जाये।	प्रस्ताव संकल्पनाओं के अंतर्गत प्रस्ताव
2	प्रस्ताव क्र. 10	आज बान समा की बैठक के उपरान्त सार्वजनिक कार्य निर्णय किया गया कि अगले पंचायत में एक सचिव की नियुक्ति करवाये जाये।	आज बान समा की बैठक के उपरान्त सार्वजनिक कार्य निर्णय किया गया कि अगले पंचायत में एक सचिव की नियुक्ति करवाये जाये।	प्रस्ताव संकल्पनाओं के अंतर्गत प्रस्ताव

APPROVED
अनुमोदित

कार्यवाही पत्राची हलका नं० २०२ सुभौर

सेवाये

श्रीमन्नामवरहली तार महोदय,
घृत-सॉइरिडा-वल्ली गाडरबारा।
जिला-नरसिंहपूर

विषय - मनीर रेशदत घोषित कारे के सम्बन्धमे आम उक्तिविका
महोदयजी

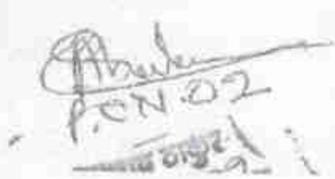
विषयसंबन्धित लेख है कि ग्राम पंचपात सुभौर ग्राम

सुभौर के साथ आगे के अनियत शाखा मती किंकर से मनीर रेशदत
घोषित कारे हेतु पेश किया है, ग्राम पंचपात सुभौर ग्राम सुभौर
नं० १०३४६ पत्रवारी सं० २००२ स. २००२ में सॉइरिडा-वल्ली
गाडरबारा जिला-नरसिंहपूर में सुभौर नं० ३५४ रकबा ११.५५५ हे
शाखकी पत्रवारी उधी मरी के रकबा है।

सुभौर नं० ३५४ रकबा ११.५५५ हे. २६ शाखकी पत्रवारी
उधी मरी के रकबा है। ग्राम पंचपात सुभौर के साथ मनीर रेशदत
घोषित कारे हेतु रकबा १००० हे. २६ आगे के अनियत किया गया है
आगे के सुभौर नं० ३५४ में ले दो रकबा अधिक आया है।
आगे के सुभौर की सम्पूर्ण रकबा की सुभौर नं० ३५४ उधी मरी के रकबा
मौजगा के संवर्ग में है।

अतः मनीर रेशदत घोषित कारे हेतु मनीर रेशदत
परीशद (अ. १५४) एवं दो मे विरुद्धापीर दिवातकारी लेपार
की गई है।

अग्रिम कार्यवाही हेतु साहयिकित सेवा से उर मुहूर्त
सकलम ० नारायण मिश्र
३ सी० २ - स्वयंसेवक


P.N. 02

श्रीलय वनमंडल अधिकारी, नरसिंहपुर सामान्य, वनमंडल नरसिंहपुर

☎ 07792-230624, Fax - 07792-230453, Email - dfonpur@mpforest.org,
Email - dfotapur@mp.gov.in, Email - dfonrs@rediffmail.com

क्रमांक/मा.वि./2019/
प्रति,

1687

नरसिंहपुर दिनांक 28-3-19

सहायक खनिज अधिकारी
कार्यालय कलेक्टर
नरसिंहपुर

विषय :- नवीन रेत खदान घोषित करने हेतु जांच प्रतिवेदन उपलब्ध कराने संबंध।
संदर्भ :- आषका पत्र क्रमांक/421 दिनांक 11.02.2019

श्रीका मुंआर, तहसील गाडरवारा शिवत खसरा नं. 358 रकबा 17.555 हे. में से 4000 हे. पर प्राप्त रेत खनिज हेतु नवीन उत्खनी पट्टा के संबंध में आवेदक तरफम ग्राम पंचायत गुंआर तहसील गाडरवारा जिला नरसिंहपुर के द्वारा नवीन उत्खनी पट्टा के लिए आवेदन प्रस्तुत किया गया है। उपवनमंडल अधिकारी गाडरवारा के हल निर्दिष्ट के समय तैयार किये गये पंचनामे की छायाप्रति प्रस्तुत नक्के में दर्ज विवरण अनुसार आवेदित क्षेत्र का अक्षांश देशांश निम्नानुसार है।

क्र.	अक्षांश	देशांश
1	22°57'49.05"N	78°28'48.77"E
2	22°57'42.27"N	78°28'50.50"E
3	22°57'57.12"N	78°29'03.01"E
4	22°57'54.62"N	78°29'03.91"E

उपवनमंडल अधिकारी गाडरवारा के प्रतिवेदन अनुसार निर्धारित बिन्दुओं की जानकारी निम्नानुसार है।

अनु.क्र.	निर्धारित बिन्दु	हाँ/नहीं	जानकारी विवरण यदि हाँ है तो विवरण दें अन्यथा नहीं
1	यदि खनिजपट्टा/उत्खनिजपट्टा/नौलाम खदान से 10 कि.मी. की दूरी में कोई नेशनल पार्क/अन्यारण/इको सेन्सिटिव जोन स्थित है तो उक्त आवेदन में उनकी दूरी स्पष्ट करें और नहीं होने की स्थिति में यह भी स्पष्ट करें कि ऐसा कोई क्षेत्र 10 कि.मी. की दूरी में नहीं है?	नहीं	10 कि.मी. परिधि में कोई नेशनल पार्क/अन्यारण/इको सेन्सिटिव जोन नहीं है।
2	खनिजपट्टा/उत्खनिजपट्टा/नौलाम खदान से वन क्षेत्र कितनी दूर है और यदि वह 250 मीटर के अन्दर है तो सम्भागीय आयुक्त से अनुमति प्राप्त करें ?	हाँ	हाँ 250 मीटर के बाहर है।

आवेदित क्षेत्र वन भूमि नहीं होने तथा उपरोक्तानुसार प्राप्त जांच प्रतिवेदन के आधार पर स्थल निरीक्षण पंचनामे में उल्लेखित उपरोक्तानुसार अक्षांश देशांश की सीमा के अंदर ही उत्खनन पट्टा स्वीकृत किया जावे।

आवेदित क्षेत्र, माननीय सर्वोच्च न्यायालय द्वारा दी गई वन की परिभाषा के अनुसार वन भूमि की श्रेणी में नहीं होने की पुष्टि राजस्व विभाग से किये जाने के उपरांत ही उत्खनन की स्वीकृति जारी की जावे।

सहपत्र :- 1. मौका पंचनामा की छायाप्रति 2. गूगल अर्थ अनुसार बनाया गया नक्का

वनमंडल अधिकारी
नरसिंहपुर

APPROVED
अनुमोदित



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL

CCA-Fresh

CONSENT NO: ***

PCB ID: 138428

Outward No:102201,25/02/2021

Consent No:AW-53116

To,
The Occupier,
M/s. Dhanlaxmi Merchandise Private Limited (Muar Sand Mine),
358, Khasra No. 358 Area 5.0 Hect Village-Muar,
Dist : Narsinghpur, Tal : Saikheda, SIDC : Not In SIDC, Latitude : 22.9692 Longitude : 78.4578

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1057830 Dt. 16/02/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/01/2022**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No. 358 Village-Muar Tehsil-Gadarwada Dis-Narsinghpur (M.P.)
- b. Mining Lease area: 5.0 ha
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Sand	67500 Cubic Meter Per Year,

- Note:- 1) For any change in above mining lease area, production capacity, PP shall obtain fresh consent from the Board.
2) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
3) Mine management shall comply with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to **31/01/2022** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Narsinghpur Dist. Narsinghpur (M.P.) for information.
2. Director, Geology & Mining Khanij Bhawan 29-A, Arera Hills, , Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Jabalpur (M.P.)



e-Signed On 25/02/2021 15:35:20
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # DSO371DHKX

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.20 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

3. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

4. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

5. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

6. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

7. Disposal of Collected Solid waste-

Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

8. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.

Consent No:AW-53116



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Approach roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.

5. PP shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall provide pucca road for material transportation
- 2) Mine management shall not use village road for transportation.
- 3) Mine management shall provide fugitive emission control arrangements.
- 4) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/ authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology
2. The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.
3. Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.
4. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No in stream mining shall be done.
5. The mining activity shall be done manually. Mining will be done with the help of spade, basket & shovel by lifting & loading the sand in small trolleys .No dumper/trucks shall be used. Heavy vehicles shall not be allowed on the banks for loading/transporting of sand.
6. The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
7. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
8. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
9. Mine management shall submit the annual replenishment plan.
10. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
11. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 25/02/2021 15:35:20
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # DSO371DHKX

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-53116

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State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax: 0755 - 2462136

No.: 6324 /SEIAA/

Date: 12/02/21

To,

M/s Dhanlaxmi Marchendais Pvt. Ltd.
Shri Samar Singh Tomar,
Director, 501/pi/1, Ward No. 16, Civil Line,
Kalika Nagar, Babai Road,
Dist. - Hoshangabad, MP - 461001

Sub: Case No. – 8041/20 Prior Environmental Clearance for **Sand Quarry** in an area of 5.0 ha. for production capacity of 67500 cum per annum at Khasra No. 358, Village - Muaar, Tehsil - Gadarwara, Dist. - Narsinghpur, (MP) by M/s Dhanlaxmi Marchendais Pvt. Ltd, Shri Samar Singh Tomar, Director, 501/pi/1, Ward No. 16, Civil Line, Kalika Nagar, Babai Road, Dist. - Hoshangabad, MP - 461001, Email – samarstomar@gmail.com, Mobile - 7869932222.

- I. This has reference to your letter received in SEIAA office on 24.12.2020 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form – I, Appendix-1 Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.
- II. There is no human settlement within 500 m. from mining site. There is no National Park/Sanctuary/Biodiversity area within 10 Km radius. There is no forest boundary within 250m from mining site. It lies at geographical co-ordinates at latitude 22°57'48.49" to 22°57'55.75"N and longitude 78°28'48.97" to 78°29'1.13"E as per mining plan.
- III. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.
- IV. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 655th meeting dtd. 29.01.2021 and decided to accept the recommendations of 474th SEAC meeting dated 08.01.2021.

Hence, Prior Environmental Clearance is granted for Sand Quarry in an area of 5.0 ha. for production capacity of 67500 cum per annum at Khasra No. 358, Village - Muaar, Tehsil - Gadarwara, Dist. - Narsinghpur, (MP) for the lease period to M/s Dhanlaxmi Marchendais Pvt.

Ltd, Shri Samar Singh Tomar, Director, 501/pi/1, Ward No. 16, Civil Line, Kalika Nagar, Babai Road, Dist. - Hoshangabad, MP - 461001, subject to the compliance of following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

A. Specific Conditions

1. PP shall not start mining activity before execution of lease agreement.
 2. The production capacity shall be limited to the quantity as recommended by SEAC.
 3. No ramp will be allowed within the river basin to transport sand to the other bank. Transportation will be allowed on the bank side where the mineral is being excavated.
 4. The entire lease area should be properly fenced and boundary stones marked at the site.
 5. No in-stream mining shall be allowed. The local authorities should ensure that the mining activity is confined only in the dry portion where sand is exposed.
 6. The depth of the pit shall be as per Approved Mining Plan.
 7. No transportation shall be permitted within the village.
 8. Alternate transportation route should be decided in consultation with the local Gram Panchayat.
 9. Total 7500 saplings of suitable tree species i.e. Neem, Pipal, Bargad, Mango, Gulmohar, Sissoo, Kathal, Guava etc. shall be planted by PP in first two years under plantation programme at Khasra No. 123/1 in consultation with Gram Panchayat/ District Administration. PP shall also explore and identify the chunk of land in the area from revenue record to carry out plantation programme as proposed.
 10. Over loading will be strictly prohibited.
 11. Water sprinkling will be done on the approach road on the regular basis.
 12. PP must ensure the implementation of following in Village – Muar under CER as committed:
 - ❖ Development of grazing land.
 - ❖ Repairing & renovation of Govt. Primary School at village Muar.
 - ❖ Provide water filter at Govt. Primary School at village Muar.
- PP shall ensure contribution of funds on behalf of village under Jal Jeewan Mission in consultation with Janpad Panchayat and PHED. PP shall give preference to develop/provide infrastructural facilities in schools or aanganwadies of above villages. The modification to the above activities can be made with the permission of the district administration and need based activity for the development of nearby villages shall be implemented by PP in consultation with the District Collector and Gram Panchayat.**
13. PP should ensure to submit half yearly compliance report, Plantation and CER activity report along with photographs of all activities in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC,GoI,Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.
 14. A budgetary provision for Environmental management Plan of Rs. 7.47 Lakh as capital and Rs 01.765 Lakh/year as recurring are proposed by PP.
 15. District Authority should annually record the deposition of sand in the lease area (at an interval of 100 meters for leases 10 ha or > 10.00 ha and at an interval of 50 meters for leases < 10 ha.) before monsoon & in the last week of September and maintain the records in RL (Reduce Level) Measurement Book. Accordingly authority shall allow lease holder to excavate only the replenished quantity of sand in the subsequent year.
 16. The lease boundary should be clearly demarcated at site with the given co-ordinates by pillars. Necessary safety signage & caution boards shall be displayed at mine site.

17. Overhead sprinklers arrangements with solar pumps should be provided for dust suppression at the exit of the lease area and fixed types sprinklers on the evacuation road. PP should maintain a log book wherein daily details of water sprinkling and vehicle movement are recorded.
18. Only registered vehicles/tractor trolleys which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for said purpose.
19. Transportation of material shall only be done in covered & PUC certified vehicles with required moisture to avoid fugitive emissions. Transportation of minerals shall not be carried out through forest area without permissions from the competent authority.
20. Mineral evacuation road shall be made Pucca (WBM/black top) by PP.
21. Sand and gravel shall not be extracted up to a distance of 1 kilometer (1Km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
22. Mining depth should be restricted to 3 meters or water level, whichever is less and distance from the bank should be 1/4th or river width and should not be less than 7.5 meters. No in-stream mining is allowed. Established water conveyance channels should not be relocated, straightened, or modified.
23. Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
24. PP shall carry out independent environmental audit atleast once in a year by reputed third party entity and report of such audit be placed on public domain.
25. No Mining shall be carried out during Monsoon season.
26. The mining shall be carried out strictly as per the approved mine plan and in accordance with the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC ensuring that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan.
27. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
28. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
29. Necessary consents shall be obtained from MPPCB and the air/water pollution control measures have to be installed as per the recommendation of MPPCB.
30. Thick plantation shall be carryout on the banks of the river adjacent to the lease, mineral evacuation road and common area in the village. PP would maintain the plants for five years including casualty replacement. PP should also maintain a log book containing annual details of tree plantation and causality replacement and to take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
31. Appropriate activities shall be taken up for social up-liftment of the area. Funds reserved towards the same shall be utilized through Gram Panchayat/competent authority.
32. Six monthly occupational health surveys of workers shall be carryout and all the workers shall be provided with necessary PPE's. Mandatory facilities such as Rest Shelters, First Aid, Proper Fire Fighting Equipments and Toilets (separate for male & female) shall also be provided for all the mine workers and other staff. Mine's site office, rest shelters etc shall be illuminated and ventilated through solar lights.
33. A separate bank account should be maintained for all the expenses made in the EMP and CER activities by PP for financial accountability and these details should be provided in Annual Environmental Statement. In case the allocated EMP budget for mitigative measures to control the pollution is not utilized fully, the reason of under utilization of budgetary provisions for EMP should be addressed in annual return.
34. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.

35. The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
36. NOC of Gram Panchayat should be obtained for the water requirement and forest department before uprooting any trees in the lease area.
37. The leases which are falling <250 meters of the forest area and PP has obtained approval for the Divisional Level Commissioner committee, all the conditions stipulated by Divisional Level Commissioner committee shall be fulfilled by the PP.
38. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.
39. If it being a case of Temporary Permit (TP), the validity of EC should be only up to the validity of TP and PP has to ensure the execution of closure plan.
40. A separate budget in EMP & CER shall maintained for development and maintenance of grazing land as per the latest O.M dated 16/01/2020.
41. The project proponent shall follow the mitigation measures provided in MoEFCCs Office Memorandum No. Z-11013/57/2014-IA. II (M) dated 29th October 2014, titled "Impact of mining activities on Habitations-issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
42. Any change in the correspondence address shall be duly intimated to all the regulatory authority within 30 days of such change.
43. Mining Lease boundary shall be appropriately earmarked with fencing.
44. A display board with following details of the project is mandatory at the entry to the mine.
 - a. Lease owner's Name, Contact details etc.
 - b. Mining Lease area of the project (in ha.)
 - c. Production capacity of the project.
45. Following conditions must be implemented by PP in case of sand mining as per NGT (CZ) order dated 19/10/2020 in OA NO. 66/2020 and SEIAA's instruction vide letter No. 5084 dated 09/12/2020.
 - i. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
 - ii. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
 - iii. The ultimate working depth shall be 01 m from the present natural river bed level and the thickness of the sand available shall be more than 03 m the proposed quarry site.
 - iv. The sand quarrying shall not be carried out blow the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth at 01 meter, quarrying operation shall be stopped immediately.
 - v. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.
 - vi. The mining activity shall be monitored by the Taluk level Force once in a month by conducting physical verification.
 - vii. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be leveled to let the river resume its normal course without any artificial obstruction to the extent possible.
 - viii. The mined out pits to be backfilled where warranted and area should be suitable landscaped to prevent environmental degradation.

- ix. PP shall adhere to the norms regarding extent and depth of quarry as per approved mining plan. The boundary of the quarry shall be properly demarcated by PP.

B. Standard Conditions

1. No heavy vehicles shall be allowed to enter the river bed.
2. The transportation of the sand from the excavation pits of the leased area to the loading point shall be through trollies (tractor trollies) and not by heavy vehicles.
3. Only registered tractor trollies which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for the said purpose.
4. The banks on the curve of the river regime should be stabilized by proper bunds and then proper plantation should be carried out. Collector, should monitor so that the sand mining should not disturb the ecology of the region.
5. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
6. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
7. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
8. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting.
9. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
10. Parking of vehicles should not be made on public places.
11. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
12. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
13. The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
14. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
15. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.
16. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.
17. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
18. Dispensary facilities for first-aid shall be provided at site.
19. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government
20. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

22. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Tanvi Sundriyal)
Member Secretary

Endt No. ⁶³²⁵ / SEIAA/21

Dated: 12/02/21

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Narsinghpur (M. P.)
5. Divisional Forest Officer, District Narsinghpur (M. P.)
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District Narsinghpur (M. P.)
10. DEO, SEIAA, for update on website.
11. Guard file.


(Alok Nayak)
Officer-in-Charge

कार्यालय कलेक्टर (खनिज) जिला-नरसिंहपुर

Email - monarsinghpur@gmail.com, modgmnr@mp.gov.in

क्रमांक/1517/ख0लि0/2020

नरसिंहपुर दिनांक-02/09/2020

प्रति,

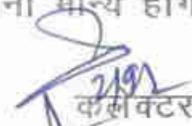
मेसर्स धनलक्ष्मी मर्चेडाईस प्रा.लि.
होशंगाबाद

विषय :- खनन योजना अनुमोदन बाबत।

संदर्भ:- खनि निरीक्षक का प्रतिवेदन दिनांक 27.07.2020

-00-

उपरोक्त विषयांकित संदर्भित प्रतिवेदन के अनुसार ग्राम पनागर तहसील गडरवारा जिला नरसिंहपुर खसरा नंबर 305 रकबा 5.000 हे. क्षेत्र पर खनिज रेत खदान की खनन योजना म.प्र. रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019 के अध्याय 6 का 1(ग) एवं म.प्र. गौण खनिज नियम 1996 के नियम 42 के अधीन प्रदत्त अधिकारों के अंतर्गत उपरोक्त खनन योजना की इस शर्त के साथ खनि निरीक्षक द्वारा की गई अनुशंसा के आधार पर म.प्र. रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019, म.प्र. गौण खनिज नियम 1996 के प्रावधानों विशेषकर प्रारूप अट्ठारह में खण्ड 18 अंतर्गत ठेकेदार द्वारा रेत तथा बजरी का खनन सतह से तीन मीटर तक अथवा जल स्तर तक जो भी कम हो किया जावेगा, ऐसा उत्खनन नदी/नाले के पानी के भीतर नहीं किया जावेगा। खनन योजना म.प्र. गौण खनिज नियम 1996 के नियम 42 के 'क' के अंतर्गत 26(छ) के तहत 05 वर्ष की अवधि तक खनन कार्य हेतु खनन योजना एवं पुनः भरण योजना अनुमोदित की जाती है। परन्तु मेसर्स धनलक्ष्मी मर्चेडाईस प्रा.लि. के पक्ष में ठेका अवधि तक खनन योजना एवं पुनः भरण योजना मान्य होगी।
संलग्न:- खनन योजना।


कलेक्टर,
जिला नरसिंहपुर

पृ.क्रमांक/ /ख0लि0/2020

नरसिंहपुर दिनांक- /09/2020

प्रतिलिपि:- प्रभारी अधिकारी खनिज शाखा नरसिंहपुर की ओर सूचनार्थ।

कलेक्टर,
जिला नरसिंहपुर

MINING PLAN

FOR

PANAGAR SAND DEPOSIT QUARRY

VILLAGE-PANAGAR, TEHSIL-GADARWARA

DISTRICT-NARSHIHPR, STATE-MADHYA PRADESH

KHASRA NO. -305, QUARRY AREA-5.00Hect.

PREPARED UNDER RULE 42 C OF MP MMR 1996

Proposed Period of Mining Plan – 5 Year

AQ Holder

M/S DHANLAXMI MARCHENDAIS PVT.LTD.

ADDRESS: 501/PI/1, WARD NO.16, SIVILLINE
KALIKA NAGAR, BABAI ROAD HOSANGABAD MP

PREPARED BY RQP

PREPARED BY M/S SHRI RAM MINING & GEOTECH, SATNA M.P.

सुहागन नरसिंहपुर जिला के पत्र क्र

खालि 20 नरसिंहपुर जिलाक

द्वारा अनुमोदित किया गया है

SWATI JAIN

ADDRESS- 10, THA LARDS COLONY

E-8 AXTEANSAN, BHOPAL, MP

Registration No. RQP/DGMMP/64/2013 Valid up to -16.07.2023

प्रशिक्षण अधिकारी
(कनिष्ठ/सहायक)
नरसिंहपुर

APPROVED

अनुमोदित

PREPARED BY M/S SHRI RAM MINING & GEOTECH, SATNA M.P.

Address:-Prabhat Vihar Colony House No.43 Near Of Panna Naka Satna (M.P.)

Office. No. – 07672-223344 Mob. 9630777552 Web Address :- www.shriraminig.com

DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

CHAPTER NO.	SUBJECT	PAGE NO.
1	General	03
2	BASIC INFORMATION OF THE AREA	04
3	LOCATION AND ACCESSIBILITY	04
4	SITE SPECIFIC DETAIL	05
5	FLORA , FAUNA AND AQUATIC LIFE	06
6	MINING IMPACTS & MITIGATION	06
7	FORMATION OF SAND DEPOSITS	11
8	MINING	12
9	BASE LINE ENVIRONMENTAL INFORMATION	17
10	BLASTING	17
11	OTHERS	17
12	MINE DRAINAGE	17
13	USE OF MINERALS	18
14	MINERAL PROCESSING	18
15	Mine Closer Plan	20
16	THE REPLENISHMENT STUDY OF RIVER SAND	23-28
-:Annexure:-		
1	Order	
2	Sanction Khasra Map	
3	KhasraPanchsala	
4	RQP Certificate	

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INTRODUCTION

As per the gazette notification of Madhya Pradesh Govt. dated 23.03.2013 all the existing and fresh quarry owner has to submit approved mining plan and progressive mine closure plan as per rule 42 C of MP MMR 1996 .

Therefore the Auction Quarry owner **M/s Dhanlaxmi Marchendais Pvt.Ltd.** is submitting the mining plan and progressive mine closure plan for approval.

GENERAL:-

Name of Lessee –M/s Dhanlaxmi Marchendais Pvt.Ltd.
**Address: 501/pi/1, ward no.16, sivilline kalikanagar, babai Road Hosangabad
MP**

Status of the Lessee- Pvt.Ltd.Firm

**Mineral(s) which are occurring in the–area and which the applicant in
tendstomine- RiverSand**

Period for which the mining plan is proposed to be applied–

*Concerned AQ area has been sanctioned through The MPSMC office
Bhopal through order no क्रमांक.रेत/2020/550 Dated 01/02/2020. Quarry
period is 3 years.*

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2) **BASIC INFORMATION OF THE AREA: -**

- **Road** –Concerned Sand Quarry area is situated near National Highway which is at 1.00 km far at Northside.
- **Drinking Water** - Hand pumps, wells & bore wells are the main water source for drinking water in nearby area.
- **Electricity** - All the villages in and around of 5 km radius are electrified. No any transmission line pass surrounding of Sand Quarry area.
- **SITE SPECIFIC DETAIL** - Concerned Sand Quarry is situated on Dudhi River. No any railway track, human settlement , stop dam , bridge is present within 500 mtr radius of Sand Quarry area. No any adverse impact is expected in the surroundings as it is a manual mine. Sand mining will not be done from sub-merge area.

3) **LOCATION AND ACCESSIBILITY:-**

Details of Area

Village–PANAGAR, Tehsil – GADARWARA, **District-** NARSHIHPUR, M.P.

KHASRA NO. – 305

Quarry Area–5.00Hect.

Point	LATITUDE	LONGITUDE
1	22°50'18.60"N	78°36'6.07"E
2	22°50'18.84"N	78°36'8.38"E
3	22°50'38.43"N	78°36'11.95"E
4	22°50'39.49"N	78°36'9.34"E

PREPARED BY M/S SHRI KAMINI MINING & GEOTECH, SATNA M.P.

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DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

S.NO	Place	Distance (Km.)
1.	Narshihpur District	62E
2.	Panagar (village)	0.65NE
3.	Panagar	0.65NE

Land Use Pattern (Forest, Agricultural, Grazing, Barren etc.)- Revenue Non forest land (Barren land)[khasramap enclosed]

Whether the area is recorded to be in forest(please specify whether protected, reserved etc.) –No, the area not recorded in any protected or reserved forest.

Ownership / Occupancy– Govt. Revenue River Land

4)TRANSPORTATION–Concerned Sand Quarry area is well connected with approach road at North Westside. Approach road is directly connected with NH 78A road. Sand transportation will not be done through dense population area. Sand transportation road will be regularly maintained by Lessee on own cost for proper transportation. Traffic management will be developed for sand transportation and will be strictly adhered. Further, spot boys will be appointed at human settlement area. Excavation will not be done from submerged area. Transportation will be done during proposed period as per evacuation plan as detail given in environmental management plan.

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5) FLORA, FAUNA AND AQUATIC LIFE: -

FLORA:-

Regionally the District Narshihpur falls under subtropical climatic zone and sustaining dry tropical forest. No any other aquatic flora found in Sand Quarry area

FAUNA: -

The area itself though devoid of fauna except occasional birds such as Heron, Crow, Parrots etc. Apart from this many kinds of snakes other reptiles are found rarely. Local Species of fishes is found in river Water. No other aquatic life found surrounding of Sand Quarry area.

6) MINING IMPACTS & MITIGATION (EMP):-

The possible impacts and their mitigation are described ahead:

Sr. No	Impacts	Mitigation
1.	Land Use / Land Cover	Change in topography due to mining is always a negative impact leaving ugly pits. This river bed extraction project does not have any such type of impacts River sand collected will be replenished during the coming rainy season.
2.	Flora and Fauna	As stated earlier the core zone of activity is barren. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated.

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DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

		Mining of collection of sand is being proposed in a small piece of land. No major impact is being anticipated in core zone.
3.	Air Pollution	During the collection of river sand dust particle increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers of Loading points.
4.	Noise Pollution	Increased vehicular traffic is the main source of Noise pollution. There will be no blasting activity. Collection of sand will be done only day hours. Earmuffs will be provided to workers of Loading points.
5.	Rehabilitation & Resettlement	The activity zone is very small. No migration will be takes place. Therefore, there is no R&R plan.

Remedialmeasures suggested for this mining (If any) is as below –

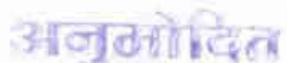
Activity	Probable Impact	Remedial Measure Suggested
Drilling/ Blasting	Not Proposed	For particulate matter regular water sprinkling water sprinkling inhaul roads & work site.
Loading	Generation of particulate matter and noise.	
Transportation	Generation of particulate matter and noise.	

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7) REGIONAL/DISTRICT GEOLOGY-

Dudhi River

Dudhi river is a major in Madhya Pradesh. Dudhi River is originated from maikel ranges of Amarkantak is located in the shahdol district of Madhya Pradesh in India. Dudhi river mainly in the central India.

The river flows east to west roughly through the center part of Madhya Pradesh and India. The total length of the river from source to sea Gulf of Cambay in the Arabian Sea near Bharuch in Gujrat is 1312 kilometers (815 miles) The first 1,079 km of its run are in Madhya Pradesh. In the next length of 35 km, the river forms the boundary between the State of Madhya Pradesh and Maharashtra. Again, in next length of 39 km, it forms the boundary between Maharashtra and Gujrat. The last length of 159 km lies in Gujrat.

Dudhi River has 41 tributaries. Of these, 22 are on the left bank and 19 on the right. The important tributaries/sub-basis of the Dudhi are barna river, Ganjal River, Chhota Tawa river. Hiran River and Jamtara River, Kolar River, Orsangriver, sher River and Tawa River.

Dudhi Basin

The Dudhi River, rises in the Amarkantak Plateau of Maikala range in the Shahdol district of Madhya Pradesh at an elevation of 1,057 meters above mean sea level at a latitude 22°40' north and a longitude of 81°45' east. The river travels a distance of 1,312 km before it falls into Gulf of Cambay in the Arabian Sea near Bharuch in Gujarat. The first 1,079 km of its run are in Madhya Pradesh. In the next length of 35 km, the river forms the boundary between the States of Madhya Pradesh and Maharashtra. Again, in the next length of 39 km, it forms the boundary between Maharashtra and Gujarat. The last length of 159 km lies in Gujarat. The index map of the basin is shown in Figure 1. The Dudhi basin extends over an area of 98,796 sq. km and lies between longitudes 72°32' E to 81°45' E and latitudes 21°20' N to 23°45' N. The statewide distribution of the drainage area is given in Table 1. The catchment area up to Sardar Sarovar dam is 88,000 sq. km. The basin is bounded on the north by the Vindhyas, on the east by the Maikala range on the south by the Satpuras and on the west by the Arabian Sea. Most of the basin is at an elevation of less than 500 meters above mean sea level. A small area around Panchmarhi is at a height of more than 1,000 meters above mean sea level. The Dudhi River has a number of falls in its head reaches. At 8 km from its source, the river drops 21 m at Kapildhara falls (see Figure 2). At 0.4 km further downstream, it drops by about 4.6 m at the Dhuandhara falls (see Figure 3). Its first major tributary, the Burhner joins the Dudhi from the left at the 248th km of its run. Flowing in a generally south-westerly direction in a narrow and deep valley, the river takes

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several pin-head turns. At the 286th km from the source, it turns northwards and hardly a km further downstream it receives the Banjar, another major tributary from the left. Dudhi flows past Mandla town in a number of channels called Sahasradhara. Close to Jabalpur city, 404 km from the source, the river drops nearly 15 m at the picturesque Dhuandhara falls, after which it flows through a narrow channel carved through the famous marble rocks of Bhedaghat. Emerging from the marble rocks, the Dudhi enters the upper fertile plains and at the 464th km of its run receives the Hiran, a major right bank tributary. Continuing to flow in a westerly direction through the upper plains the river receives several tributaries, such as the Sher, Shakkar, Dudhi, Tawa, Ganjal from the left and the Tendoni, Barna, Kolar from the right. Flowing further west, the river enters the middle plains near Panghat in East Nimar district. At Mandhar, 806 km from the source and at Dhardi, 47 km further downstream, the river drops over falls of 12 m at each place. At the 966th km from the source, nearly 6.4 km downstream of Maheshwar, the Dudhi again drops by about 6.7 m at the Sahastradhara falls. During its journey through the middle plains, it receives the Chhota Tawa, the Kundi from the left and the Man from the right.

Dudhi

The Dudhi River, a left bank tributary of Dudhi River rises in the Mahadeo hills of the Satpura range, west of the Chhindi village, Chhindwara district, MP at the elevation of 900 m, and at latitude 22° 23' N, longitude 78° 45'E. It flows for a total length of 129 km to join the Dudhi River at North-west of Nibhora at a distance of 575 km run from source. It drains a total area of 1,541 sq. km. Dudhi, a tributary of the Dudhi, was a perennial river, but for some years it has become a rainy river. Warmth begins to answer as soon as it arrives. Earlier, there used to be a walk of public life on its banks, now desolate and desolate. Dudhi means milky. White like milk. Sweet pure water. The origin of Dudhi is the Satpuramountain. It originates near Patakot in Chhindwara and joins the Dudhi near Kheraghat. At the eastern end of Madhya Pradesh, this river divides Hoshangabad and Narsinghpur districts. The villages on the banks of the river used to run with it. They used to bathe in it collectively. People used to drink the water of this river when there were no hand pumps in the villages. On the occasion of Deepawali, people used to bathe their cows and bulls. Used to wash clothes and do cleanliness. On the Teej festival there was a fair atmosphere in the river.

On the banks of Dudhi are the people of Kahar, Baroua caste whose job is to catch fish and cultivate dungarbari melon-melon in the sand of the river in summer. There were bhata, tomatoes, cucumber and fresh green vegetables. The people of these communities used to camp in Dungarbari. Members of the whole family used to take care of watermelon-melon and build a temporary hut in the sand there.

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DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

When they were free from work, everyone gathered at night and sang folk songs to entertain themselves. Sajanaï, which is a type of folklore, was also played with a brass plate and a lotta with timki and dholak while singing it.

BabuBaroua, who has been cultivating watermelon-melon for years, says that the edge of the river had gone too far. We have taken a lot of bath in it. Have played a lot But now finding does not provide water. Although there has been a lot of rain this year, so there is water now but for the last few years, the water in the river starts drying up. The people of the Kentwat community used to dip sun (jute) in the river and then make rope with its fibers. They lived in the river for months. They worked all day. It was very nice to see them.

ii) Geology/ Lithostratigraphy :

Amarkantak, Deccan trap, Lameta Group, Sausar Group and Quarternary region is endowed on acidic and basaltic rock while Mandla has basalt and sedimentary rock. Therefore it also has sample of sand deposits. River sand deposit in Narsingpur belongs to Quaternary alluvium and sand of Cenozoic to Quaternary age, but in the canal command area due to substantial recharge from canal seepage, sustains a good discharge, alluvium the alluvium aquifer system in the district is highly potential granular zones comprising of fine to medium to coarse grained sand gravel and pebbles are encountered in alluvium. The top phreatic aquifer range in thickness from 2 to 7 m and is encountered in the depth range of 4 to 15 m bgl.

The applied area forms a part of stream bed covered with bajari and sand deposit of channel alluvium, Mining will be concentrated up to 3 meter maximum depth of extraction of sand which is confined on top most layer of sand quarry area belong to recent alluvial deposit.

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Local Geology –

FORMATION OF SAND DEPOSITS

The sand is a carried material brought from various locations and getting accumulated at convenient places in the flow direction of the river. Denudation (weathering and Transportation) followed by depositional process give rise to formation of sand deposits. The sand along with other weathering products is carried by flowing water from various catchment areas of rivers/ nalas, most commonly during the monsoon every year and off season rains. The sand carried by water is deposited when the transporting media is overloaded. Such conditions may be developed due to various causes like addition of excess quantity of weathering product, cut in the quantity of inflow of water, lowering of gradient and increase in width of river, meandering, deformed river beds with changing roughness and rock bars etc. These conditions leads to overloading condition of stream and sand get deposited at convenient locations like river channels, bends, escarpments, meanders, junction of other river etc.

Altitude of the area – The Elevation point of the applied area is 312MSL.

During Monsoon floods the water level rises by 8-10mtr at time of short spells.

Reserve Calculation:-

The reserves are calculated by volume method 2.0m depth is considered for calculation of the reserve. The factor of annual replenishment is taken into consideration while calculating the reserve. It is also observed during flooding all the

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DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

pits replenish with sand. Hence mined out area of the pre- monsoon will be completely replenished with sand during monsoon. Hence it is assumed that the pit will be replenished after each monsoon.

RESERVE ESTIMATION

Minable Area in Sq Mt.	Maximum Thickness In Meter	Sand in Cubic Meter after recovery loss 5%
50000*	3.0	147000 (Approx.)

यह खनन योजना कार्यालय के पत्र क्र. 20 नरसिंहपुर विनाक द्वारा अनुमोदित किया गया है

प्रभारी अधिकारी
(जनित शाखा)

नरसिंहपुर

*After deduction of submerge and safety zone area.

8) MINING:-

Proposed mining activity will be carried out in area by the open semi-mechanised method of mining using hand tools and machine like Excavators , Loader etc. No overburden in area. River sand will be transported by mechanical way from the Loading point sand will be transported by truck/dumper to the users. The proposed working will be emphasized with systematic developed in pits with development and production levels.

During the ensuing years the sand quarrying will be according to the proposed method of manual means.

Open Cast Working

It is an open cast working quarry mine. The method of mining is open semi-mechanised method of mining using hand tools and machine like Excavators , Loader

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DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

etc.. It is proposed to start production from upper side of river where is no stream water. The height of working pit will be 3.0 mtr maximum. The overburden /soil or waste whatsoever will be generated during to mining operation will be stacked properly in the quarry area.

Considerations

- The workability is suggested by keeping in the mind possible effect on the meandering of the Dudhi River. Year wise mining is suggested in area after sand will replenished during monsoon.
- Quarry area is situated well within the meandering corridor of river.
- Dry pit mining will be followed which means mining at all times be above the flowing river water level. Mining activity will be immediately stopped when water comes in the mining pits.
- Sand will be collected in slice of 1.0mtr thickness up to depth of 3.0mtr or water level whichever less is.
- Stream will not be diverted to form inactive channel.
- **Mining at the concave side of the river channel will be avoided to prevent bank erosion.**

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- Proposed mining is approx 10mtr away (Inward) from river bank area to minimize effect of river bank erosion and to avoid consequent channel migration.
- Area of mining Quarry will be demarcated prior to mining for sustainable development and pillars will be installed on Quarry ground.
- Mining for each successive year is proposed to its optimum depth of mineral bed (ie. 1.0m) according to MPMMR 1996 rule parameters (Maximum 3 m height), .
- The proposal is given for 3 years. That will be granted under M.P Miner Mineral Rule 1996 for sand.
- Mining will be done by Manual Method without machine use with the help of spade, basket and shovel by lifting and Loading the sand in to the trucks and tractor mounted -trolleys.

The Mining plan proposal is given for Proposed 3Year period.

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Year wise Proposed Production for 5 years

Year \$	Area (Square Meter)	Maximum proposed Sand Excavation in Cubic Meter
2020-2021 June	50000*	147000
2021-2022 June	50000*	147000
2022-2023 June	50000*	147000
2023-2024 June	50000*	147000
2024-2025 June	50000*	147000

***Mining area as shown in proposed production plan**

* Every year mining will be proposed after replenishment of sand during monsoon season.

proposed sand mining maximum 3.0 meter pit depth from upper surface but above of water level whichever is less. Proposed sand mining in part of quarry area.

\$ Proposed Mining Period after Monsoon to Before Monsoon.

- If MPSEIAA reduce in production of sand mining quantity Auction Quarry Holder will be restrict for that quantity.

Development and Production Programme

Prior to start production from the area, some development work has to be completed.

- Mining shall be carried only between during non flooding period or as per condition imposed by regulatory authorities.
- Heavy vehicles will not be allowed on the banks for Loading of sand.

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DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

- Erection of a temporary Site Office and one Rest Shelter is proposed at out of river area.
- Mineral Stacking Yard of 1 x 80 m with 1.0m high and 0.5m broad walls all around, except at two opening towards main service road will be constructed to avoid spreading and any kind of leaching effect on the ground.
- The sand shall be transported by small trolleys up to the main transport vehicle.
- Transport vehicles will be covered with trampoline to minimize dust/sand particle emissions.
- If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
- Tanker flitted spraying system has been proposed for dust suppression on haul road, at Loading & unloading points, and over road which will used for transportation.
- **Mine management will be yearly study proposed for annual accumulation of sand in the specified quarry area from a recognized institute/RQP and restrict the mining to the natural annual deposit/Approved Mining plan quantity / SEIAA permission whichever is less.**

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9) BASE LINE ENVIRONMENTAL INFORMATION:-

Land use / Land Cover (LULC) -

Existing Sand Quarry is barren govt. river land.

Water Regime

Surface Water:

Quarry area which is a part of Dudhi River is perennial water body. Dudhi River collect water from small water channel / various small Nala's and Rivers

10) BLASTING:-

As the mineral is loose alluvial deposit hence the blasting is not required.

11) OTHERS

- **SITE SERVICES:** This is an existing Sand Quarry case and due course of time necessary site services like site office, labour room separated toilet for male and female and first aid facilities will be provided in nearby village.
- **MAN POWER:** Man power is easily available from the surrounding villages.

12) MINE DRAINAGE:

- Working is expected to be 1.0 m. above the water bodies.

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DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

- As per the proposed mining the working shall be confined above the water table hence no water is likely to be encounter. So there is no need to make such arrangements.

13) USE OF MINERAL:-

The end use of the mineral is in construction as a building material and in road works.

14) MINERAL PROCESSING:-

Mineral Sand does not require processing or beneficiation.

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Date: 15/07/2020

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PROGRESSIVE MINE CLOSURE PLAN

(Under Rule 42, J MPMMR 1996)

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CHAPTER 15
PROGRESSIVE MINE CLOSURE PLAN

1. Method of mining and mineral processing:

Mining pits if any during past year due to mining activity is replenished by the river during monsoon.

2. Reasons for closure :

The progressive mine closure plan is being submitted, under MP MMR 1996 amended rule 42 J. No premature closure is anticipated.

3. Statutory Obligations :

As per MP MMR 1996 amended rule for every Quarry holder a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule.

4. Closure Plan:

4.1 Mined out land

No proposal can be given for concurrent back filling. Further, mined out pits will be replenished every by the river. Before monsoon season sand trapping stone staking in last of pit boundary every year and also end of quarry period for prevent of river surface erosion due to sand mining impact.

4.2 Water Quality Management :

Mining activity (collecting of sand) will be done in the bank of river. No water pollution is expected from mining of sand because mining activity is proposed out of running stream area.

- **Air quality Management :** Mining in river sand (Collection of sand from river bed) is done in the bank of river. The materials are already wet. Thus, does not increase much air pollution.

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DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

- Water sprinkling on mine roads will regularly be undertaken to control dust during transportation.

4.3 Waste Management

All the material excavated from mine has a ready market. Therefore, there will be no waste stacks disposal issue.

4.4 Top Soil management

No top soil is present.

4.5 Infrastructure

As on date no infrastructure facilities in Sand Quarry area, Lessee proposed all infrastructure facility will be provide out of Sand Quarry area, out of river area.

Disposal of Mining machinery:

No mining machinery is used in the collection of river sand. It will be a manual mine. Transport vehicle will be hired from the market. Hand tools will be used to collect the sand.

4.6 Safety and Security :

Presently area has been granted for 3 year period. Quarry out pits will be naturally replenished every year by the river.

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REPLENISHMENT STUDY OF RIVER SAND QUARRY

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THE REPLENISHMENT STUDY OF RIVER SAND

Common factors of Sand replenishment

For the replenishment of sand the following study may reveal the actual potential of deposition of sand in river course after completion of periodical mining activity per annum: -

1. Geology / Lithostratigraphy.
2. Geomorphology / slope / gradient / depth of water channel and grain size / meander's.
3. Type / stage of river and flow of water / Flood plain.
4. Climatic conditions / annual precipitation.
5. Erosion / weathering.
6. Activity near river bank.
7. Engineering structure stop dam / check dam / barrage / hydel dams.
8. Tributaries and its confluences

1. GEOLOGY / LITHOSTRAIGRAPHY:

This region is encompassed by sedimentary rocks which are susceptible to erosion by water. Thus these areas owe vast deposits of sand. This area has Deccan trap and sedimentary rocks. Therefore it also has ample of sand deposits. Thus bear huge sand deposits; it is noteworthy to mention here that geology of the area plays very important role in formation of sand and deposition too.

2. GEOMORPHOLOGY / SLOP / GRADIENT / DEPTH OF WATER CHANNEL AND GRAIN SIZE / MEANDER'S:

Geomorphology plays an important role for deposition of sand. Thus, if slope or gradient is zero and river water flowing in almost horizontal to a gentle slope, then

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the transporting medium i.e. water will dump the suspended grains. More over due to lack of gradient and presence of obstacles will also result in sand deposition. Here geomorphologic features such as meanders, oxbow lake and places of negative relief will be potential zones.

3. TYPE / STAGE OF RIVER AND FLOW OF WATER / FLOOD PLAIN:

A potential river takes away particle or sand grains in larger quantity from one place to another hence deposition near the obstacles will be higher or huge quantity also the stage of river such as mature river may have wide river bank may deposit large quantity and has bigger area for deposition of sand. In this wide range of river bank huge amount of sand may be deposited but of course stagnant to slow flow will be helpful, as well as the space of deposition i.e. wider flood plain. The places confluence of rivers is also a potential locii, where the tributary transports large quantities of detrital material and dumps in the junction.

4. CLIMATIC CONDITIONS / ANNUAL PRECIPITATION:

The climatic condition is an important study for stream flow and transportation of detritus and load material. In sand especially it should be arenaceous material which should be medium to fine grained. In general in Madhya Pradesh about 900 to 1200 mm annual rainfall yield a good deposition of sand near obstacles and should have a shallow water along medium to fine grained sand particles, these obstacles may be river bank, negative relief in river itself / river bank / meander etc. in tropical to subtropical climatic country, the best season of sand deposition is June to October, but some time winter shower also exceed it up to February. Thus sudden flooding may also result in transportation and deposition of detrital material lying in the river bed.

5. EROSION / WEATHERING:

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The three factor i.e. wind, sun and water are three big factor of erosion and weathering of rock type, among these the zenith is of all is water. Hence, in rainy season the weathering level is highest as it results in huge run off which takes away a stupendous / tremendous load of detritus material, hence most of the rivers filled with this transported material and retains near obstacles in river course.

6. ACTIVITY NEAR RIVER BANK:

Any man made activity such as Mining / trenching / channelling / canal etc. produce large quantity of fines of exciting rocks which transports in river bed may deposited nearby the area in river course.

7. ENGINEERING STRUCTURE STOP DAM / CHECK DAM / BARRAGE / HYDLE DAMS:

Man made structure like stop dam / check dam / barrage and hydle projects / huge dam. Also affects the sand flow and act as check over the sand deposition in downstream area. Near to these structures, sand deposited and huge silting may be observed in mainstream along with catchment. This check is major cause of retaining sands from one place to another. Therefore sometime downstream is also devoid of sand.

8. TRIBUTARIES AND ITS CONFLUENCES:

A stream may be 1st order to 3rd order, that to a streamlet to a major one, have a great impact on deposition of sand where some physiographic features are also have imperative role:

- a. Tributary / confluence
- b. Meanders
- c. Negative reliefs
- d. Slope / gradients

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Altitude of the area in lean season –330MSL.

During Monsoon floods the water level rises by 8-9 m

HFL of River – 335m

Lean season water level of River – 330m

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CONCLUSION

The Dudhi River, a left bank tributary of Narmada River rises in the Mahadeo hills of the Satpura range, west of the Chhindi village, Chhindwara district, MP at the elevation of 900 m, and at latitude 22° 23' N, longitude 78° 45'E. It flows for a total length of 129 km to join the Narmada River at North-west of Nibhora at a distance of 575 km run from source. It drains a total area of 1,541 sq. km. Gradient of river is too high from origin to concerned area i.e. 1300m to 332m approx 1040 m elevation difference. This is a very big factor of sand deposition in this area.

Concerned Dudhi flood plain area is approx 10000 Sq Km. Most part of that 10000 Sq Km area belongs to forest area. Where there is a flow of soil in huge quantity. Sand particles are present in most part of flowing soil.

In this Dudhi River flood plain region annual precipitation is about 900 mm to 1100 mm. This is a big factor for sand transportation from Local nala, small rivers flood plain area to sand mining area.

Dudhi River has an availability of huge quantity of sand.

No any major stop dam / Hydal Dam / Engineering structure is situated within flood plain area to concerned mining area.

Hence it is concluded that the annual production capacity which will be excavated at the Quarry area will be replenished easily*.

(*Quarry Area= 5.00ha. Required quantity of sand is available at the Quarry area. The annual production capacity is 147000m³ which will be easily replenished).

So year wise mining is suggested in this Quarry area after replenishing of sand during monsoon season. **Mine management yearly study for annual replenishment of sand in the specified QL area will be proposed from a**

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DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

recognized institute / RQP or as suggested / condition imposed by concerning permission authority and lessee will do mining according to the natural annual deposit of sand / Approved Mining plan quantity / SEIAA permission whichever is less.

Place: Bhopal

Date: 15/07/2020

RQP:

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CERTIFICATE

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DUDHI RIVER SAND QUARRY MINING PLAN FOR PANAGAR SAND DEPOSIT

A. This is to certify that the provisions of Minor Mineral Rules 1996 have been followed in the mining plan and wherever specific permissions are required, lessee will approach the concerned authorities for granting the permissions.

B. It is also certified that the information furnished in the above Mining Plan / Environment scheme are true and correct to the best of my knowledge & belief as the same is provided by Project Proponent. And all the papers related to this plan are attested by me. I will be responsible for attestation of the documents

Place: Bhopal

Date: 20/12/2019

Swati Jain
Signature

SWATI JAIN

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अनुमोदित



संचालनालय भौमिकी तथा खनिकर्म मध्यप्रदेश

मध्यप्रदेश गौण खनिज नियम 1998 के अंतर्गत
मान्यता प्राप्त योग्य व्यक्ति

प्रमाण पत्र



डॉ. स्वाती जैन, पता 10, द लार्ड्स कालोनी, ई-8, एक्सटेन्शन, भोपाल, मध्यप्रदेश, जिनकी फोटो तथा हस्ताक्षर अभिप्रमाणित है, को म.प्र. गौण खनिज नियम 1998 के अंतर्गत मान्यता प्राप्त योग्य व्यक्ति के रूप में प्रदत्त पंजीयन क्रमांक RQP/DGMMP/64/2013, दिनांक 17.07.2018 से 16.07.2023 की अवधि के लिये नवीनीकृत किया जाता है।

मान्यता प्राप्त व्यक्ति के हस्ताक्षर -

Swati Jain

भोपाल, दिनांक 08.03.2019

Ullas
संचालक
भौमिकी तथा खनिकर्म
मध्यप्रदेश, भोपाल

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दि मध्यप्रदेश स्टेट माइनिंग कारपोरेशन लि.

(मध्यप्रदेश शासन का उपक्रम)

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CIN : U01410MP1962SGC000937

पंजीकृत कार्यालय :
पर्यावास भवन, ब्लाक नं. 1 (ए)
द्वितीय तल, जेल रोड,
अरेरा हिल्स, भोपाल-462011

प्ररूप-तीन

देखिए नियम 11(3) एवं 11(5)

आशय पत्र

क्रमांक/रेत/2020/ 550

भोपाल, दिनांक - 01/02/2020

प्रति,

धनलक्ष्मी मरचंडाईस प्रा0लि0

अधिकृत व्यक्ति- श्री धर्मेन्द्र कुमार चौकसे,
3, मंगोई लेन,
कलकत्ता (वेस्ट बंगाल)- 700001

विषय :-ई-निविदा क्रमांक 277 दिनांक 05.10.2019 के संदर्भ में ग्राम (सूची अनुसार) तहसील (सूची अनुसार) जिला नरसिंहपुर रकबा (सूची अनुसार) हेक्टेयर क्षेत्र की खदान समूह क्रमांक (संपूर्ण नरसिंहपुर जिला) रेत खदानों हेतु आशय पत्र।

1. पृष्ठभूमि :

1.1 मध्यप्रदेश रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम, 2019 के अनुसरण में मध्यप्रदेश राज्य खनिज निगम लिमिटेड, भोपाल द्वारा मध्यप्रदेश राज्य के जिला नरसिंहपुर स्थित समूह खदान के समूह क्रमांक (संपूर्ण नरसिंहपुर जिला) हेतु रेत की समूह खदानों के प्रदान के लिए निविदा प्रक्रिया को प्रारंभ करने के लिए ई-निविदा सूचना दिनांक 05.10.2019 जारी की गई। ई-निविदा प्रक्रिया उक्त नियमों के नियम 8 के अनुसार उक्त रेत समूह आबंटन हेतु संचालित की जाकर श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 को उक्त नियमों के नियम 8(8) के अधीन उच्चतम सफल निविदाकार के रूप में घोषित किया गया है।

1.2 उक्त नियमों के नियम 11 के अधीन तथा उक्त समूह खदान के लिये निविदा दस्तावेज के अधीन अपेक्षित किए गए अनुसार श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 ने प्ररक्षित मूल्य के 25% राशि रकम रूप 6,25,00,000/- (शब्दों में रूप छः करोड़ पचीस लाख मात्र) अग्रिम धन (ईएमडी) के रूप में के माध्यम से (भुगतान का तरीका) जो दिनांक 22.11.2019 (भुगतान की तारीख) जमा कर दी है तथा जो दिनांक 22.11.2019 (भुगतान प्राप्त करने की तारीख) को प्राप्त हुई है।

2. परिणामस्वरूप आशय पत्र जारी किया जाना :

उक्त नियमों के नियम 11(3) एवं 11(5) के अनुसरण में समूह क्रमांक (संपूर्ण नरसिंहपुर जिला) श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 के पक्ष में 03 वर्षों की अवधि हेतु रेत खनिज की खदानों के समूह के लिए ग्राम (सूची अनुसार) जिला नरसिंहपुर में रकबा (सूची अनुसार) (हेक्टेयर) क्षेत्र के लिए यह आशय पत्र जारी किया जाता है।

3. शर्तें :

3.1 यह आशय पत्र तथा इसके पूर्वोक्त खदान समूह का अनुवर्ती आबंटन इन नियमों के समय-समय पर यथा संशोधित उपबंधों के अध्यक्षीन होगा तथा श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 को "उच्चतम सफल निविदाकार" के रूप में घोषित किया जाता है तथा इन नियमों के अधीन समस्त अपेक्षाओं की संतोषजनक पूर्ति पर पश्चातवर्ती रूप से आबंटित खदान समूहों का आबंटन किया जाएगा।

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3.2 संदर्भ हेतु श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 के "उच्चतम सफल निविदाकार" के रूप में घोषित किए जाने तथा समूह खदानों के पश्चातवर्ती आबंटन है, के लिए अपेक्षाओं को नीचे दोहराया गया है। यह स्पष्ट किया जाता है कि अधोवर्णित अपेक्षाएं मात्र संदर्भ के लिए हैं तथा उक्त नियमों में किसी परिवर्तन की स्थिति में यथास्थिति संशोधित नियमों के अधीन अपेक्षाएं लागू होंगी।

- (क) "उच्चतम सफल निविदाकार" के रूप में घोषणा:-
श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 को "उच्चतम सफल निविदाकार" मान्य किया जावेगा, बशर्ते-
- (एक) नियमों के निबंधनों तथा शर्तों का अनुपालन किया गया हो;
- (दो) नियमानुसार वार्षिक ठेका राशि की 50% रकम का भुगतान कर दिया गया हो;
- (तीन) उक्त नियमों के नियम 12 के उपनियम (1) से उपनियम (7) में विनिर्दिष्ट खनन योजना एवं अन्य कानूनी अनुपालनों के संबंध में शर्तों को पूरा किया गया हो।
- (ख) ठेका अनुबंध का निष्पादन-
समस्त कानूनी अनुज्ञाओं, अनुमोदन, अनुज्ञा, अनापत्ति एवं सट्टा जो कि खनन संक्रिया प्रारंभ करने के लिए प्रयोज्य विधियों के अधीन अपेक्षित हों, प्राप्त करने के उपरांत श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 म0प्र0 राज्य खनिज निगम के साथ अनुबंध निष्पादित करेगा।
- (ग) समूह खदानों की खनन संक्रिया-
अनुबंध निष्पादन के पश्चात श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 किरतों का नियमित रूप से भुगतान करेंगे तथा नियमित खनन संक्रियाएँ जारी रखेंगे।

3.3 यह आशय पत्र नियमानुसार प्रगणित की गई 03 (तीन) वर्षों की कालावधि के लिए विधिमान्य है। समय-सीमा के भीतर समस्त शर्तों की पूर्ति की जानी चाहिए एवं श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 एवं म0प्र0 राज्य खनिज निगम के मध्य ठेका अनुबंध निष्पादित किया जाना चाहिए। उच्चतम सफल निविदाकार के नियंत्रण से परे किन्हीं कारणों से ठेका अनुबंध के निष्पादन में विलंब होने की स्थिति में, समय-सीमा में वृद्धि करने के लिए वह म0प्र0 राज्य खनिज निगम को आवेदन पत्र प्रस्तुत कर सकेगा। उपरोक्त समस्त अथवा किन्हीं शर्तों के अनुपालन के लिए म0प्र0 राज्य खनिज निगम अधिकतम 10 दिवस की अवधि बढ़ा सकेगा।

निविदाकार कंपनी की ओर से प्राधिकृत हस्ताक्षरकर्ता द्वारा हस्ताक्षर उपरांत उक्त आशय पत्र की द्वितीय प्रति 07 दिवस की अवधि के भीतर अधोहस्ताक्षरी को स्वीकार्य पावती के रूप में वापस करने योग्य होगी।

संलग्न - समूह की खदानों का विवरण एवं राशि की जानकारी।

पृ.क्रमांक/रित/2020/

प्रतिलिपि-

1. संचालक, संचालनालय भूमिकी तथा खनिकर्म भोपाल।
2. कलेक्टर (खनिज शाखा) जिला नरसिंहपुर।
3. मुख्य महाप्रबंधक(वित्त/लेखा) मुख्य कार्यालय भोपाल।

कार्यपालक संचालक
म0प्र0 राज्य खनिज निगम

भोपाल, दिनांक -

कार्यपालक संचालक

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ई-निविदा में सम्मिलित खदानों एवं राशि का विवरण

जिला- नरसिंहपुर

क्र0	जिला	तहसील	ग्राम	खसरा क्रमांक	रकबा (हे.)
1	2	3	4	5	6
01	नरसिंहपुर	गाडरवारा	मुआर	358	5.000
02	नरसिंहपुर	गाडरवारा	मेहरागांव	380	20.000
03	नरसिंहपुर	गाडरवारा	महेश्वर	124	10.000
04	नरसिंहपुर	गाडरवारा	साईखेडा	634	5.000
05	नरसिंहपुर	गाडरवारा	तूमडा	67	10.000
06	नरसिंहपुर	गाडरवारा	संसारखेडा-1	208/1, 208/2	13.000
07	नरसिंहपुर	गाडरवारा	संसारखेडा-2	207	10.000
08	नरसिंहपुर	गाडरवारा	अजंदा-1	39/1	4.000
09	नरसिंहपुर	गाडरवारा	अजंदा-2	263/2, 263/1	15.000
10	नरसिंहपुर	गाडरवारा	दिगसरा	29/1	5.773
11	नरसिंहपुर	गाडरवारा	पनागर-1	305	5.000
12	नरसिंहपुर	गाडरवारा	पनागर-2	276	6.000
13	नरसिंहपुर	गाडरवारा	अर्जुनगांव	128, 187	6.000
14	नरसिंहपुर	गाडरवारा	छेनाकछार-1	669	4.000
15	नरसिंहपुर	गाडरवारा	छेनाकछार-2	28	4.000
16	नरसिंहपुर	गाडरवारा	बैरागढ	176	4.800
17	नरसिंहपुर	गाडरवारा	दिधौरी	195	4.000
18	नरसिंहपुर	गाडरवारा	घरीला (पटना)	294/1	3.946
19	नरसिंहपुर	गाडरवारा	गंगई	400/1	4.000
20	नरसिंहपुर	गाडरवारा	उमरिया	45	4.000
21	नरसिंहपुर	गाडरवारा	कुडारी	100	4.000
22	नरसिंहपुर	गाडरवारा	खिरिया	21/1क	4.000
23	नरसिंहपुर	गाडरवारा	बगदरा	272	4.000
24	नरसिंहपुर	गाडरवारा	धूरपुर (कजरीटा)	163, 165	7.334
25	नरसिंहपुर	गाडरवारा	गाडरवारा	308	7.500
26	नरसिंहपुर	गाडरवारा	चिरहकला	493	5.000
27	नरसिंहपुर	गाडरवारा	भूमियाढाना	1	4.980
28	नरसिंहपुर	करेली	देवाकछार	229	4.800
29	नरसिंहपुर	करेली	रेवानगर	20/1	3.466
30	नरसिंहपुर	करेली	धरमपुरी	103	5.000
31	नरसिंहपुर	नरसिंहपुर	बारूरेवा	96/1	4.900
32	नरसिंहपुर	नरसिंहपुर	घाटपिपरिया	1/1	7.000
33	नरसिंहपुर	नरसिंहपुर	करहैया	1, 113	3.063
34	नरसिंहपुर	तेन्दुखेडा	इमझिरा	236	4.890
35	नरसिंहपुर	तेन्दुखेडा	हीरापुर	605	5.000
36	नरसिंहपुर	नरसिंहपुर	मुर्गाखेडा	206/2 & other	5.000
			योग-		223.452

6

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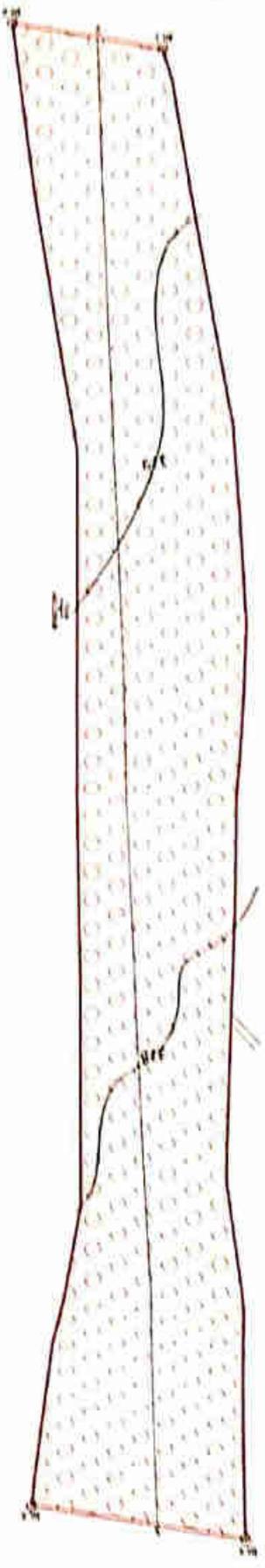
नोट- यह लेख है कि समूह में शामिल पूर्व ठेके पर संचालित अन्य खदानें ठेके की वैध अवधि तक संचालित रह सकेगी।

1	कुल चिन्हित खदाने -	36
2	कुल अनुमानित क्षेत्रफल -	223.452 हे०
3	निविदा हेतु निर्धारित खदाने -	संपूर्ण नरसिंहपुर जिला
4	जिला समूह हेतु बिक्री योग्य निर्धारित मात्रा (वार्षिक) घनमीटर -	2000000 (बीस लाख घनमीटर)
5	निविदाकार श्री/मेसर्स धनलक्ष्मी मर्चेन्डाईस प्रा०लि०	
6	पता- 3, मंगोई लेन, कोलकाता पश्चिम बंगाल- 700001	
7	स्वीकृत ऑफर मूल्य रूपये -	630500045 (तिरसठ करोड़ पांच लाख पैतालीस रूपये)
8	प्राप्त दर के अनुसार प्रति घनमीटर देय राशि (रायल्टी सहित) -	315.25 (तीन सौ पन्द्रह रूपये पचीस पैसे प्रति घनमीटर)
9	जमा EMD राशि रूपये -	62500000 छः करोड़ पचीस लाख रूपये
10	शेष जमा राशि रूपये (315250023 - 62500000) (ऑफर मूल्य का 50% - निविदा की ईएमडी राशि)	252750023 पचीस करोड़ सत्ताईस लाख पचास हजार तेईस रूपये
11	बिन्दु क्रमांक 10 की राशि जमा दिनांक एवं भुगतान विवरण -	29.01.2020 RTGS

नोट :-2. निविदा प्रपत्र की कंडिका- 9 (ख) -निगम द्वारा परिशिष्ट-1 में समूह में सम्मिलित समस्त रेत खदानों का विवरण एवं खदान में उपलब्ध अनुमानित मात्रा दर्शित है। ठेकेदार द्वारा समूह हेतु निविदत्त मात्रा तक ही खनन किया जा सकेगा। यह अनिवार्य नहीं होगा कि वह समूह में सम्मिलित प्रत्येक खदान की परिशिष्ट-1 में दर्शित मात्रा हेतु वैधानिक अनुमतियों प्राप्त कर खदाने संचालित करे। अर्थात् निविदत्त मात्रा का खनन समूह में सम्मिलित कतिपय खदानों से वैधानिक अनुमतियों के अधीन भी किया जा सकेगा।


कार्यपालक संचालक

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PLAN - 1

SURFACE & ENCLOSURE PLAN	
Mined out SAND RESERVE MINE	
MINE NO. 100/2018	
MINE AREA: 100/2018	
MINE LOCATION: 100/2018	
MINE COORDINATES: 100/2018	
MINE DATE: 100/2018	
MINE SCALE: 100/2018	
MINE SHEET NO: 100/2018	

NOTES	
1.	...
2.	...
3.	...
4.	...
5.	...
6.	...
7.	...
8.	...
9.	...
10.	...

Boundary Co-Ordinates	
Point No.	Co-Ordinate
1.	...
2.	...
3.	...
4.	...
5.	...
6.	...
7.	...
8.	...
9.	...
10.	...

SCALE: 1:2000

N ————— Z

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Untitled Map

Write a description for your map



Google Earth

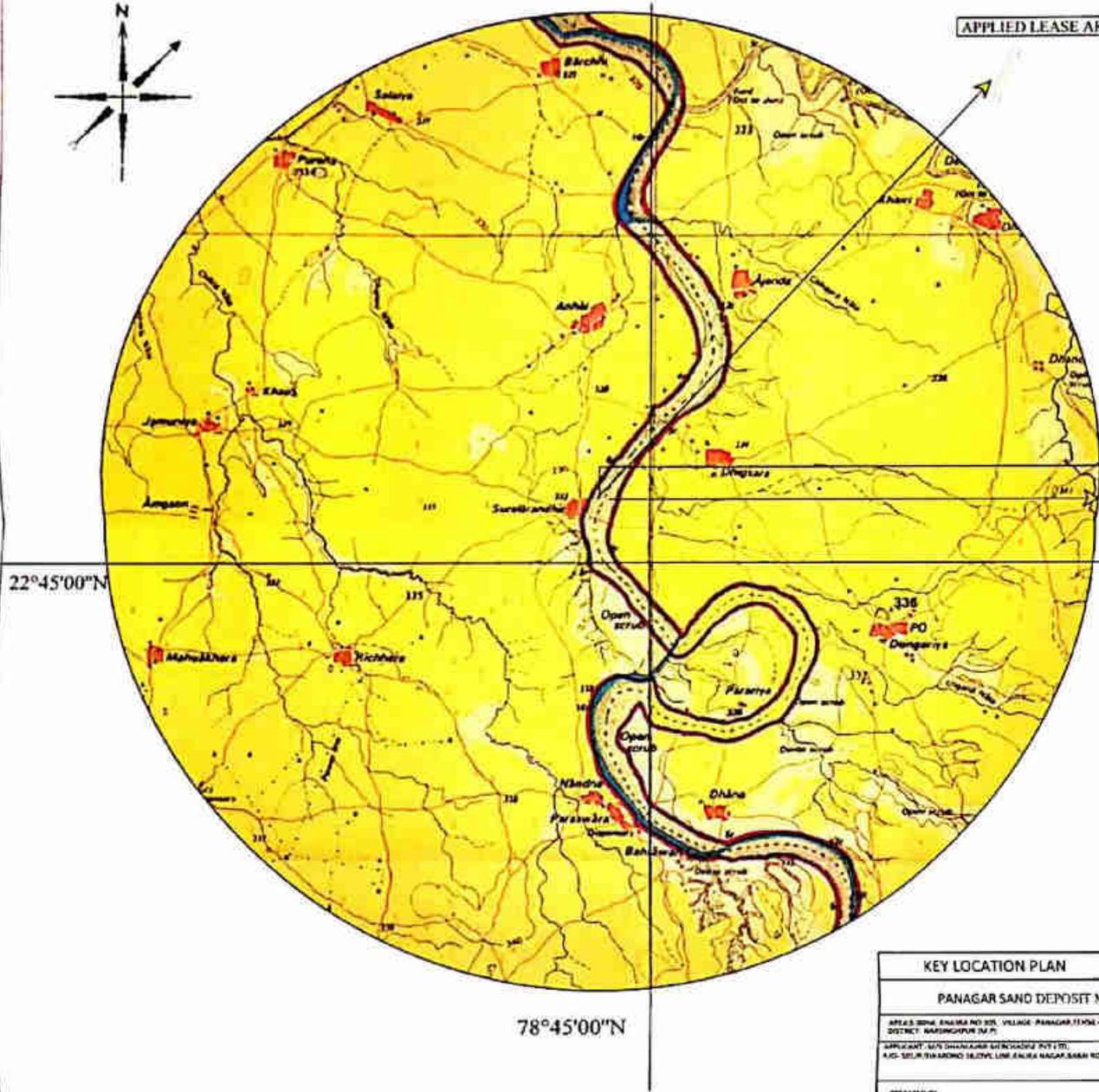
© 2020 Google
© 2020 Maxar Technologies

संजयलक्ष्मी

TOPOSHEET NO. - 55 J/9



APPLIED LEASE AREA



KEY LOCATION PLAN
PANAGAR SAND DEPOSIT MINE
AREA: SDMA ANKRA NO. 001, VILLAGE: PANAGAR, THAK-GADAPWANA, DISTRICT: RAIPUR (M.P.)
SURVEYED BY: SHRI DHANANJAY SINGH (M.P. S.D.O.)
DATE: 15/01/2018
PREPARED BY: DR. SWATI KUMAR
DATE: 15/01/2018

PLATE -4

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 अग्रणी



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL

CCA-Fresh

CONSENT NO: ***

PCB ID: 135683

Outward No:101341,12/11/2020

Consent No:AW-52420

To,
The Occupier,
M/s. Dhanlaxmi Merchandise Private Limited (Panagar Sand Mine),
305, Khasra No. 305 Area 5.0 Hect Village-Panagar,
Dist : Narsinghpur, Tal : Gadarwara, SIDC : Not In SIDC, Latitude : 22.8309 Longitude : 78.6061

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1021055 Dt. 22/10/2020 and last communication received on dated 07/11/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **30/09/2021**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No. 305 Area 5.0 Hect Village-Panagar , Tehsil Gadarwara, Distt Narsinghpur (M.P.)
- b. Mining Lease area: 5.0 ha
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Sand	1,47,000 Cubic Meter per year.

- Note:- 1) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, OA 09/2018 on dated 12/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
- 2) Mine management shall complied with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to **30/09/2021** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Narsinghpur Dist Narsinghpur (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Jabalpur (M.P.)



e-Signed On 12/11/2020 18:49:54
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # UHGD15R644

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.80 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

3. Compilation of Monitoring data-
 - i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
4. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.
5. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
6. Disposal of Collected Solid waste-
Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.
7. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
4. Mine management shall submit evacuation plan for the transportation of sand.
5. PP shall take effective steps for extensive tree plantation of the local tree species along the evacuation route for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall not use village road for transportation.
- 2) Mine management shall provide fugitive emission control arrangements.
- 3) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/ authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. Tree plantation shall be carried out in open area available.
2. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level.
3. The mining activity shall be done as per approved mining plan and environmental clearance.
4. The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
5. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
6. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
7. Mine management shall submit the annual replenishment plan.
8. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 12/11/2020 18:49:54
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # UH DG15R644

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-52420

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State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 3650 ISEIAA/20

Date: 14/10/20

To,
M/s Dhanlaxmi Merchandise Pvt. Ltd.,
Ward no. 16, Civil line,
Kalika Nagar, Babai Road,
Dist. - Hoshangabad (MP) - 461001

Sub:- Case no. 2975/2015 Prior Environmental Clearance for Panagar River Sand Quarry in an area of 5.00 ha. (1,47,000 cum/year) at khasra no. 305 at Village - Panagar, Tehsil - Gadarwara, District - Narsinghpur (MP) by M/s Dhanlaxmi Merchandise Pvt. Ltd., Ward no. 16, Civil line, Kalika Nagar, Babai Road, Dist. - Hoshangabad (MP) - 461001.

The case was discussed in 640th SEIAA meeting dtd 01.10.20 and it has been recorded that

"The Prior EC was issued by SEIAA to Shri Avdhesh Rajpur S/o Shri Shivnarayan Rajput, Biloni, Tehsil-Gadarwara, Narsinghpur (MP)-487551 vide Letter No. 10256-57/SEIAA/15 dtd. 05.01.2016 for an area of 5.0 ha at khasra no. 305 at Village - Panagar, Tehsil - Gadarwara, District - Narsinghpur (MP)".

Applicant M/s Dhanlaxmi Merchandise Pvt. Ltd., Ward no. 16, Civil line, Kalika Nagar, Babai Road, Dist. - Hoshangabad (MP) - 461001 has submitted the following documents in support of his request:

- Application for transfer of Prior EC in favour of M/s Dhanlaxmi Merchandise Pvt. Ltd., Ward no. 16, Civil line, Kalika Nagar, Babai Road, Dist. - Hoshangabad (MP) - 461001.
- No objection letter (in form of affidavit) of previous Project Proponent (to whom prior EC was granted) issued by "OIC, Mining Division, Dist. - Narsinghpur (MP)" for transfer of prior EC on behalf of Shri Avdhesh Rajpur S/o Shri Shivnarayan Rajput, Biloni, Tehsil-Gadarwara, Narsinghpur (MP)-487551.
- Notarised affidavit of M/s Dhanlaxmi Merchandise Pvt. Ltd., Ward no. 16, Civil line, Kalika Nagar, Babai Road, Dist. - Hoshangabad (MP) - 461001 mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
- Copy of Prior EC issued by SEIAA, vide L.No. vide Letter No. 10256-57/SEIAA/15 dtd. 05.01.2016.
- Copy of Environmental Management Plan of M/s Dhanlaxmi Merchandise Pvt. Ltd., Ward no. 16, Civil line, Kalika Nagar, Babai Road, Dist. - Hoshangabad (MP) - 461001.
- Copy of Approved Mining Plan with Replenishment Plan of M/s Dhanlaxmi Merchandise Pvt. Ltd., Ward no. 16, Civil line, Kalika Nagar, Babai Road, Dist. - Hoshangabad (MP) - 461001.

- g) Lease transfer order issued by Mineral Resource Department to M/s Dhanlaxmi Merchandise Pvt. Ltd., Ward no. 16, Civil line, Kalika Nagar, Babai Road, Dist. – Hoshangabad (MP) - 461001 vide letter No. 3483/132/2020/12/11/ dated 23.07.20.

As per the notification issued by MoEF&CC on 14.09.2006, the policy on transferability of EC is as follows:-

Para 11: Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

After detailed discussions on the MoEF&CC Notification regarding transferability and perusal of the above information, it has been decided to transfer the Prior EC issued on 05.01.2016 in favour of M/s Dhanlaxmi Merchandise Pvt. Ltd., Ward no. 16, Civil line, Kalika Nagar, Babai Road, Dist. – Hoshangabad (MP) – 461001 in place of Shri Avdhesh Rajpur S/o Shri Shivnarayan Rajput, Biloni, Tehsil-Gadarwara, Narsinghpur (MP)-487551 for Sand Quarry in an area of 5.0 ha for production capacity of 1,47,000 cum/year at Khasra No. 305 at Village - Panagar, Tehsil - Gadawara, District - Narsinghpur (MP) on the same terms & conditions and validity period under which the prior Environmental Clearance was initially granted. Copy to PP and all concerned".

Hence, it was decided to transfer the Prior EC in the name of M/s Dhanlaxmi Merchandise Pvt. Ltd., Ward no. 16, Civil line, Kalika Nagar, Babai Road, Dist. – Hoshangabad (MP) – 461001 with the same terms & conditions under which the Prior Environmental Clearance was initially granted, and for the same production capacity and validity period.

(Tanvi Sundriyal)
Member Secretary

Endt No. / SEIAA/20

Dated:

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016.
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016
4. Collector, District Narsinghpur, M.P.
5. Divisional Forest Officer, District Narsinghpur, M.P.
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003.
7. Director (S), Regional Office MoEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3, Ravi Shankar Nagar, Bhopal - 462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District Narsinghpur, M.P.
10. Shri Avdhesh Rajpur S/o Shri Shivnarayan Rajput, Biloni, Tehsil-Gadarwara, Narsinghpur (MP)-487551.
11. DEO, SEIAA for upload website.
12. Guard file

(Dr. Sanjeev Sachdev)
Officer-in-Charge

प्रति,

प्रभारी अधिकारी महोदय,
खनिज शाखा,
जिला नरसिंहपुर

विषय :- खनन योजना के अनुशंसा के संबंध में ।

संदर्भ:- आपका पत्र क्रमांक 1962/ख.लि./2020 नरसिंहपुर दिनांक 09.11.2020

-00-

उपरोक्त विषयांतर्गत संदर्भित पत्र के माध्यम से ग्राम साईंखेड़ा तहसील गाडरवारा जिला नरसिंहपुर खसरा नंबर 634 व अन्य रकवा 5.000 हे. क्षेत्र पर खनिज रेत खदान का उत्खनिपट्टा खनन योजना की तीन प्रतियां अनुशंसा हेतु प्रस्तुत की गई हैं।

म.प्र. रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019 के अध्याय 6 का 1(ग) एवं म.प्र. गौण खनिज नियम 1996 के नियम 42 के अधीन प्रदत्त अधिकारों के अंतर्गत उपरोक्त खनन योजना की इस शर्त के साथ अनुशंसा की जाती है कि, आवेदक म.प्र. रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019, म.प्र. गौण खनिज नियम 1996 के प्रावधानों विशेषकर प्रारूप अट्ठारह में खण्ड 18 अंतर्गत ठेकेदार द्वारा रेत तथा बजरी का खनन सतह से तीन मीटर तक अथवा जल स्तर तक जो भी कम हो किया जावेगा, ऐसा उत्खनन नदी/नाले के पानी के भीतर नहीं किया जावेगा।

संलग्न:- खनन योजना 03 प्रति ।

Supra
10-11-2020
खनि निरीक्षक
नरसिंहपुर

MINE PLAN OF MUAAR RIVER SAND MINE WITH EMP & MINE CLOSURE PLAN

VILLAGE- SAIKHEDA , TEHSIL— GADARWARA,

DISTRICT- NARSINGPUR, STATE—MADHYA PRADESH

KHASRA NO. 634 LEASE AREA – 5.00 HECT. (NON – FOREST –5.00 HECT.)

PLAN PERIOD - 05 Years



APPLICANT

M/s Dhanlaxmi Marchendais Pvt.Ltd.

Address: 501/pi/1,ward no.16,sivilline kalika nagar
,babai Road Hosangabad MP

PREPARED BY

SHRI RAM MINING & GEOTECH
RQP- BRIJNANDAN MISHRA

प्रभात सिंह वजरी
(खनिज शाखा)
नरसिंहपुर

S/o Late Shri Shiv Pratap Mishra

Phone No.9630777552

Registration No. RQP/DGMMP/50/2013 Valid up to -30.05.2023

Address:- Prabhat Vihar Colony House No.43 Near Of Panna Naka Satna (M.P.)

Office. No. – 07672-223344 Mob. 9630777552 Web Address :- www.shriramminiq.com

B. N. Mishra
RQP/DGMMP/50/2013
Valid Upto: 30.05.2023

APPROVED



संचालनालय भौमिकी तथा खनिकर्म मध्यप्रदेश

मध्यप्रदेश गौण खनिज नियम 1996 के अंतर्गत
मान्यता प्राप्त योग्य व्यक्ति

प्रमाण पत्र



श्री वृजनन्दन मिश्रा, पिता स्व. श्री शिवप्रताप मिश्रा, पता ग्राम व पोस्ट शिवराजपुर, सतना, मध्यप्रदेश, जिनकी फोटो तथा हस्ताक्षर अभिप्रमाणित है, को म.प्र. गौण खनिज नियम 1996 के अंतर्गत मान्यता प्राप्त योग्य व्यक्ति के रूप में प्रवृत्त पंजीयन क्रमांक RQP/DGMMP/50/2013, दिनांक 31.05.2018 से 30.05.2023 की अवधि के लिये नवीनीकृत किया जाता है।

मान्यता प्राप्त व्यक्ति के हस्ताक्षर - 

भोपाल, दिनांक 19.12.2018

APPROVED
अनुमोदित


संचालक
भौमिकी तथा खनिकर्म
मध्यप्रदेश, भोपाल

CONSENT LETTER FROM THE LESSEE

The Plan of mining in respect of Sand Mine Village-Saikheda , Tehsil— Gadarwara, Area 5.00 Hectare in Narsingpur (M.P.) under rule of M.M.R 1996 (43B&C)has been prepared by **Brijnandan Mishra RQP/DGMMP/50/2013** . I request the Collector Narsingpur to make further correspondence regarding modifications in the permit mine with the said recognized person on his following address:-

BRIJNANDAN MISHRA

S/o Late Shri Shiv Pratap Mishra

Phone No.9630777552

Registration No. RQP/DGMMP/50/2013 Valid up to -30.05.2023

Address:- *Prabhat Vihar Colony House No.43 Near Of Panna Naka Satna (M.P.)*

Office. No. – 07672-223344 Mob. 9630777552 Web Address :- www.shriramminia.com

I hereby undertake that all the modification so made in the Sand Mine by the recognized person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the contents further. I hereby authorize **Brijnandan Mishra** collect the copies of approved Plan of mining along with approval letter from you or you may directly send the same on RQP's above said address.

DATE / /2020

PLACE: Narsingpur

LESSEE

M/s Dhanlaxmi Marchendais Pvt.Ltd.

**Address: 501/pi/1,ward no.16,sivilline kalika nagar
,babai Road Hosangabad MP**

APPROVED
अनुमोदित


B. N. Mishra
RQP/DGMMP/50/2013
Valid Upto: 30.05.2023

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APPROVED
अनुमोदित


B. N. Mishra
RQP/DGMMP/50/2013
Valid Upto: 30.05.2023

CHAPTER-1
INTRODUCTION

(a)	Name of Applicant	M/s Dhanlaxmi Marchendais Pvt.Ltd
	Address	501/pi/1,ward no.16,sivilline kalika nagar,babai Road Hosangabad MP
	Village	Hosangabad
	Post	Hosangabad
	District	Hosangabad
	State	Madhya Pradesh
	PIN code	461001
	Phone	
(b)	Status of the Applicant	Pvt.Ltd Firm
(c)	Mineral(s) which are occurring in area and which the applicant intends to Mine	Saikheda River Sand
(d)	Period for which permission for sand excavation is to be granted	As Per Agreement
(e)	Name and address of the Recognized Qualified Person (RQP) preparing the Quarry plan	Brijnandan Mishra 43, Prabhat Vihar Colony, Near Panna Naka, Satna (M.P.) 485001 Cell: 9630777552 Email: www.shriraminig.com
(f)	Registration No. of Recognized Qualified Person or authorization of the state government	RQP/DGMMP/50/2013
(g)	Name of prospecting agency	-NA
(h)	Whether the area is prospected by the Directorate Geology and Mining, If yes then enclose a certified copy of prospecting report of DGM (P.L. Report may procedure as per rule).	-NA
(i)	LOI By MPSMC Bhopal	क्रमांक /रैत/ न 0क0/ 550 /2019-20 Date – 01.02.2020 Bhopal

Note: - Mine Plan Is Valid For 5 Year But For M/s Dhanlaxmi Marchendais Pvt.Ltd, Mine Plan Veiled Up To The Lease Period (As Per The Agreement)

APPROVED
अनुमोदित
Page 1


B. N. Mishra
RQP/DGMMP/50/2013
Valid Upto: 30.05.2023

CHAPTER-2

DETAILS OF LEASE AREA

A. Detail of the lease area :

State	Madhya Pradesh			
District	Narsingpur			
Taluka	Gadarwara			
Village	Saikheda			
Khasra No.	634			
Lease area (hectares)	5 hect.			
Compartment number if the area is recorded to be in forest (please specify whether protected, reserve etc.)	Not Applicable			
Ownership/Occupancy	634	Govt. Land		
Existence of public Road/ railway line, if any, nearby and approximate distance	National Highway	NH-12 at 12 Km		
	Public Road	0.250 km		
	Railway Station	Gadarwara At 30.0 Km		
Toposheet No with Latitude/ Longitude	Toposheet No. –			
BOUNDARY POINT	LATITUDE	LONGITUDE		
BL 1	22°57'48.49"N	78°28'48.97"E		
BL 2	22°57'45.29"N	78°28'50.60"E		
BL 3	22°57'53.08"N	78°29'2.24"E		
BL 4	22°57'55.75"N	78°29'1.13"E		
Land Use Pattern (Forest, agricultural, grazing, barren, etc.)	Forest	Forest (specify) - Nil	Area (ha)- Nil	
	Non-forest	(i) Govt. BhuJal Land)	5.00 Hect.. Area	
		(ii) Grazing land,	Nil	
		(iii) Agriculture land,	Nil	
		(iv) barren land	Nil	
		(v) others (specify)	Nil	

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The Khasra-wise detail of the applied lease area is as under:

Khasra No./ Compartment No.	Area		Type of land
	(Ha)	(Acres)	
634	5.00	12.3553	Govt. Land

- B. Attach a map showing boundaries of the quarry lease, adjoining area, roadways, railways, natural drainage system and other surface features, if any. It is preferred that the area be marked on a Survey of India topo-sheet or a cadastral map or forest map as the case may be. However if none of these are available, the area should be marked on a plan prepared especially for the purpose on a scale of 1: 50,000 linking it with any important reference point available in and around the area.

Cadastral map on scale of 1:4000 and Key plan with demarcated area in Survey of India toposheet on scale 1:50,000 is enclosed as Plate No. 1 & Plate No. 2

Distance from:

S. No.	Permanent Features	Distance from the Area
1.	National Highway No.	NH-12 at 17 Km
2.	PMGSY/ CMGSY	2000 m.at North
3.	Other path way	30 m
4.	Any water body	River –Dudhi
5.	Any residential educational area	Residential Area – Village – Saikheda at 2 km Educational Area –Village – Saikheda at 2 .0km
6.	Any kind of bridge	Not any bridge
7.	Hospital/ Historical place	Hospital –At Saikheda at – 2 km

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CHAPTER 3
MINE DETAILS

Topography

The topography of the lease area is almost flat. The highest ARL is 315 m and the lowest ARL is 317 m. The general slopes are towards west.

Drainage Pattern:

No any water channel passes from area which drains rain water during the rainy season. Flow direction of water channel is towards south. The water table varies from 30m to 35m in and around the lease area. This is based on the observation from nearby wells and water bodies.

Flora: Natural plantation growth has been largely degraded by human intervention. There is no tree or any vegetation in the lease area.

Fauna: For the mine site. There is no wild life sanctuary/ biospheres or national parks within 10 km radius from project site. No wild life of schedule I has been reported in the core zone

Climate:

The region has a tropical monsoon climate with long humid summer and short winters. The rain fall is heavy during S-W monsoon and light during pre-monsoon season. The monsoon normally begins during June and retracts during September.

Rainfall Data:

The area receives rainfall from middle of June to middle of October. The average annual rainfall is about 1000 mm.

Details within 500m. Radius from Lease area:

Public Place: Nil.

Religious Place: Nil.

Religious Institution: Nil.

Hospital: Nil.

Historical Monuments: Nil.

Human Settlement: Nil.

Water Structure: The area is itself in the River bed.

Railways Lines: Nil.

Facility of Water: Nearby bore well.

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Facility of Electricity: Nil.

Facility of Labours: From nearby villages which is already 0.786km. away from lease area.

Distances from Forest: Nil.

Number of Plants in lease area: Nil.

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CHAPTER-4
GEOLOGY AND EXPLORATION

Regional Geological Set Up:-

Paleoproterozoic rocks include, quartz veins and granites. Mahakoshal Group comprises limestone, chert breccia, Metabasalt. Banded jasper, conglomerate, schiest, quartzites and dolomite limestone. These rocks are intruded by quartz veins and dolerite dykes. Some of these dykes, are altered to hornblende schiests which are garnetiferous. At places, granite has intrusive relationship with the schist. It is thus felt that there may be granites of more than one age. A few bodies of pegmatite are also seen in the gneisses and metamorphic rocks. The rocks of Vindhyan Supergroup are well exposed to the north of the Narmada, and consists of fine grained reddish coloured hard sandstone and quartzite inter-layered with shale bands. The sandstone exhibits ripple marks. These rocks have been divided into four formations namely Upper Rewa sanstone, Lower Bhandar sandstone, Sirbu shale and Upper Bhandar sandstone. The rocks of Gondwana Supergroup are represented by thick bedded bands of chert. These rocks are classified into four formations namely Talchir, Denwa, Bagra and Jabalpur. Talchir is represented by tillites, diamictite olive shale and sandstone. The Denwa rocks exhibit alternations of bands of sandstone and variegated clays, which are calcareous and contain large amount of calcite nodules. The Bagra Formation consists of variegated clay, conglomerate and earthy to pink coloured limestone. The rocks of Jabalpur formation are exposed as thick masses of sandstone interlayered by white clays. In general, they include conglomerate, red cla carbonaceous shale. Deccan Trap is exposed in the South and SE part of the district. 18 to 20 different lava flows are exposed in the area. These have been classified into five formations. A thick alluvium deposits, comprising fluvial sediments and derived from the adjoining rocks by the Narmada river and it's tributaries Dudhi, Sher and Rewa. This alluvium has given rise to a most fertile plain in the central part of the district. It is generally composed of red, yellow, greenish-yellow, or khaki and grayish silt, fine to coarse sand gravels which has been grouped into five formations. Occurance of Quartz and quartz crystals are seen in the mounds west of Kisanpur. Talc and soapstone occur in dolomites near Karpera and Bagaspur. Building and road metal are readily available from Vidnyan quartzites, cherty limestone and basaltic lava flows. (Ref. district resource map narsinghpur district MP)

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The stratigraphic sequence of various geological units with their respective rock types are described below

Lithology	Stratigraphic Status / Group		Age	Nature and Characteristic
Sand stone, Clay, limestone & calcareous conglomerate	Lameta Formation	G O	Late Cretaceous	Whitish grey, greenish, felspathic gritty sandstone & cherty, nodular limestone. Soft to moderate hard rock
Sandstone with bands of clay, conglomerate & carboniferous shale	Jabalpur Formation	N D W A	Cretaceous	Pinkish to yellowish white, fine to medium grained sandstone interbedded with soft friable red clay & carbonaceous material. Conglomerate has pebble of quartz.
Fireclay, Conglomerate/limestone	Bagra Formation	N A	Triassic	Coarse conglomerate, variegated clay & few earthy to pink coloured limestone bands. Soft to moderately hard rock
Variegated clay & sandstone	Denwa Formation	S U	Permian to Triassic	Green, red to buff coloured, soft to moderately hard rock. Clay are fossiliferous.
Tillite-Diamicite, olive shale & sandstone	Talchir Formation	P E R	Carboniferous to Permian	Tillite-Diamicite consisting of heterogeneous clasts assemblage & soft to moderately hard current bedded sand stone

*Reference from DRM Map

Topography: Narsinghpur district is situated in the central part of Madhya Pradesh Madhya Pradesh is located in the Central part of India. Narsinghpur district holds a special importance being located in the Country. It attracts special attention because of its natural situation as well. On the Northern ends Vindhya chhal on the southern ends through out the lengths are Satpura ranges of Mountains. In the Northern part river Narmada flows from East to West. Which is a sacred as holy as river Ganga. Narsinghpur district has received many natural gifts as Narmada Kachhar. In the ancient period, this area was ruled by many Rajvansh including great historical warrior Rani Durgawati which was referred by various names in that period. In the Eighteenth Century Jat Sardars got constructed a large Temple, in which Idol of Lord Narsimha placed worshiped so in the name of Lord Narsimha the village. Gadariya Kheda become "Narsinghpur" later on it become headquarter of the district. Latitude 22°45 North 23°15 North, longitude 78°38 East 79°38 East, Area 5125.55 sq Km. 359.8 meters above the sea. Narsinghpur district holds a special importance being located in the Country. It attracts special attention because of its natural situation as well. On the Northern ends Vindhya chhal & on the southern ends through out the lengths are Satpura ranges of Mountains. In the Northern part river Narmada flows from East to West. Which is a sacred as holy as river Ganga.

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Physiographically, the district area can be broadly divided into three sectors namely 1) Narmada Valley alluvial plain, 2) Satpura range in the south and 3) the Vindhyan range in the north. The vast alluvial plain of Narmada valley stretches from east to west throughout the district on both the sides of the Narmada river. The regional slope of the area is westward. Soil Characteristics The areas in Northwest, East and Southeast of the district are generally covered with black soils derived from Basaltic rocks varying in the depth from 0.33m to over a meter. The soils are usually clayey to loamy in texture with calcareous concretions invariably present They are sticky and in summers, due to shrinkage, develop deep cracks. The soils predominantly consist of montmorillonite and heidellite type of clay minerals. In rest of alluvial areas, mixed clays, black, brown to reddish brown, derived from sandstones and basalt rocks are observed and are predominantly sandy - clayey in nature with calcareous concretions. Near the banks of the rivers and at river confluences, light yellow to yellowish brown soils are noticed which were deposited during the recent past. These soils are clayey to silty in nature. The soils near the foot hills are gravelly with good porosity. (Reference: district ground water information booklet (narsinghpur district 2013)

Mineral In the district Soap stone, dolomite, fireclay, limestone found excessively apart from this building constructions stone is also found near village Gontoriya. Fireclay found mainly in Kanharpani, Bachai, Heengpani and Hiranpur hills. From various hilly areas we found Murrum, crushed stones and from rivers sand which is used for construction purpose. Cement manufactured from limestone, cement pipes are prepared from cement. In village Chichali metal called peetal combination of copper and zinc utensils prepared. Chichali is very famous for these items.

Among the rivers flowing in the district, Narmada river is the main and important river, that flows from east to west. The flow of rivers in the south is from southeast to north-west, while in north, flow is from north east to south-west. Except Rigveda and Panini, all other religious books describe Narmada river as one of the seven most holy rivers of the country. In the district it flows from Bhikanpur to 4 Sankal for about 41 km. In the north its tributary Hiran river from its confluence to Pandajheer river, divides the district into two parts, the length of which is 64.37 km. that outlines its border later, up to the confluence of Dhudhi river, its tributaries are Sher, Shakkar, Dhudhi and Viral etc. Sher river starts from the eastern side of Lakhnadon. After flowing about 148 km. towards north it meets Narmada in the west at Rati Kachhar. The tributaries of Sher river are Macharewa, Barurewa and Umar. Macharewa River starts from Seoni district and flows for about 64.37 km. through Satpura Mountains. It covers the most part of the district. Barurewa river flows south. To the west of Bachai where the other small streams enter the plains and falls into it. This river flowing for about 48.28 km. falls into Sher river. Shakkar river originates from Amarwara of Chhindwara, flows north - west covering about 112.65 km. falls into Narmada river at Sakalpur. Dhudhi river marks the boundary on south-west and falls into Narmada river. It covers a length of 80 km. Singhor river marking the north-west boundary of the district and after sub-merging in Pandarjhar river falls into Narmada. Apart from these, Bitarewa Sukha and Hardh are other small rivers. Famous streams are Kachhua, Doun, Banda, Pahar Bariathana, Baigarh, Jogi Khapa, Kotri, Chichli, Kaundia Cheerah, Sawri, Hingpani and Malkuhi, near Mekha of Manegaon and in reserve forest, Kishurpur. Last three of these are in the

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valley of Vindhya and others are on the southern part of eastern district. Almost every village in the plains has a tank or big pond. Important tanks in the district are Bagespur, Barha, Narsimhapur, Biner, Chiria, Sainkhera, Sukha kheri, Gargat, Gourtala, Barheta, Suhawan, Rampur Lathgaon, Sukri, Salibora, Kareli, Theria, Nadia, Shrinagar, Kewlari, Ajansara and Gadrabari. Ref. census of india 2011 series 24 part XII-A

Table 1 : River Basin and Their Features

1	River basin	Key rivers (length within the state in Km)	Catchment in the state (sq km)	Key tributaries
	Narmada	Narmada (1077 km)	85930	Tawa, Barna, Dudhi, Shakkar, Hathani, Tenduni, Hiran
2	River	Length km*		
	Dudhi	171.2		
	Sher	135.8		
	Shakkar	167.4		
3	Distance from origin	Tributary River / Stream / structure	Location / Bank	Tributary Length (Km)
	553 km	River Dudhi joins	Umardha (L). Originates from Patalkot.	100+ km. Multipronged BLUE status
	526.5 km	River Shakkar joins. Two dams on tributaries.	Sokalpur (L). Gadarwara town in the catchment.	100+ km Multipronged. PINK status

There are still five rivers (Halon, Sher, Dudhi, Ganjal and Machak) within the Narmada valley in MP that deserve a BLUE status and Barna, Kolar and Tawa that deserve a RED status. All the rest are PINK.

Local Geological Set Up:-

The applied area forms a part of stream bed covered with boulders, cobbles, pebbles, river born bajari, sand and clay deposit of channel alluvium. The rocks of Barakar formation of Gondwana Super Group in the applied area forms the basement of the The Dudhi River, a left bank tributary of Narmada River rises in the Mahadeo hills of the Satpura range, west of the Chhindi village, Chhindwara district, MP at the elevation of 900 m, and at latitude 22° 23' N, longitude 78° 45'E. It flows for a total length of 129 km to join the Narmada River at North-west of Nibhora at a distance of 575 km run from source. It drains a total area of 1,541 sq. km.

AGE	LITHOSTRATIGRAPHIC UNIT	LITHOLOGY
Recent to sub recent	Alluvium, Laterite	Sandy loam, Silty Sand,

Mining will be concentrated up to 2.5m depth for extraction of river borne bajari and sand only which is confined on top most layer of recent alluvial deposit.

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CHAPTER-5
RESERVES

The reserves are calculated by volumetric method, 2.5 m depth is considered for calculation of the reserve. The factor of annual replenishment is taken into consideration while calculating the reserve. It is also observed during flooding all the pits get filled with sand. Hence mined out area of the pre- monsoon will be completely filled with sand during monsoon. Hence it is assumed that the pit will be filled after each monsoon. The sand is available in total quarry area. That's why we calculate the average thickness of sand for reserve calculation is 2.5 meter in this quarry. As per as per the Point (r) page 24 of Guidelines of Enforcement and Monitoring Guidelines for Sand Mining, Ministry of Environment, Forest and Climate Change January 2020 "River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river

The factor of annual replenishment is taken into consideration while calculating the reserve. It is also observed in the other areas that although it is factor of 3.0m per year but during flooding all the old pits get filled with mineral. Hence mined out area of the pre- monsoon will be completely filled with sand during monsoon. Hence it is assumed that the pit will be filled after each monsoon.

RESERVE ESTIMATION

i. RESERVE

The area is flat. The formula adopted for calculation of reserves is graphical method. The reserve is of estimated category. Various mine specification are as under -

A	Total lease area	50000 Sq.m (5.000 ha.)
B	Area for sand mine which has to be left as no mining zone so as to comply the provisions of maintain minimum distance of mine from river bank. (10 % of river width) (A \times 10%) (50000 \times 10%=5000 Sq.m)	5000 Sq.m (.500 Ha.)
C	40% of the total area for sand Non extraction (As per the Point (r) page 24 of Guidelines of Enforcement and Monitoring Guidelines for Sand Mining, Ministry of Environment, Forest and Climate Change January 20201 (Area in Sq.m) (A-B) (50000 -5000 =45000) 45000 \times 40%=18000	18000 Sq.m (1.8 Ha.)
D	Total Non Mining Area for (B+C) (5000+18000=23000)	23000 Sq.m (2.3 Ha.)
E	Total Mineable area 60% of the area (A-D) (50000-23000=27000)	27000 Sq.m (2.7 Ha.)

Deposits of sand on applied river bed area are till the depth of average 4.0 m or below thick. The ground water table intersection in this area is 4.0 m. or below 4.0 m deep form river bed surface level. As the proposed depth of excavation of sand is 2.5 meter. Therefore for calculation of

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geological reserve thickness/depth of sand deposit from river bed surface is taken to 3.0 m.

Calculation is as under-

$$\text{Minable Area (m}^2\text{)} \times \text{Average depth (m)} = \text{Volume (m}^3\text{)}$$

Total Area = 27000 Sq. Meters

Geological Reserve = 27000 Sq. x 2.5 m = 67500 m³

Total Recoverable reserve comes to 67500 m³

ii. RECOVERABLE RESERVE

Recoverable Reserve = (Minable Reserves – deduction for waste/subgrade material) There is no sub grade or waste material generated in the sand mine. The whole scrapped sand is saleable.

Minable reserve is equivalent to recoverable reserve i.e. 67500 m³

Total recoverable reserve on 27000 m² area till 2.5 meter of depth is 67500 m³

Year wise future program of exploration, is not planned, considering the annual replenishment of mined out area by the steam during monsoon.

Reserve Categorization- The basic requirement of the applicant will be river borne bajari, gravel and sand from top of the deposition with occasional screening. Hence calculation of the reserve is done on the basis of market terminology rather than Geological classification.

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CHAPTER- 6
DEVELOPMENT AND PRODUCTION PROGRAMME

Considerations

- Area is situated well within the meandering corridor of Narmada River.
- The mining shall be done by opencast Machine method .
- Boulder, Gravel and sand will be excavated in layers up to the depth of 2.5m.
- Mining will be done by deploying excavator, backhoe, loaders, etc.
- Only 240 days have been considered for mining, rest 125 days of monsoon season for replenishment of the area.
- After leaving 1.30 m column of sand above the water table on river bed mining for each successive year is proposed to its 2.5 m depth of mineral bed with an average annual production of 67500 M³ / Year.
- The area on rotation basis is suggested in such a way that pit of previous year will act as depository during the monsoon season by reducing the velocity and carrying capacity of the stream thus depositing the mineral being transported by the tributary. In totality the principal of Placer Deposit is adopted. Hence following rotation plan is recommended.
- Mining will be done by open cast semi-mechanized method by scraping of sand layers with the help of excavator, backhoe and loaders for loading of minerals, into the trucks, tipper and tractor/trolleys etc.
- For protection of aquatic life & riparian habitats mining will not be carried out in active channel and a buffer zone of minimum 3m will be left along the active channel so that the aquatic life and the natural flow of river will not be disturbed.

Development and Production Program

- Prior to start production from the area, some development work has to be completed.
- Maintenance and widening (9m) of pre - existing roads leading to area will be ensured.
- Erection of a temporary Site Office and one Rest Shelter shall be completed.
- Production Program will be as tabled below-

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Proposed Year wise development for five Years: -

It is proposed to work the deposit for winning the sand minor minerals by open cast Machine method of mining.

During the period of 5 year, the work will be carried out and total 67500 cum sand will be produced.

YEAR	Area in Sq.m	Non Mining Area	Mineable area	Optimal Depth Meter	Sand Cubic Meter /YIAR
First Year	50000	23000	27000	2.5	67500
Second Year	50000	23000	27000	2.5	67500
Third Year	50000	23000	27000	2.5	67500
Forth Year	50000	23000	27000	2.5	67500
Fifth Year	50000	23000	27000	2.5	67500

PROPOSED METHOD OF MINING: -

"Rule 3(6) Of the Madhya Pradesh sand (mining Transportation, Storage and trading) Rull-2019 Has the following Provisions.

There Shall be complete ban on mining, loading and Storage of sand by machines from the Sanctioned quarries In River Narmada sand mining, loading and Storage from Quires having area upto 5.00 hectare situated on other rivers shall be done by the committee of local laborers and quarries having area more than 5.00 hectare, local labourers shall be given priority for sand mining , loading and storage. The use of machines for sand mining in other rivers may be given depending upon the requirement and approval in mining plan and environmental clearance."

Proposed mining activity will be carried out in area by the open semi-mechanized method of mining using hand tools and machine like Excavators , Loader etc. No overburden in area. River sand will be transported by mechanical way from the Loading point sand will be transported by truck/dumper to the users. The proposed working will be emphasized with systematic developed in pits with development and production levels.

Will be excavated in layers up to a depth of 2.5 meter in Riverbed. Mining will be done by deploying labors for loading of mineral into trucks and tractor/trolleys.

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Conceptual Mining plan

Mine lease area will be worked in blocks for ease of operation. However, as the digging depth will be restricted to 3.000 m only, material will still be available below. This will be further replenished during rainy season. Blocks will be worked systematically as the width is limited while length is much more. Sequence of working has been shown on Development plan.

Ultimate Pit Limits: -

It is proposed to work the deposit up to the depth of 3 meters from the surface.

Extent of Mechanization:-

At present no mining is carried out in the allotted area so there is no machinery deployed for mining operations. To achieve the desired production, as proposed in the five years mining plan period, the following machinery is proposed to be deployed. Mining will be done by deploying for loading of mineral into dumpers and tractor/trolleys. Mining machineries and transporting vehicles may be deployed on contractual basis. No mineral beneficiation will be carried out at the site.

The Proposed Mining Machinery is as follows: -

S.No.	Machine	No's	Capacity	Remark
1.	Dumper/truck	4	15 m ³	On hire basis
2.	Water Tanker	1	4000 Liters	On hire basis
3.	Light Vehicles	1	-----	On hire basis
4.	Maintenance Van	1	As per requirement	On hire basis

Other equipment's to be required: -

1. Water sprinkler -1
2. Potable Workshop containing all the equipment's for repairing including portable electric welding sets, Gas cutting arrangements, electrical equipment's, such as insulators, conductors, transformers, oil circuit breaker, protective fuses & relays, control cables, flexible cables etc.
3. Safety appliances such as fire extinguisher, safety helmets, shoes, goggles, florescent jackets etc.
4. Equipment's & medical appliances for first aid.

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5. Office equipment's such as computers, Xerox machine, plotter, surveyor equipment's & tools, various monitoring equipment's such as RDS (Repairable Dust Sampler), Sound level meter, Lux meter, Vibrometer etc.

6. A small workshop along with necessary machines & equipment's for repair, maintenance and over hauling of heavy earth moving & other mining machinery.

Dumper: -

1. Every dumper will be provided with efficient brakes.
2. Efficient audible warning devices will be provided with the dumpers.
3. The dumper, if required to work after daylight hours, efficient headlights and taillights will be used.
4. Every dumper will be under the charge of a competent person, authorized in writing by the manager.
5. No person, other than the driver or his helper, if any, will ride on a dumper.
6. No person will be permitted to ride in the running board of a dumper.
7. The loaded dumpers will not be reversed on gradients.
8. Sufficient stop blocks will be provided at every tipping point and these will be used on every occasion when material is dumped.
9. Standard traffic rules shall be adopted and follow all dumpers. They shall be prominently this opencast workings and haulm roads.
10. When not in use, every dumper will be moved to and stood on proper parking places.
11. No person will be permitted to work on a chassis of a dumper, with the body in rest position, until after the dumper body has been securely blocked in position.
12. The mechanical wised mechanism will not be depended upon to whole the body of a dumper in a rest position.
13. No unauthorized person will be permitted to enter or remain in any turning points.
14. While inflating tyres, suitable protective cages shall be used.
15. Tyres will never be inflated by sitting either in the front or on the top of the same.
16. While the vehicle is being loaded / unloaded on gradient, the same will be secured stationary by the parking brake, and other means suitably designed stopper block, which could be placed below the tyres.

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17. At least once in every two weeks the brakes of every dumper will be tested as below: -

(a) **Service Brake test:** - The brake will be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within the specified distance when the brake is applied.

(b) **Parking brake test:** - The parking brake shall be capable to hold the vehicle when it is fully loaded and placed at the maximum gradient. Maximum gradient of the roadway which is permitted only for a period of at least 10 minutes.

(c) A record of such test will be maintained in a bound paged book and will be signed by the competent person carrying out the test. These records will be counter signed by the engineer and manager.

(d) All vehicles shall be tested and examined once at least in every 6 months.

(e) A notice shall be displayed outside every vehicle that "**No Unauthorized Travelling allowed**".

Duties of dumper operators: -

I. At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details: -

(i) Tyre pressure, brakes, horn and the Lights are in working order.

(ii) The driver will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically shown and in efficient working order.

(iii) The driver will maintained a record of every inspection made in a bound paged book, kept for the purpose and shall sign every entry made there in.

(iv) The driver will keep the cab window clean so to ensure clear vision at all times.

(v) Driver will ensure that the gear is in neutral position before stopping the engine. He will park the vehicle: -

(a) In reverse gear, on level roads and down gradients.

(b) In low gear, on up gradients.

(vi) The driver will negotiate downhill gradients in low gear, so that minimum of braking is required.

(vii) The driver will not drive too fast, avoid distractions and drive defensively.

(viii) Before crossing a road / railway line he will reduce his speed looking both directions along the road or railway line and will proceed across the road or line only if it is safe to do so.

(ix) The driver will not operate the dumper in reverse unless he has a clear view of the area behind the vehicle.

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(x) The driver will see that: -

(a) The vehicle is not overloaded.

(b) The material is not loaded in a dumper so as to project horizontally beyond the sides of its body.

(xi) The driver will not allow any unauthorized person to ride on the vehicle.

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CHAPTER- 7
SITE SERVICES & MANPOWER DEPLOYMENT

SITE SERVICES & EMPLOYMENT POTENTIAL

Site services: For efficient and systematic working of the mine the following site services have been proposed

- A office for supervisory staff with First-Aid Box
- Two Rest Shelters for labors for resting during lunch time with drinking water storage facilities.
- A store room for keeping necessary tools.

Employment potential: Requirement of technical and other supervisory staff is proposed for systematic and scientific mining:-

Foreman	- 1
Supervisor Staff	-1
Excavator Operator	-1
Semi-Skilled/ Un-Skilled	-28
Supervisor cum First-Aider (skilled)	- 01.

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CHAPTER- 8

USE OF MINERAL

Describe the utilization of mineral and type of industry.

USE OF MINERAL

The end use of the mineral is in construction as a building material and in road works.

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CHAPTER-9
WASTE DISPOAL ARRANGEMENTS

No waste material like liquid, solid or gases will be generated as all sand generated will be utilized moreover there is no provision of dumping of excavated material which needs management. Therefore no waste disposal management plan is envisaged.

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CHAPTER -10
REPLENISHMENT PLAN

INTRODUCTION

Narsinghpur district is situated in the central part of Madhya Pradesh. Madhya Pradesh is located in the Central part of India. Narsinghpur district holds a special importance being located in the Country. It attracts special attention because of its natural situation as well. On the Northern ends Vindhyaachal on the southern ends through out the lengths are Satpura ranges of Mountains. In the Northern part river Narmada flows from East to West. Which is a sacred as holy as river Ganga. Narsinghpur district has received many natural gifts as Narmada Kachhar. In the ancient period, this area was ruled by many Rajvansh including great historical warrior Rani Durgawati which was referred by various names in that period. In the Eighteenth Century Jat Sardars got constructed a large Temple, in which Idol of Lord Narsimha placed & worshiped so in the name of Lord Narsimha the village. Gadariya Kheda become "Narsinghpur" later on it become headquarter of the district. Latitude 22°45 North 23°15 North, longitude 78°38 East 79°38 East, Area 5125.55 sq Km, 359.8 meters above the sea. Narsinghpur district holds a special importance being located in the Country. It attracts special attention because of its natural situation as well. On the Northern ends Vindhyaachal & on the southern ends through out the lengths are Satpura ranges of Mountains. In the Northern part river Narmada flows from East to West. Which is a sacred as holy as river Ganga.

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Physiographically, the district area can be broadly divided into three sectors namely 1) Narmada Valley alluvial plain, 2) Satpura range in the south and 3) the Vindhyan range in the north. The vast alluvial plain of Narmada valley stretches from east to west throughout the district on both the sides of the Narmada river. The regional slope of the area is westward. Soil Characteristics The areas in Northwest, East and Southeast of the district are generally covered with black soils derived from Basaltic rocks varying in the depth from 0.33m to over a meter. The soils are usually clayey to loamy in texture with calcareous concretions invariably present. They are sticky and in summers, due to shrinkage, develop deep cracks. The soils predominantly consist of montmorillonite and beidellite type of clay minerals. In rest of alluvial areas, mixed clays, black, brown to reddish brown, derived from sandstones and basalt rocks are observed and are predominantly sandy - clayey in nature with calcareous concretions. Near the banks of the rivers and at river confluences, light yellow to yellowish brown soils are noticed which were deposited during the recent past. These soils are clayey to silty in nature. The soils near the foot hills are gravelly with good porosity. (Reference: district ground water information booklet (narsinghpur district 2013))

Mineral In the district Soap stone, dolomite, fireclay, limestone found excessively apart from this building constructions stone is also found near village Gontitoriya. Fireclay found mainly in Kanharpani, Bachai, Heengpani and Hiranpur hills. From various hilly areas we found Murram, crushed stones and from rivers sand which is used for construction purpose. Cement manufactured from limestone, cement pipes are prepared from cement. In village Chichali metal called peetal combination of copper and zinc utensils prepared. Chichali is very famous for these items.

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Among the rivers flowing in the district, Narmada river is the main and important river, that flows from east to west. The flow of rivers in the south is from southeast to north-west, while in north, flow is from north east to south-west. Except Rigveda and Panini, all other religious books describe Narmada river as one of the seven most holy rivers of the country. In the district it flows from Bhikanpur to 4 Sankal for about 41 km. In the north its tributary Hiran river from its confluence to Pandajheer river, divides the district into two parts, the length of which is 64.37 km. that outlines its border later, up to the confluence of Dhudhi river, Its tributaries are Sher, Shakkar, Dhudhi and Viral etc. Sher river starts from the eastern side of Lakhnadon. After flowing about 148 km. towards north it meets Narmada in the west at Rati Kachhar. The tributaries of Sher river are Macharewa, Barurewa and Umar. Macharewa River starts from Seoni district and flows for about 64.37 km. through Satpura Mountains. It covers the most part of the district. Barurewa river flows south. To the west of Bachai where the other small streams enter the plains and falls into it. This river flowing for about 48.28 km. falls into Sher river. Shakkar river originates from Amarwara of Chhindwara, flows north - west covering about 112.65 km, falls into Narmada river at Sakalpur. Dhudhi river marks the boundary on south-west and falls into Narmada river. It covers a length of 80 km. Singhor river marking the north-west boundary of the district and after sub-merging in Pandarjhar river falls into Narmada. Apart from these, Bitarewa Sukha and Hardh are other small rivers. Famous streams are Kachhua, Doun, Banda, Pahar Bariathana, Bairgarh, Jogi Khapa, Kotri, Chichli, Kaundia Cheerah, Sawri, Hingpani and Malkuhi, near Mekha of Manegaon and in reserve forest, Kishurpur. Last three of these are in the valley of Vindhya and others are on the southern part of eastern district. Almost every village in the plains has a tank or big pond. Important tanks in the district are Bagespur, Barha, Narsimhapur, Biner, Chiria, Sainkhera, Sukha kheri, Gargat, Gourtala, Barheta, Suhawan, Rampur Lathgaon, Sukri, Salibora, Kareli, Theria, Nadia, Shrinagar, Kewlari, Ajansara and Gadrabari. Ref. census of india 2011 series 24 part XII-A

The applied area forms a part of stream bed covered with boulders, cobbles, pebbles, river born bajari, sand and clay deposit of channel alluvium. The rocks of Barakar formation of Gondwana Super Group in the applied area forms the basement of the The Dudhi River, a left bank tributary of Narmada River rises in the Mahadeo hills of the Satpura range, west of the Chhindi village, Chhindwara district, MP at the elevation of 900 m, and at latitude 22° 23' N, longitude 78° 45'E. It flows for a total length of 129 km to join the Narmada River at North-west of Nibhora at a distance of 575 km run from source. It drains a total area of 1,541 sq. km.

Replenishment:

Replenishment of sand in mined out area is the most important natural activity. As a result of mining operation in the river the original profile of river bed will be altered. The proposed mining area is river bed sand mine. Topography of the area is almost flat. Since the mine is a Declared River Bed Sand mine.

Sand is an essential minor mineral used extensively across the country as a useful construction material and variety of other uses. It is common knowledge that minerals are non-renewable but in the case of sand mining it naturally gets

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replenished from time to time in a given river system and is very much interrelated to the hydrological cycle in a river basin.

Sand mining has become a widely spread activity and does not require a specific technology and huge set up. The number of ventures has increased extensively and it has become a foot loose industry in itself but the backward-forward linkages are becoming stronger as the construction activity / industry requires this mineral at consistent rates and many are getting employed. This mine is providing work to many rural people and it is good for employment

GEOMORPHOLOGY/SLOPE/GRADIENT/DEPTH OF WATER CHANNEL AND GRAIN SIZE/MEANDERS

Physiographic ally, structural landforms, represented by plateau and low lying plains with average altitude of 491 m to 498 m above MSL, are developed in northern, north-eastern and north-western and central parts of the district. In the southern part of the District, hills and highlands of Maikal Range and high to medium level (500m to 990m) plateau and flat topped, step like terraces are developed. Fluvial Land Forms represented by flood plains are present along the western boundary of the district. The maximum elevation of the area is 1123m above mean sea level at Singingarh Hill (23°08'56" : 81°58'50") in Satpura hills, in southern part of the district. The slope of the river bed is gentle. The depth of water channel is 2.5-3.0 meter and the size of sand grains is medium to fine grain.

TYPE/STAGE AND FLOW OF WATER / FLOOD PLAIN

The total length of the river from source to sea is 1312 kilometers (815 miles) while the length up to dam site is 1163 kilometers. (723 miles). The width of the river channel at dam site during high floods is 488 meter (1600 feet) and that during summer is 45.70 meter. (150 feet). The maximum recorded flood on 7th September 1994 was 70,847 cumecs (2.5 million cusecs) while minimum recorded flow in summer was 8.5 cumecs (300 cusecs). The dam is designed for 87,000 cumecs (3.07 million cusecs) flood. The western bank of the river it is overlain by Quaternary to recent alluvial deposit is average to 4.000 m or below thick in the area. The ground water table is 4.000 m deep from surface level. The total basin area of the river is 97,410 square kilometer comprising 85,858 square kilometer in Madhya Pradesh, 1658 square kilometer in Maharashtra and 9894 square kilometer in Gujarat. The drainage area up to dam site is 88,000 square kilometer. The mean annual rainfall in the basin is 112 centimeters.

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centimeters. The annual run of the dam site at 75 percentage of dependability is 27.22 MAF. The World Bank computed the yield of 28.57 MAF while the yield computed in May 1992 by the Central Water Commission, Government of India is of 26.60 MAF, i.e. about 27.00 MAF. The utilisation of Narmada River basin today is hardly about 10%. Thus water of the Narmada continue to flow to the sea unused . Applied area is the part of the Narmada river at district Narsingpur.

The applied area forms a part of stream bed covered with boulders, cobbles, pebbles, river born bajari, sand and clay deposit of channel alluvium. The rocks of Barakar formation of Gondwana Super Group in the applied area forms the basement of the The Dudhi River, a left bank tributary of Narmada River rises in the Mahadeo hills of the Satpura range, west of the Chhindi village, Chhindwara district, MP at the elevation of 900 m, and at latitude 22° 23' N, longitude 78° 45'E. It flows for a total length of 129 km to join the Narmada River at North-west of Nibhora at a distance of 575 km run from source. It drains a total area of 1,541 sq. km.

CLIMATIC CONDITION/ANNUAL PRECIPITATION

In the district climate is very pleasant except in summers. Except South West Mansoon rest of the year waves moves slowly. District's usual minimum temperature rests around 25-26 degree Celcius and maximum temperature rises upto 45-46 degree Celcius. May is the hottest month of the year. It is very excessive hot during summer and in the end of this season dustful storms come. When Mansoon reaches mercury goes very down. District's 90% rainfall observed in mansoon months only i.e. June to September. An average rainfall is of 60 days and measuring approximately 40 Inches. During December-January it is very cold and average temperature during day time is around 9 degree Celcius. Sometimes cold waves also occurs and heavy fog also observed. **Source of data is Ministry of Water Resources, Central Ground Water Board, North Central Region, BHOPAL**

As per rainfall statistics,

PERIOD	SEASON	MINIMUM ° C	MAXIMUM ° C
Mar- June	Summer	9.4	45.4
July-oct	Rainy	13.2	39.0
Nov-Feb	Winter	3.2	35.4

RESOURCE: www.narsinghpur.mp.gov.in/general-information

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EROSION/WEATHERING

The wind, sun and water are three big factor of erosion and weathering of rock type, among these the zenith of all is water. The processes are definitively independent, but not exclusive.

Weathering is the mechanical and chemical hammer that breaks down and sculpts the rocks. Erosion transports the fragments away.

Water is nature's most versatile tool. For example, take rain on a frigid day. The water pools in cracks and crevices. Then, at night, the temperature drops and the water expands as it turns to ice, splitting the rock like a sledgehammer to a wedge. The next day, under the beating sun, the ice melts and trickles the cracked fragments away.

Repeated swings in temperature can also weaken and eventually fragment rock, which expands when hot and shrinks when cold. Such pulsing slowly turns stones in the arid desert to sand. Likewise, constant cycles from wet to dry will crumble clay.

Bits of sand are picked up and carried off by the wind, which can then blast the sides of nearby rocks, buffing and polishing them smooth. On the seashore, the action of waves chips away at cliffs and rakes the fragments back and forth into fine sand.

ACTIVITY NEAR RIVER BANK

Any man made activity such as mining/trenching/channeling/canal etc. produce large quantity of fines of exiting rocks which transports in river bed may deposited nearby the area in river course. Near the Narmada River agricultural activity, mining activity, channeling / canal etc. is continuing in very large scale, which is suitable for huge sand deposit nearby the area in river course.

Remarks -Saikheda River sand mine is situated in southern bank of Narmada river and 1000 m from Saikheda village. Excavation depth is 2.5m. Sand depth is 4.000 m. possible. Seepage water depth is 4.000 m. Height of river bank is 315 m. and Reduced level of river bank is 314 m.

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WATER LEVEL IN THE LEAN SEASON

A river's health depends on the quality and quantity of its water. Barring a few stretches for example, Narmada river belt where a minor & major tributary brings industrial effluents the Dudhi ,Shakker , Sher , Sita Rewa water is of an enviable 'A' category as per the Central Pollution Control Board standards. It is the water quantity, water depth and flow that threaten the river ecology.

The lean flow works out to be less than 4 percent of the peak flow.

In modern times, environmental water requirements are considered a compromise between water resource development and the maintenance of a river at ecologically acceptable conditions. Since different ecological functions require different flow types, a river needs a range of lean period flows, rather than a fixed minimum flow. To maintain the habitat suitability of aquatic life in the Mahanadi, indicate WII studies, a minimum flow range of 149-255 m³/sec is necessary. It is only fair that the mighty river that gathers more than 10 times its minimum flow requirement during monsoons is allowed its essential share during the lean months. Given the current plenty water, more new projects will be it river-linking or lift irrigation which is viable on this river or in its basin as any additional harvesting of water will have to be compensated by releasing water from, or lowering the capacity of the existing projects.

CONCLUSION:-

River Narmada Traverse a long path and its path contact with broad belt of sedimentary, igneous and metamorphic rocks at the monsoon river crode and transport large amount of eroded material (sand, gravel, silt etc) and deposit at meandering points of river channel. In the Narsingpur district sand deposit up to 2.50 m thickness with 27000 m² area take for production of 67500 so it is easily replenished at the time of monsoon.

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CHAPTER-11

ENVIRONMENT MANAGEMENT PLAN

A) Measures of protection of environment, especially against air and water pollution due to Quarrying operation:

At present what so ever mining activity carried out in the proposed lease area is not so big. The area is also devoid of good flora and fauna. The socio-economic status of the surrounding villages is rural with dominant agriculture economy. The surrounding area is thinly populated. There will be no adverse impact due to mining on socio-economic environment. The possible impact on environment is being discussed in following chapters:

Land use pattern:

Articles	Land use at the end of 2 years in Hect.	Forest Land	Agri. Land	River Bed Land	Land use at the end of 2 years in Hect.
A. Lease Area	5.00	-	-	5.00	5.00
B. Quarrying & allied					
1. Area under pits	5.00	-	-	-	-
2. Area for dumping	-	-	-	-	-
3. Un-worked area available for mining	5.00	-	-	-	-
5. Plantation	-	-	-	-	-
6. Naturally reclaimed area	-	-	-	-	5.00
Total Area	5.00	-	-	-	5.00

B) Environment Impact Assessment Statement:

Proposed mining activity will be carried out by Open- Cast machine method of mining without blasting. Lease hold area is not big and also the area is devoid of good flora and fauna.

i) Land environment:

The propose lease area is government Bhujal landflat land with devoid of vegetation.

As a result of mining operation as the original profile of land will be altered but it is a river bed mining and the pit will be naturally reclaimed after each monsoon.

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ii) Air Environment:

There was no major mining activity in the applied area and no air pollution because of mining activity in surrounding area observed. There is no industry in the buffer zone.

Source of Air Pollution:

Emission of SO_x and NO_x may be caused due to use of diesel operated Dumper/Truck & other Machines etc.

Dust will be generated during loading/unloading and vehicle movement activity etc.

Mitigation measures

Impact of above is localized, transitory and intermittent in nature and hence their effect on environment is insignificant. However the following measures will done to mitigate the air pollution-

- i. The better maintenance of diesel operated equipment/vehicle will help to reduce emissions (SO_x and NO_x) and maintain below permissible limit.
- ii. Fugitive Emissions during mining, loading/unloading, handling and transportation will be suppressed by water sprinkler & water spray. Water sprinkling on transport road side (approx. 500m.), Water sprinkling on stock yard etc. will be done by tractor mounted water sprinkler.
- iii. There is no any river band falling in the applied area so there will be no any meandering occur in this area.
- iv. It is the commitment of lessee to cover sand during transport.
- v. Proper maintenance of transport vehicle & sprinkling of water on transport road will be helpful to control Water & Air pollution, and it is mandatory for lessee.
- vi. It is the responsibility of lessee for fixing of display board in the mine area.
- vii. To control the River Bank Erosion mining will be done after lifting proper distance from river bank and if there is govt. Land than the highly rooted plant will be planted on the river bank.

Avoid Spillage: Transportation of minerals will be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of minerals / dust takes place.

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No overloading of minerals for transportation will be committed so that no spillage of minerals / dust takes place.

Dense Plantation: If/Where no plantation is possible being river bed on declared sand mine area then plantation on transportation road side or on the Government waste land as suggested/demarked by Gram Panchayat/Nagar Panchayat/ local body will be done.

iii) Water Environment:

Surface Water: At present there is no water source, which is passing through the lease area and its surrounding.

This will be the commitment of lease to look after transport vehicle maintenance and the proper care should be taken so that there will be no chance to pollute river water by oil & grease of transport vehicle.

For protection of aquatic life & riparian habitats mining will not be carried out in active channel and a buffer zone of 3m. will be left along the active channel so that the aquatic life and the natural flow of river will not be disturbed.

Ground Water: It noticed that the ground water is available below 4.000 meters of the normal surface level as well as in nearby dug well and bore well etc. As the mining operation has been carried out above the ground water table hence there would not be any adverse effect on the ground water.

In this area no any rare species were found.

Mining for each successive year is proposed to its optimum depth of mineral bed (ie.2.50m Max.) so there is very little chance to disturbance in ground water table.

a) Likely impact of mining on water table

Positive.

The dug out pit will help in recharging of Ground Water by decreasing the runoff.

b) Details of modification/diversion of natural drainage system /Obstruction of water channels and measures taken –

Not Applicable as no any surface water body present in the lease area.

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c) Measures taken for minimizing silting and contamination of water

Since the water table is below the maximum excavation depth of operation (3.0 meter of depth) and the flow or extent of nearest hydrology is too far from the proposed lease area thus no impact can be assessed on water table, water flow or hydrology. Moreover no sewage or other effluents will be generated from the mining activity which are required to be discharged on water hence no water pollution can be assessed. The mining shall not cause any change or diversion of any source of water in the area or any drainage pattern.

Water pollution in mining is generally caused due to generation of dust, chemicals of explosive, Oil & grease of transport vehicles etc.

Mitigation measures proposed for water pollution:-

i) Surface water:

No surface water source such as rivers, streams & dam exists in the mining lease area. Proper maintenance of transport vehicle & prevention of washing of transport vehicle in ponds etc. be helpful to control Water pollution, and it is mandatory for lessee.

ii) Ground water:

Mining for each successive year is proposed to its optimum depth of mineral bed and the mining will not goes to touch the ground water table so there is no chance to disturbance in ground water table. The dug out pit will help in recharging of Ground Water by decreasing the runoff.

d) Requirement of water for quarrying operations

1) For Green belt and dust suppression	
Dust Suppression -	3.00 KLD
Green Belt -	2.00 KLD
2) Domestic usage-	
Drinking & Washing	2.00 KLD
Total Need of Water (1+2)	7.00 KLD

e) Source of water

- 1) For Green belt and dust suppression: Water will be made available from the river for utilization in green belt and dust suppression.

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- ii) **Domestic usage:** Drinking water is available in dug well and tube well in near the applied area which is portable, pure and clean.

iv) Noise & Vibration:

a) **Noise :** Negligible

In the open cast machine mining the ambient noise level are well within the standards of Occupational Safety and Health Administration (OSHA) and Pollution Control Board. There is likelihood of some increase in noise due to operation of machinery like engines engines/dumpers, however noise levels will be less than 90 dBA and exposure to the workers for 8 hrs will also be less than stipulated standard of 90 dBA and it's a short time activity.

Mitigation Measures:

Person working just close to machines will be provided with ear plugs/ear muffs for further protection. However, impact of operational activity and traffic as mentioned above is local, transitory and intermittent which is for short-term hence no considerable impact can be envisaged.

b) **Ground Vibration :** Negligible

There is no explosive or blasting is involved in mining so no ground vibrations will be occurred.

c) **Storage of explosive (like capacity and type of explosive magazine):**

Not Applicable

v) Human Environment:

No village or human dwellings are within the quarry lease area. There for there will not be any need for resettlement. While due to increase revenue earning in the area there is development of infrastructure facilities like transport, road, housing, schooling and hospital etc. will be raised. There is no any village falling around 500 m. of transportation road side but it is the commitment of lessee to cover material during transportation and sprinkling of water on transport road side to minimize the harmful impact on human life due to mining activity.

At this time there is no public building or monuments of any importance is seen nearby, which could be affected due to river sand mining operation.

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vi) Social Infrastructure

At present there are no much activities other than the agricultural activity in the surrounding area. On the other hand mining will generate employment opportunity to local inhabitants directly and indirectly in mining as well as in consequent related activity.

The method of mining will be small scale. There will not be any development of large machinery in the proposed lease area to carryout mining operation, which will create noise pollution, air pollution or any other operational hazards to local public life.

vii) Rehabilitation and Resettlement (R & R) Plan

No R&R plan is required as the river sand mine area does not cover any habitation. Hence the mining activity does not involve any displacement of human settlement. No public buildings, places, monuments etc. exist within the lease area or in the vicinity of the mine lease area. The mining operation will not disturb/ relocate any village or need resettlement. Thus no adverse impact is anticipated.

viii) Stabilization and Vegetation of dumps:

Not required as it is a river bed sand mining and no any waste will be generated during mining.

ix) Sewerage system:

No sewerage system is proposed to be develop in the lease area.

x) Environmental monitoring:

It is proposed to install air, noise and water monitoring stations within the lease area in order to measure the level of change in various environmental factors.

Further following step will also be taken for environment monitoring and management –

A) Year-wise Program of Plantation:

Afforestation program shall be started with the commencement of mining operation with simultaneous clearing of land by spreading of clay lumps along barrier of proposed lease boundary. 2.0m X 2.0m spacing with 0.6m depth have been suggested for sapling pits on which local species will be planted as the following manner-



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Year	PROPOSED SITE	SPECIES	No. OF SAPLING
1st Year	Land provided by gram panchayat	Seesam, Bargad, Neem, Aam, Pipal etc.	50

If/Where no plantation is possible being river bed area on declared sand mine area then plantation on transportation road side or on the Government waste land as suggested/demarked by Gram Panchayat/Nagar Panchayat/ local body will be done as per above plantation program.

B) Budgetary arrangement for environment monitoring management :

Total Rs. 1,80,000/- will be utilized annually for environment management like Plantation, Water sprinkling on transport road, Water sprinkling on stock yard etc. The details of expenditure are given in table below:

Proposed Action Plan Towards socio economic development	Expenses per Year (in Rs.)
General Development of the area	-
i) Dust Suppression	55,000
ii) CSR Activities	50,000
iii) Development of Green Belt	30,000
iv) Expenditure for Environment Monitoring	45,000
TOTAL	1,80,000

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CHAPTER-12
QUARRY CLOSURE PLAN

This is an Sand Mine of River bed which will naturally replenished after each monsoon period. Hence quarry closure plan is not required in this case.

Place: Narsingpur

Date :

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दि मध्यप्रदेश स्टेट माइनिंग कारपोरेशन लि.

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CIN : U01410MP1962SGC000937

पंजीकृत कार्यालय :
पर्यावास भवन, ब्लाक नं. 1 (ए)
द्वितीय तल, जेल रोड,
अरेंचा हिल्स, भोपाल-462011

प्ररूप-तीन

देखिए नियम 11(3) एवं 11(5)

आशय पत्र

क्रमांक/रेत/2020/ 550

भोपाल, दिनांक - 01/02/2020

प्रति,

धनलक्ष्मी मरचंडाईस प्रा0लि0
अधिकृत व्यक्ति- श्री धर्मेन्द्र कुमार चौकसे,
3, मंगोई लेन,
कलकत्ता (वेस्ट बंगाल)- 700001

विषय :-ई-निविदा क्रमांक 277 दिनांक 05.10.2019 के संदर्भ में ग्राम (सूची अनुसार) तहसील (सूची अनुसार) जिला नरसिंहपुर रकबा (सूची अनुसार) हेक्टयर क्षेत्र की खदान समूह क्रमांक (संपूर्ण नरसिंहपुर जिला) रेत खदानों हेतु आशय पत्र।

1. पृष्ठभूमि :

1.1 मध्यप्रदेश रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम, 2019 के अनुसरण में मध्यप्रदेश राज्य खनिज निगम लिमिटेड, भोपाल द्वारा मध्यप्रदेश राज्य के जिला नरसिंहपुर स्थित समूह खदान के समूह क्रमांक (संपूर्ण नरसिंहपुर जिला) हेतु रेत की समूह खदानों के प्रदान के लिए निविदा प्रक्रिया को प्रारंभ करने के लिए ई-निविदा सूचना दिनांक 05.10.2019 जारी की गई। ई-निविदा प्रक्रिया उक्त नियमों के नियम 8 के अनुसार उक्त रेत समूह आबंटन हेतु संचालित की जाकर श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 को उक्त नियमों के नियम 8(8) के अधीन उच्चतम सफल निविदाकार के रूप में घोषित किया गया है।

1.2 उक्त नियमों के नियम 11 के अधीन तथा उक्त समूह खदान के लिये निविदा दस्तावेज के अधीन अपेक्षित किए गए अनुसार श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 ने प्ररक्षित मूल्य के 25% राशि रकम रूपए 6,25,00,000/- (शब्दों में रूपए छः करोड़ पचास लाख मात्र) अग्रिम धन (ईएमडी) के रूप में के माध्यम से (भुगतान का तरीका) जो दिनांक 22.11.2019 (भुगतान की तारीख) जमा कर दी है तथा जो दिनांक 22.11.2019 (भुगतान प्राप्त करने की तारीख) को प्राप्त हुई है।

2. परिणामस्वरूप आशय पत्र जारी किया जाना :

उक्त नियमों के नियम 11(3) एवं 11(5) के अनुसरण में समूह क्रमांक (संपूर्ण नरसिंहपुर जिला) श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 के पक्ष में 03 वर्षों की अवधि हेतु रेत खनिज की खदानों के समूह के लिए ग्राम (सूची अनुसार) जिला नरसिंहपुर में रकबा (सूची अनुसार) (हेक्टयर) क्षेत्र के लिए यह आशय पत्र जारी किया जाता है।

3. शर्तें :

3.1 यह आशय पत्र तथा इसके पूर्वोक्त खदान समूह का अनुवर्ती आबंटन इन नियमों के समय-समय पर यथा संशोधित उपबंधों के अध्याधीन होगा तथा श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा0लि0 को "उच्चतम सफल निविदाकार" के रूप में घोषित किया जाता है तथा इन नियमों के अधीन समस्त अपेक्षाओं की संतोषजनक पूर्ति पर पश्चातवर्ती रूप से आबंटित खदान समूहों का आबंटन किया जाएगा।

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3.2 संदर्भ हेतु श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा०लि० के "उच्चतम सफल निविदाकार" के रूप में घोषित किए जाने तथा समूह खदानों के पश्चात्तवर्ती आबंटन है, के लिए अपेक्षाओं को नीचे दोहराया गया है। यह स्पष्ट किया जाता है कि अधोवर्णित अपेक्षाएं मात्र संदर्भ के लिए हैं तथा उक्त नियमों में किसी परिवर्तन की स्थिति में यथास्थिति संशोधित नियमों के अधीन अपेक्षाएं लागू होंगी।

(क) "उच्चतम सफल निविदाकार" के रूप में घोषणा:-
श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा०लि० को "उच्चतम सफल निविदाकार" मान्य किया जाएगा, बशर्ते-

- (एक) नियमों के निबंधनों तथा शर्तों का अनुपालन किया गया हो;
- (दो) नियमानुसार वार्षिक ठेका राशि की 50% रकम का भुगतान कर दिया गया हो;
- (तीन) उक्त नियमों के नियम 12 के उपनियम (1) से उपनियम (7) में विनिर्दिष्ट खनन योजना एवं अन्य कानूनी अनुपालनों के संबंध में शर्तों को पूरा किया गया हो।

(ख) ठेका अनुबंध का निष्पादन-
समस्त कानूनी अनुज्ञाओं, अनुमोदन, अनुज्ञा, अनापत्ति एवं सहश जो कि खनन संक्रिया प्रारंभ करने के लिए प्रयोज्य विधियां के अधीन अपेक्षित हैं, प्राप्त करने के उपरांत श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा०लि० म०प्र० राज्य खनिज निगम के साथ अनुबंध निष्पादित करेगा।

(ग) समूह खदानों की खनन संक्रिया-
अनुबंध निष्पादन के पश्चात श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा०लि० किशतों का नियमित रूप से भुगतान करेंगे तथा नियमित खनन संक्रियायें जारी रखेंगे।

3.3 यह आशय पत्र नियमानुसार प्रगणित की गई 03 (तीन) वर्षों की कालावधि के लिए विधिमान्य है। समय-सीमा के भीतर समस्त शर्तों की पूर्ति की जानी चाहिए एवं श्री/मेसर्स धनलक्ष्मी मरचंडाईस प्रा०लि० एवं म०प्र० राज्य खनिज निगम के मध्य ठेका अनुबंध निष्पादित किया जाना चाहिए। उच्चतम सफल निविदाकार के नियंत्रण से परे किन्हीं कारणों से ठेका अनुबंध के निष्पादन में विलंब होने की स्थिति में, समय-सीमा में वृद्धि करने के लिए वह म०प्र० राज्य खनिज निगम को आवेदन पत्र प्रस्तुत कर सकेगा। उपरोक्त समस्त अथवा किन्हीं शर्तों के अनुपालन के लिए म०प्र० राज्य खनिज निगम अधिकतम 10 दिवस की अवधि बढ़ा सकेगा।

निविदाकार कंपनी की ओर से प्राधिकृत हस्ताक्षरकर्ता द्वारा हस्ताक्षर उपरांत उक्त आशय पत्र की द्वितीय प्रति 07 दिवस की अवधि के भीतर अधोहस्ताक्षरी को स्वीकार्य भावती के रूप में ज्ञापन करने योग्य होगी।

संलग्न - समूह की खदानों का विवरण
एवं राशि की जानकारी।

पु.क्रमांक/रित/2020/
प्रतिलिपि-

1. संचालक, संचालनालय भौतिकी तथा खनिकर्म भोपाल।
2. कलेक्टर (खनिज शाखा) जिला नरसिंहपुर।
3. मुख्य महाप्रबंधक(वित्त/लेखा) मुख्य कार्यालय भोपाल।


कार्यपालक संचालक
म०प्र० राज्य खनिज निगम
भोपाल, दिनांक -


कार्यपालक संचालक

ई-निविदा में सम्मिलित खदानों एवं राशि का विवरण

जिला- नरसिंहपुर

क्र0	जिला	तहसील	ग्राम	खसरा क्रमांक	रकबा (हे.)
1	2	3	4	5	6
01	नरसिंहपुर	गाडरवारा	मुंआर	358	5.000
02	नरसिंहपुर	गाडरवारा	मेहरागांव	380	20.000
03	नरसिंहपुर	गाडरवारा	महेश्वर	124	10.000
04	नरसिंहपुर	गाडरवारा	साईखेडा	634	5.000
05	नरसिंहपुर	गाडरवारा	तूमड़ा	67	10.000
06	नरसिंहपुर	गाडरवारा	संसारखेडा-1	208/1, 208/2	13.000
07	नरसिंहपुर	गाडरवारा	संसारखेडा-2	207	10.000
08	नरसिंहपुर	गाडरवारा	अजंदा-1	39/1	4.000
09	नरसिंहपुर	गाडरवारा	अजंदा-2	263/2, 263/1	15.000
10	नरसिंहपुर	गाडरवारा	दिगसरा	29/1	5.773
11	नरसिंहपुर	गाडरवारा	पनागर-1	305	5.000
12	नरसिंहपुर	गाडरवारा	पनागर-2	276	6.000
13	नरसिंहपुर	गाडरवारा	अर्जुनगांव	128, 187	6.000
14	नरसिंहपुर	गाडरवारा	छेनाकछार-1	669	4.000
15	नरसिंहपुर	गाडरवारा	छेनाकछार-2	28	4.000
16	नरसिंहपुर	गाडरवारा	बैरागड़	176	4.800
17	नरसिंहपुर	गाडरवारा	दिघौरी	195	4.000
18	नरसिंहपुर	गाडरवारा	घरीला (पटना)	294/1	3.946
19	नरसिंहपुर	गाडरवारा	गंगई	400/1	4.000
20	नरसिंहपुर	गाडरवारा	उमरिया	45	4.000
21	नरसिंहपुर	गाडरवारा	कुडारी	100	4.000
22	नरसिंहपुर	गाडरवारा	खिरिया	21/1क	4.000
23	नरसिंहपुर	गाडरवारा	बगदरा	272	4.000
24	नरसिंहपुर	गाडरवारा	धूरपुर (कजरीटा)	163, 165	7.334
25	नरसिंहपुर	गाडरवारा	गाडरवारा	308	7.500
26	नरसिंहपुर	गाडरवारा	घिरहकला	493	5.000
27	नरसिंहपुर	गाडरवारा	भूमियादाना	1	4.980
28	नरसिंहपुर	करेली	देवाकछार	229	4.600
29	नरसिंहपुर	करेली	रेवानगर	20/1	3.466
30	नरसिंहपुर	करेली	धरमपुरी	103	5.000
31	नरसिंहपुर	नरसिंहपुर	बारुरेवा	98/1	4.900
32	नरसिंहपुर	नरसिंहपुर	घाटपिपरिया	1/1	7.000
33	नरसिंहपुर	नरसिंहपुर	करहैया	1, 113	3.063
34	नरसिंहपुर	तेन्दुखड़ा	इमडिरा	236	4.890
35	नरसिंहपुर	तेन्दुखड़ा	हीरापुर	605	5.000
36	नरसिंहपुर	नरसिंहपुर	मुगाखेडा	208/2 & other	5.000
			योग-		223.452

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नोट- यह लेख है कि समूह में शामिल पूर्व ठेके पर संचालित अन्य खदानें ठेके की वैध अवधि तक संचालित रह सकेंगी।

1	कुल चिह्नित खदानें -	36
2	कुल अनुमानित क्षेत्रफल -	223.452 हे०
3	निविदा हेतु निर्धारित खदानें -	संपूर्ण नरसिंहपुर जिला
4	जिला समूह हेतु बिक्री योग्य निर्धारित मात्रा (वार्षिक) घनमीटर -	2000000 (बीस लाख घनमीटर)
5	निविदाकार श्री/मेसर्स धनलक्ष्मी मर्चेन्डाइस प्रा०लि०	
6	पता- 3, मंगोई लेन, कोलकाता पश्चिम बंगाल- 700001	
7	स्वीकृत ऑफर मूल्य रूपये -	630500045 (तिरसठ करोड़ पांच लाख पैतालीस रूपये)
8	प्राप्त दर के अनुसार प्रति घनमीटर देय राशि (शायल्टी सहित) -	315.25 (तीन सौ पन्द्रह रूपये पचीस पैसे प्रति घनमीटर)
9	जमा EMD राशि रूपये -	82500000 छः करोड़ पचीस लाख रूपये
10	शेष जमा राशि रूपये (315250023 - 82500000) (ऑफर मूल्य का 50% - निविदा की ईएमडी राशि)	252750023 पचीस करोड़ सत्ताईस लाख पचास हजार तैस रूपये
11	बिन्दु क्रमांक 10 की राशि जमा दिनांक एवं भुगतान विवरण -	29.01.2020 RTGS

नोट :-2. निविदा प्रपत्र की कंडिका- 9 (ख) -निगम द्वारा परिशिष्ट-1 में समूह में सम्मिलित समस्त रेत खदानों का विवरण एवं खदान में उपलब्ध अनुमानित मात्रा दर्शित है। ठेकेदार द्वारा समूह हेतु निविदत्त मात्रा तक ही खनन किया जा सकेगा। यह अनिवार्य नहीं होगा कि वह समूह में सम्मिलित प्रत्येक खदान की परिशिष्ट-1 में दर्शित मात्रा हेतु वैधानिक अनुमतियों प्राप्त कर खदानें संचालित करे। अर्थात् निविदत्त मात्रा का खनन समूह में सम्मिलित कतिपय खदानों से वैधानिक अनुमतियों के अधीन भी किया जा सकेगा।


कार्यपालक संचालक

माफिक

कार्यालय वनसंरक्षक एवं पदेन वनमंडल अधिकारी, नरसिंहपुर सामान्य वनमंडल नरसिंहपुर
☎ 07792-230624, Fax - 07792-230453, Email - dfonpur@mpforest.org,
Email - dfonpur@mp.gov.in, Email - dfours@rediffmail.com

क्रमांक / मा.चि. / 2015 / 1427

नरसिंहपुर दिनांक 23-3-15

प्रति,

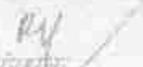
कलेक्टर (खनिज)
नरसिंहपुर

विषय :- 5 हेक्टेयर या उससे अधिक क्षेत्रफल के गौण खनिज नीलाम खदानों की पूर्व पर्यावरण अनुमति प्राप्त करने हेतु SELAA द्वारा निर्धारित की गई प्रक्रिया के संबंध में।

संदर्भ :- आपका पत्र क्रमांक / 1102 नरसिंहपुर दिनांक 30.12.2014

उपरोक्त विषयानुसार लेख है कि गौण खनिज के नीलाम खदानों की पूर्ण पर्यावरण अनुमति प्राप्त करने बावद SELAA द्वारा निर्धारित प्रक्रिया के संबंध में श्री एस.आर. ट्रेडर्स प्रतिनिधि अतुल मीडल निवास 12 मेट्रो प्लाजा भोपाल से साईखेडा के संबंध में प्राप्त हुआ था। जिसके संबंध में चाही गई जानकारी निर्धारित प्रपत्र में तैयार कर आवश्यक कार्यवाही हेतु प्रेषित है।

सलग्न :- निर्धारित प्रपत्र।


वनसंरक्षक
एवं पदेन वनमंडल अधिकारी
नरसिंहपुर


23/3/15
M.O.


23-3-2015

APPROVED
अनुमोदित

जलधर से कम क्षेत्रफल के गौण खनिजों की पर्यावरणीय अनुमति के लिये मापदण्ड अनुसार निर्धारित बिन्दु

शाम गोलन - धारखोड़ा, एके 10-634

क्र	निर्धारित बिन्दु	हाँ/नहीं	जानकारी विवरण
			<ul style="list-style-type: none"> कं0 1 से 10 तक यदि हाँ है तो विवरण दें अन्यथा नहीं कं0 12 से 16 तक जानकारी देना अनिवार्य है।
1	क्या 10 किमी० की परिधि में कोई नेशनल पार्क स्थित है ?	नहीं	
2	क्या 10 किमी० की परिधि में कोई अभयारण्य स्थित है ?	नहीं	
3	क्या 10 किमी० की परिधि में कोई घोषित जैवविविधता क्षेत्र स्थित है ?	नहीं	
4	यदि 250 मीटर की परिधि में कोई वन क्षेत्र स्थित है। (यदि हाँ तो दिनांक 7.12.2002 से 29.8.08 तक स्वीकृत माइनिंग लीज के लिये संबंधित जिला पंचायत से अनापत्ति प्रमाण पत्र एवं 29.8.08 के बाद वाली माइनिंग लीज के लिये प्रमुख सचिव वन की अध्यक्षता में गठित समिति से अनापत्ति प्रमाण पत्र संलग्न करें।	नहीं	<p>वन परिसर अधिकारी गाडरवार</p> <p>उप वन अधिकारी गाडरवार</p>
5	क्या 500 मीटर की दूरी के अंदर कोई मानव बसाहट है ?		
6	क्या 500 मीटर की दूरी के अंदर कोई जलीय निकाय स्थित है ?		
7	क्या 500 मीटर की दूरी के अंदर कोई नदी स्थित है ?		
8	क्या 500 मीटर की दूरी के अंदर कोई शैक्षणिक संस्थान स्थित है ?		
9	क्या 500 मीटर की दूरी के अंदर कोई चिकित्सालय स्थित है ?		
10	क्या 10 किमी० की परिधि में कोई अंतर्राज्यीय सीमा है ?		
11	क्या 500 मीटर की दूरी पर कोई राष्ट्रीय धरोहर/पुरातत्वीय महत्व के स्थल स्थित है ?		
12	क्या 250 मीटर की परिधि में अन्य कोई खदान स्थित ? यदि हाँ तो उसका कुल क्षेत्रफल तथा खनिज का नाम		

9	प्रस्तावित खनिज का अनुमानित उत्पादन		
14	नदी से रेत खनन के प्रकरण में (अ) नदी किनारे से खनन परिसर की दूरी क्या है ? (ब) नदी की कुल चौड़ाई का 1/5 भाग कितना मीटर में है ?		
15	क्या प्रस्तावित परियोजना के कारण महत्वपूर्ण जलागम (Water Intake) या जलबहाव क्षेत्र में परिवर्तन होगा ? (यदि हाँ तो परिवर्तन का विवरण दें)		
16	खनिज उत्खनन प्रकिया के दौरान उपयोग में आने वाली मशीनों के नाम		

नोट- उपरोक्त बिन्दु क्रमांक 1 से 4 तक की जानकारी का प्रमाणीकरण संबंधित वनमंडलाधिकारी/उपखंड वनमंडलाधिकारी/वन परिक्षेत्र अधिकारी/नायब तहसीलदार को द्वारा किया जायेगा। उपरोक्त बिन्दु 5 से 16 तक की जानकारी का प्रमाणीकरण जिले/तहसील के उपखंड मजिस्ट्रेट/तहसीलदार द्वारा किया जायेगा। उपरोक्त प्रमाणीकरण संबंधित अधिकारी द्वारा कार्यालयीन पत्र के माध्यम से जारी किया जायेगा।

सत्यापन

मैं पुत्र श्री शपथपूर्वक सत्यापित करता हूँ कि बिन्दु 1 से 16 तक में दी गई समस्त जानकारी मेरे निजि ज्ञान तथा जानकारी के आधार पर सत्य एवं सही है। यदि इसमें कोई त्रुटि पाई जाती है तो इसकी समस्त जिम्मेदारी अधोहस्ताक्षरकर्ता की होगी तथा यदि इस अकार पर मेरे प्रकरण निरस्त होता है तो मुझे कोई आपत्ति नहीं होगी।

हस्ताक्षर आवेदनकर्ता
पूर्ण नाम एवं पता सहित

APPROVED
अनुमोदित

समाप्त पत्रिका सं. 9/32 तारीख. सं. 434 दिनांक सं. 634 वर्ष 23

जायज

हे क्षेत्र 5.000 हे. क्षेत्र रक्षण के माध्यम से परिशिष्ट

अनुसूची में सबसे अधिक क्षेत्रफल के गौण खनिजों की पर्यावरणीय अनुमति के लिये मापदण्ड अनुसूची
निर्धारित बिन्दु

निर्धारित बिन्दु	हाँ/नहीं	जानकारी वितरण
		कं 1 से 10 तक यदि हाँ है तो विवरण दें अन्यथा नहीं कं 12 से 16 तक जानकारी देना अनिवार्य है।
1 क्या 10 किमी० की परिधि में कोई नेशनल पार्क स्थित है ?	नहीं	
2 क्या 10 किमी० की परिधि में कोई अभयारण्य स्थित है ?	नहीं	
3 क्या 10 किमी० की परिधि में कोई घोषित जैवविविधता क्षेत्र स्थित है ?	नहीं	
4 यदि 250 मीटर की परिधि में कोई वन क्षेत्र स्थित है। (यदि हाँ तो दिनांक 7.12.2002 से 29.8.08 तक स्वीकृत माइनिंग लीज के लिये संबंधित जिला पंचायत से अनापत्ति प्रमाण पत्र एवं 29.8.08 के बाद वाली माइनिंग लीज के लिये प्रमुख सचिव वन की अध्यक्षता में गठित समिति से अनापत्ति प्रमाण पत्र प्राप्त करें।	नहीं	
5 क्या 500 मीटर की दूरी के अंदर कोई मानव बसावट है ?	नहीं	
6 क्या 500 मीटर की दूरी के अंदर कोई जलीय निकाय स्थित है ?	नहीं	
7 क्या 500 मीटर की दूरी के अंदर कोई नदी स्थित है ?	नहीं	
8 क्या 500 मीटर की दूरी के अंदर कोई शैक्षणिक संस्थान स्थित है ?	नहीं	
9 क्या 500 मीटर की दूरी के अंदर कोई चिकित्सालय स्थित है ?	नहीं	
10 क्या 10 किमी० की परिधि में कोई अंतर्राज्यीय सीमा है ?	नहीं	
11 क्या 500 मीटर की दूरी पर कोई राष्ट्रीय धरोहर/पुरातात्विक महत्व के स्थल स्थित है ?	नहीं	
12 क्या 250 मीटर की परिधि में अन्य कोई खदान स्थित ? यदि हाँ तो उसका कुल क्षेत्रफल तथा खनिज का नाम	नहीं	

11	प्रस्तावित खनिज का अनुमानित उत्पादन	-
12	नदी से रेत खनन के प्रकरण में (अ) नदी किनारे से खनन परिसर की चौड़ाई क्या है ? (ब) नदी की कुल चौड़ाई का 1/5 भाग कितना मीटर में है ?	0 50 मीटर
15	क्या प्रस्तावित परियोजना के कारण महत्वपूर्ण जलागम (Water Intake) या जलमहाव क्षेत्र में परिवर्तन होगा ? (यदि हां तो परिवर्तन का विवरण दें)	निजी श्रमियों का कटाव होगा
16	खनिज उत्खनन प्रक्रिया के दौरान संयोग में आने वाली मशीनों के नाम	- पोम्पेड

नोट- उपरोक्त बिन्दु क्रमांक 1 से 4 तक की जानकारी का प्रमाणीकरण संबंधित वनमंडलाधिकारी/उप-
खंड वनमंडलाधिकारी/वन परिक्षेत्र अधिकारी/नायब तहसीलदार के द्वारा किया जायेगा ।
उपरोक्त बिन्दु 5 से 15 तक की जानकारी का प्रमाणीकरण जिले/तहसील के उपखंड मजिस्ट्रेट
/तहसीलदार द्वारा किया जायेगा । उपरोक्त प्रमाणीकरण संबंधित अधिकारी द्वारा कार्यालयीन पत्र
के माध्यम से जारी किया जायेगा ।

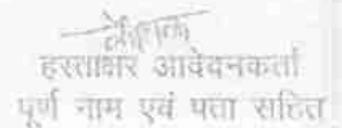
सत्यापन

मैं लोहाक सिंह पुत्र श्री विशाल सिंह

व्यक्तिगत सत्यापित करता हूँ कि बिन्दु 1 से 16 तक में दी गई समस्त जानकारी मेरे निजी ज्ञान तथा
जानकारी के आधार पर सत्य एवं सही है। यदि इसमें कोई त्रुटि पाई जाती है तो इसकी समस्त जिम्मेदारी
अपनी हस्ताक्षरकर्ता की होगी तथा यदि इस आधार पर मेरे प्रकरण निरस्त होता है तो मुझे कोई आपत्ति नहीं
होगी।


लोहाक सिंह


विशाल सिंह
जिला परीक्षक
संकेतिका


हस्ताक्षर आवेदनकर्ता
पूर्ण नाम एवं पता सहित

APP

अनुमोदित

मानचित्री

मानचित्री

मौजा - सावित्री

खण्ड - 1439

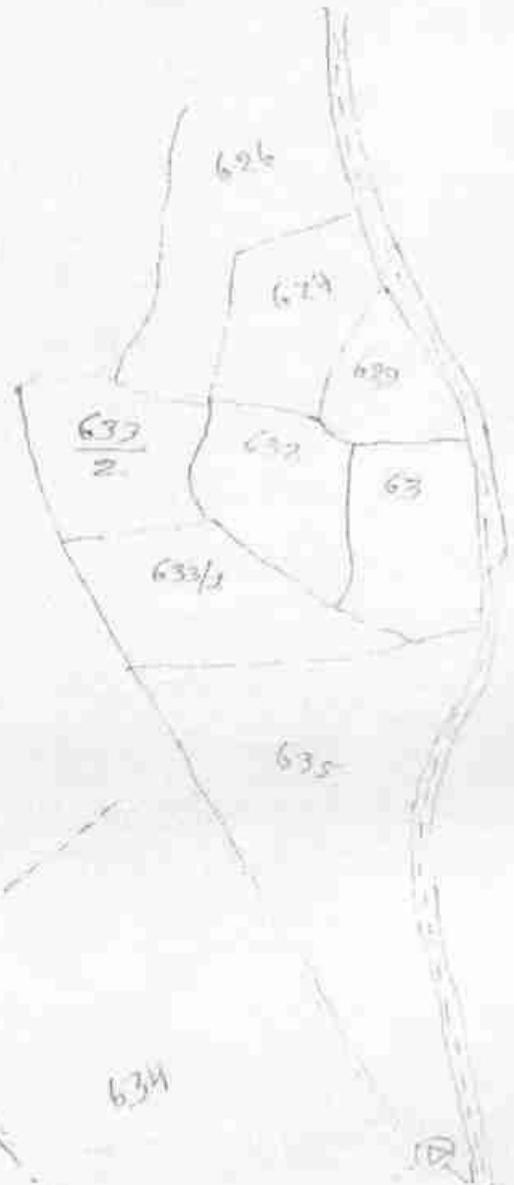
कडवा - 9132

सावित्री - सावित्री

लाहरी - सावित्री

पिप्रा - सावित्री

शेखर - 16 इंच = 1 मील



पुनः वसति

APPROVED

अनुमोदित

[Handwritten signature]
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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL

CCA-Fresh

CONSENT NO: ***

PCB ID: 138429

Outward No:102202,25/02/2021

Consent No:AW-53117

To,
The Occupier,
M/s. Dhanlaxmi Merchandise Private Limited (Saikheda Sand Mine),
634, Khasra No. 634 Area 5.0 Hect Village-Saikheda,
Dist : Narsinghpur, Tal : Saikheda, SIDC : Not In SIDC, Latitude : 22.9405 Longitude : 78.5726

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1057832 Dt. 16/02/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/01/2022**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No. 634 Village-Saikheda Tehsil-Gadarwada Dis-Narsinghpur (M.P.)
- b. Mining Lease area: 5.0 ha
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Sand	67500 Cubic Meter Per Year,

- Note:- 1) For any change in above mining lease area, production capacity, PP shall obtain fresh consent from the Board.
2) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
3) Mine management shall comply with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to **31/01/2022** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Narsinghpur Dist. Narsinghpur (M.P.) for information.
2. Director, Geology & Mining Khanij Bhawan 29-A, Arera Hills, , Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Jabalpur (M.P.)



e-Signed On 25/02/2021 15:35:53
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5LH78OQ4E4

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.80 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

3. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

4. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

5. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

6. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

7. Disposal of Collected Solid waste-

Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

8. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.

Consent No:AW-53117



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Approach roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.

5. PP shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall provide pucca road for material transportation
- 2) Mine management shall not use village road for transportation.
- 3) Mine management shall provide fugitive emission control arrangements.
- 4) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

- The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - To sample at reasonable times any discharge or pollutants.
- This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
- The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
- This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
- Balance consent/ authorisation fee, if any shall be recoverable by the Board even at a later date.
- The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
- Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
- After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - Violation of any terms and conditions of this Consent.
 - Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
- On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

- If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology
- The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.
- Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.
- The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No in stream mining shall be done.
- The mining activity shall be done manually. Mining will be done with the help of spade, basket & shovel by lifting & loading the sand in small trolleys .No dumper/trucks shall be used. Heavy vehicles shall not be allowed on the banks for loading/transporting of sand.
- The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
- Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
- After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
- Mine management shall submit the annual replenishment plan.
- The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
- The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 25/02/2021 15:35:53
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5LH78OQ4E4

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-53117

Page 276



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony

Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 6288 /SEIAA

Date: 12/02/21

To,

M/s Dhanlaxmi Marchendais Pvt. Ltd
Shri Samar Singh Tomar,
Director, 501/pi/1, Ward No. 16, Civil Line,
Kalika Nagar, Babai Road,
Dist. - Hoshangabad, MP - 461001

Sub: Case No. – 8042/20 Prior Environmental Clearance for **Sand Quarry** in an area of 5.0 ha. for production capacity of 67500 cum per annum at Khasra No. 634, Village - Saikheda, Tehsil - Gadarwara, Dist. - Narsinghpur, (MP) by M/s Dhanlaxmi Marchendais Pvt. Ltd, Shri Samar Singh Tomar, Director, 501/pi/1, Ward No. 16, Civil Line, Kalika Nagar, Babai Road, Dist. - Hoshangabad, MP - 461001, Email – samarstomar@gmail.com, Mobile - 7869932222.

- I. This has reference to your letter received in SEIAA office on 24.12.2020 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form – I, Appendix-1 Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.
- II. It has been noted that the proposal is for Sand Quarry in an area of 5.0 ha. The mining lease area is located at khasra no. 634, Village - Saikheda, Tehsil - Gadarwara, Dist. - Narsinghpur, (MP). There is no National Park/Sanctuary/Biodiversity area within 10 Km radius. There is no forest boundary within 250m from mining site. It lies at geographical co-ordinates at latitude 22°56'26.32" to 22°56'22.76"N and longitude 78°34'21.27" to 78°34'18.29"E as per mining plan.
- III. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.
- IV. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 655th meeting dtd. 29.01.2021 and decided to accept the recommendations of 474th SEAC meeting dated 08.01.2021.

Hence, Prior Environmental Clearance is granted for Sand Quarry in an area of 5.0 ha. for production capacity of 67500 cum per annum at Khasra No. 634, Village - Saikheda, Tehsil - Gadarwara, Dist. - Narsinghpur, (MP) for the lease period to M/s Dhanlaxmi Marchendais Pvt.

Ltd, Shri Samar Singh Tomar, Director, 501/pi/1, Ward No. 16, Civil Line, Kalika Nagar, Babai Road, Dist. - Hoshangabad, MP - 461001, subject to the compliance of following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

A. Specific Conditions

1. PP shall not start mining activity before execution of lease agreement.
2. The production capacity shall be limited to the quantity as recommended by SEAC.
3. No ramp will be allowed within the river basin to transport sand to the other bank. Transportation will be allowed on the bank side where the mineral is being excavated.
4. The entire lease area should be properly fenced and boundary stones marked at the site.
5. No in-stream mining shall be allowed. The local authorities should ensure that the mining activity is confined only in the dry portion where sand is exposed.
6. The depth of the pit shall be as per Approved Mining Plan.
7. No transportation shall be permitted within the village.
8. Alternate transportation route should be decided in consultation with the local Gram Panchayat.
9. Total 7500 saplings of suitable tree species i.e. Neem, Pipal, Bargad, Mango, Gulmohar, Sissoo, Kathal, Guava Gulmohar, Saptparni etc. shall be planted by PP in first two years under plantation programme at Khasra No. 198,482, Village- Saikheda, Tehsil- Gadarwara, Dist.- Narsinghpur MP in consultation with Gram Panchayat/ District Administration. PP shall also explore and identify the chunk of land in the area from revenue record to carry out plantation programme as proposed.
10. Over loading will be strictly prohibited.
11. Water sprinkling will be done on the approach road on the regular basis.
12. PP must ensure the implementation of following activities with separate budget provision in village - Saikheda under CER as committed:
 - ❖ Development of grazing land
 - ❖ Repairing & renovation of Govt. Primary School Saikheda

PP shall ensure contribution of funds on behalf of village under Jal Jeewan Mission in consultation with Janpad Panchayat and PHED. PP shall give preference to develop/provide infrastructural facilities in schools or aanganwadies of above villages. The modification to the above activities can be made with the permission of the district administration and need based activity for the development of nearby villages shall be implemented by PP in consultation with the District Collector and Gram Panchayat.
13. PP should ensure to submit half yearly compliance report, Plantation and CER activity report along with photographs of all activities in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC,GoI,Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.
14. A budgetary provision for Environmental management Plan of Rs. 7.72 Lakh as capital and Rs 01.725 Lakh/year as recurring are proposed by PP.
15. District Authority should annually record the deposition of sand in the lease area (at an interval of 100 meters for leases 10 ha or > 10.00 ha and at an interval of 50 meters for leases < 10 ha.) before monsoon & in the last week of September and maintain the records in RL (Reduce Level) Measurement Book. Accordingly authority shall allow lease holder to excavate only the replenished quantity of sand in the subsequent year.
16. The lease boundary should be clearly demarcated at site with the given co-ordinates by pillars. Necessary safety signage & caution boards shall be displayed at mine site.

17. Overhead sprinklers arrangements with solar pumps should be provided for dust suppression at the exit of the lease area and fixed types sprinklers on the evacuation road. PP should maintain a log book wherein daily details of water sprinkling and vehicle movement are recorded.
18. Only registered vehicles/tractor trolleys which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for said purpose.
19. Transportation of material shall only be done in covered & PUC certified vehicles with required moisture to avoid fugitive emissions. Transportation of minerals shall not be carried out through forest area without permissions from the competent authority.
20. Mineral evacuation road shall be made Pucca (WBM/black top) by PP.
21. Sand and gravel shall not be extracted up to a distance of 1 kilometer (1Km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
22. Mining depth should be restricted to 3 meters or water level, whichever is less and distance from the bank should be 1/4th or river width and should not be less than 7.5 meters. No in-stream mining is allowed. Established water conveyance channels should not be relocated, straightened, or modified.
23. Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
24. PP shall carry out independent environmental audit atleast once in a year by reputed third party entity and report of such audit be placed on public domain.
25. No Mining shall be carried out during Monsoon season.
26. The mining shall be carried out strictly as per the approved mine plan and in accordance with the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC ensuring that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan.
27. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
28. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
29. Necessary consents shall be obtained from MPPCB and the air/water pollution control measures have to be installed as per the recommendation of MPPCB.
30. Thick plantation shall be carryout on the banks of the river adjacent to the lease, mineral evacuation road and common area in the village. PP would maintain the plants for five years including casualty replacement. PP should also maintain a log book containing annual details of tree plantation and causality replacement and to take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
31. Appropriate activities shall be taken up for social up-liftment of the area. Funds reserved towards the same shall be utilized through Gram Panchayat/competent authority.
32. Six monthly occupational health surveys of workers shall be carryout and all the workers shall be provided with necessary PPE's. Mandatory facilities such as Rest Shelters, First Aid, Proper Fire Fighting Equipments and Toilets (separate for male & female) shall also be provided for all the mine workers and other staff. Mine's site office, rest shelters etc shall be illuminated and ventilated through solar lights.
33. A separate bank account should be maintained for all the expenses made in the EMP and CER activities by PP for financial accountability and these details should be provided in Annual Environmental Statement. In case the allocated EMP budget for mitigative measures to control the pollution is not utilized fully, the reason of under utilization of budgetary provisions for EMP should be addressed in annual return.
34. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.

35. The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
36. NOC of Gram Panchayat should be obtained for the water requirement and forest department before uprooting any trees in the lease area.
37. The leases which are falling <250 meters of the forest area and PP has obtained approval for the Divisional Level Commissioner committee, all the conditions stipulated by Divisional Level Commissioner committee shall be fulfilled by the PP.
38. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.
39. If it being a case of Temporary Permit (TP), the validity of EC should be only up to the validity of TP and PP has to ensure the execution of closure plan.
40. A separate budget in EMP & CER shall maintained for development and maintenance of grazing land as per the latest O.M dated 16/01/2020.
41. The project proponent shall follow the mitigation measures provided in MoEFCCs Office Memorandum No. Z-11013/57/2014-IA. II (M) dated 29th October 2014, titled "Impact of mining activities on Habitations-issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
42. Any change in the correspondence address shall be duly intimated to all the regulatory authority within 30 days of such change.
43. Mining Lease boundary shall be appropriately earmarked with fencing.
44. A display board with following details of the project is mandatory at the entry to the mine.
 - a. Lease owner's Name, Contact details etc.
 - b. Mining Lease area of the project (in ha.)
 - c. Production capacity of the project.
45. Following conditions must be implemented by PP in case of sand mining as per NGT (CZ) order dated 19/10/2020 in OA NO. 66/2020 and SEIAA's instruction vide letter No. 5084 dated 09/12/2020.
 - i. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
 - ii. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
 - iii. The ultimate working depth shall be 01 m from the present natural river bed level and the thickness of the sand available shall be more than 03 m the proposed quarry site.
 - iv. The sand quarrying shall not be carried out blow the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth at 01 meter, quarrying operation shall be stopped immediately.
 - v. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.
 - vi. The mining activity shall be monitored by the Taluk level Force once in a month by conducting physical verification.
 - vii. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be leveled to let the river resume its normal course without any artificial obstruction to the extent possible.
 - viii. The mined out pits to be backfilled where warranted and area should be suitable landscaped to prevent environmental degradation.

- ix. PP shall adhere to the norms regarding extent and depth of quarry as per approved mining plan. The boundary of the quarry shall be properly demarcated by PP.

B. Standard Conditions

1. No heavy vehicles shall be allowed to enter the river bed.
2. The transportation of the sand from the excavation pits of the leased area to the loading point shall be through trollies (tractor trollies) and not by heavy vehicles.
3. Only registered tractor trollies which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for the said purpose.
4. The banks on the curve of the river regime should be stabilized by proper bunds and then proper plantation should be carried out. Collector, should monitor so that the sand mining should not disturb the ecology of the region.
5. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
6. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
7. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
8. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting.
9. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
10. Parking of vehicles should not be made on public places.
11. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
12. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
13. The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
14. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
15. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.
16. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.
17. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
18. Dispensary facilities for first-aid shall be provided at site.
19. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government
20. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

22. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Tanvi Sundriyal)
Member Secretary

Endt No. 6289/SEIAA/21

Dated: 12/02/21

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Narsinghpur (M. P.)
5. Divisional Forest Officer, District Narsinghpur (M. P.)
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District Narsinghpur (M. P.)
10. DEO, SEIAA, for update on website.
11. Guard file.


(Alok Nayak)
Officer-in-Charge

कार्यालय कलेक्टर (खनिज) जिला-नरसिंहपुर

Email - monarsinghpur@gmail.com, modgmnar@mp.gov.in

क्रमांक / 23 / ख0लि0 / 2020
प्रति,
प्रति,

नरसिंहपुर दिनांक-23/06/2020

✓ मेसर्स धनलक्ष्मी मर्वेडाइस प्रा.लि.
होशंगाबाद

विषय :- खनन योजना अनुमोदन बावत।
संदर्भ:- खनि निरीक्षक का प्रतिवेदन दिनांक 23.06.2020

-00-

उपरोक्त विषयांकित संदर्भित प्रतिवेदन के अनुसार ग्राम संसारखेड़ा तहसील गाडरवारा जिला नरसिंहपुर खसरा नंबर 208/1, 208/2 रकवा 13.000 हे. क्षेत्र पर खनिज रेत खदान की खनन योजना म.प्र. रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019 के अध्याय 6 का 1(ग) एवं म.प्र. गौण खनिज नियम 1996 के नियम 42 के अधीन प्रदत्त अधिकारों के अंतर्गत उपरोक्त खनन योजना की इस शर्त के साथ खनि निरीक्षक द्वारा की गई अनुशंसा के आधार पर म.प्र. रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019, म.प्र. गौण खनिज नियम 1996 के प्रावधानों विशेषकर प्रारूप अट्टारह में खण्ड 18 अंतर्गत ठेकेदार द्वारा रेत तथा बजरी का खनन सतह से तीन मीटर तक अथवा जल स्तर तक जो भी कम हो किया जावेगा, ऐसा उत्खनन नदी/नाले के पानी के भीतर नहीं किया जावेगा। खनन योजना सशर्त के साथ अनुमोदन की जाती है।

संलग्न:- खनन योजना।


कलेक्टर,
जिला नरसिंहपुर

पृ.क्रमांक / / ख0लि0 / 2020

नरसिंहपुर दिनांक- /06/2020

प्रतिलिपि:- प्रभारी अधिकारी खनिज शाखा नरसिंहपुर की ओर सूचनार्थ।

कलेक्टर,
जिला नरसिंहपुर

DUDHI RIVER SAND QUARRY MINING PLAN FOR SANSARKHEDA SAND DEPOSIT

MINING PLAN

FOR

SANSARKHEDA SAND DEPOSIT QUARRY

VILLAGE-SANSARKHEDA, TEHSIL-GADARWARA

DISTRICT-NARSHIHPUR, STATE-MADHYA PRADESH

KHASRA NO. - 208/1, 208/2, QUARRY AREA-13.00 Hect.

PREPARED UNDER RULE 42 C OF MP MMR 1996

Proposed Period of Mining Plan - 5 Year

AQ Holder

M/S DHANLAXMI MARCHENDAIS PVT.LTD.

ADDRESS: 501/PI/1, WARD NO.16, SIVILLINE
KALIKA NAGAR, BABAI ROAD HOSANGABAD MP

PREPARED BY RQP

PREPARED BY M/S SHRI RAM MINING & GEOTECH, SATNA M.P

SWATI JAIN

Swati Jain

ADDRESS- 10, THA LARDS COLONY

E-8 AXTEANSAN, BHOPAL, MP

[Signature]
प्रबल विहार कॉलोनी
(सिविल लाइन)
नरसिंहपुर

Registration No. RQP/DGMMP/64/2013 Valid up to -16.07.2023

APPROVED

अनुमोदित

यह खानत योजना कार्यालय के पत्र क्र 1023
र. वि. 2020 नरसिंहपुर दिनांक 23/11/2020
द्वारा अनुमोदित किया गया है

PREPARED BY M/S SHRI RAM MINING & GEOTECH, SATNA M.P.

Address:- Prabhat Vihar Colony House No.43 Near Of Panna Naka Satna (M.P.)

Office. No. - 07672-223344 Mob. 9630777552 Web Address :- www.shriraminig.com

DUDHI RIVER SAND QUARRY MINING PLAN FOR SANSARKHEDA SAND DEPOSIT

CHAPTER NO.	SUBJECT	PAGE NO.
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16	THE REPLENISHMENT STUDY OF RIVER SAND	23-28
-:Annexure:-		
1	Order	
2	Sanction Khasra Map	
3	Khasra Panchsala	
4	RQP Certificate	

APPROVED
अनुमोदित

PREPARED BY M/S SHRI RAM MINING & GEOTECH, SATNA M.P.

Address:- Prabhat Vihar Colony House No.43 Near Of Panna Naka Satna (M.P.)

Office. No. - 07672-223344 Mob. 9630777552 Web Address :- www.shriramminig.com

INTRODUCTION

As per the gazette notification of Madhya Pradesh Govt. dated 23.03.2013 all the existing and fresh quarry owner has to submit approved mining plan and progressive mine closure plan as per rule 42 C of MP MMR 1996 .

Therefore the Auction Quarry owner **M/s Dhanlaxmi Marchendais Pvt.Ltd.** is submitting the mining plan and progressive mine closure plan for approval.

GENERAL:-

Name of Lessee – M/s Dhanlaxmi Marchendais Pvt.Ltd.
Address: 501/pi/1,ward no.16,sivilline kalika nagar,babai Road
Hosangabad MP

Status of the Lessee- Pvt.Ltd. Firm

Mineral(s) which are occurring in the–area and which the applicant in
tends to mine- RiverSand

Period for which the mining plan is proposed to be applied–

*Concerned AQ area has been sanctioned through The Collector
office Narshihpur through order no 822/132/2020/12/1/Bhopa Dated
17/02/2020. Quarry period is 3 years (Agreement date to 30 June
2023).*

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2) **BASIC INFORMATION OF THE AREA: -**

- **Road** –Concerned Sand Quarry area is situated near National Highway which is at 1.00 km far at North side.
- **Drinking Water** - Hand pumps, wells & bore wells are the main water source for drinking water in nearby area.
- **Electricity** - All the villages in and around of 5 km radius are electrified. No any transmission line pass surrounding of Sand Quarry area.
- **SITE SPECIFIC DETAIL** - Concerned Sand Quarry is situated on Dudhi River. No any railway track, human settlement , stop dam , bridge is present within 500 mtr radius of Sand Quarry area. No any adverse impact is expected in the surroundings as it is a manual mine. Sand mining will not be done from sub-merge area.

3) **LOCATION AND ACCESSIBILITY:-**

Details of Area

Village–SANSARKHEDA, Tehsil – GADARWARA, District- NARSHIHPUR, M.P.

KHASRA NO. – 208/1,208/2

Quarry Area–13.00 Hect.

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S.NO	Place	Distance (Km.)
1.	Narshihpur District	70 E
2.	Sansarkheda (village)	2.27NE
3.	Maheswar	0.80N

Land Use Pattern (Forest, Agricultural, Grazing, Barren etc.)- Revenue Non forest land (Barren land)[khasra map enclosed]

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) –No, the area not recorded in any protected or reserved forest.

Ownership / Occupancy– Govt. Revenue River Land

4)TRANSPORTATION–Concerned Sand Quarry area is well connected with approach road at North Westside. Approach road is directly connected with NH 78 Aroad. Sand transportation will not be done through dense population area. Sand transportation road will be regularly maintained by Lessee on own cost for proper transportation. Traffic management will be developed for sand transportation and will be strictly adhered. Further, spot boys will be appointed at human settlement area. Excavation will not be done from submerged area. Transportation will be done during proposed period as per evacuation plan as detail given in environmental management plan.

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5) FLORA, FAUNA AND AQUATIC LIFE: -

FLORA:-

Regionally the District Narshihpur falls under subtropical climatic zone and sustaining dry tropical forest. No any other aquatic flora found in Sand Quarry area

FAUNA: -

The area itself though devoid of fauna except occasional birds such as Heron, Crow, Parrots etc. Apart from this many kinds of snakes other reptiles are found rarely. Local Species of fishes is found in river Water. No other aquatic life found surrounding of Sand Quarry area.

6) MINING IMPACTS & MITIGATION (EMP):-

The possible impacts and their mitigation are described ahead:

Sr. No	Impacts	Mitigation
1.	Land Use / Land Cover	Change in topography due to mining is always a negative impact leaving ugly pits. This river bed extraction project does not have any such type of impacts River sand collected will be replenished during the coming rainy season.
2.	Flora and Fauna	As stated earlier the core zone of activity is barren. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated.

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		Mining of collection of sand is being proposed in a small piece of land. No major impact is being anticipated in core zone.
3.	Air Pollution	During the collection of river sand dust particle increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers of Loading points.
4.	Noise Pollution	Increased vehicular traffic is the main source of Noise pollution. There will be no blasting activity. Collection of sand will be done only day hours. Earmuffs will be provided to workers of Loading points.
5.	Rehabilitation & Resettlement	The activity zone is very small. No migration will be takes place. Therefore, there is no R&R plan.

Remedialmeasures suggested for this mining (If any) is as below –

Activity	Probable Impact	Remedial Measure Suggested
Drilling/ Blasting	Not Proposed	For particulate matter regular water sprinkling water sprinkling inhaul roads & work site. APPROVED अनुमोदित
Loading	Generation of particulate matter and noise.	
Transportation	Generation of particulate matter and noise.	

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7) REGIONAL/DISTRICT GEOLOGY-

Dudhi River

Dudhi river is a major in Madhya Pradesh. Dudhi River is originated from maikel ranges of Amarkantak is located in the shahdol district of Madhya Pradesh in India. Dudhi river mainly in the central India.

The river flows east to west roughly through the center part of Madhya Pradesh and India. The total length of the river from source to sea Gulf of Cambay in the Arabian Sea near Bharuch in Gujrat is 1312 kilometers (815 miles) The first 1,079 km of its run are in Madhya Pradesh. In the next length of 35 km, the river forms the boundary between the State of Madhya Pradesh and Maharashtra. Again, in next length of 39km, it forms the boundary between Maharashtra and Gujrat. The last length of 159km lies in Gujrat.

Dudhi River has 41 tributaries. Of these, 22 are on the left bank and 19 on the right. The important tributaries/sub-basis of the Dudhi are barna river, Ganjal River, Chhota Tawa river. Hiran River and Jamtara River, Kolar River, Orsang river, sher River and Tawa River.

Dudhi Basin

The Dudhi River, rises in the Amarkantak Plateau of Maikala range in the Shahdol district of Madhya Pradesh at an elevation of 1,057 meters above mean sea level at a latitude 2240 north and a longitude of 8145 east. The river travels a distance of 1,312 km before it falls into Gulf of Cambay in the Arabian Sea near Bharuch in Gujarat. The first 1,079 km of its run are in Madhya Pradesh. In the next length of 35 km, the river forms the boundary between the States of Madhya Pradesh and Maharashtra. Again, in the next length of 39 km, it forms the boundary between Maharashtra and Gujarat. The last length of 159 km lies in Gujarat. The index map of the basin is shown in Figure 1. The Dudhi basin extends over an area of 98,796 sq. km and lies between longitudes 7232 E to 8145 E and latitudes 2120 N to 2345 N. The statewide distribution of the drainage area is given in Table 1. The catchment area up to Sardar Sarovar dam is 88,000 sq. km. The basin is bounded on the north by the Vindhyas, on the east by the Maikala range on the south by the Satpuras and on the west by the Arabian Sea. Most of the basin is at an elevation of less than 500 meters above mean sea level. A small area around Panchmarhi is at a height of more than 1,000 meters above mean sea level. The Dudhi River has a number of falls in its head reaches. At 8 km from its source, the river drops 21 to 24 m at Kapildhara falls (see Figure 2). At 0.4 km further downstream, it drops by about 4.6 m at the Dhuandhara falls (see Figure 3). Its first major tributary, the Burhner joins the Dudhi from the left at the 248th km of its run. Flowing in a generally south-westerly direction in a narrow and deep valley, the river takes

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several pin-head turns. At the 286th km from the source, it turns northwards and hardly a km further downstream it receives the Banjar, another major tributary from the left. Dudhi flows past Mandla town in a number of channels called Sahasradhara. Close to Jabalpur city, 404 km from the source, the river drops nearly 15 m at the picturesque Dhuandhara falls, after which it flows through a narrow channel carved through the famous marble rocks of Bhedaghat. Emerging from the marble rocks, the Dudhi enters the upper fertile plains and at the 464th km of its run receives the Hiran, a major right bank tributary. Continuing to flow in a westerly direction through the upper plains the river receives several tributaries, such as the Sher, Shakkar, Dudhi, Tawa, Ganjal from the left and the Tondoni, Barna, Kolar from the right. Flowing further west, the river enters the middle plains near Panghat in East Nimar district. At Mandhar, 806 km from the source and at Dhardi, 47 km further downstream, the river drops over falls of 12 m at each place. At the 966th km from the source, nearly 6.4 km downstream of Maheshwar, the Dudhi again drops by about 6.7 m at the Sahastradhara falls. During its journey through the middle plains, it receives the Chhota Tawa, the Kundi from the left and the Man from the right.

Dudhi

The Dudhi River, a left bank tributary of Dudhi River rises in the Mahadeo hills of the Satpura range, west of the Chhindi village, Chhindwara district, MP at the elevation of 900 m, and at latitude 22° 23' N, longitude 78° 45'E. It flows for a total length of 129 km to join the Dudhi River at North-west of Nibhora at a distance of 575 km run from source. It drains a total area of 1,541 sq. km. Dudhi, a tributary of the Dudhi, was a perennial river, but for some years it has become a rainy river. Warmth begins to answer as soon as it arrives. Earlier, there used to be a walk of public life on its banks, now desolate and desolate. Dudhi means milky. White like milk. Sweet pure water. The origin of Dudhi is the Satpura mountain. It originates near Patakot in Chhindwara and joins the Dudhi near Kheraghat. At the eastern end of Madhya Pradesh, this river divides Hoshangabad and Narsinghpur districts. The villages on the banks of the river used to run with it. They used to bathe in it collectively. People used to drink the water of this river when there were no hand pumps in the villages. On the occasion of Deepawali, people used to bathe their cows and bulls. Used to wash clothes and do cleanliness. On the Teej festival there was a fair atmosphere in the river.

On the banks of Dudhi are the people of Kahar, Baroua caste whose job is to catch fish and cultivate dungarbadi melon-melon in the sand of the river in summer. There were bhata, tomatoes, cucumber and fresh green vegetables. The people of these communities used to camp in Dungarbari. Members of the whole family used to take care of watermelon-melon and build a temporary hut in the sand there.

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DUDHI RIVER SAND QUARRY MINING PLAN FOR SANSARKHEDA SAND DEPOSIT

When they were free from work, everyone gathered at night and sang folk songs to entertain themselves. Sajanai, which is a type of folklore, was also played with a brass plate and a lotta with timki and dholak while singing it.

Babu Baroua, who has been cultivating watermelon-melon for years, says that the edge of the river had gone too far. We have taken a lot of bath in it. Have played a lot But now finding does not provide water. Although there has been a lot of rain this year, so there is water now but for the last few years, the water in the river starts drying up. The people of the Kentwat community used to dip sun (jute) in the river and then make rope with its fibers. They lived in the river for months. They worked all day. It was very nice to see them.

ii) Geology/ Lithostratigraphy :

Amarkantak, Deccan trap, Lameta Group, Sausar Group and Quarternary region is endowed on acidic and basaltic rock while Mandla has basalt and sedimentary rock. Therefore it also has sample of sand deposits. River sand deposit in Narsingpur belongs to Quarternary alluvium and sand of Cenozoic to Quarternary age, but in the canal command area due to substantial recharge from canal seepage, sustains a good discharge, alluvium the alluvium aquifer system in the district is highly potential granular zones comprising of fine to medium to coarse grained sand gravel and pebbles are encountered in alluvium. The top phreatic aquifer range in thickness from 2 to 7 m and is encountered in the depth range of 4 to 15 m bgl.

The applied area forms a part of stream bed covered with bajari and sand deposit of channel alluvium, Mining will be concentrated up to 3 meter maximum depth of extraction of sand which is confined on top most layer of sand quarry area belong to recent alluvial deposit.

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Local Geology –

FORMATION OF SAND DEPOSITS

The sand is a carried material brought from various locations and getting accumulated at convenient places in the flow direction of the river. Denudation (weathering and Transportation) followed by depositional process give rise to formation of sand deposits. The sand along with other weathering products is carried by flowing water from various catchment areas of rivers/ nalas, most commonly during the monsoon every year and off season rains. The sand carried by water is deposited when the transporting media is overloaded. Such conditions may be developed due to various causes like addition of excess quantity of weathering product, cut in the quantity of inflow of water, lowering of gradient and increase in width of river, meandering, deformed river beds with changing roughness and rock bars etc. These conditions leads to overloading condition of stream and sand get deposited at convenient locations like river channels, bends, escarpments, meanders, junction of other river etc.

Altitude of the area – The Elevation point of the applied area is 312MSL.

During Monsoon floods the water level rises by 8-10mtr at time of short spells.

Reserve Calculation:-

The reserves are calculated by volume method 2.0m depth is considered for calculation of the reserve. The factor of annual replenishment is taken into consideration while calculating the reserve. It is also observed during flooding all the

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pits replenish with sand. Hence mined out area of the pre- monsoon will be completely replenished with sand during monsoon. Hence it is assumed that the pit will be replenished after each monsoon.

RESERVE ESTIMATION

Minable Area in Sq Mt.	Maximum Thickness In Meter	Sand in Cubic Meter after recovery loss 5%
130000*	3.0	382200 (Approx.)


प्रभारी अधिकारी
(कनिष्ठ शाखा)
सतना

*After deduction of submerge and safety zone area.

8) MINING:-

Proposed mining activity will be carried out in area by the open cast manual method of mining using hand tools. No overburden in area. River sand will be transported by mechanical way from the Loading point; sand will be transported by truck/dumper to the users. The proposed working will be emphasized with systematic developed in pits with development and production levels.

During the ensuing years the sand quarrying will be according to the proposed method of manual means.

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Open Cast Working

It is an open cast working quarry mine. The method of mining is manual opencast method with pit pattern. It is proposed to start production from upper side of river where is no stream water. The height of working pit will be 3.0 mtr maximum. The overburden /soil or waste whatsoever will be generated during to mining operation will be stacked properly in the quarry area.

Considerations

- The workability is suggested by keeping in the mind possible effect on the meandering of the Dudhi River. Year wise mining is suggested in area after sand will replenished during monsoon.
- Quarry area is situated well within the meandering corridor of river.
- Dry pit mining will be followed which means mining at all times be above the flowing river water level. Mining activity will be immediately stopped when water comes in the mining pits.
- Sand will be collected in slice of 1.0 mtr thickness up to depth of 3.0 mtr or water level whichever less is.
- Stream will not be diverted to form inactive channel.
- Mining at the concave side of the river channel will be avoided to prevent bank erosion.

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- Proposed mining is approx 10mtr away (Inward) from river bank area to minimize effect of river bank erosion and to avoid consequent channel migration.
- Area of mining Quarry will be demarcated prior to mining for sustainable development and pillars will be installed on Quarry ground.
- Mining for each successive year is proposed to its optimum depth of mineral bed (ie.1.0m) according to MPMMR 1996 rule parameters (Maximum 3 m height), .
- The proposal is given for 3 years. That will be granted under M.P Miner Mineral Rule 1996 for sand.
- Mining will be done by Manual Method without machine use with the help of spade, basket and shovel by lifting and Loading the sand in to the trucks and tractor mounted -trolleys.

The Mining plan proposal is givenfor Proposed 3Year period.

Year wise Proposed Production for3years

(Year 2019-2023)

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DUDHI RIVER SAND QUARRY MINING PLAN FOR SANSARKHEDA SAND DEPOSIT

Year \$	Area (Square Meter)	Maximum proposed Sand Excavation in Cubic Meter
2020-2021 June	130000*	382200
2021-2022 June	130000*	382200
2022-2023 June	130000*	382200
2023-2024 June	130000*	382200
2024-2025 June	130000*	382200

***Mining area as shown in proposed production plan**

* Every year mining will be proposed after replenishment of sand during monsoon season.

proposed sand mining maximum 3.0 meter pit depth from upper surface but above of water level whichever is less. Proposed sand mining in part of quarry area.

\$ Proposed Mining Period after Monsoon to Before Monsoon.

- If MPSEIAA reduce in production of sand mining quantity Auction Quarry Holder will be restrict for that quantity.

Development and Production Programme

Prior to start production from the area, some development work has to be completed.

- Mining shall be carried only between during nonflooding period or as per condition imposed by regulatory authorities.
- Heavy vehicles will not be allowed on the banks for Loading of sand.
- Erection of a temporary Site Office and one Rest Shelteris proposed at out of river area.

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DUDHI RIVER SAND QUARRY MINING PLAN FOR SANSARKHEDA SAND DEPOSIT

- Mineral Stacking Yard of 1 x 80 m with 1.0m high and 0.5m broad walls all around, except at two opening towards main service road will be constructed to avoid spreading and any kind of leaching effect on the ground.
- The sand shall be transported by small trolleys up to the main transport vehicle.
- Transport vehicles will be covered with trampoline to minimize dust/sand particle emissions.
- If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
- Tanker fitted spraying system has been proposed for dust suppression on haul road, at Loading & unloading points, and over road which will be used for transportation.
- Mine management will be yearly study proposed for annual accumulation of sand in the specified quarry area from a recognized institute/RQP and restrict the mining to the natural annual deposit/Approved Mining plan quantity / SEIAA permission whichever is less.

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9) BASE LINE ENVIRONMENTAL INFORMATION:-

Land use / Land Cover (LULC) -

Existing Sand Quarry is barren govt. river land.

Water Regime

Surface Water:

Quarry area which is a part of Dudhi River is perennial water body. Dudhi River collect water from small water channel / various small Nala's and Rivers

10) BLASTING:-

As the mineral is loose alluvial deposit hence the blasting is not required.

11) OTHERS

- **SITE SERVICES:** This is an existing Sand Quarry case and due course of time necessary site services like site office, labour room, separated toilet for male and female and first aid facilities will be provided in nearby village.
- **MANPOWER:** Man power is easily available from the surrounding villages.

12) MINE DRAINAGE:

- Working is expected to be 1.0 m. above the water bodies.
- As per the proposed mining the working shall be confined above the water table hence no water is likely to be encountered. So there is no need to make such arrangements.

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13) USE OF MINERAL:-

The end use of the mineral is in construction as a building material and in road works.

14) MINERAL PROCESSING:-

Mineral Sand does not require processing or beneficiation.

Place: Bhopal

Date: 20/12/2019

RQP:

Sati Jain
SWATI JAIN

ADDRESS- 10, THA LARDS COLONY

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DUDHI RIVER SAND QUARRY MINING PLAN FOR SANSARKHEDA SAND DEPOSIT

PROGRESSIVE MINE CLOSURE PLAN

(Under Rule 42, J MPMMR 1996)

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CHAPTER 15

PROGRESSIVE MINE CLOSURE PLAN

1. Method of mining and mineral processing:

Mining pits if any during past year due to mining activity is replenished by the river during monsoon.

2. Reasons for closure :

The progressive mine closure plan is being submitted, under MP MMR 1996 amended rule 42 J. No premature closure is anticipated.

3. Statutory Obligations :

As per MP MMR 1996 amended rule for every Quarry holder a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule.

4. Closure Plan:

4.1 Mined out land

No proposal can be given for concurrent back filling. Further, mined out pits will be replenished every by the river. Before monsoon season sand trapping stone staking in last of pit boundary every year and also end of quarry period for prevent of river surface erosion due to sand mining impact.

4.2 Water Quality Management :

Mining activity (collecting of sand) will be done in the bank of river. No water pollution is expected from mining of sand because mining activity is proposed out of running stream area.

- **Air quality Management :** Mining in river sand (Collection of sand from river bed) is done in the bank of river. The materials are already wet. Thus, does not increase much air pollution.
- Water sprinkling on mine roads will regularly be undertaken to control dust during transportation.

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4.3 Waste Management

All the material excavated from mine has a ready market. Therefore, there will be no waste stacks disposal issue.

4.4 Top Soil management

No top soil is present.

4.5 Infrastructure

As on date no infrastructure facilities in Sand Quarry area, Lessee proposed all infrastructure facility will be provide out of Sand Quarryarea, out of river area.

Disposal of Mining machinery:

No mining machinery is used in the collection of river sand. It will be a manual mine. Transport vehicle will be hired from the market. Hand tools will be used to collect the sand.

4.6 Safety and Security :

Presently area has been granted for 3 year period. Quarry out pits will be naturally replenished every year by the river.

Place: Narshihpur

Place: Bhopal

Date: 20/12/2019

Sati Jain.

SWATI JAIN

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DUDHI RIVER SAND QUARRY MINING PLAN FOR SANSARKHEDA SAND DEPOSIT

REPLENISHMENT STUDY OF RIVER SAND QUARRY

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THE REPLENISHMENT STUDY OF RIVER SAND

Common factors of Sand replenishment

For the replenishment of sand the following study may reveal the actual potential of deposition of sand in river course after completion of periodical mining activity per annum: -

1. Geology / Lithostratigraphy.
2. Geomorphology / slope / gradient / depth of water channel and grain size / meander's.
3. Type / stage of river and flow of water / Flood plain.
4. Climatic conditions / annual precipitation.
5. Erosion / weathering.
6. Activity near river bank.
7. Engineering structure stop dam / check dam / barrage / hydel dams.
8. Tributaries and its confluences

1. GEOLOGY / LITHOSTRAIGRAPHY:

This region is encompassed by sedimentary rocks which are susceptible to erosion by water. Thus these areas owe vast deposits of sand. This area has Deccan trap and sedimentary rocks. Therefore it also has ample of sand deposits. Thus bear huge sand deposits; it is noteworthy to mention here that geology of the area plays very important role in formation of sand and deposition too.

2. GEOMORPHOLOGY / SLOP / GRADIENT / DEPTH OF WATER CHANNEL AND GRAIN SIZE / MEANDER'S:

Geomorphology plays an important role for deposition of sand. Thus, if slope or gradient is zero and river water flowing in almost horizontal to a gentle slope, then the transporting medium i.e. water will dump the suspended grains. More over due

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Office. No. - 07672-223344 Mob. 9630777552 Web Address :- www.shriramminig.com

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to lack of gradient and presence of obstacles will also result in sand deposition. Here geomorphologic features such as meanders, oxbow lake and places of negative relief will be potential zones.

3. TYPE / STAGE OF RIVER AND FLOW OF WATER / FLOOD PLAIN:

A potential river takes away particle or sand grains in larger quantity from one place to another hence deposition near the obstacles will be higher or huge quantity also the stage of river such as mature river may have wide river bank may deposit large quantity and has bigger area for deposition of sand. In this wide range of river bank huge amount of sand may be deposited but of course stagnant to slow flow will be helpful, as well as the space of deposition i.e. wider flood plain. The places confluence of rivers is also a potential locii, where the tributary transports large quantities of detrital material and dumps in the junction.

4. CLIMATIC CONDITIONS / ANNUAL PRECIPITATION:

The climatic condition is an important study for stream flow and transportation of detritus and load material. In sand especially it should be arenaceous material which should be medium to fine grained. In general in Madhya Pradesh about 900 to 1200 mm annual rainfall yield a good deposition of sand near obstacles and should have a shallow water along medium to fine grained sand particles, these obstacles may be river bank, negative relief in river itself / river bank / meander etc. in tropical to subtropical climatic country, the best season of sand deposition is June to October, but some time winter shower also exceed it up to February. Thus sudden flooding may also result in transportation and deposition of detrital material lying in the river bed.

5. EROSION / WEATHERING:

The three factor i.e. wind, sun and water are three big factor of erosion and weathering of rock type, among these the zenith is of all is water. Hence, in rainy

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season the weathering level is highest as it results in huge run off which takes away a stupendous / tremendous load of detritus material, hence most of the rivers filled with this transported material and retains near obstacles in river course.

6. ACTIVITY NEAR RIVER BANK:

Any man made activity such as Mining / trenching / channelling / canal etc. produce large quantity of fines of exciting rocks which transports in river bed may deposited nearby the area in river course.

7. ENGINEERING STRUCTURE STOP DAM / CHECK DAM / BARRAGE / HYDLE DAMS:

Man made structure like stop dam / check dam / barrage and hydle projects / huge dam. Also affects the sand flow and act as check over the sand deposition in downstream area. Near to these structures, sand deposited and huge silting may be observed in mainstream along with catchment. This check is major cause of retaining sands from one place to another. Therefore sometime downstream is also devoid of sand.

8. TRIBUTARIES AND ITS CONFLUENCES:

A stream may be 1st order to 3rd order, that to a streamlet to a major one, have a great impact on deposition of sand where some physiographic features are also have imperative role:

- Tributary / confluence
- Meanders
- Negative reliefs
- Slope / gradients

Altitude of the area in lean season –311MSL.

During Monsoon floods the water level rises by 8-10 m

HFL of River – 315m

Lean season water level of River – 311m

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CONCLUSION

Concerned Sand Quarry area is situated at Dudhi River. Dudhi River origins from Amarkantak area of Anuppur District. Most part of river passes through hilly forest area where the three factors i.e. wind; sun and water are the main causes of erosion and weathering of rocks.

Gradient of river is too high from origin to concerned area i.e. 1300m to 332m approx 1040 m elevation difference. This is a very big factor of sand deposition in this area.

Concerned Dudhi flood plain area is approx 10000 Sq Km. Most part of that 10000 Sq Km area belongs to forest area. Where there is a flow of soil in huge quantity. Sand particles are present in most part of flowing soil.

In this Dudhi River flood plain region annual precipitation is about 900 mm to 1100 mm. This is a big factor for sand transportation from Local nala, small rivers flood plain area to sand mining area.

Dudhi River has an availability of huge quantity of sand.

No any major stop dam / Hydal Dam / Engineering structure is situated within flood plain area to concerned mining area.

Hence it is concluded that the annual production capacity which will be excavated at the Quarry area will be replenished easily*.

(*Quarry Area= 13.00ha. Required quantity of sand is available at the Quarry area. The annual production capacity is 382200m³ which will be easily replenished).

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DUDHI RIVER SAND QUARRY MINING PLAN FOR SANSARKHEDA SAND DEPOSIT

So year wise mining is suggested in this Quarry area after replenishing of sand during monsoon season. Mine management yearly study for annual replenishment of sand in the specified QL area will be proposed from a recognized institute / RQP or as suggested / condition imposed by concerning permission authority and lessee will do mining according to the natural annual deposit of sand / Approved Mining plan quantity / SEIAA permission whichever is less.

Place: Bhopal

Date: 20/12/2019

RQP:

SWATI JAIN

ADDRESS- 10, THA LARDS COLONY

E-8 AXTEANSAN, BHOPAL, MP

Registration No. RQP/DGMMP/64/2013 Valid up to -16.07.2023

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Address:- Prabhat Vihar Colony House No.43 Near Of Panna Naka Satna (M.P.)

Office. No. - 07672-223344 Mob. 9630777552 Web Address :- www.shriramminig.com

CERTIFICATE

A. This is to certify that the provisions of Minor Mineral Rules 1996 have been followed in the mining plan and wherever specific permissions are required, lessee will approach the concerned authorities for granting the permissions.

B. It is also certified that the information furnished in the above Mining Plan / Environment scheme are true and correct to the best of my knowledge & belief as the same is provided by Project Proponent. And all the papers related to this plan are attested by me. I will be responsible for attestation of the documents.

PLACE: Jabalpur

Place: Bhopal

Date: 20/12/2019


Signature

SWATI JAIN

**ADDRESS- 10, THA LARDS COLONY
E-8 AXTEANSAN, BHOPAL, MP**

Registration No. RQP/DGMMP/64/2013 Valid up to -16.07.2023

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संचालनालय भौमिकी तथा खनिकर्म मध्यप्रदेश

मध्यप्रदेश गौण खनिज नियम 1998 के अंतर्गत
मान्यता प्राप्त योग्य व्यक्ति

प्रमाण पत्र



स्वाती जैन
भौमिकी तथा खनिकर्म
(म.प्र.)

डॉ. स्वाती जैन, पता 10, द लार्ड्स कालोनी, ई-8, एक्सटेन्शन, भोपाल, मध्यप्रदेश, जिनकी फोटो तथा हस्ताक्षर अभिप्रमाणित है, को म.प्र. गौण खनिज नियम 1998 के अंतर्गत मान्यता प्राप्त योग्य व्यक्ति के रूप में प्रदत्त पंजीयन क्रमांक RQP/DGMMP/64/2013, दिनांक 17.07.2018 से 16.07.2023 की अवधि के लिये नवीनीकृत किया जाता है।

Swati Jain

मान्यता प्राप्त व्यक्ति के हस्ताक्षर -

भोपाल, दिनांक 06.03.2019

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Ujjais
संचालक
भौमिकी तथा खनिकर्म
मध्यप्रदेश, भोपाल

मध्यप्रदेश शासन
खनिज साधन विभाग
मंत्रालय

क्रमांक/ 1132/2020/12/1/

भोपाल, दिनांक :-

-: आदेश :-

मध्यप्रदेश रेत (उत्खनन खनन, परिवहन, भण्डारण एवं व्यापार) नियम, 2019 के अंतर्गत म0प्र0 राज्य खनिज निगम द्वारा प्रदेश में रेत खदानों के निवर्तन हेतु जिलावार निविदाये आमंत्रित की गई। इस निविदा प्रक्रिया में जिला नरसिंहपुर हेतु मेसर्स धनलक्ष्मी मर्चेडाईस प्रा0लि0, को सफल निविदाकार घोषित किया गया है। उनके द्वारा सूचित किया गया है कि जिला नरसिंहपुर की संसारखेड़ा खदान का माइनिंग प्लान वैध है एवं उनके द्वारा उक्त माइनिंग प्लान का अपने पक्ष में हस्तांतरण पूर्ण करा लिया गया है। खदान की पर्यावरण स्वीकृति के हस्तांतरण हेतु खदान के आवंटन/हस्तांतरण आदेश की आवश्यकता है।

अतः एतद द्वारा निविदा शर्तारित नीति 2019 के अंतर्गत निम्नांकित रेत खदान, जिला नरसिंहपुर के सफल निविदाकार मेसर्स धनलक्ष्मी मर्चेडाईस प्रा0लि0 के पक्ष में हस्तांतरित की जाती है।

क्र.	जिला	तहसील	खदान का नाम	खसरा नं.	रकबा (हे.)
1	नरसिंहपुर	गाडरवारा	संसारखेड़ा	208/1, 208/2	13.000

इस खदान की पर्यावरण स्वीकृति सफल निविदाकार मेसर्स धनलक्ष्मी मर्चेडाईस प्रा0लि0 के पक्ष में हस्तांतरण किये जाने पर राज्य शासन को कोई आपत्ति नहीं है।

(राजेश कुमार कौल)

अवर सचिव

मध्यप्रदेश शासन, खनिज साधन विभाग

भोपाल, दिनांक :- 17/2/2020

पृ. क्रमांक/ 822-1132/2020/12/1/

प्रतिलिपि:-

- 1- सदस्य सचिव, म0प्र0 सिया, पर्यावरण परिसर, भोपाल।
- 2- कलेक्टर, जिला नरसिंहपुर (म0प्र0)।
- 3- कार्यपालक संचालक, म0प्र0 राज्य खनिज निगम, पर्यावास भवन, भोपाल।
- 4- संचालक, भौतिकी तथा खनिकर्म, म0प्र0 भोपाल।
- 5- मेसर्स धनलक्ष्मी मर्चेडाईस प्रा0लि0, 501/पी/1, वार्ड नं. 16, सिविल लाईन कालिका नगर, बाबई रोड होशंगाबाद (म0प्र0) की ओर सूचनाएँ एवं आवश्यक कार्यवाही हेतु अरोपित।
- 6- गार्ड फाईल।

अवर सचिव

मध्यप्रदेश शासन, खनिज साधन विभाग

Saudi HBM/RIT MINES/8

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TOPOSHEET NO. - 55/10

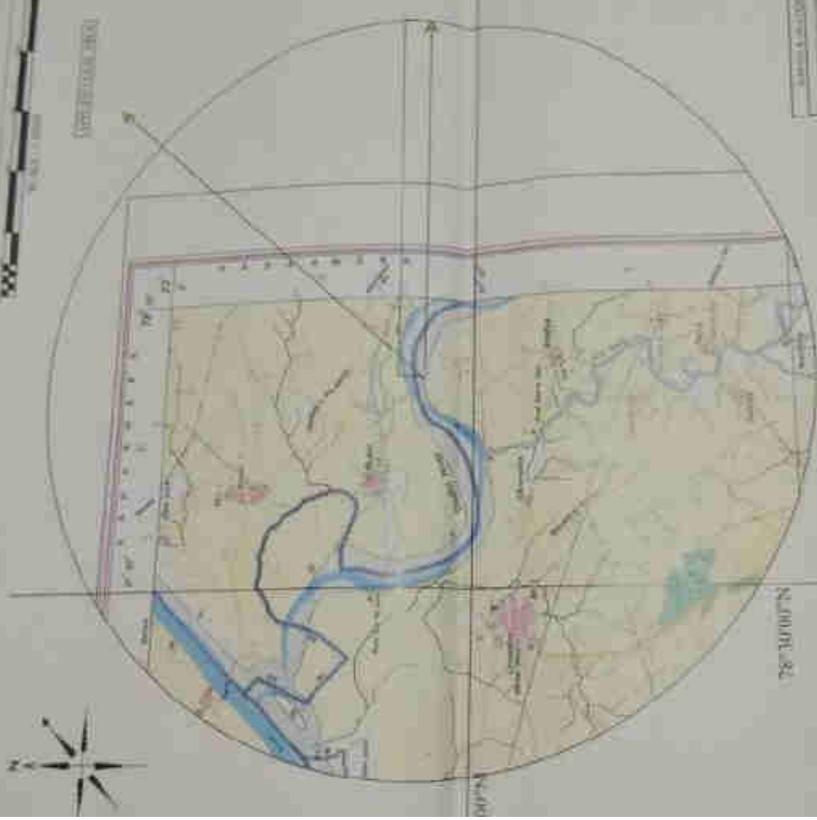


PLATE - 4

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KHASRA NO 208/1, 208/2
 AREA-13.00 HA

Boundary Co-Ordination			
Point	Latitude	Longitude	Height
1	22°57'51.84"	78°33'36.48"	102.15
2	22°57'23.92"	78°32'22.4"	102.15
3	22°57'23.92"	78°33'36.48"	102.15
4	22°57'51.84"	78°33'36.48"	102.15

31°10.56"

E 78°33'36.48"

N 22°57'51.84"

N 22°57'23.92"

E 78°32'22.4"

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 Imagery © 2020 Mapbox, Tech Radar, etc.

Google Earth

500 m



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Renewal

CONSENT NO: ***

PCB ID: 44041

Outward No:100364,04/06/2020

Consent No:AW-51619

To,
The Occupier,
M/s. Dhanlaxmi Merchandise Private Limited ,
(Sansarkheda sand mine- 13.0 Hect),
Area-13.0 hact., Khasra No. 208/1, 208/2 Village-Sansarkheda,
City : Sansarkheda, Tehsil : Gadarwara,
Dist : Narsinghpur, (M.P.)

Subject: Grant of renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your renewal of Consent Application Receipt No. 1000843 Dt. 17/03/2020 and last communication received on Dt.01/06/2020

With reference to your above application for renewal of consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/05/2021**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Long. & Lat. 22°57'32.28" N 78°31'42.98 E Kh,No.208/1,208/2 Area-13.0 hact., Vill. Sansarkheda, Tehsil Gadarwara, Dist. Narsinghpur (M.P.)
- b. **Mining Lease area:** 13.0 ha
- c. **Product & Production Capacity:**

Product	Qty / year
Mining of Sand	44000 Cubic Meter Per Year

- Note:- 1) Mine Management shall ensure that the mine shall operate with valid mining lease and valid Environmental Clearance. As per OM dated 25/03/2020 of MoEF&CC the validity of EC is extended till 30/06/2020 therefore after 30/06/2020, mine shall operate with valid environmental clearance.*
- 2) For any change in above mining lease area, production capacity, PP shall obtain fresh consent from the Board.*
- 3) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.*
- 4) Mine management shall complied with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020*

The Validity of the consent is up to 31/05/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

- CC to :- 1. District Mining Officer, (Mining Section), Collector office Narsinghpur Dist. Narsinghpur (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Jabalpur (M.P.)



e-Signed On 04/06/2020 10:39:12
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 7K3IHL1PK9

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 1.00 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

3. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

4. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

5. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

6. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

7. Disposal of Collected Solid waste-

Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

8. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.

Consent No:AW-51619



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Approach roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.

5. PP shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall provide pucca road for material transportation
- 2) Mine management shall not use village road for transportation.
- 3) Mine management shall provide fugitive emission control arrangements.
- 4) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/ authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology
2. The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.
3. Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.
4. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No in stream mining shall be done.
5. The mining activity shall be done manually. Mining will be done with the help of spade, basket & shovel by lifting & loading the sand in small trolleys .No dumper/trucks shall be used. Heavy vehicles shall not be allowed on the banks for loading/transporting of sand.
6. The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
7. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
8. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
9. Mine management shall submit the annual replenishment plan.
10. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
11. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 04/06/2020 10:39:12
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 7K3IHL1PK9

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-51619

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Expansion

CONSENT NO: ***

PCB ID: 44041

Outward No:101362,13/11/2020

Consent No:AW-52439

To,

The Occupier,

M/s. Dhanlaxmi Merchandise Private Limited (Sansarkheda sand mine- 13.0 Hect),

Kh.No.208/1,208/2 Area-13.0 hact., Khasra No. 208/1, 208/2 Village-Sansarkheda,

City : Sansar Kheda,

Dist : Narsinghpur, Tal : Gadarwara, SIDC : Not In SIDC, Latitude : 22.9628 Longitude : 78.5332

Subject: Grant of Consent to Operate For Expansion under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1019377 Dt. 29/09/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **30/06/2021**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** Long. & Lat. 22^o57'32.28" N 78^o31'42.98 E Kh.No.208/1,208/2 Area-13.0 hact., Vill. Sansarkheda, Tehsil Gadarwara, Dist. Narsinghpur (M.P.)
- b. Mining Lease area:** 13.0 ha
- c. Product & Production Capacity:**

Activity / Product	Qty / year
Mining of Sand	3,82,200 Cubic Meter Per Year

- Note:-** 1) Mine Management shall ensure that the mine shall operate with valid mining lease and valid Environmental Clearance.
2) For any change in above mining lease area, production capacity, PP shall obtain fresh consent from the Board.
3) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
4) Mine management shall complied with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to **30/06/2021** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Narsinghpur Dist. Narsinghpur (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Jabalpur (M.P.)



e-Signed On 13/11/2020 16:18:24
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # JOR74E64JO

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 1.00 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

3. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

4. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

5. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

6. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

7. Disposal of Collected Solid waste-

Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

8. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.

Consent No:AW-52439



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
4. Evacuation roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.
5. PP shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall provide pucca road for material transportation
- 2) Mine management shall not use village road for transportation.
- 3) Mine management shall provide fugitive emission control arrangements.
- 4) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/ authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom.
2. The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.
3. Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.
4. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No in stream mining shall be done.
5. The mining activity shall be done as per approved mining plan and environmental clearance.
6. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
7. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
8. The mine Management shall submit environmental statement for the previous year ending 31st March on or before

Consent No:AW-52439

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

30th September every year to the Board.

9. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 13/11/2020 16:18:24
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TPAV # JOR74E64JO

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-52439

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State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 5114 /SEIAA/ d/o

Date: 12.3.2015

To,

M/s Dhanlaxmi Merchandise Private Limited
501/P/1, ward no. - 16,
Civil line, Kalika Nagar, Babai Road,
Hoshangabad (MP)

Sub:- Case No. 2709/15 Prior Environmental Clearance for **River Sand Quarry** (Opencast Manual Method) in an area of 13.00 ha. (3,82,200 cum/year) at khasra no. 208/1, 208/2 at Village - Sansarkheda, Tehsil - Gadarwara, District - Narsinghpur (MP) by M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).

The case was discussed in 605th SEIAA meeting dtd 07.03.20 and it has been recorded that

"The Prior EC was issued by SEIAA to M/s SR Traders Representative, Shri Atul Gondal, 12, Metro Plaza, Bittan Market, Bhopal, Dist. - Bhopal (MP) vide Letter No. 2842/SEIAA/15 dated 30.06.15 for an area of 13.00 ha. (3,82,200 cum/year) at khasra no. 208/1, 208/2 at Village - Sansarkheda, Tehsil - Gadarwara, District - Narsinghpur (MP)".

Applicant M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) has submitted the following documents in support of his request:

- No Objection Letter dated 07.03.20 from District Mining Officer, Narsinghpur (Collector Office) Dist. - Narsinghpur alongwith affidavit on behalf of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).
- Notarised affidavit of Shri Samar Singh Tomar, Director, Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
- Copy of Prior EC issued by SEIAA vide letter No. 2842/SEIAA/15 dated 30.06.15.
- Copy of Environmental Management Plan of Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).
- Copy of Approved Mining Plan with Replenishment Plan of Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP).

Case no. 2709/2015

1 of 2

I received original EC.

Agdard
16/3/2015 - 9039289148.

- f) Lease transfer order issued by Mineral Resource Department to Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) vide letter No. 822/132/2020/12/1/ dated 17.02.2020.

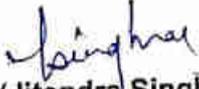
As per the notification issued by MoEF&CC on 14.09.2006, the policy on transferability of EC is as follows:-

Para 11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

After detailed discussions on the MoEF&CC Notification regarding transferability and perusal of the above information, it has been decided to transfer the Prior EC issued on 30.06.2015 in favour of M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) in the place of M/s SR Traders Representative, Shri Atul Gondal, 12, Metro Plaza, Bittan Market, Bhopal, Dist. - Bhopal (MP) for Sand Quarry in an area of 13.0 ha. for production capacity of 3,82,200 cum/year at khasra no. 208/1, 208/2 at Village - Sansarkheda, Tehsil - Gadawara, District - Narsinghpur (MP) on the same terms & conditions and validity period under which the prior Environmental Clearance was initially granted. Copy to PP and all concerned".

Hence, it was decided to transfer the Prior EC in the name of M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP) with the same terms & conditions under which the Prior Environmental Clearance was initially granted, and for the same production capacity and validity period.


(Jitendra Singh Raj)
Member Secretary

Endt No. / SEIAA/20
Copy to:-

Dated:

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016.
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016
4. Collector, District Narsinghpur, M.P.
5. Divisional Forest Officer, District Narsinghpur, M.P.
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003.
7. Director (S), Regional Office MoEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3, Ravi Shankar Nagar, Bhopal - 462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District Narsinghpur, M.P.
10. DEO, SEIAA for upload website.
11. Guard file


(Dr. Sanjeev Sachdev)
Officer-in-Charge



State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment, Forests & Climate Change)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony

Bhopal-4620 16

visit us <http://www.mpseiaa.nlc.in>

Tel:0755-2466970, 2466859

Fax : 0755-2462136

No: 958/ SEIAA/20

Date: 14.9.2020

To,

M/s Dhanlaxmi Merchandise Private Limited,
501/P/1, ward no. - 16, Civil Line,
Kalika Nagar, Babai Road, Hoshangabad,
Dist. - Hoshangabad (MP)

Sub. - Case No. 2709/15 Prior Environmental Clearance for **Sand Quarry** in an area of 13.00 ha. (3,82,200 cum/year) at khasra no. 208/1, 208/2 at Village - Sansarkheda, Tehsil - Gadarwara, District - Narsinghpur (MP) by M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil Line, Kalika Nagar, Babai Road, Hoshangabad (MP).

Ref : Your letter no. nil dated 17.08.20

The case was discussed in 634th SEIAA meeting dated 31.08.20 and it was recorded that ...

The case was discussed in 605th SEIAA meeting dated 07.03.20 and it was recorded that

In context of above, it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued on 30.06.2015 in the name of "M/s SR Traders Representative, Shri Atul Gondal, 12, Metro Plaza, Bittan Market, Bhopal, Dist. - Bhopal (MP)" is hereby transferred to "Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP)" for Sand Quarry in an area of 13.00 ha. (3,82,200 cum/year) at khasra no. 208/1, 208/2 at Village - Sansarkheda, Tehsil - Gadarwara, District - Narsinghpur (MP) on the same terms & conditions and validity period under which the prior Environmental Clearance was initially granted.

As per above decision, the prior EC was transferred to **M/s Dhanlaxmi Merchandise Private Limited, 501/P/1, ward no. - 16, Civil line, Kalika Nagar, Babai Road, Hoshangabad (MP)** vide letter No. 5114-15/SEIAA/20 dated 12.03.2020. PP has requested vide letter dated 17.08.20 alongwith approved revised mining plan to consider change in configuration for above sand mining as per revised mining plan submitted by him.

After discussion, the request of PP has been considered as per provision given in following clause 7(ii) (b) - Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects of EIA notification 2006:-

"Any change in configuration from the environmental clearance conditions during execution of the project after detailed engineering shall be exempt from the requirement of environmental clearance, if there is no change in production and pollution load. The project proponent shall inform the Ministry of Environment, Forest and Climate Change / State Level Environment Impact Assessment Authority and the concerned State Pollution Control Board".

In context of above, it was decided that the mining shall be carried out strictly as per the approved revised mine plan subject to no change in sanctioned production capacity and pollution load in accordance with the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC, Govt ensuring that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan.

(Tanvi Sandriyal)
Member Secretary

Endt No. / SEIAA/20 dtd.

Copy to:

1. Collector, District - Narsinghpur, M.P.
2. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002
3. District Mining Officer, District - Narsinghpur, M.P.
4. Guard File


(Dr. Sanjeev Sachdev)
Officer-In-Charge

प्रारूप-9

(नियम 13 देखिए)

मध्यप्रदेश शासन

कलेक्टर, कार्यालय

जिला नरसिंहपुर(म0प्र0)

खनिज व्यापारिक अनुज्ञप्ति

क्रमांक/1059/ख0लि0/2017

नरसिंहपुर, दिनांक 25/06/2020

मेसर्स धनलक्ष्मी मर्चेन्डाइस प्रा.लि. होशगांबाद को निम्नलिखित खनिज/खनिजों/खनिज के उत्पादों का स्टॉक करने हेतु निम्नलिखित प्रयोजन के लिए तारीख ..25/06/2020 से 24/06/2020 (ठिका अवधि) तक अवधि के लिए मध्यप्रदेश रेत नियम 2019 एवं मध्यप्रदेश खनिज (अवैध खनन, परिवहन तथा भण्डारण का निवारण) नियम 2006 के अधीन खनिज व्यापारिक अनुज्ञप्ति प्रदान की जाती है।

खनिज(खनिजों)/उत्पाद :- .रेत

1. व्यापार हेतु स्टॉक यार्ड की स्थिति :- मौजा बनवारी तहसील गाडरवारा जिला नरसिंहपुर
ख0न0 304/2,3,5, 304, 340/2,3,5
रकबा :- 7.017 में से 0.809 हेक्टेयर

कलेक्टर

जिला नरसिंहपुर
अनुज्ञापन प्राधिकारी

अनुज्ञप्ति की शर्तें - (नियम 17) इन नियमों के अधीन प्रदान की गई प्रत्येक अनुज्ञप्ति, किन्हीं अन्य शर्तों के अतिरिक्त, जो उनमें विनिर्दिष्ट की जाएं, निम्नलिखित शर्तों के अध्याधीन रहते हुए होगी, अर्थात:-
(एक) आपको प्रारूप-11 में विहित रजिस्टर में स्टॉकयार्ड में प्राप्त और स्टॉकयार्ड से भेजे गए खनिज/खनिजों और/या उसके उत्पादों की मात्रा तथा अन्य विशिष्टियां दर्शाते हुए सही एवं विश्वसनीय लेखा रखना होगा।

(दो) आपको प्रारूप-12 में (तिमाही) विवरणियां अनुज्ञापन प्राधिकारी को प्रस्तुत करनी होगी।

(तीन) आपके द्वारा स्टॉकयार्ड से किसी खनिज या उसके उत्पाद का परिवहन करने वाले प्रत्येक वाहक (केरियर) के लिए अभिवहन पास जारी करना होगा।

(चार) आपके द्वारा नियोजित किए गए व्यक्तियों के नाम, राष्ट्रीयता, आयु, लिंग तथा पते का अभिलेख संधारण करना होगा।

(पांच) आपके द्वारा न्यूनतम मजदूरी अधिनियम, 1948 के अधीन केन्द्रिय या राज्य सरकारों द्वारा समय-समय पर विहित की गई न्यूनतम मजदूरी से कम मजदूरी का भुगतान नहीं किया जावेगा।

(छः) आपके द्वारा किसी भी प्राधिकृत व्यक्ति को, -

(क)आप स्टॉकयार्ड,जिसमें खनिज संसाधन इकाई,यदि कोई हो, सम्मिलित है, भवन कार्यालय या किसी सम्बन्धित परिसर में प्रवेश तथा निरीक्षण करने की अनुज्ञात करेंगे।

(ख)आप स्टॉकयार्ड में रखे हुए खनिज/खनिजों और/या उसके उत्पादों के स्टॉक सर्वेक्षण, तोलन, माप या नाप जोख करने के लिए अनुज्ञात करेंगे।

(ग) आपके या प्रतिनिधि द्वारा जो उन पर नियंत्रण रखता हो अथवा उससे सम्बद्ध हो, के कब्जे में के किन्ही दस्तावेजों, बुक, रजिस्टर या सुसंगत अभिलेख का परिक्षण करने के लिए अथवा उनसे उद्धरण लेने या ऐसे दस्तावेजों, बुक, रजिस्टर या अभिलेख की प्रतियां तैयार करने के लिए अनुज्ञात करेंगे।

(घ) आपके या प्रतिनिधि द्वारा जो उन पर नियंत्रण रखता हो अथवा उससे सम्बद्ध हो, परिक्षण करने के लिए अनुज्ञात करेंगे।

(ङ.) आपके द्वारा कोई अन्य सुसंगत जानकारी एकत्रित करने के लिए अनुज्ञात करेंगे।

(च) आपके द्वारा किसी खनिज/किन्ही खनिजों और/या उसके उत्पादों के नमूने एकत्र करने के लिए अनुज्ञात करेंगे।

(सात) आपके द्वारा अनुज्ञप्ति को स्टाकयार्ड या उसके कारबार के सामान्य स्थान पर प्रमुखता से प्रदर्शित करना होगी। यदि किसी समय इन नियमों के अधीन प्रदान की गई अनुज्ञप्ति खो जाती है या नष्ट हो जाती है तो आपके द्वारा इस तथ्य की लिखित में रिपोर्ट उन परिस्थितियों का वर्णन करते हुए, जिनमें अनुज्ञप्ति खो गई थी या नष्ट हो गई थी, अनुज्ञापन प्राधिकारी को करेगा तथा अनुज्ञप्ति की दूसरी प्रति के लिए लिखित में अनुरोध करेंगे। अनुज्ञापन प्राधिकारी ऐसी जांच करने के पश्चात, जैसा कि वह उचित समझे, अनुज्ञप्ति की दूसरी प्रति जारी करेगा, बशर्ते कि आपके द्वारा रुपये पांच सौ केवल का भुगतान उसी रीति में करें, जैसा कि नियम 7 के उपनियम(3) के खण्ड(क) में विहित किया गया है।

(आठ) आपके द्वारा आवेदित क्षेत्र का डायवर्सन आवश्यकता होने पर डायवर्सन कराना होगा।

परन्तु यदि आप अनुसूचित जनजाति/अनुसूचित जाति/ अन्य पिछड़ा वर्ग के सदस्य है तो रुपये पांच सौ केवल की राशि उसी रीति में जमा करनी होगी। इस प्रकार जारी की गई अनुज्ञप्ति पर अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षर किए जाएंगे और शब्द दूसरी प्रति स्टाम्पित किए जाएंगे।

नोट:- आपके द्वारा स्वीकृत रेत खदान की ठेका अवधि के दौरान, रेत खदान से 05 किमी की परिधि में, खनिज भंडारण अनुज्ञप्ति स्थल पर ठेका अवधि तक की रेत खनिज का भण्डारण/भण्डारण स्थल से रेत खनिज का विक्रय कर सकेंगे।

अतः आपको उपरोक्तानुसार शर्तें मान्य हो तो इस स्वीकृति आदेश प्राप्ति पर प्रतिभति राशि रु. 5000=00 (अंकन पांच हजार रुपये मात्र) 0853 खनिज मद में चालान से जमा करना सुनिश्चित करें।

o/w

कलेक्टर

जिला नरसिंहपुर
अनुज्ञापन प्राधिकारी

नरसिंहपुर, दिनांक:- 25/06/2020

पृ.क्रमांक / 1060 / ख.लि. / 2020
प्रतिलिपि:-

1. अनुविभागीय अधिकारी, (राजस्व) सर्व, नरसिंहपुर/गोटेगांव/गाडरवारा/तेंदूखड़ा जिला नरसिंहपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
2. तहसीलदार सर्व, नरसिंहपुर/करेली/गोटेगांव/गाडरवारा/ तेंदूखड़ा जिला नरसिंहपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
3. खनि निरीक्षक, नरसिंहपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
4. मेसर्स धनलक्ष्मी मर्चेडाइस प्रा.लि. होशगांवाबाद की सूचनार्थ एवं पालनार्थ अग्रेषित।

कलेक्टर

नरसिंहपुर



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

GREEN-SMALL

CCA-Fresh

CONSENT NO: ***

PCB ID: 132343

Outward No:18819.01/07/2020
NO: /MPPCB/JBP

Consent No:AW-77362

To,
The Occupier,
M/s. Dhanlaxmi Merchandise Private Limited (Banbari Sand Stock Yard - 0.809 Hectare),,
Kh. No. 304/2,3,5,304, 340/2,3,5, Village- Banbari Tehsil - Gadarwara Distt. Narshinghpur (M.P.,
Dist : Narsinghpur, Tal : Gadarwara, SIDC : Not In SIDC

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1014572 Dt. 01/07/2020 and last communication received on Dt.30/06/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/05/2021 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Kh. No. 304/2,3,5,304, 340/2,3,5, Village- Banbari Tehsil - Gadarwara Distt. Narshinghpur)
- The capital investment in lakhs:** Rs. 3.5
- Product & Production Capacity:**

Product	Qty / year
Sand Stock Yard	200000.000 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

- The Source of Sand is Bhumiyaadhana Sand Mine- Capacity 71712, Ajanda Sand Mine- Capacity 103974, Gangai sand Mine Capacity 54000 Cubic Meter/ year. (as EC and Consent granted for the same)**
- For any change in above stock area, production capacity, PP shall obtain fresh consent from the Board.
- Stock management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
- Mine management shall complied with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to 31/05/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



e-Signed On 01/07/2020 15:49:57
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # CA4KYF95MW



PUSHPENDRA SINGH
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.600 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 6.000	WWG : 0.600	Water Source	Remark
1	Domestic Purpose	1.000	0.600	Tankers	
2	Dust Suppression	5.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.



iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bogs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/propietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

Additional condition:- (if any) :-

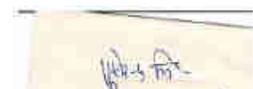
- 1- The PP shall provide adequate fugitive dust suppression facility.
- 2- Only tarpaulin covered vehicles shall be permitted for transportation of sand.
- 3- The PP shall provide adequate dust suppression facilities to control fugitive dust generated due to vehicular movement and material handling
- 4- The PP shall comply with the orders issued by Honble National Green Tribunal time to time
- 5- If it is found at any time that the PP is violating any order issued by mining department and not complying capacity limit, then this certificate shall be deemed to be cancelled and treated as a null and void
- 6- The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day
- 7- fresh sand stacking shall be permitted in stack yard premises.
- 8- Sewage Treatment :- Septic Tank – soak pit
- 9- Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained
- 10- The industry shall take adequate measures for control of noise level within the premises noise level shall be maintained less than 65 dB(A) during day time and 55 dB(A) during night time
- 11- The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
- 12- The PP shall not carry out any type of sand washing at the sand stock yard.
- 13- All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 01/07/2020 15:49:57
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # CA4KYF95MW



PUSHPENDRA SINGH
Regional Officer

Consent No:AW-77362

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प्रारूप-9

(नियम 13 देखिए)

मध्यप्रदेश शासन
कलेक्टर, कार्यालय

जिला नरसिंहपुर(MOPRO)
खनिज व्यापारिक अनुज्ञप्ति

क्रमांक/11024/ख0लि0/2020

नरसिंहपुर, दिनांक 27 / 06 / 2020

मेसर्स धनलक्ष्मी मर्चंडाइस प्रा.लि. होशंगाबाद को निम्नलिखित खनिज/खनिजों/खनिज के उत्पादों का स्टॉक करने हेतु निम्नलिखित प्रयोजन के लिए आदेश जारी दिनांक से ठेका अवधि तक के लिए मध्यप्रदेश रेत नियम 2019 एवं मध्यप्रदेश खनिज (अवैध खनन, परिवहन तथा भण्डारण का निवारण) नियम 2006 के अधीन खनिज व्यापारिक अनुज्ञप्ति प्रदान की जाती है।
खनिज(खनिजों)/उत्पाद :- रेत

1. व्यापार हेतु स्टॉक यार्ड की स्थिति :- मौजा सहावन तहसील गाडरवारा जिला नरसिंहपुर ख0न0 170/2/2, 171/2/2 रकवा 0.498 हे. एवं ख0न0 172/11 रकवा 0.404 हे.
रकवा :- कुल रकवा 0.902 में से 0.809 हेक्टेयर

कलेक्टर

प्रिया नरसिंहपुर
अनुज्ञापन प्राधिकारी

अनुज्ञप्ति की शर्तें - (नियम 17) इन नियमों के अधीन प्रदान की गई प्रत्येक अनुज्ञप्ति, किन्हीं अन्य शर्तों के अतिरिक्त, जो उनमें विनिर्दिष्ट की जाए, निम्नलिखित शर्तों के अध्याधीन रहते हुए होगी, अर्थात्-
(एक) आपको प्रारूप-11 में विहित रजिस्टर में स्टॉकयार्ड में प्राप्त और स्टॉकयार्ड से भेजे गए खनिज/खनिजों और/या उसके उत्पादों की मात्रा तथा अन्य विशिष्टियां दर्शाते हुए सही एवं विश्वसनीय लेखा रखना होगा।
(दो) आपको प्रारूप-12 में (तिमाही) विवरणियां अनुज्ञापन प्राधिकारी को प्रस्तुत करनी होंगी।
(तीन) आपके द्वारा स्टॉकयार्ड से किसी खनिज या उसके उत्पाद का परिवहन करने वाले प्रत्येक वाहक (कॉरियर) के लिए अभिवहन पास जारी करना होगा।
(चार) आपके द्वारा नियोजित किए गए व्यक्तियों के नाम, राष्ट्रीयता, आयु, लिंग तथा पते का अभिलेख संधारण करना होगा।
(पांच) आपके द्वारा न्यूनतम मजदूरी अधिनियम, 1948 के अधीन केन्द्रिय या राज्य सरकारों द्वारा समय-समय पर विहित की गई न्यूनतम मजदूरी से कम मजदूरी का भुगतान नहीं किया जावेगा।
(छ) आपके द्वारा किसी भी प्राधिकृत व्यक्ति को, -
(क) आप स्टॉकयार्ड, जिसमें खनिज संसाधन इकाई, यदि कोई हो, सम्मिलित है, भवन कार्यालय या किसी सम्बन्धित परिसर में प्रवेश तथा निरीक्षण करने की अनुज्ञात करेंगे।
(ख) आप स्टॉकयार्ड में रखे हुए खनिज/खनिजों और/या उसके उत्पादों के स्टॉक सर्वेक्षण, तोलन, माप या नाप जोख करने के लिए अनुज्ञात करेंगे।

(ग) आपके या प्रतिनिधि द्वारा जो उन पर नियंत्रण रखता हो अथवा उससे सम्बद्ध हो, के कब्जे में के किन्हीं दस्तावेजों, बुक, रजिस्टर या सुसंगत अभिलेख का परिक्षण करने के लिए अथवा उनसे उद्धरण लेने या ऐसे दस्तावेजों, बुक, रजिस्टर या अभिलेख की प्रतियाँ तैयार करने के लिए अनुज्ञात करेंगे।
(घ) आपके या प्रतिनिधि द्वारा जो उन पर नियंत्रण रखता हो अथवा उससे सम्बद्ध हो, परिक्षण करने के लिए अनुज्ञात करेंगे।

(ङ) आपके द्वारा कोई अन्य सुसंगत जानकारी एकत्रित करने के लिए अनुज्ञात करेंगे।
(च) आपके द्वारा किसी खनिज/किन्हीं खनिजों और/या उसके उत्पादों के नमूने एकत्र करने के लिए अनुज्ञात करेंगे।

(सात) आपके द्वारा अनुज्ञप्ति को स्टाकयार्ड या उसके कारबार के सामान्य स्थान पर प्रमुखता से प्रदर्शित करना होगी। यदि किसी समय इन नियमों के अधीन प्रदान की गई अनुज्ञप्ति खो जाती है या नष्ट हो जाती है तो आपके द्वारा इस तथ्य की लिखित में रिपोर्ट उन परिस्थितियों का वर्णन करते हुए, जिनमें अनुज्ञप्ति खो गई थी या नष्ट हो गई थी, अनुज्ञापन प्राधिकारी को करेगा तथा अनुज्ञप्ति की दूसरी प्रति के लिए लिखित में अनुरोध करेंगे। अनुज्ञापन प्राधिकारी ऐसी जांच करने के पश्चात, जैसा कि वह उचित समझे, अनुज्ञप्ति की दूसरी प्रति जारी करेगा, बशर्ते कि आपके द्वारा रूपये पांच सौ केवल का भुगतान उसी शीति में करें, जैसा कि नियम 7 के उपनियम(3) के खण्ड(क) में विहित किया गया है।
(आठ) आपके द्वारा आवेदित क्षेत्र का आवश्यकता होने पर डायवर्सन कराना होगा।

परन्तु यदि आप अनुसूचित जनजाति/अनुसूचित जाति/अन्य पिछड़ा वर्ग के सदस्य हैं तो रूपये पांच सौ केवल की राशि उसी शीति में जमा करनी होगी। इस प्रकार जारी की गई अनुज्ञप्ति पर अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षर किए जाएंगे और शब्द दूसरी प्रति स्थापित किए जाएंगे।

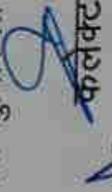
नोट:- आपके द्वारा स्वीकृत रेत खदान की ठेका अवधि के दौरान, रेत खदान से 05 किमी की परिधि में, खनिज भंडारण अनुज्ञप्ति स्थल पर ठेका अवधि तक की रेत खनिज का भण्डारण/भण्डारण स्थल से रेत खनिज का विक्रय कर सकेंगे।

अतः आपको उपरोक्तानुसार शर्तें मान्य हो तो इस स्वीकृति आदेश प्राप्ति पर प्रतिभति राशि रु. 5000=00 (अंकन पांच हजार रूपये मात्र) 0853 खनिज मद में चालान से जमा करना सुनिश्चित करें।

पृ.क्रमांक/ 1103 /ख.लि./ 2020
प्रतिलिपि:-

नरसिंहपुर, दिनांक-27/06/2020

1. अनुविभागीय अधिकारी, (राजस्व) सर्व, नरसिंहपुर/गोटेगांव/गाडरवारा/तेंदूखड़ा जिला नरसिंहपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
2. तहसीलदार सर्व, नरसिंहपुर/करेली/गोटेगांव/गाडरवारा/ तेंदूखड़ा जिला नरसिंहपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
3. खनि निरीक्षक, नरसिंहपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
4. मेसर्स धनलक्ष्मी मर्चेडाइस प्रा.लि. होशगंगाबाद की सूचनार्थ एवं पालनार्थ अग्रेषित।


कलेक्टर
जिला नरसिंहपुर
अनुज्ञापन प्राधिकारी


कलेक्टर
नरसिंहपुर



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

GREEN-SMALL

CCA-Fresh

CONSENT NO: ***

PCB ID: 132422

Outward No:18818.01/07/2020
NO: /MPPCB/JBP

Consent No:AW-77361

To,
The Occupier,
M/s. Dhanlaxmi Merchandise Private Limited (Sahawan Sand Stock Yard - 0.809 Hectare),
Kh. No. 170/2/2, 171/2/2, 172/11, Village - Sahawan Tehsil - Gadarwara Distt. Narshinghpur (M.,
City : Sahawan,
Dist : Narsinghpur, Tal : Gadarwara, SIDC : Not In SIDC

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1014573 Dt. 01/07/2020 and last communication received on Dt.30/06/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/05/2021 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Khasra. No. 170/2/2, 171/2/2, 172/11, Village - Sahawan Tehsil - Gadarwara Distt. Narshinghpur
- The capital investment in lakhs:** Rs. 3.75
- Product & Production Capacity:**

Product	Qty / year
Sand Stock Yard	200000.000 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

- 1- The Source of Sand is Sansarkheda sand mine- Capacity 44,000, Dighouri, Sand Mine- Capacity 101887.000 MT3, Bagdara Sand Mine Capacity 104074.000 MT3 (as EC and Consent granted for the same)
- 2- For any change in above stock area, production capacity, PP shall obtain fresh consent from the Board.
- 3- Stock management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
- 4- Mine management shall comply with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to 31/05/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



e-Signed On 01/07/2020 15:49:28
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 77E39P54QY

PUSHPENDRA SINGH
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.600 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 6.000	WWG : 0.600	Water Source	Remark
1	Domestic Purpose	1.000	0.600	Tankers	
2	Dust Suppression	5.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.



iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bogs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant’s premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/propietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

Additional condition:- (if any) :-

- 1- The PP shall provide adequate fugitive dust suppression facility.
- 2- Only tarpaulin covered vehicles shall be permitted for transportation of sand.
- 3- The PP shall provide adequate dust suppression facilities to control fugitive dust generated due to vehicular movement and material handling
- 4- The PP shall comply with the orders issued by Honble National Green Tribunal time to time
- 5- If it is found at any time that the PP is violating any order issued by mining department and not complying capacity limit, then this certificate shall be deemed to be cancelled and treated as a null and void
- 6- The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day
- 7- fresh sand stacking shall be permitted in stack yard premises.
- 8- Sewage Treatment :- Septic Tank – soak pit
- 9- Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained
- 10- The industry shall take adequate measures for control of noise level within the premises noise level shall be maintained less than 65 dB(A) during day time and 55 dB(A) during night time
- 11- The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
- 12- The PP shall not carry out any type of sand washing at the sand stock yard.
- 13- All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 01/07/2020 15:49:28
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 77E39P54QY



PUSHPENDRA SINGH
Regional Officer

Consent No:AW-77361

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प्रारूप -9

(नियम 13 देखिए)

मध्यप्रदेश शासन
कार्यालय कलेक्टर खनिज शाखा
जिला नरसिंहपुर म.प्र.

खनिज व्यापारिक अनुज्ञप्ति

कमांक / 1660 / ख.लि. / 2020

नरसिंहपुर दिनांक 20/06/2020

मेसर्स धनलक्ष्मी मर्चेडाईस प्रा.लि. होशंगाबाद को निम्नलिखित खनिज/खनिजों/खनिज उत्पादों का स्टॉक करने हेतु निम्नलिखित प्रयोजन के लिये रेत खदानों की ठेका अवधि तक के लिए मध्यप्रदेश गौण खनिज नियम (अवैध खनन, परिवहन, मण्डारण एवं व्यापार) 2006 एवं रेत नियम 2019 के अधीन खनिज मण्डारण अनुज्ञप्ति प्रदान की जाती है।

व्यापार हेतु स्टॉक यार्ड की स्थिति - मौजा तूमड़ा तहसील गाडरवारा जिला नरसिंहपुर खसरा नंबर 164/4 रकबा 0.202 हेक्टेयर



कलेक्टर,

जिला नरसिंहपुर

अनुज्ञापन प्राधिकारी

अनुज्ञप्ति की शर्तें - (नियम 17) इन नियमों के अधीन प्रदान की गई प्रत्येक अनुज्ञप्ति निम्नलिखित शर्तों के अतिरिक्त, जो उसमें विनिर्दिष्ट की जाएं, निम्नलिखित शर्तों के अधीन रहते हुए होगी, अर्थात् :-

(एक) आपको प्रारूप-11 में विहित रजिस्टर में स्टॉकयार्ड में प्राप्त और स्टॉकयार्ड से भेजे गए खनिज/खनिजों और/या उसके उत्पादों की मात्रा तथा अन्य विशिष्टियां दर्शाते हुए सही एवं विश्वसनीय लेखा रखना होगा।

(दो) आपको प्रारूप-12 में (तिमाही) विवरणियां अनुज्ञापन प्राधिकारी को प्रस्तुत करनी होंगी।

(तीन) आपके द्वारा स्टॉकयार्ड से किसी खनिज या उसके उत्पाद का परिवहन करने वाले प्रत्येक वाहक(केरियर) के लिए अभिवहन पास जारी करना होगा।

(चार) आपके द्वारा नियोजित किए गए व्यक्तियों के नाम, राष्ट्रीयता, आयु, लिंग तथा पते का अभिलेख संधारण करना होगा।

/2/

- (पाच) आपके द्वारा न्यूनतम मजदूरी अधिनियम, 1948 के अधीन केन्द्रीय या राज्य सरकारों द्वारा समय-समय पर विहित की गई न्यूनतम मजदूरी से कम मजदूरी का भुगतान नहीं किया जावेगा।
- (छह) आपके द्वारा किसी भी प्राधिकृत व्यक्ति को, -
- (क) आप स्टाकयार्ड, जिसमें खनिज संसाधन इकाई, यदि कोई हो, सम्मिलित है, भवन कार्यालय या किसी सम्बन्धित परिसर में प्रवेश तथा निरीक्षण करने के लिए अनुज्ञात करेंगे।
- (ख) आप स्टाकयार्ड में रखे हुए खनिज/खनिजों और/या उसके उत्पादों के स्टाक सर्वेक्षण, तोलन, माप या नाप जोख करने के लिए अनुज्ञात करेंगे।
- (ग) आपके या प्रतिनिधि द्वारा जो उन पर नियंत्रण रखता हो अथवा उससे सम्बद्ध हो, के कब्जे में के किन्हीं दस्तावेजों, बुक, रजिस्टर या सुसंगत अभिलेख का परिक्षण करने के लिए अथवा उनसे उद्धरण लेने या ऐसे दस्तावेजों, बुक, रजिस्टर या अभिलेख की प्रतियां तैयार करने के लिए अनुज्ञात करेंगे।
- (घ) आपके या प्रतिनिधि द्वारा जो उन पर नियंत्रण रखता हो अथवा उससे सम्बद्ध हो, परिक्षण करने के लिए अनुज्ञात करेंगे।
- (ङ) आपके द्वारा कोई अन्य सुसंगत जानकारी एकत्रित करने के लिए अनुज्ञात करेंगे।
- (च) आपके द्वारा किसी खनिज/किन्हीं खनिजों और/या उसके उत्पादों के नमूने एकत्र करने के लिए अनुज्ञात करेंगे।
- (सात) आपके द्वारा अनुज्ञप्ति को स्टाकयार्ड या उसके कारोबार के सामान्य स्थान पर प्रमुखता से प्रदर्शित करना होगी। यदि किसी समय इन नियमों के अधीन प्रदान की गई अनुज्ञप्ति खो जाती है या नष्ट हो जाती है तो आपके द्वारा इस तथ्य की लिखित में रिपोर्ट उन परिस्थितियों का वर्नन करते हुए, जिनमें अनुज्ञप्ति खो गई थी या नष्ट हो गई थी, अनुज्ञापन प्राधिकारी को करेगा तथा अनुज्ञप्ति की दूसरी प्रति के लिए लिखित में अनुरोध करेंगे। अनुज्ञापन प्राधिकारी ऐसी जांच करने के पश्चात, जैसी कि वह उचित समझे, अनुज्ञप्ति की दूसरी प्रति जारी करेगा, बशर्ते कि आपके द्वारा रूपये पांच सौ केवल का भुगतान उसी रीति में करें, जैसा कि नियम 7 के उपनियम(3) के खण्ड (क) में विहित किया गया है।
- परन्तु यदि आप अनुसूचित जनजाति/अनुसूचित जाति/अन्य पिछड़ा वर्ग के सदस्य है तो रूपये पचास केवल की राशि उसी रीति में जमा करनी होगी। इस प्रकार जारी की गई अनुज्ञप्ति पर अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षर किए जाएंगे और शब्द दूसरी प्रति स्ताम्पित किए जाएंगे।
- (आठ) आपके द्वारा आवेदित क्षेत्र रकवा 0.809 हे. क्षेत्र के भूमिस्वामी की सहमति अवधि के पूर्व, बढी हुई अवधि की सहमति प्रस्तुत करना होगा, वरना अनुज्ञप्ति अवधि स्वमेव निरस्त मानी जायेगी।
- (नौ) आवश्यक होने पर आवेदित क्षेत्र रकवा 0.809 हे. क्षेत्र का डायर्वसन कराना होगा।

नोट :- आपके द्वारा स्वीकृत रेत खदान की ठेका अवधि के दौरान, रेत खदान से 04 किलोमीटर की परिधि में, खनिज भण्डारण अनुज्ञप्ति स्थल पर ठेका अवधि तक ही रेत खनिज का भण्डारण/भण्डारण स्थल से रेत खनिज का विक्रय कर सकेंगे। ठेका अवधि के पश्चात आपको भण्डारण स्थलों से रेत भण्डारण/रेत विक्रय की पात्रता नहीं होगी।

अतः आपको उपरोक्तानुसार शर्तें मान्य हो तो इस स्वीकृति आदेश प्राप्ति पर प्रतिभति राशि रु. 5000=00 (अंकन पांच हजार रूपये मात्र) 0853 खनिज मद में चालान से जमा करना सुनिश्चित करें।



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

GREEN-SMALL

CCA-Fresh

CONSENT NO: ***

PCB ID: 132129

Outward No:18814.30/06/2020
NO: /MPPCB/JBP

Consent No:AW-77337

To,
The Occupier,
M/s. Dhanlaxmi Merchandise Private Limited (Tumda Sand Stock Yard - 0.202 Hectare), N,
Kh. No. 164/4, Village - Tumda Tehsil - Gadarwara Distt. Narsinghpur (M.P.),
City : Tumda,
Dist : Narsinghpur, Tal : Gadarwara, SIDC : Not In SIDC

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1014103 Dt. 30/06/2020 and last communication received on Dt.25/06/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/05/2021 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Kh. No. 164/4, Village - Tumda Tehsil - Gadarwara Distt. Narsinghpur (M.P.) ,
- The capital investment in lakhs:** Rs. 10
- Product & Production Capacity:**

Product	Qty / year
Sand Stock Yard	200000.000 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

- The Source of Sand is Gadarwada Sand Mine- Capacity 220000 (as EC and Consent granted for the same)**
- For any change in above stock area, production capacity, PP shall obtain fresh consent from the Board.
- Stock management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
- Mine management shall complied with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to 31/05/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



e-Signed On 30/06/2020 17:24:14
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 697613PGF9

PUSHPENDRA SINGH
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.600 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 6.000	WWG : 0.600	Water Source	Remark
1	Domestic Purpose	1.000	0.600	Tankers	
2	Dust Suppression	5.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.



iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bogs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant’s premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/propietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

Additional condition:- (if any) :-

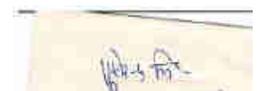
- 1- The PP shall provide adequate fugitive dust suppression facility.
- 2- Only tarpaulin covered vehicles shall be permitted for transportation of sand.
- 3- The PP shall provide adequate dust suppression facilities to control fugitive dust generated due to vehicular movement and material handling
- 4- The PP shall comply with the orders issued by Honble National Green Tribunal time to time
- 5- If it is found at any time that the PP is violating any order issued by mining department and not complying capacity limit, then this certificate shall be deemed to be cancelled and treated as a null and void
- 6- The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day
- 7- fresh sand stacking shall be permitted in stack yard premises.
- 8- Sewage Treatment :- Septic Tank – soak pit
- 9- Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained
- 10- The industry shall take adequate measures for control of noise level within the premises noise level shall be maintained less than 65 dB(A) during day time and 55 dB(A) during night time
- 11- The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
- 12- The PP shall not carry out any type of sand washing at the sand stock yard.
- 13- All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 30/06/2020 17:24:14
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 697613PGF9



PUSHPENDRA SINGH
Regional Officer

Consent No:AW-77337

Page 355

प्रति,

प्रभारी अधिकारी,

खनिज शाखा नरसिंहपुर

विषय:-

रेत खनिज भण्डारण हेतु जांच प्रतिवेदन उपलब्ध कराने बावत।

संदर्भ:-

आपका पत्र क्रमांक/1003/ख.लि./2020 दिनांक 19.06.2020

-00-

उपरोक्त विषयांकित संदर्भित पत्र के परिपालन में निवेदन है कि दिनांक 19.06.2020 को मौजा तुमड़ा तहसील गाडरवारा स्थित खसरा नंबर 164/4 रकवा 0.202. हे. क्षेत्र पर रेत खनिज भण्डारण आवेदनकर्ता मेसर्स घनलक्ष्मी मर्चडाईस प्रा.लि. होशंगाबाद के प्रतिनिधी के साथ मौका स्थल की जांच की गई। आवेदित क्षेत्र राजमार्ग से लगा हुआ है। आवेदित क्षेत्र से समूह की संचालित रेत खदान ग्राम संसारखेड़ा, महेश्वर, मुआंर, अंजदा, ढिगसरा एवं साईंखेड़ा, गाडरवारा जनपद पंचायत स्थित समस्त खदानों से आवेदित क्षेत्र मौजा तुमड़ा स्थित खसरा नंबर 164/4 रवा 0.202 क्षेत्र से पर रेत खनिज भण्डारण स्थल की दूरी 05 किलोमीटर से अधिक है। आवेदित क्षेत्र के आसपास कोई सार्वजनित स्थल मरघट, नदी, तालाब आदि नहीं है।

अतः प्रतिवेदन नियमानुसार कार्यवाही किये जाने हेतु प्रेषित है।

19.06.2020
खनि निरीक्षक
खनिज शाखा, नरसिंहपुर

खनिज शाखा नरसिंहपुर

19.06.2020

खनिज शाखा नरसिंहपुर

खनिज शाखा
नरसिंहपुर

पंचनामा

आज दिनांक 20/06/2020 को ग्राम तूमड़ा ब.नं. 209 फ.ब.नं. 6
रा.नं. 0 में साईबेरा तह. साईबेरा में स्थित 164/4 रकबा 1.814
रामपाल सिंह आठमगवान सिंह राजपूत के नाम से जर्न भूमि में
रकबा 1.214 है. रेत मण्डारण हेतु कंपनी धन लक्ष्मी मर्केट
प्रा. लिमिटेड टोशंगावाट के द्वारा लीगरी है। जिसका मॉक
जॉंच का मॉक रकबा 1.214 है. कनी सीमा बनाई गई।
कंपनी की तरफ से मॉक पर मी प्रभुल कुमाद सोम कुमा
रण भूमि स्वामी के समक्ष में सीमा निर्धारित कर बनई
गई है। रेत खदान से दूरी 5 1/2 Km. है। सबसे नजदीकी
मॉक रेत खदान संसाधित है। जिसकी दूरी 5 1/2 Km. है।
मॉक पंचनामा लिखा उपरि उक्त व्यक्ति को हस्ताक्षर
लिख।

[Signature]

[Signature]
(च. 2)

4Khu
पहल 9B2
#MHS) RI
20/6/2020

Suleab

Parbasi

[Signature]

परमाणा
[Signature]
सहायक लोक सूचना अधिकारी
अजिज शाखा
बरमिहपुर

सेवा में

श्रीमान नखब नहसी लदर जी
वृत्त - बाबई - चीचली

विषय - रेत खनिज भण्डारण हेतु प्रतिवेदन
महोदय जी

विषयांतर्गत लेख है कि मौजा - सहावन प.ए.न-40 रा.नि.म
बाबई नहसील गाडरवारा जिला नरसिंहपुर के रेत खनिज भण्डारण हेतु मेसर्स
धनलक्ष्मी सर्वेडायर्स प्रा. लि. धेबांगावाट द्वारा ग्राम सहावन में निम्नी भूमि
ख.न. 170/2/2 171/2/2 रकबा 0.4088 ख ख.न. 172/1/1 रकबा 0.404 हे भूमि
रकबा 0.902 हे में से 0.809 हे पर रेत खनिज भण्डारण हेतु अनुमति
पायी गई है

यह कि कृषक की सहमति अनुसार 170/2/2, 171/2/2, 172/1/1 रकबा
0.4088 कुल रकबा 0.902 हे में से 0.809 हे भूमि भण्डारण हेतु दी गई है
यह कि उपरोक्त स्थान ख.न. भण्डारण से कमतर रेत खदान से
दूरी लगभग 6 कि.मी. नजदीक पड़ती है

प्रतिवेदन आग्राम कार्यवाही हेतु श्रीमान जी की ओर धार
प्रस्तुत है

सहायक
AMM
सहायक लोक सूचना अधिकारी
जनित शाखा
नरसिंहपुर

Wp
PCH-40-47
26/06/2020

दिनांक 26/06/20
पंचायत न. 40
गाडी न. गाडरवारा

मति

प्रभारी अधिकारी
खनिज शाखा
जिला नरसिंहपुर

विषय:- रेत खनिज भण्डारण अनुज्ञप्ति हेतु जांच प्रतिवेदन बाबत।

संदर्भ:- आपका पत्र क्रमांक / 1092 / ख.लि. / 2020 दिनांक 25.06.2020

विषयांतर्गत संदर्भित आदेश के पालन में दिनांक 27.06.2020 ग्राम सहावन तहसील गाडरवारा के निजी भूमि ख.न. 170/2/2, 171/2/2 रकवा 0.498 हे. एवं ख.न. 172/11 रकवा 0.404 हे. क्षेत्र कुल रकवा 0.902 हे. में से 0.809 हे. क्षेत्र खनिज रेत भण्डारण क्षेत्र की जांच की गई। आवेदित क्षेत्र से मेसर्स धनलक्ष्मी मर्चेंडाइस प्रा.लि. होशंगाबाद को स्वीकृत खनिज रेत खदान पनागर, ढिगसरा, अजंदा की दूरी 05 किमी से अधिक है।

प्रतिवेदन अग्रिम कार्यवाही हेतु प्रेषित है।

१८२५/१५
अध्यक्ष
खनिज शाखा
नरसिंहपुर

25/06/2020
खनि निरीक्षक
नरसिंहपुर

प्रभारी अधिकारी,
खनिज शाखा नरसिंहपुर

विषय:- रेत खनिज भण्डारण हेतु जांच प्रतिवेदन उपलब्ध कराने बावत।
संदर्भ:- आपका पत्र कमांक/1020/ख.लि./2020 दिनांक 23.06.2020

-00-

उपरोक्त विषयांकित संदर्भित पत्र के परिपालन में निवेदन है कि दिनांक 23.06.2020 को मौजा बनवारी तहसील गाडरवारा स्थित ख.न. 304/2,3,5, 305, 340/2,3,5 रकवा कमशः 2.463, 2.463, 0.769, 0.210, 0.607, 0.303, 0.222 हे. क्षेत्र पर रेत खनिज भण्डारण आवेदनकर्ता मेसर्स धनलक्ष्मी मर्चडाईस प्रा.लि. होशंगाबाद के प्रतिनिधी के साथ मौका स्थल की जांच की गई। आवेदित क्षेत्र राजमार्ग से लगा हुआ है। आवेदित क्षेत्र से समूह की संचालित रेत खदान ग्राम अंजदा, ढिगसरा जनपद पंचायत गाडरवारा स्थित समस्त खदानों से आवेदित क्षेत्र मौजा बनवारी तहसील गाडरवारा स्थित ख.न. 304/2,3,5, 305, 340/2,3,5 रकवा कमशः 2.463, 0.769, 0.210, 0.607, 0.303, 0.222 हे. क्षेत्र से रेत खनिज भण्डारण स्थल की दूरी 05 किलोमीटर से अधिक है। आवेदित क्षेत्र के आसपास कोई सार्वजनित स्थल मरघट, नदी, तालाब आदि नहीं है।

अतः प्रतिवेदन नियमानुसार कार्यवाही किये जाने हेतु प्रेषित है।

21/06/2020

सहायक लोक संचालनाधिकारी

खनिज शाखा
नरसिंहपुर

खनि निरीक्षक
खनिज शाखा, नरसिंहपुर

कमलिय फा. नं. 23 ग्राम काली

उत्तर

श्रीमान तहसीलदार महोदय जी.
गापुरबाग

विषय: जेठ रजिस्ट्रार महाराज अग्रजों हेतु पत्तिका
महोदय जी-

विषयसंगत लेख है कि मेरे नाम का

फा. नं. 23 का नि. नं. 19 वीं तहसील गापुरबाग जिला बल्लिष्ठ
के जेठ रजिस्ट्रार महाराज हेतु मेसर्स धनदरानी सर्वेक्षण
प्र. नि. योजना द्वारा ग्राम काली के निम्न स्थित
अ. नं. 304/2-3-5, 305, 306/2-3-5 तथा क्रमशः 2, 463, 2, 463,
0, 363, 0, 210, 0, 607, 0, 303, 0, 222 कुल अर्थात् न. 0 नं. 0
के पट जेठ रजिस्ट्रार महाराज हेतु अद्यतन पत्तिका गई है

यह कि लूण्ड की सर्वेक्षण अग्रजों अ. नं. 304/2-3-5
अर्थात् 2, 463 के अतिरिक्त 2011-0-803 हेतु जेठ रजिस्ट्रार महाराज हेतु
गई है

यह कि उपरोक्त बंदिब के अ. नं. महाराज के अग्रजों जेठ
अर्थात् 0 उरी अर्थात् 6.5 कि.मी. मजदूरी 45 मी है

पुसिबिल अतिरिक्त कार्यवाही हेतु श्रीमान जी. वी.
श्रीमान सादा उत्तर है।

33/06/2026
P.E.N. 23

श्रीमान
सहायक लोक सेवा आयोग
अनिज शाखा
जरसिंहपुर

दिनांक

श्रीमान् तटसीलदा. महोदय जी.
गाडरवाय

विषय:- रेल स्वनिजा मण्डारण अनुज्ञा हेतु प्रतिकवेक
महोदय जी

विषयानुसारि लेख है कि भोजा बनवारी

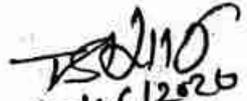
प. ए. नं. 23 का. नि. ठ. द्वितीय तटसील गाडरवाय जिला न्यायिक
के रेल स्वनिजा मण्डारण हेतु मेसर्स धनलक्ष्मी सर्वेक्षण
प्र. लि. होशंगाबाद द्वारा ग्राम बनवारी के विज्ञापन
अ. नं. 304/2-3-5, 305, 340/2-3-5 अर्थात् क्रमा. 2.463, 2.463,
0.769, 0.210, 0.607, 0.303, 0.222 कुल अर्थात् 7.017 हे
पैसा पर रेल स्वनिजा-मण्डारण हेतु अनुमति-प्राप्ति गई है

23/06/2026

यह कि लखतु की सहायि अनुज्ञा अ. नं. 304/2-3-5
अर्थात् 2.463 हे अर्थात् क्र. 2097 0.809 हे अर्थात् मण्डारण हेतु
की ग्राम होशंगाबाद जिला न्यायिक प्र. लि. न्यायिक विभाग द्वारा
यह कि उपरोक्त विज्ञापन के अ. नं. मण्डारण से उद्भवित रेल
अर्थात् कि इसी लक्षण 6.5 कि. मी. अर्थात् कि पड़नी है
प्रतिकवेक अर्थात् कार्यालय हेतु श्रीमान् जी. वी.
शर्मा सादा उत्तर है।

समाप्त

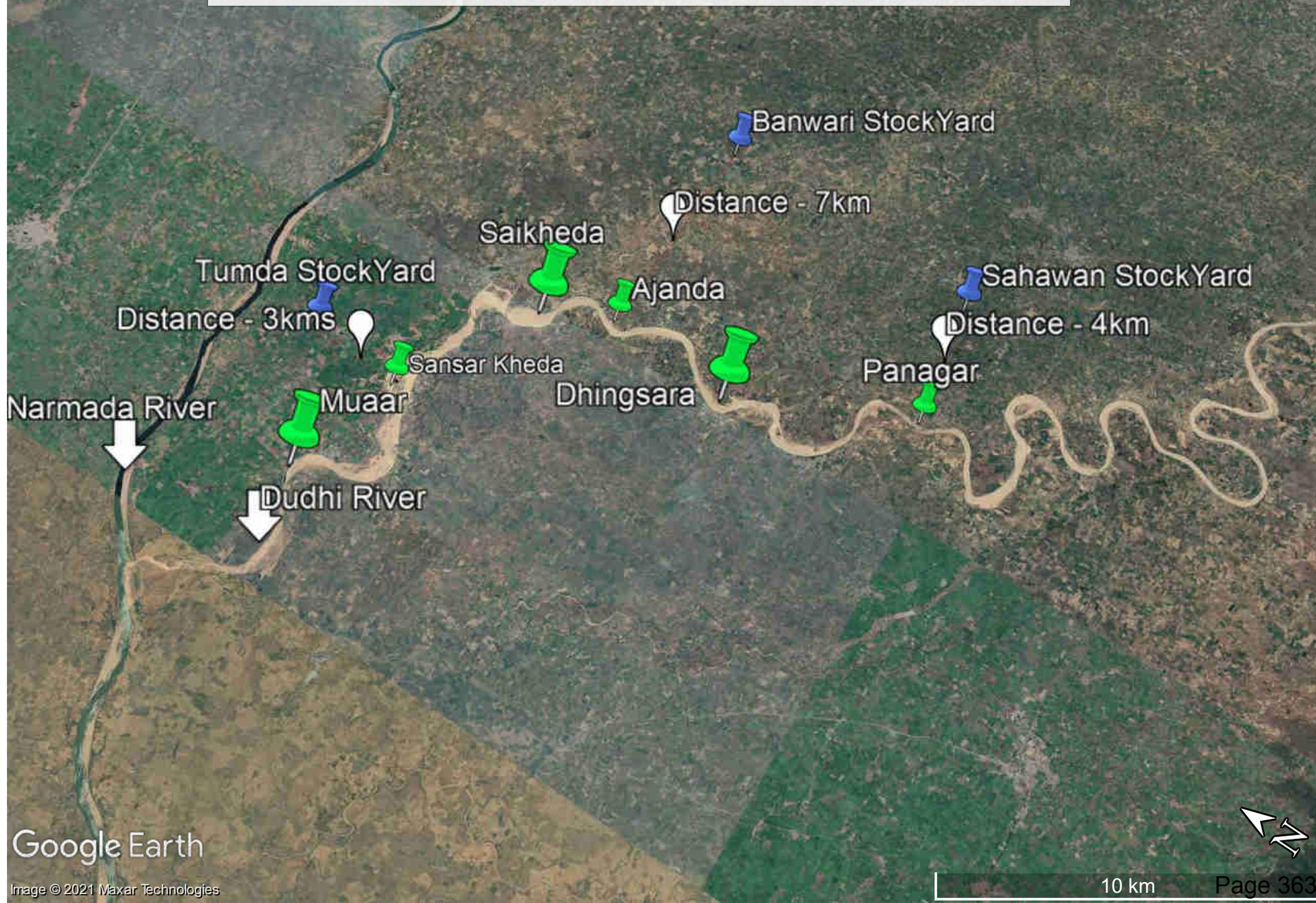

सहायक लोक सूचना अधिकारी
रनिज शाखा
बनवारी


23/06/2026
P.E.N. 23

Distance of Stockyards from Mine leases on River Dudhi

M/s Dhanlakshmi Merchandize Pvt Ltd

ANNEXURE-VI



दिनांक 26/11/2020 को मेहरागांव, प.ह.न. 03, रा.नि.मं. साईखेड़ा तहसील साईखेड़ा निरीक्षण प्रतिवेदन।

निरीक्षण दिनांक 26/11/2020

दिनांक 26/11/2020 को तहसील एवं रा.नि.मं साईखेड़ा प.ह.न. 03 के ग्राम मेहरागांव जिला नरसिंहपुर एवं बेदर रेत खदान जिला होशंगाबाद की सीमाओं का संयुक्त निरीक्षण, प्रदूषण नियंत्रण बोर्ड जबलपुर, राजस्व विभाग, खनिज विभाग द्वारा किया गया। मौके पर पाया गया कि दूधि नदी का एक किनारा जिला नरसिंहपुर से दूसरा किनारा जिला होशंगाबाद तक नदी के आर-पार बेदर रेत खदान के मौजूदा ठेकेदार द्वारा रास्ता बनाया गया है। यह रास्ता काफी मजबूत है। इस रास्ते से रेत से भरे वाहन, डम्पर बेदर रेत खदान से रेत निकालकर नरसिंहपुर जिले में भेजे जा रहे हैं। ठेकेदार द्वारा नदी के आर-पार वाहनों का अवागमन कराया जा रहा है। बेदर खदान के रेत ठेकेदार इस रास्ते से नरसिंहपुर जिले की सीमा में आकर भी रेत का अवैध उत्खनन करते हैं। इस रास्ते (नदी के आर-पार) के बनने से नदी के पर्यावरण को क्षति पहुंच रही है, तथा नरसिंहपुर जिले से रेत का अवैध उत्खनन कर परिवहन किया जा रहा है। यह रास्ता यथावत बना रहता है तो, बरसात में नदी का प्रवाह बदलकर नरसिंहपुर जिले के खेतों में चला जायेगा, जिससे ग्रामीण किसानों के खेतों को क्षति पहुंचेगी, अतएव निर्मित रास्ता को तुड़वाया जाना अति आवश्यक हो गया है।


अनुविभागीय अधिकारी (रा0)
अनुविभागीय टाण्डाधिकारी

क्षेत्रीय कार्यालय
Regional Office
M.P. Pollution Control Board, Jabalpur
Mob. 98932-69230



अनुविभागीय अधिकारी (रा0)
अनुविभागीय टाण्डाधिकारी
गाइरवासी
जिला-नरसिंहपुर।


अनुविभागीय अधिकारी
कारखाना जिला-नरसिंहपुर

खनिज शाखा नरसिंहपुर



सहायक निरीक्षक
06/11/2020
नरसिंहपुर

पत्र क्रमांक- 243

दिनांक- 08/02/2021

स्थान - गाडरवाड़ा

प्रति,

श्रीमान कलेक्टर महोदय जी,
कार्यालय - नरसिंहपुर
जिला - नरसिंहपुर (म० प्र०)

विषय - रेत खदान ग्राम मेहरागांव एवं महेश्वर में अवैध रेत खनिज का उत्खनन होने के कारण उक्त खदानों के संचालन करने में असमर्थ होने की सूचना देने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि मे० धनलक्ष्मी मर्चेंडाइज प्रा० लि० के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है। कंपनी को शासन के द्वारा 36 रेत खदान जिले में स्वीकृत हुई है जिसमें से ग्राम मेहरागांव एवं महेश्वर तह० गाडरवाड़ा जिला नरसिंहपुर रेत खदान भी स्वीकृत हुई है उक्त दोनों रेत खदानों में पूर्व में भारी मात्रा में रेत खनिज का अवैध उत्खनन हुआ है जिससे रेत खदान क्षेत्र एवं उसके आसपास के क्षेत्र में बड़े बड़े गढ़ड़े हो गये हैं जिससे रेत की मात्रा खदान में नग्न्य हो गयी है।

रेत खदान ग्राम मेहरागांव एवं महेश्वर के समीप से जिला होशंगाबाद स्थित वेदर रेत खदान का परिवहन मार्ग था जिसकी आड़ में दोनों रेत खदान के अंदर एवं खदान क्षेत्र के आसपास भारी मात्रा में रेत का अवैध उत्खनन हुआ है उक्त अवैध रेत खनिज का उत्खनन पूर्व के ठेकेदार द्वारा किये जाने की संभावना है जिसकी सूचना हमारे द्वारा समय समय पर संबंधित विभागों में पत्र के माध्यम से दी गई है।

अतः महोदय जी से निवेदन है कि रेत खदान ग्राम मेहरागांव खसरा नं० 380 रकबा 20.00 हे० एवं रेत खदान ग्राम महेश्वर खसरा नं० 124 रकबा 10.00 हे० तहसील गाडरवाड़ा जिला नरसिंहपुर में रेत की मात्रा नग्न्य होने के कारण उक्त दोनों रेत खदानों का संचालन करने में कंपनी असमर्थ है उक्त दोनों रेत खदान एवं रेत खदान क्षेत्र के आसपास पूर्व में किये गये अवैध उत्खनन की शिकायत एवं सूचना पत्र को सग्यान में लेकर जांच करवाकर अग्रिम कार्यवाही करने की कृपा करें।

धन्यवाद

भवदीय

धनलक्ष्मी मर्चेंडाइज प्रा० लि०

प्रतिलिपि:- आवश्यक कार्यवाही एवं सूचनार्थ हेतु प्रेषित है।

श्रीमान खनिज अधिकारी महोदय कार्यालय नरसिंहपुर की ओर सूचनार्थ।

श्रीमान प्रभारी अधिकारी महोदय दि. म.प्र. स्टेट माइनिंग कार्पो. लि. जबलपुर की ओर सूचनार्थ।

DHANLAXMI MERCHANDISE PVT. LTD.

धनलक्ष्मी मर्चेंडाइज प्रा० लि०
DIRECTOR



DHANLAXMI MERCHANDISE PVT.LTD.

Akhigam
AUTHORISED SIGNATORY

दिनांक- 08/02/2021

स्थान - गाडरवाड़ा

पत्र क्रमांक- 243

प्रति,

श्रीमान कलेक्टर महोदय जी,
कार्यालय - नरसिंहपुर
जिला - नरसिंहपुर (म० प्र०)

विषय - रेत खदान ग्राम मेहरागांव एवं महेश्वर में अवैध रेत खनिज का उत्खनन होने के कारण उक्त खदानों के संचालन करने में असमर्थ होने की सूचना देने बाबत।

महोदय जी,

उपरोक्त विषयातगत सादर अनुरोध है कि मे० धनलक्ष्मी मर्चेंडाइज प्रा० लि० के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबधित है। कंपनी को शासन के द्वारा 36 रेत खदान जिले में स्वीकृत हुई हैं जिसमें से ग्राम मेहरागांव एवं महेश्वर तह० गाडरवाड़ा जिला नरसिंहपुर रेत खदान भी स्वीकृत हुई है। उक्त दोनों रेत खदानों में पूर्व में भारी मात्रा में रेत खनिज का अवैध उत्खनन हुआ है जिससे रेत खदान क्षेत्र एवं उसके आसपास के क्षेत्र में बड़े बड़े गड्ढे हो गये हैं जिससे रेत की मात्रा खदान में नग्न्य हो गयी है।

रेत खदान ग्राम मेहरागांव एवं महेश्वर के समीप से जिला होशंगाबाद स्थित वेदर रेत खदान का परिवहन मार्ग था जिसकी आड़ में दोनों रेत खदान के अंदर एवं खदान क्षेत्र के आसपास भारी मात्रा में रेत का अवैध उत्खनन हुआ है उक्त अवैध रेत खनिज का उत्खनन पूर्व के ठेकेदार द्वारा किये जाने की संभावना है जिसकी सूचना हमारे द्वारा समय समय पर संबंधित विभागों में पत्र के माध्यम से दी गई है।

अतः महोदय जी से निवेदन है कि रेत खदान ग्राम मेहरागांव खसरा नं० 380 रकबा 20.00 हे० एवं रेत खदान ग्राम महेश्वर खसरा नं० 124 रकबा 10.00 हे० तहसील गाडरवाड़ा जिला नरसिंहपुर में रेत की मात्रा नग्न्य होने के कारण उक्त दोनों रेत खदानों का संचालन करने में कंपनी असमर्थ है उक्त दोनों रेत खदान एवं रेत खदान क्षेत्र के आसपास पूर्व में किये गये अवैध उत्खनन की शिकायत एवं सूचना पत्र को संग्रहण में लेकर जांच करवाकर अग्रिम कार्यवाही करने की कृपा करें।

धन्यवाद

DHANLAXMI MERCHANTISE PVT. LTD.

धनलक्ष्मी मर्चेंडाइज प्रा० लि०

प्रतिलिपि - आवश्यक कार्यवाही एवं सूचनार्थ हेतु प्रेषित है।

श्रीमान खनिज अधिकारी महोदय कार्यालय नरसिंहपुर की ओर सूचनार्थ।

श्रीमान प्रशासकी अधिकारी महोदय दि. म.प्र. स्टेट माइनिंग कार्पो. लि. जबलपुर की ओर सूचनार्थ।

भवदीय

धनलक्ष्मी मर्चेंडाइज प्रा० लि०



DHANLAXMI MERCHANDISE PVT. LTD.
Authorized Signatory

पत्र क्रमांक- 112

दिनांक- 04/10/2020
स्थान - गाडरवारा

प्रति,
श्रीमान अनुविभागीय अधिकारी महोदय जी,
गाडरवारा तहसीला
जिला - नरसिंहपुर (मध्य)

विषय- शिवा कॉर्पोरेशन द्वारा अस्थाई रूप नरसिंहपुर में मार्ग निर्मित कर अवैध खनन एवं परिवहन के संदर्भ में।
महोदय जी,

उपरोक्त विषयांतर्गत निवेदन है कि हमारी कंपनी धनलक्ष्मी मर्चेंडाइज द्वारा संपूर्ण नरसिंहपुर जिले की रेत खदानों का उच्चतम बोली पर म0प्र0 रेत नियम 2019 के अंतर्गत शासन द्वारा रेत ठेका अनुबंध किया है. एवं होशंगाबाद नरसिंहपुर सीमा पर संचालित वेदर खदान संचालक शिवा कॉर्पोरेशन (होशंगाबाद) द्वारा नरसिंहपुर की सीमा पर स्थित महेश्वर रेत खदान पर से अस्थाई रूप से मार्ग निर्मित कर रेत का अवैध परिवहन, होशंगाबाद जिले की रॉयल्टी काटकर नरसिंहपुर और आसपास के जिले में रेत का विक्रय किया जा रहा है। हमारी कंपनी स्थित तूमडा नाका पर से भी गुंडागर्दी कर अवैध रूप से रेत से भरे ओवरलोड वाहनों का रायसेन जिले में विक्रय हेतु परिवहन किया जाता है। कंपनी के कर्मचारियों द्वारा उक्त नाके पर विरोध करने पर 04-05 गाड़ियों भरकर हथियारों से लेस लोग आते है एवं गाली गालौच कर रेत से भारी गाड़ियों को नाके से ले जाते है। जिससे हमारा व्यापार प्रभावित हो रहा है एवं आर्थिक क्षति हो रही है।

अतः महोदय जी से प्रार्थना है कि अतिशीघ्र उचित कार्यवाही कर उक्त अवैध रेत व्यापारियों एवं गुण्डा प्रवृत्ति के व्यक्तियों पर कार्यवाही कर हमारी समस्या का निराकरण किये जाने की कृपा करें।

धन्यवाद



5/10/20

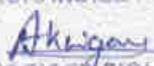



निवेदक

धनलक्ष्मी मर्चेंडाइज
प्राइवेट लिमिटेड



DHANLAXMI MERCHANDISE PVT.LTD.


AUTHORISED SIGNATORY

DHANLAXMI MERCHANDISE PRIVATE LIMITED

Shahanai Garden, Bypass Road, Gadarwara, Dist.-Narshinghpur (M.P.) 487551

CIN - U51909W2011PTC159149

Website : Dhanlaxmigroup.co.in

Email : dhanlaxmimpl@gmail.com, Mobile - 7869932222

DHANLAXMI
GROUP

पत्र क्रमांक- 172

दिनांक- 23/11/2020

स्थान - गाडरवाड़ा

प्रति,

श्रीमान कलेक्टर महोदय जी,

कार्यालय - नरसिंहपुर

म० प्र०

विषय - वेदर रेत खदान जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी तल तथा आसपास के क्षेत्र में हो रहे भारी अवैध रेत उत्खनन/परिवहन को रोकने हेतु कड़ी कार्यवाही करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेन्डाइज प्रा० लि० के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है। जिला-होशंगाबाद स्थित वेदर रेत खदान में खनन हेतु रेत (खनिज) मात्रा खनन हेतु उपलब्ध नहीं होने के कारण संचालक द्वारा रात के अधरें में वेदर रेत खदान के स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा के नदी तल तथा आसपास के क्षेत्र में पोकलेन एवं जे०सी०बी० से प्रतिदिन भारी मात्रा लगभग 40-50 गाड़ियों से अवैध रेत उत्खनित की जा रही है व उत्खनित स्थल पर अवैध उत्खनन के भारी गड्डे मौजूद हैं। खनिज मात्रा अपर्याप्त होने के कारण ही संचालक द्वारा रेत खनन के परिवहन हेतु नरसिंहपुर सीमा में परिवहन मार्ग बनाकर उसकी आड़ में ही वेदर संचालक द्वारा नरसिंहपुर जिले की सीमा में कच्चा रास्ता और पुल निर्माण कर उसकी आड़ में वेदर संचालक द्वारा नरसिंहपुर जिले की सीमा में अवैध उत्खनन एवं अवैध परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि राजस्व एवं खनिज जोंच दल गठित कर उपरोक्त बिंदुओं के अंतर्गत जिला- होशंगाबाद स्थित वेदर रेत खदान में खनिज (रेत) की उपलब्ध मात्रा एवं आसपास के क्षेत्र में नरसिंहपुर जिले की सीमा के नदी तल में हुए अवैध खनन एवं मौजूद गड्डों की जोंच करायी जाए तथा वेदर रेत खदान के संचालक द्वारा बनाए गए अस्थायी कच्चा रास्ता/पुल निर्माण को तुरंत ध्वस्त किया जाए एवं नरसिंहपुर जिले की सीमा में हो रहे अवैध उत्खनन/परिवहन को तुरंत बंद कराने हेतु कार्यवाही करने की कृपा करें जिससे शासन के रेत खनिज और राजस्व की चोरी को रोका जा सके तथा प्रार्थी की कंपनी को हो रही आर्थिक हानि होने से बचाया जा सके।

धन्यवाद

भवदीय

धनलक्ष्मी मर्चेन्डाइज प्रा० लि०

प्रतिलिपि:- आवश्यक कार्यवाही एवं सूचनार्थ हेतु प्रेषित है।

1. श्रीमान प्रभारी अधिकारी महोदय म०प्र० स्टेट माइनिंग कार्पोरेशन प्रा० लि० कार्यालय-जबलपुर की ओर सूचनार्थ।
2. श्रीमान प्रभारी अधिकारी महोदय म०प्र० स्टेट माइनिंग कार्पोरेशन प्रा० लि० कार्यालय-होशंगाबाद की ओर सूचनार्थ।

DHANLAXMI MERCHANDISE PVT. LTD.

AUTHORISED SIGNATORY



धनलक्ष्मी मर्चेन्डाइज प्रा० लि०

DHANLAXMI MERCHANDISE PRIVATE LIMITED

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CIN - U51909W2011PTC159149

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DHANLAXMI
GROUP

पत्र क्रमांक- 172

दिनांक- 23/11/2020

स्थान - गाडरवाड़ा

प्रति,

श्रीमान कलेक्टर महोदय जी,

कार्यालय - नरसिंहपुर

म0 प्र0

विषय - वेदर रेत खदान जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी तल तथा आसपास के क्षेत्र में हो रहे भारी अवैध रेत उत्खनन/परिवहन को रोकने हेतु कड़ी कार्यवाही करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेन्डाइज प्रा0 लि0 के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है। जिला-होशंगाबाद स्थित वेदर रेत खदान में खनन हेतु रेत (खनिज) मात्रा खनन हेतु उपलब्ध नहीं होने के कारण संचालक द्वारा रात के अंधेरे में वेदर रेत खदान के स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा के नदी तल तथा आसपास के क्षेत्र में पीकलेन एवं जे0सी0वी0 से प्रतिदिन भारी मात्रा लगभग 40-50 गाड़ियों से अवैध रेत उत्खनित की जा रही है व उत्खनित स्थल पर अवैध उत्खनन के भारी गड्डे मौजूद हैं। खनिज मात्रा अपर्याप्त होने के कारण ही संचालक द्वारा रेत खनन के परिवहन हेतु नरसिंहपुर सीमा में परिवहन मार्ग बनाकर उसकी आड़ में ही वेदर संचालक द्वारा नरसिंहपुर जिले की सीमा में कच्चा रास्ता और पुल निर्माण कर उसकी आड़ में वेदर संचालक द्वारा नरसिंहपुर जिले की सीमा में अवैध उत्खनन एवं अवैध परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि राजस्व एवं खनिज जाँच दल गठित कर उपरोक्त बिंदुओं के अंतर्गत जिला- होशंगाबाद स्थित वेदर रेत खदान में खनिज (रेत) की उपलब्ध मात्रा एवं आसपास के क्षेत्र में नरसिंहपुर जिले की सीमा के नदी तल में हुए अवैध खनन एवं मौजूद गड्डों की जाँच करायी जाए तथा वेदर रेत खदान के संचालक द्वारा बनाए गए अस्थाई कच्चा रास्ता/पुल निर्माण को तुरंत ध्वस्त किया जाए एवं नरसिंहपुर जिले की सीमा में हो रहे अवैध उत्खनन/परिवहन को तुरंत बंद कराने हेतु कार्यवाही करने की कृपा करें जिससे शासन के रेत खनिज और राजस्व की चोरी को रोका जा सके तथा प्रार्थी की कंपनी को हो रही आर्थिक हानि होने से बचाया जा सके।

धन्यवाद

भवदीय

धनलक्ष्मी मर्चेन्डाइज प्रा0 लि0

प्रतिलिपि- आवश्यक कार्यवाही एवं सूचनार्थ हेतु प्रेषित है।

1. श्रीमान प्रभारी अधिकारी महोदय म0प्र0 स्टेट माइनिंग कार्पोरेशन प्रा0 लि0 कार्यालय-जबलपुर की ओर सूचनार्थ।
2. श्रीमान प्रभारी अधिकारी महोदय म0प्र0 स्टेट माइनिंग कार्पोरेशन प्रा0 लि0 कार्यालय-होशंगाबाद की ओर सूचनार्थ।

DHANLAXMI MERCHANDISE PVT. LTD.

AUTHORISED SIGNATURE



धनलक्ष्मी मर्चेन्डाइज प्रा0 लि0

पत्र क्रमांक- 158

दिनांक- 10/11/2020

स्थान - गाडरवारा

प्रति

✓ श्रीमान कलेक्टर महोदय जी
जिला - नरसिंहपुर
म०प्र०।

विषय - वेदर रेत खदान-जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी क्षेत्र में भारी अवैध रेत उत्खनन/परिवहन करने बाधना।

महोदय जी

उपरोक्त विषयातर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चंडाइज प्रा० लि० के पक्ष में जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। जिला-होशंगाबाद स्थित वेदर रेत खदान तथा जिला नरसिंहपुर की सीमा का सीमांकन दिनांक 3.11.20 को एस.एल.आर. मशीन से सर्वे, एस.एल.आर. महोदय, माइनिंग अधिकारी नायब तहसीलदार, आर.आई. एवं हल्का पटवारी की उपस्थिति में करवाया गया था तथा सीमा चिन्ह का निर्धारण किया गया था, जिसमें नरसिंहपुर जिले के सीमा क्षेत्र में भारी अवैध खनन के गढ़वें पाए गए तथा वेदर रेत खदान के संचालक को उक्त अवैध उत्खनन से अवगत कराया गया। तदीपरांत प्रशासन के भय से मुक्त जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी उनकी स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा में हमारी कंपनी की स्वीकृत महेश्वर रेत खदान नुआर तथा आसपास के क्षेत्र में पाकलन एवं जे०सी०बी० मशीन से भारी मात्रा में अवैध रेत उत्खनन एवं परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी नरसिंहपुर जिले की सीमा में अवैध उत्खनन/परिवहन करने पर कड़ी से कड़ी कार्यवाही की जाए जिससे शासन के रेत खनिज की चोरी एवं अवैध उत्खनन/परिवहन को रोका जा सके तथा प्रार्थी की कंपनी को हो रही आर्थिक हानि से बचाया जा सके।

धन्यवाद

संलग्न - एस.एल.आर. महोदय द्वारा किए गये सर्वे के पत्रनामा की छायाप्रति।

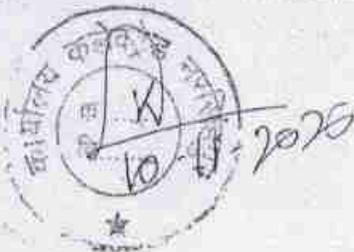


धनलक्ष्मी मर्चंडाइज प्रा० लि०

प्रतिलिपि-

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. श्रीमान श्रीमान कार्यपालन संचालक महोदय म०प्र० स्टेट माइनिंग कार्पोरेशन लि० भोपाल म०प्र०।
2. श्रीमान कलेक्टर महोदय कार्यालय जिला - होशंगाबाद।
3. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय जबलपुर।
4. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय होशंगाबाद।



DHANLAXMI MERCHANDISE PVT.LTD.

Akugam
AUTHORISED SIGNATORY



DHANLAXMI MERCHANDISE PRIVATE LIMITED

Shahanai Garden, Bypass Road, Gadarwara, Dist.- Narsinghpur (M.P.)487551

CIN - U51909W2011PTC159149

Website : Dhanlaxmigroup.co.in

Email : dhanlaxmimpl@gmail.com, Mobile - 7869932222

पत्र क्रमांक- 151

दिनांक- 02/11/2020

स्थान - गाडरवारा

प्रति,

श्रीमान कलेक्टर महोदय जी,
जिला - नरसिंहपुर
म०प्र०।

विषय - जिला होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा नरसिंहपुर जिले के नदी तल में भारी अवैध रेत उत्खनन के शिकायत करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि मे० धनलक्ष्मी मर्चेन्डाइज प्रा० लि० के पक्ष में जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक ने गलत सीमांकन करवाया है, प्रशासन के भय से मुक्त जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा उनकी स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार हमारी कंपनी की स्वीकृत नरसिंहपुर जिले स्थित महेश्वर रेत खदान, मुआर तथा आसपास के क्षेत्र में पोकलेन एवं जे०सी०बी० से भारी मात्रा में अवैध रेत उत्खनन एवं परिवहन किया जा रहा है उत्खनित स्थल पर अवैध उत्खनन के भारी गड्डे मौजूद है।

अतः महोदय जी से निवेदन है कि जिला-होशंगाबाद स्थित वेदर रेत खदान का एस.एल.आर. मशीन से डी.जी.पी.ए. सर्वे कराया जाए जिससे शासन के रेत खनिज की चोरी एवं अवैध उत्खनन/परिवहन को रोका जाए तथा हमारी रेत खदान महेश्वर का सीमांकन भी एस.एल.आर. मशीन से डी.जी.पी.ए. सर्वे कराया जाए जिससे हम हमारी स्वीकृत रेत खदान क्षेत्र के बाहर हो रहे अवैध उत्खनन को रोक सकें।

धन्यवाद

भवदीय


धनलक्ष्मी मर्चेन्डाइज प्रा० लि०



DHANLAXMI MERCHANDISE PVT.LTD.


AUTHORIZED SIGNATORY

DHANLAXMI MERCHANDISE PRIVATE LIMITED

501/P/1, WARD NO.-16, CIVIL LINE, KALIKANAGAR, BABAI ROAD, HOSHANGABAD, 461001

WEBSITE : DHANLAXMIGROUP.CO.IN

CIN - U51909WB2011PTC159149

EMAIL:DHANLAXMIMPL@GMAIL.COM, 7869932222 (MOBILE)

पत्र क्रमांक- 110

दिनांक- 04/10/2020

स्थान - गाडरवारा

प्रति,

श्रीमान थाना प्रभारी महोदय,

सॉईखेड़ा तह0गाडरवारा

जिला - नरसिंहपुर (म0प्र)

विषय- शिवा कॉर्पोरेशन द्वारा अस्थाई रूप नरसिंहपुर में मार्ग निर्मित कर अवैध खनन एवं परिवहन के संदर्भ में।

महोदय जी,

उपरोक्त विषयांतर्गत निवेदन है कि हमारी कंपनी धनलक्ष्मी मर्चेंडाइज द्वारा संपूर्ण नरसिंहपुर जिले की रेत खदानों का उच्चतम बोली पर म0प्र0 रेत नियम 2019 के अंतर्गत शासन द्वारा रेत ठेका अनुबंध किया है, एवं होशंगाबाद नरसिंहपुर सीमा पर संचालित वेदर खदान संचालक शिवा कापरिशन (होशंगाबाद) द्वारा नरसिंहपुर की सीमा पर स्थित महेश्वर रेत खदान पर से अस्थाई रूप से मार्ग निर्मित कर रेत का अवैध परिवहन, होशंगाबाद जिले की रॉयल्टी काटकर नरसिंहपुर और आसपास के जिले में रेत का विक्रय किया जा रहा है। हमारी कंपनी स्थित तूमड़ा नाका पर से भी गुंडागर्दी कर अवैध रूप से रेत से भरे ओवरलोड वाहनों का रायसेन जिले में विक्रय हेतु परिवहन किया जाता है। कंपनी के कर्मचारियों द्वारा उक्त नाके पर विरोध करने पर 04-05 गाड़ियों भरकर हथियारों से लेस लोग आते है एवं गाली गालौच कर रेत से भारी गाड़ियों को नाके से ले जाते है। जिससे हमारा व्यापार प्रभावित हो रहा है एवं आर्थिक क्षति हो रही है।

अतः महोदय जी से प्रार्थना है कि अतिशीघ्र उचित कार्यवाही कर उक्त अवैध रेत व्यापारियों एवं गुण्डा प्रवृत्ति के व्यक्तियों पर कार्यवाही कर हमारी समस्या का निराकरण किये जाने की कृपा करें।

धन्यवाद



DHANLAXMI MERCHANDISE PVT.LTD.

AUTHORIZED SIGNATORY

पत्र कमांक- 172

दिनांक- 23/11/2020

स्थान - गाडरवाड़ा

प्रति,

श्रीमान कलेक्टर महोदय जी,
कार्यालय - नरसिंहपुर
म० प्र०

विषय - वेदर रेत खदान जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी तल तथा आसपास के क्षेत्र में हो रहे भारी अवैध रेत उत्खनन/परिवहन को रोकने हेतु कड़ी कार्यवाही करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेन्डाइज प्रा० लि० के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है। जिला-होशंगाबाद स्थित वेदर रेत खदान में खनन हेतु रेत (खनिज) मात्रा खनन हेतु उपलब्ध नहीं होने के कारण संचालक द्वारा रात के अंधेरे में वेदर रेत खदान के स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा के नदी तल तथा आसपास के क्षेत्र में पोकलेन एवं जे०सी०बी० से प्रतिदिन भारी मात्रा लगभग 40-50 गाड़ियों से अवैध रेत उत्खनित की जा रही है व उत्खनित स्थल पर अवैध उत्खनन के भारी गड्डे मौजूद है। खनिज मात्रा अपर्याप्त होने के कारण ही संचालक द्वारा रेत खनन के परिवहन हेतु नरसिंहपुर सीमा में परिवहन मार्ग बनाकर उसकी आड़ में ही वेदर संचालक द्वारा नरसिंहपुर जिले की सीमा में कच्चा रास्ता और पुल निर्माण कर उसकी आड़ में वेदर संचालक द्वारा नरसिंहपुर जिले की सीमा में अवैध उत्खनन एवं अवैध परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि राजस्व एवं खनिज जाँच दल गठित कर उपरोक्त बिंदुओं के अंतर्गत जिला- होशंगाबाद स्थित वेदर रेत खदान में खनिज (रेत) की उपलब्ध मात्रा एवं आसपास के क्षेत्र में नरसिंहपुर जिले की सीमा के नदी तल में हुए अवैध खनन एवं मौजूद गड्डों की जाँच करायी जाए तथा वेदर रेत खदान के संचालक द्वारा बनाए गए अस्थाई कच्चा रास्ता/पुल निर्माण को तुरंत ध्वस्त किया जाए एवं नरसिंहपुर जिले की सीमा में हो रहे अवैध उत्खनन/परिवहन को तुरंत बंद कराने हेतु कार्यवाही करने की कृपा करें जिससे शासन के रेत खनिज और राजस्व की चोरी को रोका जा सके तथा प्रार्थी की कंपनी को हाँ रही आर्थिक हानि होने से बचाया जा सके।

धन्यवाद

भवदीय

धनलक्ष्मी मर्चेन्डाइज प्रा० लि०

प्रतिलिपि:- आवश्यक कार्यवाही एवं सूचनार्थ हेतु प्रेषित है।

1. श्रीमान प्रभारी अधिकारी महोदय म०प्र० स्टेट माइनिंग कार्पोरेशन प्रा० लि० कार्यालय-जबलपुर की ओर सूचनार्थ।
2. श्रीमान प्रभारी अधिकारी महोदय म०प्र० स्टेट माइनिंग कार्पोरेशन प्रा० लि० कार्यालय-होशंगाबाद की ओर सूचनार्थ।

DHANLAXMI MERCHANDISE PVT.LTD.

Akigawa
AUTHORISED SIGNATORY



पत्र क्रमांक- 172

दिनांक- 23/11/2020

स्थान - गाडरवाड़ा

प्रति,

श्रीमान कलेक्टर महोदय जी,

कार्यालय - नरसिंहपुर

म0 प्र0

विषय - वेदर रेत खदान जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी तल तथा आसपास के क्षेत्र में हो रहे भारी अवैध रेत उत्खनन/परिवहन को रोकने हेतु कड़ी कार्यवाही करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेडाइज प्रा0 लि0 के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है। जिला-होशंगाबाद स्थित वेदर रेत खदान में खनन हेतु रेत (खनिज) मात्रा खनन हेतु उपलब्ध नहीं होने के कारण संचालक द्वारा रात के अंधेरे में वेदर रेत खदान के स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा के नदी तल तथा आसपास के क्षेत्र में पोकलेन एवं जे0सी0बी0 से प्रतिदिन भारी मात्रा लगभग 40-50 गाड़ियों से अवैध रेत उत्खनित की जा रही है व उत्खनित स्थल पर अवैध उत्खनन के भारी गड्डे मौजूद हैं। खनिज मात्रा अपर्याप्त होने के कारण ही संचालक द्वारा रेत खनन के परिवहन हेतु नरसिंहपुर सीमा में परिवहन मार्ग बनाकर उसकी आड़ में ही वेदर संचालक द्वारा नरसिंहपुर जिले की सीमा में कच्चा रास्ता और पुल निर्माण कर उसकी आड़ में वेदर संचालक द्वारा नरसिंहपुर जिले की सीमा में अवैध उत्खनन एवं अवैध परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि राजस्व एवं खनिज जाँच दल गठित कर उपरोक्त बिंदुओं के अंतर्गत जिला- होशंगाबाद स्थित वेदर रेत खदान में खनिज (रेत) की उपलब्ध मात्रा एवं आसपास के क्षेत्र में नरसिंहपुर जिले की सीमा के नदी तल में हुए अवैध खनन एवं मौजूद गड्डों की जाँच करायी जाए तथा वेदर रेत खदान के संचालक द्वारा बनाए गए अस्थायी कच्चा रास्ता/पुल निर्माण को तुरंत ध्वस्त किया जाए एवं नरसिंहपुर जिले की सीमा में हो रहे अवैध उत्खनन/परिवहन को तुरंत बंद कराने हेतु कार्यवाही करने की कृपा करें जिससे शासन के रेत खनिज और राजस्व की चोरी को रोका जा सके तथा प्रार्थी की कंपनी को हो रही आर्थिक हानि होने से बचाया जा सके।

धन्यवाद

भवदीय

धनलक्ष्मी मर्चेडाइज प्रा0 लि0

प्रतिलिपि:- आवश्यक कार्यवाही एवं सूचनार्थ हेतु प्रेषित है।

1. श्रीमान प्रभारी अधिकारी महोदय म0प्र0 स्टेट माइनिंग कार्पोरेशन प्रा0 लि0 कार्यालय-जबलपुर की ओर सूचनार्थ।
2. श्रीमान प्रभारी अधिकारी महोदय म0प्र0 स्टेट माइनिंग कार्पोरेशन प्रा0 लि0 कार्यालय-होशंगाबाद की ओर सूचनार्थ।

DHANLAXMI MERCHANDISE PVT.LTD.

Akshay
AUTHORISED SIGNATORY



धनलक्ष्मी मर्चेडाइज प्रा0 लि0

पत्र क्रमांक- 158

दिनांक- 10/11/2020

स्थान - गाडरवारा

प्रति,

श्रीमान कलेक्टर महोदय जी,
जिला - नरसिंहपुर
म०प्र०।

विषय - वेदर रेत खदान जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी क्षेत्र में भारी अवैध रेत उत्खनन/परिवहन करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेडाइज प्रा० लि० के पक्ष में जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। जिला-होशंगाबाद स्थित वेदर रेत खदान तथा जिला नरसिंहपुर की सीमा का सीमांकन दिनांक 3.11.20 को एस.एल.आर. मशीन से सर्वे, एस.एल.आर. महोदय, माइनिंग अधिकारी, नायब तहसीलदार, आर. आई., एवं हल्का पटवारी की उपस्थिति में करवाया गया था तथा सीमा चिन्ह का निर्धारण किया गया था, जिसमें नरसिंहपुर जिले के सीमा क्षेत्र में भारी अवैध खनन के गढ़ड़े पाए गये तथा वेदर रेत खदान के संचालक को उक्त अवैध उत्खनन से अवगत कराया गया। तदुपरांत प्रशासन के भय से मुक्त जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी उनकी स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा में हमारी कंपनी की स्वीकृत महेश्वर रेत खदान, मुआर तथा आसपास के क्षेत्र में पोकलेन एवं जै०सी०बी० मशीन से भारी मात्रा में अवैध रेत उत्खनन एवं परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी नरसिंहपुर जिले की सीमा में अवैध उत्खनन/परिवहन करने पर कड़ी से कड़ी कार्यवाही की जाए जिससे शासन के रेत खनिज की चोरी एवं अवैध उत्खनन/परिवहन को रोका जा सके तथा प्रार्थी की कंपनी को हो रही आर्थिक हानि से बचाया जा सके।

धन्यवाद

संलग्न :- एस.एल.आर. महोदय द्वारा किए गये सर्वे के पंचनामा की छायाप्रति।



धनलक्ष्मी मर्चेडाइज प्रा० लि०

प्रतिलिपि:-

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. श्रीमान श्रीमान कार्यपालन संचालक महोदय म०प्र० स्टेट माइनिंग कार्पोरेशन लि० भोपाल म०प्र०।
2. श्रीमान कलेक्टर महोदय कार्यालय जिला - होशंगाबाद।
3. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय जबलपुर।
- ✓ 4. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय होशंगाबाद।

DHANLAXMI MERCHANDISE PVT.LTD.


AUTHORISED SIGNATORY

पत्र क्रमांक- 158

दिनांक- 10/11/2020

स्थान - गाड़रवार

प्रति

✓ श्रीमान कलेक्टर महोदय जी
जिला - नरसिंहपुर
म०प्र०।

विषय - वेदर रेत खदान जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी क्षेत्र में भारी अवैध रेत उत्खनन/परिवहन करने बाबत।

महोदय जी,

उपरोक्त विषयागतगत सादर अनुरोध है कि धनलक्ष्मी मर्चेंडाइज प्रा० लि० के पक्ष में जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। जिला-होशंगाबाद स्थित वेदर रेत खदान तथा जिला नरसिंहपुर की सीमा का सीमांकन दिनांक 3.11.20 को एस.एल.आर. नशीन से सर्वे एस.एल.आर. महोदय, माइनिंग अधिकारी, नायब तहसीलदार, आर. आई., एवं हल्का पटवारी की उपस्थिति में करवाया गया था तथा सीमा चिन्ह का निर्धारण किया गया था, जिसमें नरसिंहपुर जिले के सीमा क्षेत्र में भारी अवैध खनन के गड्डे पाए गये तथा वेदर रेत खदान के संचालक को उक्त अवैध उत्खनन से अवगत कराया गया। तदीपरांत प्रशासन के भय से मुक्त जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. नशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी उनकी स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा में हमारी कंपनी की स्वीकृत महेश्वर रेत खदान, मुआर तथा आसपास के क्षेत्र में पाकलेन एवं जे०सी०बी० नशीन से भारी मात्रा में अवैध रेत उत्खनन एवं परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. नशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी नरसिंहपुर जिले की सीमा में अवैध उत्खनन/परिवहन करने पर कड़ी से कड़ी कार्यवाही की जाए जिससे शासन के रेत खनिज की चोरी एवं अवैध उत्खनन/परिवहन को रोका जा सके तथा प्राची की कंपनी को हो रही आर्थिक हानि से बचाया जा सके।

धन्यवाद

संलग्न - एस.एल.आर. महोदय द्वारा किए गये सर्वे के पंचनामा की छायाप्रति।

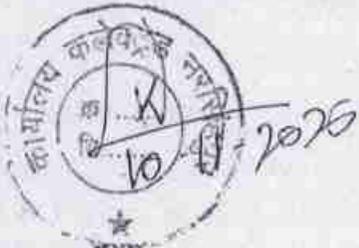


धनलक्ष्मी मर्चेंडाइज प्रा० लि०

प्रतिलिपि-

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

- 1 श्रीमान श्रीमान कार्यपालन संचालक महोदय म०प्र० स्टेट माइनिंग कार्पोरेशन लि० भोपाल म०प्र०।
- 2 श्रीमान कलेक्टर महोदय कार्यालय जिला - होशंगाबाद।
- 3 श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय जबलपुर।
- 4 श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय होशंगाबाद।



DHANLAXMI MERCHANDISE PVT.LTD.
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AUTHORISED SIGNATORY

पत्र क्रमांक- 158

दिनांक- 10/11/2020

स्थान - गाडरवारा

प्रति,

✓ श्रीमान कलेक्टर महोदय जी,
जिला - नरसिंहपुर
म०प्र०।

विषय - वेदर रेत खदान जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी क्षेत्र में भारी अवैध रेत उत्खनन/परिवहन करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेंडाइज प्रा० लि० के पक्ष में जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। जिला-होशंगाबाद स्थित वेदर रेत खदान तथा जिला नरसिंहपुर की सीमा का सीमांकन दिनांक 3.11.20 को एस.एल.आर. मशीन से सर्वे, एस.एल.आर. महोदय, माइनिंग अधिकारी, नायब तहसीलदार, आर. आई., एवं हल्का पटवारी की उपस्थिति में करवाया गया था तथा सीमा चिन्ह का निर्धारण किया गया था, जिसमें नरसिंहपुर जिले के सीमा क्षेत्र में भारी अवैध खनन के गढ़ड़े पाए गये तथा वेदर रेत खदान के संचालक को उक्त अवैध उत्खनन से अवगत कराया गया। तदुपरांत प्रशासन के भय से मुक्त जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी उनकी स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा में हमारी कंपनी की स्वीकृत महेश्वर रेत खदान, मुआर तथा आसपास के क्षेत्र में पोकलें एवं जे०सी०बी० मशीन से भारी मात्रा में अवैध रेत उत्खनन एवं परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी नरसिंहपुर जिले की सीमा में अवैध उत्खनन/परिवहन करने पर कड़ी से कड़ी कार्यवाही की जाए जिससे शासन के रेत खनिज की चोरी एवं अवैध उत्खनन/परिवहन को रोका जा सके तथा प्रार्थी की कंपनी को हो रही आर्थिक हानि से बचाया जा सके।

धन्यवाद

संलग्न :- एस.एल.आर. महोदय द्वारा किए गये सर्वे के पंचनामा की छायाप्रति।



धनलक्ष्मी मर्चेंडाइज प्रा० लि०

प्रतिलिपि:-

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. श्रीमान श्रीमान कार्यपालन संचालक महोदय म०प्र० स्टेट माइनिंग कार्पोरेशन लि० भोपाल म०प्र०।
2. श्रीमान कलेक्टर महोदय कार्यालय जिला - होशंगाबाद।
3. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय जबलपुर।
4. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय होशंगाबाद।

DHANLAXMI MERCHANDISE PVT.LTD.


AUTHORISED SIGNATORY

पत्र क्रमांक- 158

दिनांक- 10/11/2020

स्थान - गाडरवारा

प्रति,

श्रीमान कलेक्टर महोदय जी,
जिला - नरसिंहपुर
म०प्र०।

विषय - वेदर रेत खदान जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी क्षेत्र में भारी अवैध रेत उत्खनन/परिवहन करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेंडाइज प्रा० लि० के पक्ष में जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबाधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। जिला-होशंगाबाद स्थित वेदर रेत खदान तथा जिला नरसिंहपुर की सीमा का सीमांकन दिनांक 3.11.20 को एस.एल.आर. मशीन से सर्वे, एस.एल.आर. महोदय, माइनिंग अधिकारी, नायब तहसीलदार, आर. आई. एवं हल्का पटवारी की उपस्थिति में करवाया गया था तथा सीमा चिन्ह का निर्धारण किया गया था, जिसमें नरसिंहपुर जिले के सीमा क्षेत्र में भारी अवैध खनन के गढ़ड़े पाए गये तथा वेदर रेत खदान के संचालक को उक्त अवैध उत्खनन से अवगत कराया गया। तदुपरांत प्रशासन के भय से मुक्त जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी उनकी स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा में हमारी कंपनी की स्वीकृत महेश्वर रेत खदान, मुआर तथा आसपास के क्षेत्र में पोकलैन् एवं जे०सी०बी० मशीन से भारी मात्रा में अवैध रेत उत्खनन एवं परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी नरसिंहपुर जिले की सीमा में अवैध उत्खनन/परिवहन करने पर कड़ी से कड़ी कार्यवाही की जाए जिससे शासन के रेत खनिज की चोरी एवं अवैध उत्खनन/परिवहन को रोका जा सके तथा प्रार्थी की कंपनी को हो रही आर्थिक हानि से बचाया जा सके।

धन्यवाद

संलग्न :- एस.एल.आर. महोदय द्वारा किए गये सर्वे के पंचनामा की छायाप्रति।



धनलक्ष्मी मर्चेंडाइज प्रा० लि०

प्रतिलिपि:-

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. श्रीमान श्रीमान कार्यपालन संचालक महोदय म०प्र० स्टेट माइनिंग कार्पोरेशन् लि० भोपाल म०प्र०।
2. श्रीमान कलेक्टर महोदय कार्यालय जिला - होशंगाबाद।
3. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन् लि० कार्यालय जबलपुर।
4. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन् लि० कार्यालय होशंगाबाद।

DHANLAXMI MERCHANDISE PVT.LTD.

Akagar
AUTHORISED SIGNATORY

पत्र क्रमांक- 158

दिनांक- 10/11/2020

स्थान - गाडरवारा

प्रति,

श्रीमान कलेक्टर महोदय जी,
जिला - नरसिंहपुर
म०प्र०।

विषय - वेदर रेत खदान जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी क्षेत्र में भारी अवैध रेत उत्खनन/परिवहन करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेंडाइज प्रा० लि० के पक्ष में जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। जिला-होशंगाबाद स्थित वेदर रेत खदान तथा जिला नरसिंहपुर की सीमा का सीमांकन दिनांक 3.11.20 को एस.एल.आर. मशीन से सर्वे, एस.एल.आर. महोदय, माइनिंग अधिकारी, नायब तहसीलदार, आर. आई., एवं हल्का पटवारी की उपस्थिति में करवाया गया था तथा सीमा चिन्ह का निर्धारण किया गया था, जिसमें नरसिंहपुर जिले के सीमा क्षेत्र में भारी अवैध खनन के गढ़ड़े पाए गये तथा वेदर रेत खदान के संचालक को उक्त अवैध उत्खनन से अवगत कराया गया। तदुपरांत प्रशासन के भय से मुक्त जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी उनकी स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा में हमारी कंपनी की स्वीकृत महेश्वर रेत खदान, मुआर तथा आसपास के क्षेत्र में पोकलेन एवं जे०सी०बी० मशीन से भारी मात्रा में अवैध रेत उत्खनन एवं परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी नरसिंहपुर जिले की सीमा में अवैध उत्खनन/परिवहन करने पर कड़ी से कड़ी कार्यवाही की जाए जिससे शासन के रेत खनिज की चोरी एवं अवैध उत्खनन/परिवहन को रोका जा सके तथा प्रार्थी की कंपनी को हो रही आर्थिक हानि से बचाया जा सके।

धन्यवाद

संलग्न :- एस.एल.आर. महोदय द्वारा किए गये सर्वे के पंचनामा की छायाप्रति।



धनलक्ष्मी मर्चेंडाइज प्रा० लि०

प्रतिलिपि:-

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. श्रीमान श्रीमान कार्यपालन संचालक महोदय म०प्र० स्टेट माइनिंग कार्पो०लि० भोपाल म०प्र०।
2. श्रीमान कलेक्टर महोदय कार्यालय जिला - होशंगाबाद।
3. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय जबलपुर।
4. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय होशंगाबाद।

DHANLAXMI MERCHANDISE PVT.LTD.

Bijm
AUTHORISED SIGNATORY

पत्र क्रमांक- 158

दिनांक- 10/11/2020

स्थान - गाडरवारा

प्रति,

श्रीमान कलेक्टर महोदय जी,
जिला - नरसिंहपुर
म०प्र०।

विषय - वेदर रेत खदान जिला होशंगाबाद के संचालक द्वारा नरसिंहपुर जिले के नदी क्षेत्र में भारी अवैध रेत उत्खनन/परिवहन करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेडाइज प्रा० लि० के पक्ष में जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। जिला-होशंगाबाद स्थित वेदर रेत खदान तथा जिला नरसिंहपुर की सीमा का सीमांकन दिनांक 3.11.20 को एस.एल.आर. मशीन से सर्वे, एस.एल.आर. महोदय, माइनिंग अधिकारी, नायब तहसीलदार, आर. आई., एवं हल्का पटवारी की उपस्थिति में करवाया गया था तथा सीमा चिन्ह का निर्धारण किया गया था, जिसमें नरसिंहपुर जिले के सीमा क्षेत्र में भारी अवैध खनन के गड्डे पाए गये तथा वेदर रेत खदान के संचालक को उक्त अवैध उत्खनन से अवगत कराया गया। तदुपरांत प्रशासन के भय से मुक्त जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी उनकी स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार नरसिंहपुर जिले की सीमा में हमारी कंपनी की स्वीकृत महेश्वर रेत खदान, मुआर तथा आसपास के क्षेत्र में पोकलेन एवं जे०सी०बी० मशीन से भारी मात्रा में अवैध रेत उत्खनन एवं परिवहन किया जा रहा है।

अतः महोदय जी से निवेदन है कि जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा एस.एल.आर. मशीन से सर्वे तथा सीमा निर्धारण होने के पश्चात भी नरसिंहपुर जिले की सीमा में अवैध उत्खनन/परिवहन करने पर कड़ी से कड़ी कार्यवाही की जाए जिससे शासन के रेत खनिज की चोरी एवं अवैध उत्खनन/परिवहन को रोका जा सके तथा प्रार्थी की कंपनी को हो रही आर्थिक हानि से बचाया जा सके।

धन्यवाद

संलग्न :- एस.एल.आर. महोदय द्वारा किए गये सर्वे के पंचनामा की छायाप्रति।



धनलक्ष्मी मर्चेडाइज प्रा० लि०

प्रतिलिपि:-

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. श्रीमान श्रीमान कार्यपालन संचालक महोदय म०प्र० स्टेट माइनिंग कार्पो०लि० भोपाल म०प्र०।
2. श्रीमान कलेक्टर महोदय कार्यालय जिला - होशंगाबाद।
3. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय जबलपुर।
4. श्रीमान प्रभारी अधिकारी महोदय दि० म०प्र० स्टेट माइनिंग कार्पोरेशन लि० कार्यालय होशंगाबाद।

DHANLAXMI MERCHANDISE PVT.LTD.

Akshay
AUTHORISED SIGNATORY

प्रति,

श्रीमान खनिज अधिकारी महोदय जी,
जिला - नरसिंहपुर
म0प्र0।

विषय-जिला होशंगाबाद की वेदर रेत खदान के आसपास नरसिंहपुर जिले के नदी तल में तथा आसपास के क्षेत्र में भारी अवैध रेत उत्खनन की शिकायत करने बाबत।

महोदय जी,

विनम्र अनुरोध है कि हम निम्नलिखित ग्रामवासी महेश्वर तथा आसपास के क्षेत्र में रहते हैं महोदय को अवगत कराना चाहते हैं कि वेदर रेत खदान जो कि होशंगाबाद जिले के अंतर्गत आती है वेदर रेत खदान के आसपास का क्षेत्र जो कि नरसिंहपुर जिले में आता है आनंद राजपूत पिता जयहिंद सिंह राजपूत तहसील गाडरवाड़ा निवासी ग्राम मेहरागांव के द्वारा पिछले कई दिनों से भारी मात्रा में नरसिंहपुर जिले की सीमा क्षेत्र में रात के समय अवैध उत्खनन पोकलेन एवं जे0सी0बी0 से किया जा रहा है जो कि निरंतर जारी है उत्खनित स्थल पर अवैध उत्खनन के भारी गड्डे मौजूद हैं।

अतः महोदय जी से निवेदन है कि जिला-होशंगाबाद की वेदर रेत खदान के आसपास के क्षेत्र में जांच कराये जिससे शासन की हो रही रेत खनिज की चोरी एवं अवैध उत्खनन/परिवहन को रोका जाए तथा अवैध उत्खननकर्ता आनंद राजपूत पिता जयहिंद सिंह राजपूत तहसील गाडरवाड़ा निवासी ग्राम मेहरागांव पर कड़ी कार्यवाही करने की कृपा करें।
धन्यवाद

प्रार्थी

निम्नलिखित ग्रामवासी महेश्वर

दीपेन्द्र
अशीष राय ५/मपाल
सतीश राजपूत
मनीष राय
हनुमंत राय
देवराज
वैष्णव
अशोक
राजेश राजपूत

DHANLAXMI MERCHANDISE PVT.LTD.

Ahugam
AUTHORISED SIGNATORY



DHANLAXMI MERCHANDISE PRIVATE LIMITED

Shahanai Garden, Bypass Road, Gadarwara, Dist.- Narsinghpur (M.P.)487551

CIN - U51909W2011PTC159149

Website : Dhanlaxmigroup.co.in

Email : dhanlaxmimpl@gmail.com, Mobile - 7869932222

पत्र क्रमांक- 151

दिनांक- 02/11/2020
स्थान - गाडरवारा

प्रति,

श्रीमान कलेक्टर महोदय जी,
जिला - नरसिंहपुर
म0प्र0।

विषय -जिला होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा नरसिंहपुर जिले के नदी तल में भारी अवैध रेत उत्खनन के शिकायत करने बाबत।

महोदय जी,

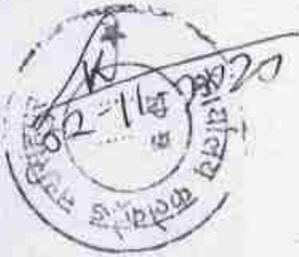
उपरोक्त विषयांतर्गत सादर अनुरोध है कि मे0 धनलक्ष्मी मर्चेन्डाइज प्रा0 लि0 के पक्ष में जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक ने गलत सीमांकन करवाया है, प्रशासन के भय से मुक्त जिला-होशंगाबाद स्थित वेदर रेत खदान के संचालक द्वारा उनकी स्वीकृत रेत खदान क्षेत्र के बाहर सीमापार हमारी कंपनी की स्वीकृत नरसिंहपुर जिले स्थित महेश्वर रेत खदान, मुआर तथा आसपास के क्षेत्र में पोकलेन एवं जो0सी0वी0 से भारी मात्रा में अवैध रेत उत्खनन एवं परिवहन किया जा रहा है उत्खनित स्थल पर अवैध उत्खनन के भारी गड्ढे मौजूद हैं।

अतः महोदय जी से निवेदन है कि जिला-होशंगाबाद स्थित वेदर रेत खदान का एस.एल.आर. मशीन से डी.जी.पी.ए. सर्वे कराया जाए जिससे शासन के रेत खनिज की चोरी एवं अवैध उत्खनन/परिवहन को रोका जाए तथा हमारी रेत खदान महेश्वर का सीमांकन भी एस.एल.आर. मशीन से डी.जी.पी.ए. सर्वे कराया जाए जिससे हम हमारी स्वीकृत रेत खदान क्षेत्र के बाहर हो रहे अवैध उत्खनन को रोक सकें।

धन्यवाद

भवदीय

धनलक्ष्मी मर्चेन्डाइज प्रा0 लि0



DHANLAXMI MERCHANDISE PVT. LTD.

AUTHORISED SIGNATORY

पत्र क्रमांक- 280

दिनांक-25/01/2021

स्थान - गाडरवाड़ा

प्रति,

श्रीमान थाना प्रभारी महोदय,
थाना - सालीचीका
जिला - नरसिंहपुर (म0 प्र0)

विषय - अवैध खनन एवं परिवहन होने की शिकायत करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेंडाइज प्रा0 लि0 के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है। जिला नरसिंहपुर में 36 रेत खदानों में से रेत खदान ग्राम अर्जुनगांव तहसील गाडरवाड़ा जिला नरसिंहपुर भी कंपनी को स्वीकृत हुई है उक्त रेत खदान क्षेत्र तथा आसपास के क्षेत्र से स्थानीय रेत माफियायों के द्वारा अवैध रेत खनन कर परिवहन किया जा रहा है जिससे रेत खदान क्षेत्र में जगह जगह रेत खनन के गढ़ड़े हो गये है।

अतः महोदय जी से निवेदन है कि रेत खदान ग्राम अर्जुनगांव तहसील गाडरवाड़ा जिला नरसिंहपुर रेत खदान क्षेत्र एवं आसपास के क्षेत्र से हो रहे अवैध रेत खनन एवं परिवहन को रोकने की कृपा करें जिससे शासन के रेत खनिज की चोरी होने से बचाया जा सकें।

धन्यवाद

भवदीय

धनलक्ष्मी मर्चेंडाइज प्रा0 लि0

प्रतिलिपि:-

श्रीमान खनिज अधिकारी महोदय जी कार्यालय नरसिंहपुर की ओर सूचनार्थ।

भवदीय

धनलक्ष्मी मर्चेंडाइज प्रा0 लि0



DHANLAXMI MERCHANDISE PVT.LTD.

Signature
AUTHORISED SIGNATORY

**कार्यालय कलेक्टर (खनिज) जिला-नरसिंहपुर**

Email - monarsinghpur@gmail.com, modgmnar@mp.gov.in

क्रमांक/484/ख0लि0/2021
प्रति,

नरसिंहपुर दिनांक 29/03/2021

क्षेत्रीय अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
जबलपुर(म.प्र.)

विषय :- माननीय राष्ट्रीय हरित अधिकरण बेंच भोपाल के प्रकरण क्रमांक 94/2020 द्वारा दिनांक 02/03/2021 में पारित आदेश के अनुपालन में जानकारी उपलब्ध कराने बावत्।

संदर्भ:- आपका पत्र क्रमांक/3437/क्षे.का./प्रनिबो/2021 जबलपुर दिनांक 18.03.2021

-00-

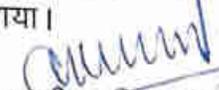
उपरोक्त विषयांकित संदर्भित पत्र के परिपेक्ष्य में लेख है कि नरसिंहपुर जिले में वर्ष 2020-21 में दूधी नदी में खनिज रेत के अवैध उत्खनन के 03 प्रकरण बनाए गए एवं जिले में खनिज रेत के अवैध परिवहन के कुल 146 प्रकरण बनाए गए हैं।

मेसर्स धनलक्ष्मी मर्चेन्डाईस प्राइवेट लिमिटेड नरसिंहपुर के विरुद्ध अवैध उत्खनन एवं परिवहन के संबंध में कोई प्रकरण संज्ञान में नहीं आया है।

अवैध उत्खनन के दर्ज 03 प्रकरणों की जानकारी निम्नानुसार है:-

क्र	उत्खननकर्ता का नाम	ग्राम	तहसील	खनिज रेत मात्रा (घ.मी.)	अधिरोपित अर्थदण्ड (रु.)	रिमार्क
01	शिशुपाल आ. अर्जुनसिंह पटेल निवासी ग्राम ढिगसरा तहसील गाडरवारा जिला नरसिंहपुर	ढिगसरा	गाडरवारा	60	375000	निराकृत
02	राघवेन्द्र सिंह आ. हरिराम सिंह निवासी ग्राम घोघरी तहसील पथरिया जिला दमोह	साईखेड़ा	गाडरवारा	60	375000	कलेक्टर कार्यालय नरसिंहपुर में लंबित है।
03	आनंद सिंह आ. जयहिंद सिंह राजपूत निवासी मेहरागांव तहसील गाडरवारा जिला नरसिंहपुर	मेहरागांव	गाडरवारा	3000	18750000	कलेक्टर कार्यालय नरसिंहपुर में लंबित है।

दिनांक 28/02/2021 को ग्राम अर्जुनगांव तहसील गाडरवारा दूधी नदी खनिज रेत मात्रा 800 घ.मी. का अवैध भण्डारण पाए जाने पर जप्त किया गया। अज्ञात भण्डारित खनिज के निराकरण करने की दृष्टि से राजसात किया जाकर नीलामी हेतु प्रतिवेदन प्रस्तुत किया गया।


प्रभारी अधिकारी 22/3/2021
खनिज शाखा, नरसिंहपुर

पत्र क्रमांक- 280

दिनांक-25/01/2021

स्थान - गाडरवाड़ा

प्रति,

श्रीमान थाना प्रभारी महोदय,
थाना - सालीचीका
जिला - नरसिंहपुर (म0 प्र0)

विषय - अवैध खनन एवं परिवहन होने की शिकायत करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेन्डाइज प्रा0 लि0 के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है। जिला नरसिंहपुर में 36 रेत खदानों में से रेत खदान ग्राम अर्जुनगांव तहसील गाडरवाड़ा जिला नरसिंहपुर भी कंपनी को स्वीकृत हुई है उक्त रेत खदान क्षेत्र तथा आसपास के क्षेत्र से स्थानीय रेत माफियायों के द्वारा अवैध रेत खनन कर परिवहन किया जा रहा है जिससे रेत खदान क्षेत्र में जगह जगह रेत खनन के गड्डे हो गये हैं।

अतः महोदय जी से निवेदन है कि रेत खदान ग्राम अर्जुनगांव तहसील गाडरवाड़ा जिला नरसिंहपुर रेत खदान क्षेत्र एवं आसपास के क्षेत्र से हो रहे अवैध रेत खनन एवं परिवहन को रोकने की कृपा करें जिससे शासन के रेत खनिज की चोरी होने से बचाया जा सकें।
धन्यवाद

भवदीय

धनलक्ष्मी मर्चेन्डाइज प्रा0 लि0

प्रतिलिपि:-

श्रीमान खनिज अधिकारी महोदय जी कार्यालय नरसिंहपुर की ओर सूचनार्थ।

भवदीय

धनलक्ष्मी मर्चेन्डाइज प्रा0 लि0



DHANLAXMI MERCHANDISE PVT. LTD.

Signature
AUTHORISED SIGNATORY



DHANLAXMI
GROUP

DHANLAXMI MERCHANDISE PRIVATE LIMITED

Shahanai Garden, Bypass Road, Gadarwara, Dist.-Narshinghpur (M.P.) 487551

CIN - U51909W2011PTC159149

Website : Dhanlaxmigroup.co.in

Email : dhanlaxmimpl@gmail.com, Mobile - 7771856666

पत्र क्रमांक- 280

दिनांक-25/01/2021

स्थान - गाडरवाड़ा

प्रति,

श्रीमान थाना प्रभारी महोदय,
थाना - सालीचौका
जिला - नरसिंहपुर (म० प्र०)

विषय - अवैध खनन एवं परिवहन होने की शिकायत करने बाबत।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि धनलक्ष्मी मर्चेंडाइज प्रा० लि० के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है। जिला नरसिंहपुर में 36 रेत खदानों में से रेत खदान ग्राम अर्जुनगांव तहसील गाडरवाड़ा जिला नरसिंहपुर भी कंपनी को स्वीकृत हुई है उक्त रेत खदान क्षेत्र तथा आसपास के क्षेत्र से स्थानीय रेत माफियाओं के द्वारा अवैध रेत खनन कर परिवहन किया जा रहा है जिससे रेत खदान क्षेत्र में जगह जगह रेत खनन के गड्डे हो गये हैं।

अतः महोदय जी से निवेदन है कि रेत खदान ग्राम अर्जुनगांव तहसील गाडरवाड़ा जिला नरसिंहपुर रेत खदान क्षेत्र एवं आसपास के क्षेत्र से हो रहे अवैध रेत खनन एवं परिवहन को रोकने की कृपा करें जिससे शासन के रेत खनिज की चोरी होने से बचाया जा सके।

धन्यवाद

DHANLAXMI भवदीय PVT.LTD.

ASIM

धनलक्ष्मी मर्चेंडाइज प्रा० लि०

प्रतिलिपि:-

श्रीमान खनिज अधिकारी महोदय जी कार्यालय नरसिंहपुर की ओर सूचनार्थ।

भवदीय

धनलक्ष्मी मर्चेंडाइज प्रा० लि०



DHANLAXMI MERCHANDISE PVT.LTD.

Akshay
AMTIC

पत्र क्रमांक- 145

दिनांक- 30/10/2020
स्थान - गाडरवारा

प्रति,

✓ श्रीमान थाना प्रभारी महोदय जी,
थाना - सालीचौका
तह0 गाडरवारा (नरसिंहपुर म0प्र0)

विषय - ट्रेक्टर ट्राली द्वारा अवैध उत्खनन एवं परिवहन के संदर्भ में।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि मे0 धनलक्ष्मी मर्चेंडाइज प्रा0 लि0 के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है जिसकी अवधि 30.08.2023 तक निर्धारित है। आपके क्षेत्र अंतर्गत ग्राम अर्जुनगाँव, ग्राम छैनाकछार, ग्राम खिड़िया, ग्राम पनागर तथा आसपास के नदी तल में खनन माफियाओं द्वारा दिन रात भारी मात्रा में जे0सी0बी0 पोकलेन मशीन से ट्रेक्टर-ट्रालियों में अवैध रेत भरकर बिना रोक टोक परिवहन हो रहा है। जिससे शासन के राजस्व की हानि हो रही है, एवं हमारी कंपनी को भी व्यापार में भारी आर्थिक क्षति का सामना करना पड़ रहा है हमारे द्वारा अवैध खनन/परिवहन के विरोध करने पर अवैध खननकर्ता एवं गुंडे (माफिया) मारपीट पर उतारू हो जाते हैं।

अतः महोदय जी से निवेदन है कि अवैध खनन माफियाओं के खिलाफ कड़ी कार्यवाही करने की कृपा करें जिससे शासन के रेत खनिज की हानि होने से बचाया जा सकें तथा हम अपना रेत व्यापार सुचारू रूप से संचालित कर सकें एवं शासन को समय पर अपना राजस्व जमा कर सकें।

धन्यवाद



प्रतिलिपि:-

श्रीमान अनुविभागीय अधिकारी राजस्व कार्यालय गाडरवाड़ा की ओर सूचनार्थ।
श्रीमान खनिज अधिकारी महोदय कार्यालय नरसिंहपुर की ओर सूचनार्थ।



DHANLAXMI MERCHANDISE PVT.LTD.

Akshay
AUTHORISED SIGNATURE

पत्र क्रमांक- 145

दिनांक- 30/10/2020
स्थान - गाडरबारा

प्रति,

श्रीमान थाना प्रभारी महोदय जी,
थाना - सालीचौका
तह0 गाडरबारा (नरसिंहपुर म0प्र0)

विषय - ट्रैक्टर ड्रॉली द्वारा अवैध उत्खनन एवं परिवहन के संदर्भ में।

महोदय जी,

उपरोक्त विषयातर्गत सादर अनुरोध है कि मे0 धनलक्ष्मी मर्चेंडाइज प्रा0 लि0 के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। आपके क्षेत्र अंतर्गत ग्राम अर्जुनगोव, ग्राम छैनाकछार, ग्राम खिडिया, ग्राम पनागर तथा आसपास के नदी तल में खनन माफियाओं द्वारा दिन रात भारी मात्रा में जे0सी0बी0 पोकलेन मशीन से ट्रैक्टर-ट्रालियों में अवैध रेत भरकर बिना रोक टोक परिवहन हो रहा है। जिससे शासन के राजस्व की हानि हो रही है, एवं हमारी कंपनी को भी व्यापार में भारी आर्थिक क्षति का सामना करना पड़ रहा है हमारे द्वारा अवैध खनन/परिवहन के विरोध करने पर अवैध खननकर्ता एवं गुंडे (माफिया) मारपीट पर उतारू हो जाते हैं।

अतः महोदय जी से निवेदन है कि अवैध खनन माफियाओं के खिलाफ कड़ी कार्यवाही करने की कृपा करें जिससे शासन के रेत खनिज की हानि होने से बचाया जा सके तथा हम अपना रेत व्यापार सुचारू रूप से संचालित कर सकें एवं शासन को समय पर अपना राजस्व जमा कर सकें।

धन्यवाद



प्रतिलिपि:-

✓ श्रीमान अनुविभागीय अधिकारी राजस्व कार्यालय गाडरवाडा की ओर सूचनार्थ।
श्रीमान खनिज अधिकारी महोदय कार्यालय नरसिंहपुर की ओर सूचनार्थ।


02/11/20



DHANLAXMI MERCHANDISE PVT.LTD.
Akhigau
AUTHORISED SIGNATORY

पत्र क्रमांक- 145

दिनांक- 30/10/2020
स्थान - गाडरवारा

प्रति,

श्रीमान थाना प्रभारी महोदय जी,
थाना - सालीचौका
तह0 गाडरवारा (नरसिंहपुर म0प्र0)

विषय - ट्रैक्टर ट्रॉली द्वारा अवैध उत्खनन एवं परिवहन के संदर्भ में।

महोदय जी,

उपरोक्त विषयांतर्गत सादर अनुरोध है कि मे0 धनलक्ष्मी मर्चेंडाइज प्रा0 लि0 के पक्ष में संपूर्ण जिला नरसिंहपुर रेत खदान समूह का ठेका राज्य शासन द्वारा स्वीकृत होकर अनुबंधित है जिसकी अवधि 30.06.2023 तक निर्धारित है। आपके क्षेत्र अंतर्गत ग्राम अर्जुनगाँव, ग्राम छैनाकछार, ग्राम खिडिया, ग्राम पनागर तथा आसपास के नदी तल में खनन माफियाओं द्वारा दिन रात भारी मात्रा में जे0सी0वी0 पोकलेन मशीन से ट्रैक्टर-ट्रालियों में अवैध रेत भरकर बिना रोक टोक परिवहन हो रहा है। जिससे शासन के राजस्व की हानि हो रही है, एवं हमारी कंपनी को भी व्यापार में भारी आर्थिक क्षति का सामना करना पड़ रहा है। हमारे द्वारा अवैध खनन/परिवहन के विरोध करने पर अवैध खननकर्ता एवं गुंडे (माफिया) मारपीट पर उतारू हो जाते हैं।

अतः महोदय जी से निवेदन है कि अवैध खनन माफियाओं के खिलाफ कड़ी कार्यवाही करने की कृपा करें जिससे शासन के रेत खनिज की हानि होने से बचाया जा सके तथा हम अपना रेत व्यापार सुचारू रूप से संचालित कर सकें एवं शासन को समय पर अपना राजस्व जमा कर सकें।

धन्यवाद



प्रतिलिपि:-

श्रीमान अनुविभागीय अधिकारी राजस्व कार्यालय गाडरवाडा की ओर सूचनार्थ।
श्रीमान खनिज अधिकारी महोदय कार्यालय नरसिंहपुर की ओर सूचनार्थ।



DHANLAXMI MERCHANDISE PVT. LTD.
Authorized Signatory

श्रीमान प्रभारी अधिकारी,
खनिज शाखा,
नरसिंहपुर

विषय:- ग्राम अर्जुनगांव तहसील गाडरवारा खनिज रेत अवैध भण्डारण की जांच बाबत।

-00-

उपरोक्त विषयांतर्गत लेख है कि दिनांक 28.02.2021 को ग्राम अर्जुनगांव तहसील गाडरवारा में खनिज रेत अवैध भण्डारण की प्राप्त दूरभाष सूचना राजस्व अमला अर्जुनगांव के साथ दूधि नदी का औद्योगिक निरीक्षक किया गया। निरीक्षण दौरान दूधि नदी पर बने रेलवे पुल से 30 मीटर दूरी पर खनिज रेत का अवैध भण्डारण पाया गया जो कि पटवारी हल्का नंबर 46 शासकीय खसरा क्रमांक 23, 24 पर पाया गया। मौके पर उपस्थित ग्राम कोटवार एवं अन्य व्यक्तियों द्वारा अवैध भण्डारणकर्ता का नाम नहीं बताया गया। अवैध भण्डारित खनिज रेत मात्रा 800 घ.मी. को जप्त कर ग्राम कोटवार श्री दीपक सिंह पिता भगवत सिंह उम्र 38 वर्ष निवासी अर्जुनगांव, तहसील गाडरवारा की सुपुर्दगी में दिया गया जिसकी रायल्टी 252800 है।

अतः श्रीमान जी से निवेदन है कि अज्ञात भण्डारित खनिज को निराकरण करने की दृष्टि से सख्त सात किया जाकर नीलाम किया जाना उचित होगा।

प्रतिवेदन अग्रिम कार्यवाही हेतु प्रेषित।

संलग्न:- मौका पंचनामा, सुपुर्दगीनामा,
जप्तीनामा, नज़री नक्शा।

सत्यापित
प्रभारी अधिकारी
(खनिज शाखा)
नरसिंहपुर

खनि निरीक्षक
जिला नरसिंहपुर
03/03/2021

श्री 31 पंचरत्ना

1 आप दिनांक - 28/02/2021 को मात्र अफिमगौर 118- शाहवाला के खेत क्रमिकारी नरपिछर की इलाज प्रपत्ता पर खेतिय विभागा नरपिछर व रामस अमला अफिमगौर द्वारा शीत निर्दिष्ट किया गया | मात्र अफिमगौर के इधी नदी के पास जावदीय 23, 24 पर खेतिय रेश का प्रोडिया पाया गया | इधी नदी के इधरी लक्ष जिला होमोगर का प्रनरेरा काम स्थित है खेतिय रेश का प्रोडिया रेशे पुल ले 30-31 इधी पर पाया गया रेशा खेतिय पर उपस्थित डिधी श्री धामि हाथ खेतिय रेश प्रोडिया ठले वाले धामि का नाम नहीं बताया गया | खेतिय रेशे जमा 50 खपत को अर्थ रूप के प्रोडिया पाठ जाते पर जस इर काम शेखार की दीपु पिरे 10-11 प्रोडिया पिरे 35-38 वर्षी श्री- मात्र अफिमगौर पर शाहवाला की खुपदी के किया गया |

मन्वयिन
प्रशासकी-अधिकारी
(कानिज शाखा)
नरसिंहपुर

श्री 31 पंचरत्ना यही को पकड़ प्रताप

खरी पाया व इलाज किया

श्री 31 पंचरत्ना
(म.प्र.)

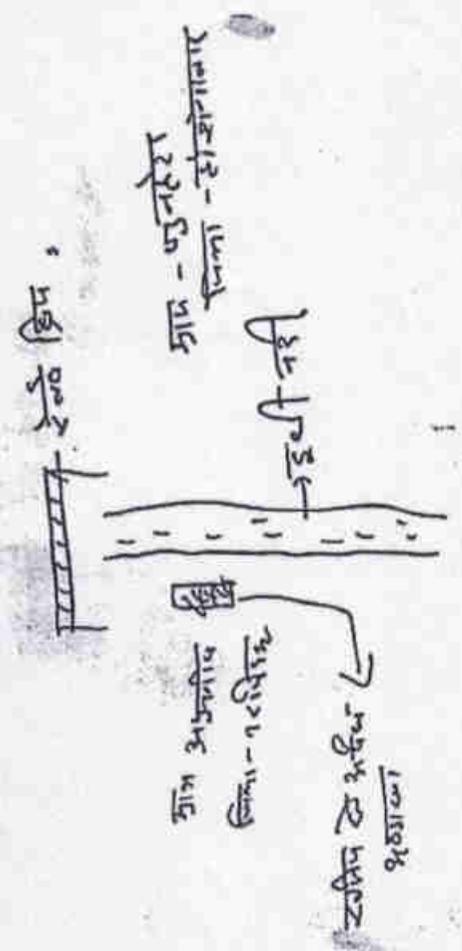
श्री 31 पंचरत्ना
श्री 31 प्रगत विंठ
दि - 28/02/2021

श्री 31 पंचरत्ना
श्री 31 प्रगत विंठ
श्री 31 प्रगत विंठ

दिनांक - 28/02/2021
 ग्राम - अजयपुर
 तहसील - गणेशपुर
 प्लॉट नं - 23, 24
 पृष्ठ - 46

नया नहर

30



सत्यापित
 प्रभारी अधिकारी
 (मिनिज शाखा)
 गणेशपुर

2021/02
 अजयपुर
 (मि. 2)

Photographs

(Joint Committee Report in compliance of the Hon'ble National Green Tribunal Principal Bench order dated 2.3.2021 in Original Application No. 94/2020 (CZ) (Manish Kaurav Vs State of M.P. & others))



The Sansar Kheda- 1 mine lease in 13Ha area with agreement duration 30.6.2022.
Stone post (Munar is visible)



Stone Post with RED flag established on each corner of the mine lease. Photograph provided by
Mining department on 16.3.2021



Photographs showing large pits in the Begar mine lease and the dismantled illegal pathway





Large mine pits visible in Begar mine lease





Sand Storage yard, Tumda



Sand Storage yard, Sahawan



The Arjungaon mine lease where complaints were made by contractor for illegal sand mining was visited. Fresh vehicle movement confirmed the illegal mining.



The tractor with Loader attachment used in semi-mechanized mining and the JCB used for filling the Dumpers

